The Rajasthan Urban Improvement Act, 1959
राजस्थान नगर सुधार अधिनियम, 1959
विषय सूची (Contents)

धारा	पेज नं.
Preamble (प्रस्तावना)	1
1. Commencement of the Act (अधिनियम का प्रारम्भ होना.)	1
2. Preamble — Value of.	1
3. Statement of objects and reasons.	1
3-A. Statement of objects and reasons—Admissibility in construing a statute.	2
4. Expressions in an Act.	3
5. General and Special Laws	3
6. Regulations.	3
7. Repeal—Meaning and Scope.	3
8. Entries in Legislative List.	3
9. Principles Interpretation.	4
10. Rule of Interpretation.	5
11. Intention of Statutory Provision.	5
12. Interpretation of Constitutional provision—Object oriented approach must be adopted.	6
13. Interpretation of Flexibility.	6
14. Interpretation of Judgments.	6
15. Value of History in interpretation	6
16. Central and State Acts.	7
17. Courts cannot Legislate.	7
18. Inaccurate regulation—Inaccuracies therein—Strict construction not proper.	7
19. Interpretation of Statures—Procedural provision should not be allowed to defeat substantive right to cause injustice.	8
20. Precedent—*Stare decisis*—Not a dogmatic rule allergic to logic and reasons.	8
21. Precedents having binding force.	8
22. Requirement of procedure in Foreign Act be fair, reasonable, just does not apply—Procedure in Foreigners Act does not violate Article 21.	9
23. Construction of statutes—Two interpretation possible which interprtation be adopted.	10
24. Court can neither assume role of legislature nor can prescribe procedure different from one prescribed in statute.	10
25. Duty of Court—Merely because law causes hardship it cannot be interpreted in a manner so as to defeat the object.	10
26. Interpretation of Statutes Deprivation of Legal right.	11
27. Equality—Theory of guided power explained.	11
28. Internal aid—use of Article "and" "the" and "a"—Effect.	11
29. Interpretation of Statute—Inaccuracies in Government regulation strict construction not proper.	12
30. Harmonious construction—Effort be made that each provision in statute will have its play.	13
31. Intention behind provision cannot be used to defect express words of provision.	13
32. Narrow and pedantic construction may not always be given effect to.	13
33. Applicability of *non-obstante* clause be considered in consideration of Act and Object and Reasons for which Act is made.	14
34. *Non-obstante* clause must be given effect to extent Parliament intended and not beyond.	14
35. Term "Police Station".	14

Chapter I (अध्याय–1)
Preliminary (प्रारंभिक)

1. Short title and extent (संक्षिप्त नाम और विस्तार)....................15
2. Interpretation (व्याख्या)....................15
(i) "*amenity*" ("*सुख–सुविधाओं*")....................15
(ii) "*building*" ("*भवन*")....................15
(iii) "*building operations*" ("*भवन निर्माण संक्रियाएं*")....................15
(iv) "*Chairman*" ("*सभापति*")....................15
(iv-a) "*Collector*" ("*कलक्टर*")....................15
(v) "*Engineering operations*" ("*अभियांत्रिकी संक्रियाओं*")....................16
(vi) "*improvement*" ("*सुधार*")....................16
(vii) "*master plan*" ("*मास्टर प्लान*")....................16
(viii) "*Trustee*" ("*न्यासी*")....................16
(ix) "*land*" and "*person interested*" ("*भूमि*" और "*हतबद्ध व्यक्ति*")....................16
(x) "*urban area*" ("*नगरीय क्षेत्र*")....................16
(xi) "*zone*" ("*जोन*")....................16
(xii)....................17
(xiii) "*former trust*" ("*भूतपूर्व न्यास*")....................17
Definition clause....................17

Chapter II (अध्याय–2)
Master Plans (मास्टर प्लान)

3. Power of State Government to order preparation of master plan (राज्य सरकार की मास्टर प्लान तैयार करने के आदेश देने की शक्ति)....................18
4. Contents of master plan (मास्टर प्लान की अन्तर्वस्तुएं)....................19
5. Procedure to be followed (अनुसरित की जाने वाली प्रक्रिया)....................19
6. Submission of master plan to Government (सरकार को मास्टर प्लान की प्रस्तुति)....................20
7. Date of operation of master plan (मास्टर प्लान के प्रवर्तन की तिथि)....................20

Chapter III (अध्याय–3)
Constitution of Trusts (न्यासों का गठन)

8. Establishment and incorporation of Trusts (न्यासों की स्थापना और निगमन)....................20
9. Constitution of Trusts (न्यासों का गठन)....................21
10. Resignation of Trustee (न्यासी का इस्तीफा)....................23
11. Term of office of Chairman (सभापति की पदावधि)....................23
12. Term of office of other Trustees (अन्य न्यासियों की पदावधि)....................24
13. Commencement of term of office of first Trustees (पहले न्यासियों की पदावधि का प्रारम्भ होना)....................24
14. Remuneration of Trustees (न्यासियों का पारिश्रमिक)....................24
14-A Termination of appointment and re-constitution (नियुक्ति की समाप्ति और पुनर्गठन)....................25
15. Removal of Trustees (न्यासियों को हटाया जाना)....................26

16. Disabilities of Trustees removed under Section 15 (धारा 15 के अधीन हटाये गये न्यासियों की निरर्हताएं)........28

17. Filling of casual vacancies (आकस्मिक रिक्तियों का भरा जाना)........28

Chapter IV (अध्याय–4)
Proceedings of the Trust and Committees (न्यास और समितियों की कार्यवाहियाँ)

18. Conduct of Business by the Trust (न्यास द्वारा कार्य संचालन)........30

19. Temporary association of members with the Trust for particular purposes (विशेष प्रयोजनों के लिए सदस्यों का न्यास के साथ अस्थायी सहयोजन)........30

20. Constitution of committees (समितियों का गठन)........30

21. Functions of committees (समितियों के कार्य)........31

21-A. Delegation of powers, duties and functions of the Trust (न्यास की शक्तियों, कर्तव्यों और कार्यों का प्रत्यायोजन)........33

22. Conduct of business of Committees (समितियों का कार्य संचालन)........33

23. Trustees and associated members of Trust or committee not to take part in proceedings in which they are personally interested (न्यासियों और न्यास के सहयोजित सदस्यों का उन कार्यवाहियों में भाग नहीं लेना, जिनमें वे व्यक्तिगत रूप से हितबद्ध हों)........33

24. Power to fix strength, salaries etc. of staff (स्टाफ की संख्या, वेतन इत्यादि नियत करने की शक्ति)........34

24-A. Power of transfer (स्थानान्तरण की शक्ति)........35

25. Power of appointment etc (नियुक्ति इत्यादि की शक्ति)........35

26. Control by Chairman (सभापति द्वारा नियन्त्रण)........36

27. Delegation of Chairman's functions (सभापति के कार्यों का प्रत्यायोजन)........36

28. Supply of information and documents to the State Government (राज्य सरकार को सूचना और दस्तावेजों की आपूर्ति)........37

Chapter V (अध्याय–5)
Framing of Schemes (योजनाओं का बनाया जाना)

29. Schemes : matters to be provided therein (योजनाएं: उनमें उपबंधित किये जाने वाले मामले)........37

30. Matters to be considered when framing schemes (योजनाएं बनाते समय विचारित किये जाने वाले मामले)........42

31. Scheme to conform to master plan (योजना का मास्टर प्लान के अनुरूप होना)........43

32. Previous notification of area for which scheme is framed (उस क्षेत्र के लिए पूर्व अधिसूचना, जिसके लिए योजना बनायी गयी)........43

33. Preparation, publication and transmission of notice as to schemes and supply of documents to applicants (योजनाओं के संबंध में नोटिस की तैयारी, प्रकाशन और पारेषण और आवेदकों को दस्तावेजों की आपूर्ति)........45

34. Transmission to Trust of representation by Municipal Board as to schemes (योजनाओं के संबंध में म्युनिसिपल मण्डल द्वारा अभ्यावेदन का न्यास को पारेषण)........47

35. Furnishing of copies of extracts from the assessment book of a local body (स्थानीय निकाय की निर्धारण पुस्तक से उद्धरणों की प्रतियां दिया जाना)........47

36. Abandonment of scheme or application to Government to sanction it (योजना का परित्याग या इसे संस्वीकृत करने के लिए सरकार को आवेदन)........47

37. Power to sanction, reject or return scheme (योजना संस्वीकृत करने, अस्वीकृत करने या लोटाने की शक्ति)........49

38. Notification of sanction of scheme (योजना की संस्वीकृति की अधिसूचना)............................51
39. Period for execution of a scheme (योजना के निष्पादन के लिए अवधि)................................52
40. Alteration of Scheme after sanction (संस्वीकृति के पश्चात् योजना का परिवर्तन)..................53
41. Combination of schemes (योजनाओं का संयोजन)..54
41-A. Provision for previously sanctioned scheme (पूर्व में संस्वीकृत योजना के लिए प्रावधान)..54

Chapter VI (अध्याय–6)

Powers and duties of the Trust where a scheme has been sanctioned न्यास की शक्तियां और कर्तव्य, जब योजना संस्वीकृत की जाये

42. Transfer to Trust for purpose of scheme of building or land vested in Municipal Board (म्युनिसिपल मण्डल में निहित भवन या भूमि की योजना के प्रयोजन के लिए न्यास को अन्तरण)..55
43. Nazul lands (नज़ूल भूमियां)..56
44. Transfer of private street or square to Trust for purposes of scheme (योजना के प्रयोजनों के लिए न्यास को प्राइवेट मार्ग या चौक का अन्तरण)..57
45. Provisions of drain or waterwork to replace another situated on land vested in the Trust under Section 42 or Section 43 or Section 44 (धारा 42 या धारा 43 या धारा 44 के अधीन न्यास में निहित भूमि पर स्थित नाली या जलसंकर्म के स्थान पर अन्य नाली या संकर्म के प्रावधान)...58
46. Power of Trust to turn or close street or square vested in it (न्यास में निहित मार्ग या चौक का बदलाव करने या बन्द करने की न्यास की शक्ति)...59
47. Power under the Municipal laws vested in the Trust (न्यास में निहित म्युनिसिपल विधियों के अधीन शक्ति)..60
48. Transfer of duties etc. of Municipal Board to Trust (न्यास को म्युनिसिपल मण्डल के कर्तव्यों, इत्यादि का अन्तरण)...61
49. Power to make surveys or contribute towards their cost (सर्वे करने या उनके व्यय के लिए अंशदान करने की शक्ति)...61
50. Vesting in Municipal Board of street laid out or altered and open space provided by the Trust under Scheme (योजना के अधीन न्यास द्वारा बनाये गये या परिवर्तित मार्ग और व्यवस्था किये गये खुले स्थानों का म्युनिसिपल मण्डल में निहित होना)..............................61

Chapter VII (अध्याय–7)

Acquisition and disposal of Land (भूमि का अर्जन और निस्तारण)

51. Power to purchase or lease by agreement (करार द्वारा क्रय करने और पट्टे पर देने की शक्ति)..63
52. Compulsory acquisition of land (भूमि का अनिवार्य अर्जन)..63
53 Omitted by Rajasthan Act No. 29 of 1987]..73
54. to 59-B. Omitted by Rajasthan Act 29 of 1987] (52से 59–ख 1987 का अधिनियम सं. 29 द्वारा विलोपित)..74
60. Disposal of land by the Trust (न्यास द्वारा भूमि का निस्तारण)...76
60-A. Transitory provisions for pending matters relating to acquisition of land (भूमि के अर्जन से संबंधित लंबित मामलों के लिए अल्पकालिक प्रावधान)..79

Chapter VIII (अध्याय–8)

Finance (वित्त)

61. Improvement Fund (सुधार निधि)...81

62. Power of Trust to levy betterment charges (सुधार प्रभार उदग्रहित करने की न्यास की शक्ति) 82
63. Assessment of betterment charge (सुधार प्रभार का निर्धारण) 82
64. Settlement of betterment charge by arbitrators (माध्यस्थों द्वारा सुधार प्रभार तय करना) 83
65. Payment of betterment charge (सुधार प्रभारों का भुगतान). 84
66. Custody, investment and application of Trust Fund (न्यास निधि की अभिरक्षा, निवेश और उपयोजन). 84
66-A. Power of the Trust to borrow (न्यास की उधार लेने की शक्ति) 84
67. Budget of the Trust (न्यास का बजट). 85
68. Accounts and Audit (लेखे और अंकेक्षण) 85
69. Annual Report (वार्षिक रिपोर्ट) 85
70. Pension and Provident Funds (पेंशन और भविष्य निधि) 85
71. Failure to repay loans or other dues (ऋणों या अन्य देयों के पुनर्भुगतान में असफलता). 85

Chapter IX (अध्याय–9)
General provisions as to improvement (सुधार के संबंध में सामान्य प्रावधान)

72. Restriction on improvement in urban areas (नगरीय क्षेत्रों में सुधार पर निर्बंधन) 86
73. Application for permission (अनुमति के लिए आवेदन) 88
73-A. Sanction for sub-division or re-constitution of plots (प्लॉटों के उप–विभाजन या पुनर्गठन के लिए संस्वीकृति). 91
73-B. Restriction on change of use of land and power of State Government to allow change in use of land (भूमि के प्रयोग के परिवर्तन पर प्रतिबंध और भूमि के प्रयोग में परिवर्तन स्वीकृत करने की राज्य सरकार की शक्ति). 92

Chapter X (अध्याय–10)
Rules and Regulations (नियम और विनियमन)

74. Power of Government to make rules (नियम बनाने की सरकार की शक्ति) 96
75. Power of the Trust to make regulations (विनियमन बनाने की न्यास की शक्ति) 99
76. Printing and sale of copies of rules and regulations (नियमों और विनियमनों की प्रतियों का मुद्रण और विक्रय). 102
77. Power of Government to cancel regulations made under Section 75 (धारा 75 के अधीन बनाये गये विनियमनों को रद्द करने की सरकार की शक्ति). 102

Chapter XI (अध्याय–11)
Procedure and Penalties (प्रक्रिया और शास्तियां)

78. Stamping signature on notices or bills (नोटिसों या बिलों पर हस्ताक्षर की मोहर लगाना) 102
79. Public notice how to be made known (सार्वजनिक नोटिस की जानकारी कैसे करायी जाय). 103
80. Service of notice, etc (नोटिसों इत्यादि की तामील). 103
81. Disobedience to act or to notice (अधिनियम या नोटिस की अवज्ञा). 106
82. Powers to Trust to execute works on failure to comply with notice (नोटिस की अनुपालना में असफलता पर कार्य निष्पादित करने की न्यास की शक्तियां) 106
83. Liability of occupier to pay in default of owner (मालिक के व्यतिक्रम में भुगतान करने का अधिभोगी का दायित्व) 106

84. Right of occupier to execute works in default of owner (मालिक के व्यतिक्रम में कार्य निष्पादित करने का अधिभोगी का अधिकार)....107
85. Procedure upon opposition of execution by occupier (अधिभोगी द्वारा निष्पादन का विरोध करने पर प्रक्रिया)....107
86. Recovery of cost of work by the occupier (अधिभोगी द्वारा कार्य के व्यय की वसूली)....108
87. Relief to agents and trustees (अभिकर्त्ताओं और न्यासियों को राहत)....108
88. Application of provisions relating to recovery of municipal claims (म्युनिसिपल दावों की वसूली से संबंधित प्रावधानों को लागू होना)....109
89. Penalty for removing fence etc. in street (मार्ग में से बाड़ इत्यादि हटाने के लिए शास्ति)....109
89-A. Penalty for improvements in contravention of the Act (अधिनियम के उल्लंघन में सुधारों के लिए शास्ति)....110
90. Power to prevent or demolish building (भवन निर्माण को रोकने या गिराने की शक्ति)....110
91. Penalty for non-compliance with notice under Section 90 (धारा 90 के अधीन नोटिस की अनुपालना के लिए शास्ति)....112
91-A. Order of demolition of buildings etc (भवनों इत्यादि को गिराने का आदेश)....113
91-B. Power to stop improper use of land or buildings in urban areas (नगरीय क्षेत्रों में भूमि या भवनों के अनुपयुक्त प्रयोग को रोकने की शक्ति)....116
91-C. Power to stop building operations (भवन निर्माण संक्रियाओं को रोकने की शक्ति)....116
91-D. Offences by Companies (कम्पनियों द्वारा अपराध)....117
91-E. Fines payable to the Trust (न्यास को देय जुर्माने)....118
91-F. Defaults in providing amenities (सुख–सुविधाएं प्रदान करने में व्यतिक्रम)....118
91-G. Power to require local authority to assume responsibility in certain cases (कतिपय मामलों में जिम्मेदारी ग्रहण करने की स्थानीय प्राधिकारी से अपेक्षा करने की शक्ति)....119
92. Penalty for obstructing contractor or removing mark (ठेकेदार के कार्य में बाधा पहुंचाने या चिन्ह हटाने के लिए शास्ति)....119
92-A. Encroachment or obstruction upon public land (सार्वजनिक भूमि पर अतिक्रमण या बाधा)....120

Chapter XII (अध्याय–12)
Supplemental Provisions (अनुपूरक प्रावधान)

93. Trustees etc. deemed to be public servants (न्यासी इत्यादि का लोक सेवक माना जाना)....126
93-A. Liability of Trustees and officers and servant of the Trust (न्यास के न्यासियों और अधिकारियों व सेवकों का दायित्व)....126
94. Contribution by Trust towards leave allowance and pensions of Government servants (सरकारी सेवकों के छुट्टी भत्ते और पेंशन के लिए न्यास द्वारा अंशदान)....127
95. Authority for prosecutions (अभियोजनों के लिए प्राधिकारी)....127
95-A. Cognizance of offences (अपराधों का प्रसंज्ञान)....127
96. Power of the Trust as to legal matters (विधिक मामलों के संबंध में न्यास की शक्ति)....127
97. Indemnity to Trust etc (न्यास इत्यादि की समरक्षा)....128
98. Notice of suit against Trust etc (न्यास इत्यादि के विरुद्ध वाद का नोटिस)....128
99. Mode of proof of Trust records (न्यास अभिलेखों के प्रमाण का तरीका)....129
100. Restriction on the summoning of Trust servants to produce documents (दस्तावेज प्रस्तुत करने के लिए न्यास सेवकों को समन करने पर प्रतिबंध)....130
101. Validation of acts and proceedings (कार्यों और कार्यवाहियों का विधिमान्यकरण)....130

102. Power of entry (प्रवेश की शक्ति). 130
103. General power of Trust to pay compensation (प्रतिकर भुगतान करने की न्यास की सामान्य शक्ति). 132
104. Compensation to be paid by offenders for damage caused by them (अपराधियों द्वारा कारित नुकसान के लिए उनके द्वारा प्रतिकर का भुगतान किया जाना). 132
105. Ultimate dissolution of Trust and Transfer of its assets and liabilities to the Municipal Board (अन्ततः न्यास का विघटन और म्युनिसिपल मण्डल को इसकी आस्तियों और दायित्वों का अन्तरण). 133
106. Repeal and Saving (निरसन और व्यावृत्ति) 134

☆☆☆☆☆

Commentary on

The Rajasthan Urban Improvement Act, 1959[1]

राजस्थान नगर सुधार अधिनियम, 1959

(Act No. 35 of 1959)

(1959 का अधिनियम सं. 35)

[Received the assent of the President on 24.07.1959]

(24 जुलाई 1959 को राष्ट्रपति की सहमति प्राप्त हुई)

Preamble.—An Act for the improvement of Urban Areas in Rajasthan.

WHEREAS it is expedient to make provision for the improvement and expansion of Urban area in the State of Rajasthan.

BE it enacted by the Rajasthan State Legislature in the Tenth year of the Republic of India as Follows:—

प्रस्तावना.—राजस्थान में नगरीय क्षेत्रों के विकास के लिए एक अधिनियम।

अतः राजस्थान राज्य में नगरीय क्षेत्रों के विकास और विस्तार के लिए प्रावधान बनाया जाना समीचीन हो।

भारत गणराज्य के दसवें वर्ष में राजस्थान राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमिति हो :–

Comments

1. Commencement of the Act.—The Rajasthan Urban Improvement Bill, 1957 (Bill No. 26 of 1957) having been passed and received the assent of the President on 24.07.1959. It came on the statute book as THE RAJASTHAN URBAN IMPROVEMENT ACT, 1959 (Rajasthan Act No. 35 of 1959) and published in the Rajasthan Gazette, Part IV-A, Extraordinary dated 03.08.1959.

टिप्पणी

1. अधिनियम का प्रारम्भ होना.—राजस्थान नगर सुधार बिल, 1957 (1957 का बिल सं. 26) पारित किया गया और 24.07.1959 को राष्ट्रपति की सहमति प्राप्त हुई। यह राजस्थान नगर सुधार न्यास, 1959 (1959 के राजस्थान अधिनियम सं. 35) के रूप में विधान पुस्तक पर आया और राजस्थान राजपत्र, भाग IV-A विशेषांक दिनांक 03.08.1959 को प्रकाशित हुआ।

2. Preamble — Value of.—It is well settled rule that in interpreting the provisions of a statute the Court will presume that the legislation was intended to the *intra vires* and also reasonable. The rule followed is that the section ought to be interpreted consistent with the presumption which imputes to the legislature an intention of limiting the direct operation of its enactment to the extent that is permissible. Street on Doctrine of *Ultra Vires*, 1930 Page 302.

The reading down of a provision of a statue puts into operation the principle that so far as it is reasonably possible to do so, the legislation should be construed as being within its power. It has the principal effect that where an act is expressed in language of a generality which makes it capable, if read literally, of apply to matter beyond the relevant legislative powers, the Court will construe it in a more limited sense so as to keep it within power.—*All Saints High School etc. vs. Government of Andhra Pradesh & Ors., etc. etc.*, AIR 1980 SC 1042 at pp. 1083-1084 = 1980 (2) SCC 478.

3. Statement of objects and reasons.—The facts stated in the preamble and the statement of objects and reasons appended to any legislation are evidence of legislative judgment. They indicate the thought process of the elected

[1] Published in Rajasthan Gazette, Extraordinary, Part IV-A, dated 03.08.1959.

representative of the people and their cognizance of the prevalent state of affairs impelling them to enact the law. These, therefore, constitute important factors which amongst others will be taken into consideration by the Courts in judging the reasonableness of any restrictions imposed on the Fundamental Rights of the individuals. The Court would begin with presumption of reasonability of the restrictions, more so when the facts stated in the Statement of Objects and Reasons and the preamble are taken to the correct and they justify the enacement of law for the purpose sought to be achieved.—*State of Gujarat vs. Mirzapur Moti Kureshi Kasab Jamat & Ors,* AIR 2006 SC 212 at Page 232.

The law is well settled that it is permissible to look into the circumstances which prevailed at the time when the law was passed and which necessitated the passing of that law to determine the purpose or object of the legislation. *Ballarpur Industries Ltd. vs. Union of India,* AIR 1997 Del. 1 at 9. It was so stated in *Shashikant Laxman kale vs. Union of India,* AIR 1990 SC 2114 = 1990 (4) SCC 366, Paragraphs 16 and 17 of this judgment may be reproduced us under:—

"16. For determining the purpose or object of the legislation, it is permissible to look into the circumstances which prevailed at the time when the law was passed and which necessitated the passing of that law. For the limited purpose of appreciating the background and the antecedent factual matrix leading to the legislation, it is permissible to look into the Statement of Objects and Reasons of the Bill which actuated the step to provide a remedy for the then existing malady. In *A. Thangal Kunju Musaliar vs. M. Venkatachalam Potti,* AIR 1956 SC 246 = 1955 (2) SCR 1196, the Statement of Objects and Reasons was used for judging the reasonableness of classification made in an enactment to see if it infringed or was contrary to the Constitution. In that decision for determining the question, even affidavit on behalf of the State of "the circumstances which prevailed at the time when the law there under consideration had been passed and which necessitated the passing of that law" was relied on. It has reiterated in *State of West Bengal vs. Union of India,* AIR 1963 SC 1241 = 1964 (1) SCR 371, that the statement of objects and reasons accompanying a Bill, when introduced in Parliament, can be used for 'the limited purpose of understanding the background and the antecedent state of affairs leading up to the legislation'. Similarly, in *Pannalal Binjraj vs. Union of India,* AIR 1957 SC 397 = 1957 SCR 233, a challenge to the validity of classification was repelled placing reliance on an affidavit filed on behalf of the Central Board of Revenue disclosing the true object of enacting the impugned provision in the Income Tax Act.

"17. Not only this, to sustain the presumption of constitutionality, consideration may be had even to matters of common knowledge; the history of the times; and every conceivable state of facts existing of at the time of legislation which can be assumed. Even though for the purpose of construing the meaning of the enacted provision, it is not permissible to use these aids, yet it is permissible to look into the historical facts and surrounding circumstances for ascertaining the evil sought to be remedied. The distinction between the purpose or object of the legislation and the legislative intention, indicated earlier, is significant in this exercise to emphasise the availability of larger material to the Court for reliance when determining the purpose or object of the legislation as distinguished from the meaning of the enacted provision."

3-A. Statement of objects and reasons—Admissibility in construing a statute.—Be it noted that the Statement of Objects and Reasons is not otherwise

admissible as an aid to the construction of a Statute but the same simply assists as to the necessity of introduction of such a law and since the decision of this Court in *Aswini Kumar Ghosh & Another vs. Arabinda Bose & Anr.,* (1953 SCR 1), the law seems to be well settled without a contra note being sounded till now that while construing the clear terms of an Act the Court is not required to ascertain the object of the enactment. Court, however, hasten to add that though, in case of an urgent need of the situation by reason wherefor the intent of the legislature is to be assessed, the Statements and Objects can be looked into for the limited purpose of ascertaining the conditions prevailing at the time which prompted or actuated the proposer of the Bill to introduce the same and the extent of remedying the existing evil of the society.—*Subhash Ram Kumar Bind @ Vakil and Anr. vs. State of Maharashtra,* 2003 CrLJ 443 at pages 450-451 (DB).

4. Expressions in an Act.—It is not a sound principle of construction to interpret expressions used in one Act with reference to their use in another Act.

The decisions rendered with reference to construction of one Act cannot apply to the provisions of another Act unless the two Acts are *pari materia.—Ashok Maniklal Harkut vs. Collector of Amravati,* AIR 1988 Bom 207 (FB).

5. General and Special Laws.—When there is a general law and a special law dealing with a particular matter, the special excludes the general.—*Kedar Lal Seal vs. Hari Lal Seal,* AIR 1952 SC 47 = 1952 SCR 179 = 1952 (1) MLJ 431.

The general rule and the special rule should relate to the same subject.—*Bengal Community Co. Ltd. vs. State of Bihar,* AIR 1955 SC 661 = 1955 (2) SCR 603 = 1955 SCJ 672.

6. Regulations.—The constitutionality of the impugned regulations has to be adjudged only by a three-fold test, namely—

(1) whether the provisions of such regulations fall within the scope and ambit of the power conferred by the statute on the delegate;

(2) whether the rules/regulations, framed by the delegate, are to any extent inconsistent with the provisions of the parent enactment; and

(3) whether they infringe any of the fundamental rights or other restrictions or limitations imposed by the Constitution.—*Maharashtra State Board of Secondary and Higher Secondary Education vs. Paritosh Bhupesh Kumar Shethi,* AIR 1984 SC 1543 (2 Judges) = 1984 (4) SCC 27 = 1984 (86) Bom LR 428.

7. Repeal—Meaning and Scope.—It is one of the cardinal principles of interpretation of statutes that a repeal means a complete obliteration of the Act repealed unless it is otherwise expressed.—*R.P. Jain & Anr. vs. The State of Bihar,* 1977 CrLJ 1758 at p. 1761 (Pat.).

Whenever there is a repeal of an enactment, the consequences laid down in Section 6 of the General Clauses Act though it has been specifically mentioned in the repealing Act or not, will follow, unless, as the section itself says, a different intention appears.—*T. Barai vs. Henry,* AIR 1983 SC 150 at p. 156 = 1983 UJ 132 (SC) = 1983 (1) SCC 177 = 1983 SCC (Cr) 143.

In *State of Punjab vs. Mohar Singh,* AIR 1955 SC 84, the Supreme Court has elaborately dealt with the effect of repeal. In the case of a simple repeal, if followed by fresh legislation on the same subject, the Court would undoubtedly have to look to the provisions of the new Act, but only for the purpose of determining whether they indicate a different intention.—*T. Barai vs. Henry,* AIR 1983 SC 150 at p. 156 = 1983 UJ 132 (SC) = 1983 (1) SCC 177 = 1983 SCC (Cr) 143.

8. Entries in Legislative List.—The Courts must always give the most liberal construction to the words conferring legislative power.

They must give such meaning so that those words may have effect in their widest amplitude.

None of the legislative items in the List should be read in a narrow restricted sense, and each general world should be held to extend to all ancillary and subsidiary matters which can fairly and reasonably be said to be comprehended.—*R.S. Joshi vs. Ajit Mills Ltd.*, AIR 1977 SC 2279 at p. 2295; *H. Puttappa vs. State of Karnataka*, AIR 1978 Karn. 148 (FB) = ILR 1978 (1) Karn. 605 = 1978 (1) Ker LJ 302.

The Entries in the Lists should be construed broadly and must be given wide possible interpretation, and not in a narrow pedantic sense.—*Waverly Jute Mills Co. Ltd. vs. Raymon & Co. (India) Private Ltd*, AIR 1963 SC 90 = 1963 (3) SCR 209; *Commissioner of Commercial Taxes vs. Ramkishan*, AIR 1968 SC 59 = 1968 (1) SCR 142.—The utility of the preamble diminishes on a conclusion as to clarity of enacting provisions. It is therefore, said that the preamble is not to influence the meaning otherwise ascribable to the enacting parts unless there is a compelling reason for it. If in an Act preamble is general or brief statement of the main purpose, it may well be of little value. Mudholkar J. had observed in *Burakar Coal Co. Ltd. vs. Union of India*, AIR 1961 SC 954, "It is one of the cardinal principles of construction that where the language of an Act is clear, the preamble must be disregarded though, where the object meaning of an enactment is not clear the preamble may be resorted to explain it. Again where very general language is used in an enactment which, it is clear must be intended to have limited application, the preamble may be used to indicate to what particular instances, the enactment is intended to apply. We cannot, therefore, start with the preamble for construing the provisions of an Act, though we could be justified in resorting to it nay we will be required to do so if we find that the language used by Parliament is ambiguous or is too general though in point of fact Parliament intended that it should have a limited application. In Coal Bearing Areas (Acquisition and Development) Act, 1957 the Court was construing a Notification issued under Section 4 (1) of the said Act and as in the represent case the preamble of that Act was to the effect "An Act to establish in the economic interest of India greater public control over the coal mining industry and its development by providing of the acquisition by the State of unworked land containing or likely to contain coal deposits or of right in or over such land, for the extinguishment or modification of such rights accruing by virtue of any agreement, lease license or otherwise, and for matters connected therewith." Repelling an argument advanced on behalf of the Mine owners that the Act intended to apply only to virgin land and not on the land which are being worked or were worked in the past because of the use of the words 'unworked land' in the preamble, this Court held that the language of the enacting provisions was clear and therefore not controller by the preamble. (See : *Burrakur Coal Co. vs. Union of India*, AIR 1961 SC 954 at p. 957).—*Union of India vs. Elphinstone Spinning & Weaving Co. Ltd.*, AIR 2001 SC 724 = 2001 (4) SCC 139 = 2001 (1) JT 536 = 2001 (1) SCC 537.

9. Principles Interpretation.—A rule as it exists must be construed in the light of the Act, the purpose for which the rule is enacted a serious general inconvenience resulting to persons concerned if it is construed in one way or another are relevant considerations. Of course an alteration in the statute have to the notice of but that be a sole basis of construction of a statutory provision.—*Martand Balvant Risaldar vs. Chhaganlal Ambalal Gandhi & Ors.*, 1978 CrLR (Guj.) 204 at p. 208 = 1978 GLR 487 = 1978 CrLJ 1032.

The cardinal principle of interpretation of statutes is that words should be read in their ordinary, natural and grammatical meaning unless such a reading leads to absurdity. If the words are susceptible of another meaning the Court may adopt the same.—*Ajai Singh vs. Nathi Lal & Ors.*, 1978 CrLJ 629.

10. Rule of Interpretation.—It is well-settled rule of interpretation that a word occurring in the same Act is usually to be given the same meaning unless a different intention is expressed by the provisions of the Act. As such the word "contravention" has be interpreted in Section 6-A and in Section 7 to mean that the provision of any order framed under Section 3 of the Act has been contravened intentionally. On the other hand, if it is found that the contravention was unintentional and the person concerned has taken all reasonable care and was carrying on the business in a *bona fide* manner, then even for Section-6-A of the Act, it has to be interpreted that in the eye of law there has been no contravention so as to visit the dealer with the consequences of confiscating the articles which has been seized.—*Mewalal Kapiladeo Pd. (M/s.) vs. State of Bihar*, 1978 CrLJ 873 at p. 876.

Sections of statues calling for construction by Courts are not petrified print but vibrant words with social functions to fulfil. The brodding presence of the constitutional sympathy for the weaker sections like women and children must inform interpretation if it has social relevance. So viewed, it is possible to be selective in picking out that interpretation out of two alternatives which advance the cause of the derelicts.—*Ramesh Chander Kaushal [Capt.] vs. Mrs. Veena Kaushal & Ors.*, 1978 CrLR (SC) 348 at p. 350 = AIR 1978 SC 1807 = 1978 (4) SCC 70 = 1978 SCC (Cr) 508.

The words of the statute, when there is doubt about their meaning, are to be understood in the sense, in which they best harmonise with the aspect of the enactment and the object which the Legislature had in view. The Court has to seek aid from other provisions of the statue in order to arrive at the proper meaning of the words and that interpretation should be accepted, which would result in properly carrying out the intention of the Legislatute.—*Bhuneshwar Singh & Ors., vs. State of Bihar & Ors.*, 1978 Bih. LJR 372 at p. 374.

A word occurring in the same Act is usually to be given the same meaning unless a different intention is expressed by the provisions of the Act.—*Mewalal Kapiladeo Prasad (M/s) vs. State of Bihar & Ors.*, 1978 Bih. LJ 206 at p. 212 = 1978 Pat. LJR 315 = 1978 CrLJ 873.

It is a settled rule of interpretation that a statute must be construed as a whole and any interpretation of particular which would render other material provisions nugatory, is to be avoided, if possible,—*Gurbaksh Singh Sibia vs. State of Punjab*, 1977 CrLJ 322 = 1977 CrLJ 240.

The normal rule of interpretation, of course is that the words of statute should be given their literal and grammatical meaning. But if such a literal interpretation leads to an anomalous and absurd situation and if this literal interpretation leads to a conflict between two provisions of law on the subject the Court has to find out the real intention of the Legislature. If two views are possible, one which results in any anomaly and the other not, the duty of the Court is to adopt the latter and the former.—*Ram Adhin vs. Shyama Devi*, 1977 All CrC 10 at p. 12 = 1977 All LJ 382 = 1977 CrLJ 453.

11. Intention of Statutory Provision.—In order to arrive at true intendment of a statute, the Court should pose to itself the following questions:—

(1) What was the situation prior to the provisions under consideration;

(2) What mischief or defect was noticed before introducing the provision;

(3) Whether it was remedial; and

(4) the reason for the remedy.—*Babaji Kondaji Garad vs. Nasik Merchants Co-operative Bank Ltd.*, AIR 1984 SC 192 (3 Judges) = 1984 UJ 239 (SC) = 1984 (2) SCC 50.

12. Interpretation of Constitutional provision—Object oriented approach must be adopted.—The framers of the Constitution did not visualise that a non-legislator can be repeatedly appointed as Minister for a turn of six months each time, without getting elected because such a course strikes at the very root of parliamentary democracy. According to learned Counsel for the respondent, there is no bar to this course being adopted on the plain language of the Article', which does not 'expressly' prohibit re-appointment of the Minister, without being elected, even repeatedly, during the term of the same Legislative Assembly. We cannot persuade ourselves to agree.

Constitutional provisions are required to be understood and interpreted with an object oriented approach. A Constitution must not be construed in a narrow and pedantic sense. The words used may be general in terms but, their full import and true meaning, has to be appreciated considering the true context in which the same are used and the purpose which they seek to achieve. Debates in the Constituent Assembly referred to in an earlier part of this judgment clearly indicates that non-member's inclusion in the cabinet was considered to be a 'privilege' that extends only for six months', during which period the member must get elected otherwise he would cease to be a Minister. It is a settled position that debates in the Constituent Assembly may be relied upon as an aid to interpret a constitutional provision because it is the function of the Court to find out the intention of the framers of the Constitution. We must remember that a Constitution is not just a document is solemn form, but a living framework for the Government of the people exhibiting a sufficient degree of cohesion and its successful working depends upon the democratic spirit underlying it being respected in letter and in spirit. The debates clearly indicate the 'privilege' to extend "only" for six months.—*S.R. Chaudhuri vs. State of Punjab*, AIR 2001 SC 2707 = 2001 (7) SCC 126 (SC) = 2001 (6) JT 446.

13. Interpretation of Flexibility.—The law, howsoever rigid it may be, has to be interpreted in a flexible manner so as to see that the rule of law is not abrogated and merely on technical grounds a party is not deprived of being heard as regards the merits of the case.—*Balu Ram vs. Arjun Lal*, AIR 1978 All 243 (SJ).

14. Interpretation of Judgments.—Judgments of Courts are not to be construed as statutes. To interpret words, phrases and provisions of a statute, it may become necessary for Judges to embark into lengthy discussions but the discussion is meant to explain and not to define, Judges interpret statutes they do not interpret judgment. They interpret words of statues; their words are not to be interpreted as statutes.—*Amar Nath vs. State of Punjab*, AIR 1985 SC 218 at p. 227 = 1985 (1) SCC 345.

15. Value of History in interpretation—The interpreter of the statute must take note of the well known historical facts. In conventional language the interpreter must put himself in the arm chair of those who were passing the Act i.e. the Member of the Parliament. It is the collective will of the Parliament with which the Supreme Court is concerned.—*Doypack System Pvt. Ltd.(M/s.) vs. Union of India*, AIR 1988 SC 782 at p. 797 = 1988 (2) UJ 54 (SC) = 1988 (2) SCC 299 = 1988 (1) JT (SC) 304.

16. Central and State Acts.—Article 14 of the Constitution does not authorise the striking down of a law of one State on the ground that, in constrast with a law of another State on the same subject, its provisions are discriminatory.

Nor does it contemplate a law of the Central or of the State dealing with similar subjects being held to be unconstitutional by a process of comparative study of the provisions of the two enactments.

The sources of authority for the two statues being different, Article 14 has no application.—*Parbha Karan Nair vs. State of Tamil Nadu,* AIR 1987 SC 2117; *Chapadgaon Vividh Karyakari Seva Sahakari Society vs. Collector of Ahmednagar,* 1989 (3) Bom. CR 641.

17. Courts cannot Legislate.—The function of the Courts is to apply the law as it stands. May be the Courts notices the anomalies. But it is not for the Court to re-write the law even though the Court considers the provisions as they stand to be unreasonable. Of course Courts do resort to the device of reading words into the provisions of the statute purporting to bring it in accord with what is evidently the intention of the legislature. But where it is evident that there is an omission on the part of the legislature to make an amendment which it ought to have made, even if such omission appears to be inadvertant, the Courts cannot supply the omission, for then it would be arrogating to itself legislative functions which it does not possess.—*Dakshayini vs. Madhavan,* AIR 1982 Kant 126.

18. Inaccurate regulation—Inaccuracies therein—Strict construction not proper.—By a second Resolution dated 24.04.1995 the State Government sanctioned a list of buildings and precincts of historical, aesthetical, architectural or cultural value as per the scheduled annexed to that resolution. The schedule contains in all 633 items as Heritage buildings or precincts with their "location" described in the next column. Many of the items are overlapping. For example item 633 pertains to Fort Precinct which includes 14 sub-precincts. Within those precincts there are several buildings which have been separately listed including the Bombay High Court at item 77. Again item 107 mentions "all buildings at Dadabhai Naroji Road with a special focus on Fort House" This is followed by items 108 to 127 each of which relate to building/structure on the Dada Bhai Naoroji Road. There is apparently no consistency in the way that the list has been prepared. Not only is there overlapping but there are, at times, inaccuracies. For example against item 442 under the heading, 'location' in respect of several buildings within the Mahalaxmi Precinct, the word appearing is "deleted". If one were to read the list as it is, one would have to come to the absurd conclusion that the location of the several buildings mentioned in 442 was "deleted". Therefore a strict or literal construction of the list would be misplaced.

It is true as far as Mahalaxmi Precinct is concerned, although there is a separate map indicating the precinct along with all other precincts. It does not appear under the column "Nature of Monuments Building, Precincts etc." but in the column headed "location". Against serial Nos. 441 and 442. But locations have generally been indicated in the lsit with reference to roads. A precinct cannot be a "location" since it is really an area. In such circumstances it is reasonable to ascertain the intention of the State Government from the map annexed to the list. The fact that no map of any other location has been given coupled with fact that only maps of heritage precincts have been given in our opinion would certainly indicate that Mahalaxmi precinct is indeed a listed heritage precinct against Serial No. 442 as mentioned in the map.

The list also refers to five precincts, namely Banganga Precincts mentioned against Serial No. 384, Opera House Precincts, Serial No. 401, Gamdevi Precinct, Serial No. 432, Mahalaxmi Precinct, Serial No. 442, Khotachiwadi precinct, Serial

No. 508, Matharpakhadi Precinct, Serial No. 522 and Bandra Precinct Serial No. 612. There is no other precinct which is mentioned as a location.

The MHCC has taken into consideration the nature of the list, particularly the maps annexed thereto, to come to the conclusion that the mentioning the Mahalaxmi Precinct under the heading of "location" was clearly not the intention of the State Government, but the intention was to treat the precinct along with all other precincts of which maps are given as heritage precincts.—*Mass Holdings Private Ltd. vs. Municipal Corporation of Greater Mumbai & Anr.*, AIR 2006 SC 749 at Pages 751-752 (DB).

19. Interpretation of Statures—Procedural provision should not be allowed to defeat substantive right to cause injustice.—Non-compliance with any procedural requirement relating to a pleading, memorandum of appeal or application or petition for relief should not entail automatic dismissal or rejection, unless the relevant statute or rule so mandates. Procedural defects and irregularities which are curable should not be allowed to defeat substantive rights or to cause injustice. Procedure, a handmaiden to justice, should never be made a tool to deny justice or perpetuate injustice, by any oppressive or punitive use. The well recognized exceptions to this principle are:—

(i) Where the Statute prescribing the procedure, also prescribes specifically the consequence of non-compliance;

(ii) where the procedural defect is not rectified, even after it is pointed out and due opportunity is given for rectifying it;

(iii) where the non-compliance or violation is proved to be deliberate or mischievous;

(iv) where the rectification of defect would affect the case on merits or will affect the jurisdiction of the Court;

(v) in case of Memorandum of Appeal, there is complete absence of authority and the appeal is presented without the knowledge, consent and authority of the appellant.—*Uday Shankar Triyar vs. Ram Kalewar Prasad Singh & Anr.*, AIR 2006 SC 269 at Page 274 (FB)

20. Precedent—*Stare decisis*—Not a dogmatic rule allergic to logic and reasons.—The trend of judicial opinion is that *stare decisis* is not a dogmatic rule allergic to logic and reason, it is a flexible principle of law operating in the province of precedents providing room to collaborate with the demands of changing times dictated by social needs, State policy and judicial conscience.

The doctrine of *stare decisis* is generally to be adhered to, because well settled principles of law founded on a series of authoritative pronouncements ought to be followed yet, the demands of the changed facts and circumstances dictated by forceful factors supported by logic, amply justify the need for a fresh look.—*State of Gujarat vs. Mirzapur Moti Kureshi Kassab Jamat & Ors.*, AIR 2006 SC 212 at Pages 243-245 (F.B.)

21. Precedents having binding force.—When the allegation is of cheating or deceiving, whether the alleged act is wilful or not depends upon the circumstances of the concerned case and there cannot be any strait jacket formula. The High Court unfortunately did not discuss the factual aspects and by merely placing reliance on earlier decision of the Court held that pre-requisite conditions were absent. Reliance on the decision without looking in to the factual background of the case before it is clearly impermissible. A decision is a precedent on its own facts. Each case presents its own features. It is not everything said by a Judge while giving judgment that constitutes a precedent. The only thing in a Judge's decision binding a party is the principle upon which the case is decided and for this reason it is important to analyse a decision and

isolate from it the ratio decided. According to the well-settled theory of precedents, every decision contains three basic postulates – (i) findings of material facts, direct and inferential. An inferential finding of facts is the inference which the Judge draws from the direct, or perceptible facts;(ii) statements of the principles of law applicable to the legal problems disclosed by the facts; and (iii) judgment based on the combined effect of the above. A decision is an authority for what it actually decides. What is of the essence in a decision is its ratio and not every observation found therein nor what logically flows from the various observations made in the judgment. The enunciation of the reason or principle on which a question before a Court has been decided is alone binding as a precedent. *State of Orissa vs. Sudhansu Sekhar Misra & Ors.*, AIR 1968 SC 647, and *Union of India & Ors. vs. Dhanwanti Devi & Ors.*, 1996 (6) SCC 44. A case is a precedent and binding for what it explicitly decides and no more. The words used by Judges in their judgments are not to be read as if they are words in Act of Parliament. In *Quinen vs. Leathem,* 1901 AC 495 (HL), Earl of Halsbury LC observed that every judgment must be read as applicable to the particular facts proved or assumed to be proved, since the generality of the expressions which are found there are not intended to be exposition of the whole law but governed and qualified by the particular facts of the case in which such expressions are found and a case is only an authority for what it actually decides.—*State of Orissa & Ors., vs. Mohammad Illiyas,* AIR 2006 SC 258 at Pages 261-262 (DB)

22. Requirement of procedure in Foreign Act be fair, reasonable, just does not apply—Procedure in Foreigners Act does not violate Article 21.— It is submitted that in view of the clear mandate of Article 21 that no person shall be deprived of his life or personal liberty except according to procedure established by law, there has to be a fair procedure for expulsion of foreigners. According to the learned Counsel, the IMDT Act lays down a fair procedure, namely determination by a judicial Tribunal of the question of citizenship of a person and his deportation. It has thus been submitted that the IMDT Act which seeks to achieve this object meets the requirements of Article 21 of the Constitution and thus its validity cannot be impugned. The learned Additional Solicitor General and Shri K.K. Venugopal, during the course of their arguments, have also laid great stress on the fact that the IMDT Act has been enacted to give protection to genuine Indian citizens and to save their harassment.

It is not possible to accept the submission made. The view taken by this Court is that in a criminal trial where a person is prosecuted and punished for commission of a crime and may thus be deprived of his life or liberty. It is not enough that he is prosecuted in accordance with the procedure prescribed by law but the procedure should be such which is just, fair and reasonable. This principle can have no application here for the obvious reason that in the matter of identification of a foreigner and his deportation, he is not being deprived of his life or personal liberty. The deportation proceedings are not proceedings for prosecution where a man may be convicted or sentenced. The Foreigners Act and the Foreigners (Tribunals) Order, 1964 are applicable to whole of India and even to the State of Assam for identification of foreigners who have entered Assam between 01.01.1966 and 24.03.1971 in view of the language used in Section 6-A of Citizenship Act. It is, therefore, not open to Union of India or State of Assam or for the matter anyone to contend that the procedure prescribed in the aforesaid enactment is not just, fair and reasonable and thus violative of Article 21 of the Constitution. The procedure under the Foreigners Act and the Foreigners (Tribunals) Order, 1964 is just, fair and reasonable and does not offend any

constitutional provision.—*President Pooranathrayisha Seva Sangathan Thripunithura vs. K. Tillakan Kavanal & Ors.*, AIR 2005 SC 2918 at Page 2954 (DB)

23. Construction of statutes—Two interpretation possible which interprtation be adopted.—*B. Banerjee vs. Smt. Anita Pan*, AIR 1975 SC 1146, the Supreme Court in the said decision has held, in the facts and circumstances therein, that where two interpretations are possible that which validates the statute and shortens litigation should be preferred to the one which, invalidates or proliferates. Their Lordships therein were satisfied that, as far as possible, Courts must avoid multiplicity of litigation. Any interpretation of a statute which will obviate purposeless proliferation of litigation, without whittling down the effectiveness of the protection for the parties sought to be helped by the Legislation, should be preferred to any literal, pedantic, legalistic or technically correct alternative. Their Lordships were conscious that in shortening litigation, in the manner directed therein they were straining language to the extent of interpreting the expression "institution of the suit" as amounting to filing fresh pleadings. By that construction no violence to the language was done, but, on the other hand, public justice and social gain was promoted. It has further been observed as follows in the said decision:

"Ruinous protraction of litigation, who-ever may temporarily seem to benefit by delay, bankrupts both in the end and inflicts wounds on society by sterile misuse of money. Tenant passengers who prolong their expensive flight on the litigation rocket, are buying tickets for financial crash, dugged though they be by the seeming blessings of law's delays. Courts, by interpreting the expression 'institution of suits' cannot authorize reincarnation, all over again, of litigation for eviction. We save the tenant by applying it to pending cases and save him also from litigative waste".—*Shanti Swarup Sarkar vs. Pradip Kumar Sarkar & Ors.*, AIR 1997 Cal. 197 at Page 201.

24. Court can neither assume role of legislature nor can prescribe procedure different from one prescribed in statute.—It is well settled law that in the course of interpretation of a statutory provision the Courts cannot assume the role of Legislature, nor can it appropriate to itself the legislative powers, nor can, under the guise of interpretation, prescribe a procedure different from the one prescribed under the statute for the conduct of trial in civil proceedings.—*Bar Council of Maharashtra and Goa and Ors., vs. Shamrao Vishnu Kunjir and Ors.*, AIR 2006 Bom. 167 at Page 169 (DB).

25. Duty of Court—Merely because law causes hardship it cannot be interpreted in a manner so as to defeat the object.—It is well settled law that merely because a law causes hardship, it cannot be interpreted in a manner so as to defeat its object. It is also to be remembered that the Courts are not concerned with the legislative policy or with the result, whether injurious or otherwise, by giving effect to the language used nor it is the function of the Court where the meaning is clear not to give effect to it merely because it would lead to some hardship. It is the duty imposed on the Courts in interpreting a particular provision of law to ascertain the meaning and intendment of the Legislature and in doing so, it should presume that the provision was designed to effectuate a particular object or to meet a particular requirement. *(Re : Firm Amar Nath Basheshar Dass vs. Tek Chand* [1972 (1) SCC 893)].—*M/s Easland Combines, Coimbatore vs. Collector of Central Excise Coimbatore*, AIR 2003 SC 843 at Page 850 = 2003 AIR SCW 294 = 2003 (1) ACE 148 = 2003 (1) Suprme 374 = 2003 (1) Scale 123 = 2003 (1) SLT 361 = 2003 (1) SCR 98 = 2003 (3) SCC 410 = 2003 (1) LRI 163 = 2003 (1) JT 106 = 2003 (2) Ind. LD 876 = 2003 (152) ELT 39 (DB).

26. Interpretation of Statutes Deprivation of Legal right.—Such a valuable right, having regard to the legal position as obtaining in common law as also under the provisions of the Transfer of Property Act, must be deemed to have been known to the Parliament. Thus, while enacting the Companies Act, the Parliament cannot be held to have intended to deprive the first charge holder of the said right. Such a valuable right, therefore, must be held to have been kept preserved. *[See: Workmen of M/s. Firestone Tyre and Rubber Co. of India (P.) Ltd. vs. Management & Ors.* (1973) 1 SCC 813].

If the Parliament while amending the provisions of the Companies Act intended to take away such a valuable right of the first charge holder, we see no reason why it could not have stated so explicitly. Deprivation of legal right existing in favour of a person cannot be presumed in construing the statute. It is in fact the other way round and thus, a contrary presumption shall have to be raised.—*ICICI Bank Ltd. vs. SIDCO Leathers Ltd.*, AIR 2006 SC 2088 at Page 2099.

27. Equality—Theory of guided power explained.—The gravemen of Article 14 is equality of treatment. Article 14 confers a personal right by enacting a prohibition which absolute. By judicial decisions, the doctrine of classification is read into Article 14. Equality of treatment under Article 14 is an objective test. It is not the test of intention. Therefore, the basic principle underlying Article 14 is that the law must operate equally on all persons *under like circumstances.*

[Emphasis added].

Every discretionary power is not necessarily discriminatory. According to the Constitutional Law of India, by H. M. Seervai, 4th Edn. 546, equality is not violated by mere conferment of discretionary power. It is violated by arbitrary exercise by those on whom it is conferred. This is the theory of 'guided power'. This theory is based on the assumption that in the event of arbitrary exercise by those on whom the power is conferred would be corrected by the Courts. This is the basic principle behind the enabling provisions which are incorporated in Articles 16 (4A) and 16 (4B). Enabling provisions are permissive in nature. They are enacted to balance equality with positive discrimination. The constitutional law is the law of evolving concepts. Some of them are generic others have to be identified and valued. The enabling provisions deal with the concept, which has to be identified and valued as in the case of access *vis-a-vis* efficiency which depends on the fact-situation only and not abstract principle of equality in Article 14 as spelt out in detail in Articles 15 and 16. Equality before the law, guaranteed by the first part of Article 14, is negative concept while the second part is a positive concept which is enough to validate equalizing measures depending upon the fact-situation.—*M. Nagaraj and Ors. vs. Union of India and Ors.*, AIR 2007 SC 71 at Page 101 (SC) (FB).

28. Internal aid—use of Article "and" "the" and "a"—Effect.—Section 138 provides that where any cheque drawn by a person on an account by him with a 'banker' for payment of any amount of money to another person from out of that account for the discharge, in whole or in part, of any debt or other liability, is returned by "the bank" unpaid, either because of the amount of money standing to the credit of that account is insufficient to honour the cheque or that it exceeds the amount arranged to be paid from that account by an agreement made with that bank, such person shall be deemed to have committed an offence punishable with imprisonment as prescribed therein subject to the conditions mentioned in Clauses (a), (b) and (c) of the proviso. Section 3 of the Act defines the "banker" to include any person acting as a banker and any post office saving bank. Section 72 of the Act provides that a cheque must, in order to charge the drawer, be presented at the bank upon which it is drawn before the relations between the drawer and his banker has been altered to the prejudice of the drawer.

The use of the words "a bank" and "the bank" in the section is indicator of the intention of the Legislature. The former is indirect Article and the latter is pre-fixed by direct article. If the Legislature intended to have the same meanings for "a bank" and "the bank", there was no cause or occasion for mentioning it distinctly and differently by using two different articles. It is worth noticing that the word "banker" in Section 3 of the Act is pre-fixed by the indefinite article "a" and the word "bank" where the cheque is intended to be presented under Section 138 is pre-fixed by the definite article "the". The same section permits a person to issue a cheque on an account maintained by him with "a bank" and makes him liable for criminal prosecution if it is returned by "the bank" unpaid. The payment of the cheque is contemplated by "the bank" meaning thereby where the person issuing the cheque has an account. "The" is the word used before nouns, with a specifying of particularising effect opposed to the indefinite or generalising force of "a" or "an". It determines what particular thing is meant; that is, what particular thing we are to assume to be meant. "The" is always mentioned to denote particular thing or a person. "The" would, therefore, refer implicityly to a specified bank and not any bank. "The bank" referred to in Clause (a) to the proviso to Section 138 of the Act would mean the drawee-bank on which the cheque is drawn and not all banks where the cheque is presented for collection including the bank of the payee, in whose favour the cheque is issued.

It, however, does not mean that the cheque is always to be presented to the drawer's bank on which the cheque is issued. The payee of the cheque in any bank including the collecting bank where he has his account but to attract the criminal liability of the drawer of the cheque such collecting bank is obliged to present the cheque in the drawee or payee bank on which the cheque is drawn within the period of six months from the date on which it is shown to have been issued. In other words a cheque issued by (A) in favour of (B) drawn in a bank named (C) where the drawer has an account can be presented by the payee to the bank upon which it is drawn i.e. (C) bank within a period of six months or present it to any other bank for collection of the cheque amount provided such other bank including the collecting bank presents the cheque for collection to the (C) bank. The non-presentation of the cheque to the drawee-bank within the period specified in the section would absolve the person issuing the cheque of his criminal liability under Section 138 of the Act, who shall otherwise may be liable to pay the cheque amount to the payee in a civil action initiated under the law. A combined reading of Sections 2, 72 and 138 of the Act would leave no doubt in our mind that the law mandates the cheque to be presented at the bank on which it is drawn if the drawer is to be held criminally liable. Such presentation is necessarily to be made within six months at the bank on which the cheque is drawn, whether presented personally or through another bank, namely, the collecting bank of the payee.—*Shri Ishar Alloys Steels Ltd. vs. Jayaswals NECO Ltd.*, AIR 2001 SC 1161 at Pages 1164-1165 = 2001 (2) UJ (SC) 1093 = 2001 (2) Supreme 61 = 2001 (2) Scale 173 = 2001 (3) SRJ 441 = 2001 (1) SCJ 487 = 2001 (3) SCC 609 = 2001 (1) RLW 161 = 2001 (2) Mah LR 439 = 2001 (2) MPLJ 272 = 2001 (1) LRI 760 = 2001 (2) Kent LT 148 = 2001 (2) JT 114 = 2001 (1) Crimes 284 = 2001 CrLJ 1250.

29. Interpretation of Statute—Inaccuracies in Government regulation strict construction not proper.—Location has been generally Indicated in the list with reference to roads. A precinct cannot be a "location" since it is really an area. In such circumstances it is reasonable to ascertain the intention of the State Government from the map annexed to the list. The fact that no map of any other location has been given coupled with the fact that only maps of heritage

precincts have been given would certainly indicate that Mahalaxmi precinct is indeed a listed heritage precinct against serial No. 442 as mentioned in the map.

The list also refers to five precincts, namely Banganga Precincts mentioned against Sl. No. 384, Opera House Precincts, Sl. No. 401, Gamdevi Precinct, Sl. No. 432, Mahalaxmi Precinct, Sl. No. 442, Khotachiwadi Precinct, Sl. No. 508, Matharpakhadi Precinct, Sl. No. 522 and Bandra precinct Sl. No. 612. There is no other precinct which is mentioned as a location.

The MHCC has taken into consideration the nature of the list, particularly the maps annexed thereto, to the conclusion that the mentioning the Mahalaxmi Precinct under the heading of "location" was clearly not the intention of the State Government, but the intention was to treat the precinct along with all other precincts of which maps are given as heritage precinct.

There is also no question of amendment of the list appended to the Resolution dated 24.04.1995. The intention of the State Government as has been culled out by the MHCC and affirmed by the Bombay High Court and as found by us is that the list as it exists includes Mahalaxmi Precinct as a heritage precinct.—*Mass Holdings Pvt. Ltd. vs. Municipal Corporation of Greater Mumbai and Anr.*, AIR 2006 SC 749 at Page 752.

30. Harmonious construction—Effort be made that each provision in statute will have its play.—While interpreting a statute the Court shold try to sustain its validity and give such meaning to the provisions which advance the object sought to be achieved by the enactment. The Court cannot approach the enactment with a view to pick holes or to search for defects of drafting which make its working impossible. It is a cardinal principle of construction of a statute that effort should be made in construing the different provisions so that each provision will have its play and in the event of any conflict a harmonious construction should be given. The well-known principle of harmonious construction is that effect shall be given to all the provisions and for that any provision of the statute should be construed with reference to the other provisions so as to make it workable. A particular provision cannot be picked up and interpreted to defeat another provision made in that behalf under the statute. It is the duty of the Court to make such construction of a statute which shall suppress the mischief and advance the remedy. While interpreting a statute the Courts are required to keep in mind the consequences which are likely to flow upon the intended interpretation.—*M/s. British Airways Plc. vs. Union of India and Ors.*, AIR 2002 SC 391 at Pages 393-394 = 2001 AIR SCW 5197 = 2001 (94) DLT 662 = 2002 (139) ELT 6 = 2001 (9) JT 544 = 2002 (2) SCC 95 = 2001 (8) Scale 73 = 2001 (8) Supreme 138.

31. Intention behind provision cannot be used to defect express words of provision.—The alleged intention behind a provision, cannot be used to defeat the express words of the provision. Once a statutory rule is made, without providing any exceptions, it is not possible to carve out exceptions to such rule, by judicial interpretation. Nor can an exemption from application of a clear and specific rule be claimed on the ground of hardship or similar reasons. The proviso to Rule 27 (a) of the Rules is categorical and applies to all employees transferred on own request. It does not make distinction between employees whose promotion post is State-wise post and those where the promotion posts are District-wise posts.—*K.P. Sudhakaran and Anr. vs. State of Kerala and Ors.*, AIR 2006 SC 2138 at Page 2144.

32. Narrow and pedantic construction may not always be given effect to.—It is now well settled principle of law that the Court cannot enlarge the scope of legislation or intention when the language of the statute is plain and unambiguous. Narrow and pedantic construction may not always be given effect

to. Courts should avoid a construction, which would reduce the legislation to futility. It is also well settled that every statute is to be interpreted without any violence to its language. It is also trite that when an expression is capable of more than one meaning, the Court would attempt to resolve the ambiguity in a manner consistent with the purpose of the provision, having regard to the great consequences of the alternative constructions.—*A.N. Roy, Commissioner of Police and Anr. vs. Suresh Sham Singh*, AIR 2006 SC 2677 at page 2681.

33. Applicability of *non-obstante* clause be considered in consideration of Act and Object and Reasons for which Act is made.—There is no doubt that by *non-obstante* clause the Legislature devices means which are usually applied to give overriding effect to certain provisions over some contrary provisions that may be found either in the same enactment or some other statute. In other words such a clause is used to avoid the operation and effect of all contrary provisions. The phrase is equivalent to showing that the Act shall be no impediment to measure intended. To attract the applicability of the phrase, the whole of the section, the scheme of the Act and the Objects and Reasons for which such an enactment is made has to be kept in mind.—*Vishin N. Khan Chandani and Anr. vs. Vidya Lachman Das Khan Chandani and Anr.*, AIR 2000 SC 2747 at page 2752 = 2000 AIR SCW 2932 = 2000 (4) Bom. CR 626 = 2000 (3) SCJ 120 = 2000 (2) UJ (SC) 1300 = 2000 (9) JT 321 = 2000 (3) LRI 612 = 2000 (8) SRJ 182 = 2000 (5) Scale 592 = 2000 (5) Supreme 574 = 2000 (6) SCC 724 = 2000 (Ke LJ (Tax.) 507.

34. *Non-obstante* clause must be given effect to extent Parliament intended and not beyond.—The *non-obstante* nature of a provision although may be of wide amplitude, the interpretative process thereof must be kept confined to the legislative policy. Only because the dues of the workmen and the debt due to the secured creditors are treated *pari passu* with each other, the same by itself, in our considered view, would not lead to the conclusion that the concept of *inter se* priorities amongst the secured creditors had thereby been intended to be given a total go-by.

A *non-obstante* clause must be given effect to, to the extent the Parliament intended and not beyond the same.—*ICICI Bank Ltd. vs. SIDCO Leather Ltd. and Ors.*, AIR 2006 SC 2088 at Page 2098.

35. Term "Police Station".—Finally, Court, in the case of *Gangadharachari*, (1975 (2) Kant LJ SN No. 91 P. 47), held :

"According to Notification HD 83 PEG. 69, dt 13.02.70, Sub-Inspector of Police, CID, is deemed to be an officer in charge of the police station whenever he investigates at any place in the State an offence within the limits of which such place is situate, ..."

Therefore, for the purpose of investigation of particular crimes on the direction of the State Government or the Superior Competent Police Officer, the aforestated unquestionable material placed on record makes the position of C.I.D./C.O.D. to be a "Police Station" within the meaning of Section 2 (s) and that every Police Officer attached to this organisation of the rank of Sub-Inspector and above is a "Police Officer in charge of a Police Station" within the meaning of Section 156 (1), CrPC. Therefore, there is no flaw in the competence of the I.O. (C.W. 75) to act as a Police Officer in charge of a police station within the meaning of Section 2 (s) and 156, and in the investigation carried out by him resulting in submission of the charge-sheet under Section 173, CrPC (See: also *State of Bihar vs. J.A.C. Saldanna* (1980 CrLJ 98 = (AIR 1980 SC 326) (SC)) and *R. P. Kapur vs. Sardar Pratap Singh Kairon*, AIR 1961 SC 1117 = 1961 (2) CrLJ 167). Hence, I find no legal force, whatever, in the objection of Mr. C. V. Nagesh raised in this behalf.—*Narsimhaiah vs. State of Karnataka and Anr.*, 2002 CrLJ 4795 at Page 4801 (Kar).

Chapter I
Preliminary

Section 1. Short title and extent.—(1) This Act may be called the ***Rajasthan Urban Improvement Act, 1959***.

(2) It extends to the whole of the State of Rajasthan.

अध्याय–1
प्रारंभिक

धारा 1. संक्षिप्त नाम और विस्तार–(1) इस अधिनियम को ***राजस्थान नगर सुधार अधिनियम, 1959*** कहा जा सकेगा।

(2) इसका विस्तार सम्पूर्ण राजस्थान राज्य पर है।

* * * * *

Section 2. Interpretation.—(1) In this Act, unless there is something repugnant in the subject or context.—

धारा 2. व्याख्या–(1) इस अधिनियम में, जब तक कि संदर्भ से अन्यथा अपेक्षित न हो–

(i) "***amenity***" includes road, water supply, street-lighting, drainage, sewerage, public works and such other convenience as the State Government may, by notification in the Official Gazette, specify to be normally an amenity for all or any of the purposes of this Act;

(i) "***सुख–सुविधाओं***" में सड़क, जल आपूर्ति, गलियों मे रोशनी, जल–निकासी, मल–निकासी, लोक कार्य और ऐसी अन्य सुविधाएं शामिल होती हैं, जिन्हें राज्य सरकार राजपत्र में अधिसूचना द्वारा इस अधिनियम के प्रयोजनों में से सभी या किसी प्रयोजन के लिए सामान्यतः सुख–सुविधाओं के रूप में विनिर्दिष्ट करें,

(ii) "***building***" includes any structure or erection or part of a structure or erection which is intended to be used for residential, industrial, commercial or other purpose, whether in actual use or not;

(ii) "***भवन***" में कोई संरचना या परिनिर्माण या संरचना अथवा परिनिर्माण का भाग शामिल होता है, जिसका प्रयोग आवासीय, औद्योगिक, वाणिज्यिक या अन्य प्रयोजनों के लिए किया जाना आशयित है, चाहे वास्तविक प्रयोग में हो या नहीं,

(iii) "***building operations***" includes rebuilding operations, structural alterations of or additions to buildings and other operations undertaken in connection with the construction of buildings;

(iii) "***भवन निर्माण संक्रियाएं***" में भवन पुननिर्माण संक्रियाएं, भवन के संरचनात्मक परिवर्तन या उनमें परिवर्धन और भवनों के निर्माण के संबंध में की गयी अन्य संक्रियाएं शामिल होती हैं,

(iv) "***Chairman***" means the Chairman of a Trust;

(iv) "***सभापति***" से न्यास का सभापति अभिप्रेत है;

[1][(iv-a) "**Collector**" means the Collector of a district and includes an Additional Collector appointed to a district as well as any officer specially appointed by the State Government to perform the functions and exercise the powers of a Collector under this Act;]

---

[1] Ins. Clause (iv-a) by Section 2(1) of Rajasthan Act No. 10 of 1973, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 28.03.1973. (w.e.f. 02.12.1972).

(ivक) "***कलक्टर***" से जिले का कलक्टर अभिप्रेत है और इसमें जिले के लिए नियुक्त किया गया अतिरिक्त कलक्टर और राज्य सरकार द्वारा इस अधिनियम के अधीन कलक्टर के कार्यों का निवर्हन करने और शक्तियां प्रयुक्त करने के लिए विशेष रूप से नियुक्त किया गया कोई अधिकारी शामिल होता है;

(v) "***Engineering operations***" includes the formation or laying out of means of access to a road or the laying out of means of water-supply, electricity or drainage;

(v) "***अभियांत्रिकी संक्रियायें***" में किसी सड़क तक पहुंचने के साधनों का निर्माण या उनका अभिन्यास करना या जल–आपूर्ति, विद्युत या जल–निकासी के साधनों का अभिन्यास करना शामिल होता है,

(vi) "***improvement***" with its grammatical variations means the carrying out of building, engineering, mining or other operations in, on, over or under land or the making of any material change in any building or land [1] [or making provision for any amenity in, on, over or under any building or land] and includes re-improvement;

(vi) "***सुधार***" से इसके व्याकरणीय परिवर्तनों सहित भूमि में, उस पर, उसके ऊपर या उसके नीचे भवन, अभियांत्रिकी, खननीय या अन्य संक्रियाएं करना या किसी भवन अथवा भूमि में कोई महत्वपूर्ण परिवर्तन करना या किसी भवन या भूमि में, उस पर, उसके ऊपर या उसके नीचे किसी सुख–सुविधा के लिए प्रावधान करना अभिप्रेत है और इसमें पुनर्सुधार शामिल होता है,

(vii) "***master plan***" means the master plan prepared and approved for any urban area in accordance with the provisions of Chapter II;

(vii) "***मास्टर प्लान***" से अध्याय 2 के प्रावधानों की अनुपालना में किसी नगरीय क्षेत्र के लिए तैयार और अनुमोदित किया गया मास्टर प्लान अभिप्रेत है;

(viii) "***Trustee***" means a member of a Trust, including its Chairman, appointed or elected, under and in accordance with the provisions of Section 9;

(viii) "***न्यासी***" से न्यास का सदस्य अभिप्रेत है और इसमें धारा 9 के प्रावधानों की अनुपालना में और उसके अधीन निर्वाचित या नियुक्त किया गया इसका सभापति शामिल होता है;

(ix) the expression "***land***" and the expression "**person interested**" have the meanings respectively assigned to them in Section 3 of the Rajasthan Land Acquisition Act, 1953 (Rajasthan Act 24 of 1953;)

(ix) अभिव्यक्ति "***भूमि***" और अभिव्यक्ति "**हितबद्ध व्यक्ति**" का वही अर्थ होगा, जो इन्हें राजस्थान भूमि अर्जन अधिनियम, 1953 (1953 का राज. अधि सं. 24) की धारा 3 में समनुदेशित किया गया है;

(x) "***urban area***" means the urban area notified under Section 3 or, as the case may be, under Section 8;

(x) "***नगरीय क्षेत्र***" से धारा 3 के अधीन या धारा 8 के अधीन, यथास्थिति, अधिसूचित किया गया नगरीय क्षेत्र अभिप्रेत है;

(xi) "***zone***" means any one of the divisions in which an urban area may be divided for the purposes of improvement under this Act;

---

[1] Ins. by Section 2(2) of Rajasthan Act No. 10 of 1973, published in the Rajasthan Gazette, Extraordinary; Part IV-A, dated 28.03.1973. (w.e.f. 02.12.1972).

(xi) *"जोन"* से उन प्रभागों में से ऐसा एक प्रभाग अभिप्रत है, जिन प्रभागों में नगरीय क्षेत्र इस अधिनियम के अधीन सुधार के प्रयोजन के लिए विभाजित किया जा सकेगा,

(xii) all references to any thing done, required, authorised, permitted, forbidden or punishable, or to any power vested under this Act, shall include anything done, required, authorised, permitted, forbidden or punishable or any power vested—

(a) by any provision of this Act; or

(b) by any rule or scheme made under the provision of this Act; or

(c) under any provision of the Municipal law for the time being in force which the Trust has by virtue of this Act power to enforce.

(xii) इस अधिनियम के अधीन की गयी, अपेक्षित, प्राधिकृत, अनुज्ञात, निषिद्ध या दण्डनीय किसी बात के या उसके अधीन निहित किसी शक्ति के सभी निर्देशों में निम्नलिखित द्वारा की गयी, अपेक्षित प्राधिकृत अनुज्ञात निषिद्ध या दण्डनीय कोई बात शामिल होगी–

(क) इस अधिनियम के किसी प्रावधान द्वारा; या

(ख) इस अधिनियम के प्रावधान के अधीन बनाये गये किसी नियम या योजना द्वारा; या

(ग) तत्समय प्रवृत्त म्युनिसिपल विधि के प्रावधान के अधीन, जिसे इस अधिनियम के प्रभाव द्वारा प्रवर्तित करने की शक्ति है;

[1][(xiii) "***former trust***" means anybody, by whatsoever name designated, whether statutory or non-statutory and whether corporate or otherwise, functioning in any area within the State immediately before the establishment of an Improvement Trust under this Act for such area for the improvement or development thereof.]

(xiii) *"भूतपूर्व न्यास"* से इस अधिनियम के अधीन ऐसे क्षेत्र के सुधार या उसके विकास के लिए विकास न्यास की स्थापना से तुरन्त पूर्व राज्य के भीतर किसी क्षेत्र में कार्यरत ऐसा कोई निकाय अभिप्रेत है, चाहे किसी नाम से जाना जाता हो, चाहे वैधानिक हो या गैर–वैधानिक और चाहे निगमित हो या अन्यथा।

(2) All words and expressions not defined in the Act have, wherever used therein, the same meanings as are assigned to them by the Municipal law for the time being in force:

(2) अधिनियम में परिभाषित नहीं किये गये सभी शब्दों और अभिव्यक्तियों का, चाहे उसमें कहीं भी प्रयुक्त हो, वही अर्थ होगा, जो उन्हें तत्समय प्रवृत म्यूनिसिपल विधि द्वारा समनुदेशित किया गया हो:

Provided that the expression "**Municipal Board**" wherever used in this Act shall be deemed to include a Municipal Corporation, a Municipal Council or and other Municipal authority.

परन्तु अभिव्यक्ति "म्युनिसिपल मण्डल", जहां कहीं भी अधिनियम में प्रयुक्त किया जाये, में नगर निगम, म्युनिसिपल परिषद या कोई अन्य म्युनिसिपल प्राधिकरण शामिल माना जायगा।

Definition clause.—A definition clause in a statute is a legislative device with a view to avoid making different provisions of the statute to be cumbersome. Where a word is defined in the statute and that word is used in a provision to which that definition is applicable, the effect is that wherever the word defined as used in that provision, the definition of the word gets substituted. Per H.R. Khanna, J., in the case of *Indira Nehru Gandhi (Smt.) vs. Raj Narain,* AIR 1975 SC 2299 (5 Judges) = 1975 Supp SCC 1 = 1976 (2) SCR 347.

---

[1] Ins. Clause (xiii) by Section 2 of Rajasthan Act No. 6 of 1962, published in the Rajasthan Gazette, Extraordinary Part IV-A, dated 21.04.1962. (w.e.f. 30.12.1961).

When the Act defines a particular term, it is that definition which has to be taken for that term wherever it occurs in the Act, and it would not be permissible to construe the said term in any other manner. Vide Maxwell on Interpretation of Statutes, 11th Edition page 290.—*Sadashiv Vishnu Nagarkar vs. Maruti Baloba Vyevahare,* AIR 1970 Bom 93 (DB) = 1969 Mah LJ 740 = 71 Bom LR 519; *Bhaskar Narayan Herdikar vs. S.G. Daithankar,* AIR 1971 Bom 188 (DB) = 1970 Mah LJ 953 = 73 Bom LR 851.

A definition which first tells us what a thing meant and then goes on to say what it includes, can use the inclusive device for three entirely different purposes viz.,—

(i) by way of illustration, or of enumeration of the forms the thing defined commonly assumes, by naming things that clearly come within the meaning; given;

(ii) for roping in things that, either partly or in whole, would not come within the meaning;

(iii) by way of abundant caution, so as to put it beyond doubt that certain things do come within the meaning.—*Krishnan Nair vs. Perumbalath Kizhakkinivakath Manakkal,* AIR 1967 Ker 270 (FB) = 1967 Ker LJ 84 = ILR 1967 (1) Ker 262.

It was held in case of *Bala Krishna Rao (K) vs. Haji Abdulla Sait,* AIR 1980 SC 214 (2 Judges) at P. 224 = 1980 (1) RCJ (SC) 179 at p. 195 = 1980 (1) SCC 321 = 1980 (1) SCJ 104 = 1980 (1) SCR 875 = 1979 Rent LR 412 = 1980 (1) RCR 374, that:—

(a) a definition clause does not necessarily in any statute apply in all possible contexts in which the word which is defined, may be found therein;

(b) the opening clause of the definition section itself suggests that any expression defined in that section should be given the meaning assigned to it therein unless the context otherwise requires.

It was laid down in the Andhra Pradesh case of *Commissioner of Income-tax vs. Dredging Corporation of India,* 1988 (714) ITR 682 (DB) that—

1. It is a cardinal principle in construction of enactments that, unless the context otherwise requires the definition of an expression contained in the Act should prevail throughout the Act.

2. Therefore, whenever a different meaning is sought to be given to that expression occurring at different places in the Act, it is necessary to point out why the context requires different meanings to be given to the same expression occurring at different places in the Act.

* * * * *

Chapter II
Master Plans

Section 3. Power of State Government to order preparation of master plan.— [[1](1) The State Government may, be order, direct that in respect of and for any urban area in the State specified in the order, a civil survey shall be carried out and a master plan shall be pepared, by such officer or authority as the State Government may appoint for the purpose].

---

[1] Substituted Sub-section (1) by Section 2 of Rajasthan Act No. 3 of 1964, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 29.03.1963, prior to amendment Sub-section (1) was as followings.

(1) The State Government may, by order notified in the Official Gazette, direct that in respect of and for any urban area in the State specified in the notification, a civil survey shall be carried out; and a master plan shall be prepared, by such officer or authority as the State Government may appoint for the purpose.

अध्याय–2

मास्टर प्लान

धारा 3. राज्य सरकार की मास्टर प्लान तैयार करने के आदेश देने की शक्ति–(1) राज्य सरकार आदेश द्वारा निर्देशित कर सकेगी कि आदेश में विनिर्दिष्ट राज्य में किसी नगरीय क्षेत्र के संबंध में और उसके लिए, ऐसे अधिकारी या प्राधिकारी द्वारा, जिसे राज्य सरकार प्रयोजन के लिए नियुक्त करें, सिविल सर्वे किया जायेगा और मास्टर प्लान तैयार किया जायगा।

(2) For the purpose of advising the officer or authority appointed under Sub-section (1) on the preparation of the master plan, the State Government may constitute an advisory council consisting of a Chairman and such number of other members as the State Government may deem fit.

(2) मास्टर प्लान की तैयारी पर उप–धारा (1) के अधीन नियुक्त किये गये अधिकारी या प्राधिकारी को सलाह देने के प्रयोजन के लिए, राज्य सरकार सलाहकारी परिषद गठित कर सकेगी, जिसमें सभापति और इतनी संख्या में अन्य सदस्य शामिल होंगे, जिन्हें राज्य सरकार ठीक समझे।

* * * * *

Section 4. Contents of master plan.—The master plan shall.—

(a) define the various zones into which the urban area for which the plan has been prepared may be divided for the purposes of its improvement and indicate the manner in which the land in each zone in proposed to be used, and

(b) serve as basic pattern of frame work within which the improvement schemes of the various zones may be prepared.

धारा 4. मास्टर प्लान की अन्तर्वस्तुएं– मास्टर प्लान–

(क) उन विभिन्न जोनों को परिभाषित करेगा, जिसमें नगरीय क्षेत्र जिसके लिए प्लान तैयार किया गया, इसके सुधार के प्रयोजनों के लिए विभाजित किया जाये और उस तरीके को दर्शायेगा, जिसमें प्रत्येक जोन में भूमि प्रयुक्त किया जाना प्रस्तावित है, और

(ख) उस ढांचे के आधारभूत पैटर्न के रूप में कार्य करेगा, जिसके भीतर विभिन्न जोनों की सुधार योजनाएं तैयार की जाय।

* * * * *

Section 5. Procedure to be followed.—(1) Before preparing any master plan officially the officer or authority appointed to prepare it shall publish a draft of the master plan by making a copy thereof available for inspection and publishing a notice in such form and manner as may be pescribed by rules made in this behalf inviting objections and suggestions from every person with respect to the draft master plan before such date as may be specified in the notice.

(2) Such officer or authority shall also give reasonable opportunity to every local authority within whose local limits any land touched by the master plan is situated to make any representations with respect to the master plan.

(3) After considering all objections, suggestions and representations that may have been received, such officer or authority shall finally prepare the master plan.

(4) Provisions may be made by rules made in this behalf with respect to the form and contents of a master plan and with respect to the procedure to be followed and any other matter in connection with the preparation of the master plan.

धारा 5. अनुसरित की जाने वाली प्रक्रिया–(1) शासकीय रूप से किसी मास्टर प्लान को तैयार करने से पहले, इसे तैयार करने के लिए नियुक्त किया गया अधिकारी या प्राधिकारी, निरीक्षण के लिए उसकी एक प्रति उपलब्ध कराते हुए और ऐसे प्ररूप और तरीके में, जिसे इस निमित्त बनाये गये नियमों द्वारा विहित किया जाये, ऐसी तिथि से पहले, जिसे सूचना में

विनिर्दिष्ट किया जाये, मास्टर प्लान के संबंध में प्रत्येक व्यक्ति से आपत्तियां और सुझाव आमन्त्रित करते हुए सूचना प्रकाशित करते हुए मास्टर प्लान का प्ररूप प्रकाशित करेगा।

(2) ऐसा अधिकारी या प्राधिकारी मास्टर प्लान के संबंध में कोई अभ्यावेदन करने के लिए प्रत्येक स्थानीय प्राधिकारी को युक्तियुक्त अवसर भी देगा, जिसकी स्थानीय सीमाओं के भीतर मास्टर प्लान द्वारा प्रभावित कोई भूमि स्थित है।

(3) सभी आपत्तियों, सुझावों और अभ्यावेदनों को विचारित करने के पश्चात्, जिन्हें प्राप्त किया गया हो, ऐसे अधिकारी या प्राधिकारी अन्तिम रूप से मास्टर प्लान तैयार करेगा।

(4) इस निमित्त बनाये गये नियमों द्वारा मास्टर प्लान के प्ररूप और अन्तर्वस्तुओं के संबंध में और अनुसरित की जाने वाली प्रक्रिया और मास्टर प्लान की तैयारी के सबंध में किसी अन्य मामले के संबंध में प्रावधान बनाये जा सकेंगे।

* * * * *

Section 6. Submission of master plan to Government.—(1) Every master plan shall, as soon as may be after its preparation, be submitted to the State Government for approval in the prescribed manner.

(2) The State Government may direct the officer or authority appointed for the preparation of a master plan to furnish such information as it may require for the purpose of approving any master plan submitted to it under this section.

(3) The State Government may either approve the master plan without modifications or with such modifications as it may consider necessary or reject it with directions for the preparation for a fresh master plan.

धारा 6. सरकार को मास्टर प्लान की प्रस्तुति–(1) प्रत्येक मास्टर प्लान, इसके बनाये जाने के पश्चात् यथाशीघ्र, को विहित तरीके में अनुमोदन के लिए राज्य सरकार को प्रस्तुत किया जायगा।

(2) राज्य सरकार मास्टर प्लान की तैयारी के लिए नियुक्त किये गये अधिकारी या प्राधिकारी को ऐसी सूचना अग्रेसित करने का निर्देश दे सकेगी, जिसकी यह इस धारा के अधीन इसे प्रस्तुत किये गये किसी मास्टर प्लान को अनुमोदित करने के प्रयोजन के लिए अपेक्षा करे।

(3) राज्य सरकार या तो किन्हीं उपांतरणों के बिना या ऐसे उपांतरणों के साथ, जिसे यह आवश्यक विचारित करे, मास्टर प्लान अनुमोदित कर सकेगा या नये मास्टर प्लान की तैयारी के लिए निर्देशों के साथ इसे अस्वीकृत कर सकेगी।

* * * * *

Section 7. Date of operation of master plan.—Immediately after a master plan has been approved by the State Government, it shall publish in the prescribed manner a notice stating that the master plan has been approved and naming a place where a copy of the same may be inspected during office hours; and upon the date of the first publication of the aforesaid notice the master plan shall come into operation.

धारा 7. मास्टर प्लान के प्रवर्तन की तिथि– राज्य सरकार द्वारा मास्टर प्लान अनुमोदित करने के तुरन्त पश्चात्, राज्य सरकार यह वर्णित करते हुए, कि मास्टर प्लान अनुमोदित किया जा चुका है, और उस स्थान का नाम वर्णित करते हुए, जहां उसकी प्रति का निरीक्षण कार्यालय समय के दौरान किया जा सकेगा, विहित तरीके में सूचना प्रकाशित करेगी, और उपरोक्त सूचना के पहले प्रकाशन की तिथि पर मास्टर प्लान प्रवर्तन में आ जायगा।

* * * * *

Chapter III

Constitution of Trusts.

Section 8. Establishment and incorporation of Trusts.—(1) The State Government may, by notification in the Official Gazette, establish, for the purpose of carrying out improvement of any urban area in the State, whether a master plan in respect thereof has or has not been prepared, a Board of Trustees to be called the Improvement Trust of the place where its principal office is situated, hereinafter called 'the Trust'.

(2) Every such Trust shall be a body corporate by the aforesaid name having perpetual succession and a common seal with power to acquire, hold and dispose of property both movable and immovable and to contract and shall by the said name sue and be sued.

अध्याय–3
न्यासों का गठन

धारा 8. न्यासों की स्थापना और निगमन–(1) राज्य सरकार राजपत्र में अधिसूचना द्वारा राज्य में किसी नगरीय क्षेत्र के सुधार को करने के प्रयोजन के लिए, चाहे उसके संबंध में मास्टर प्लान तैयार किया गया हो या नहीं किया गया हो, उस स्थान, जहाँ इसका मुख्य स्थान स्थित है, का सुधार न्यास कहा जाने वाला न्यासियों का मण्डल स्थापित कर सकेगी, एतस्मिन् पश्चात् न्यास कहा जायगा।

(2) प्रत्येक ऐसा न्यास उपरोक्त नाम द्वारा निगमित निकाय होगा, जिसका शाश्वत उत्तराधिकार होगा और एक सामान्य मोहर होगी, और चल और अचल दोनों प्रकार की सम्पत्ति अर्जित करने, धारण करने और निस्तारित करने और संविदा करने की शक्ति होगी और उक्त नाम से वाद किया जायेगा और वाद लाया जायेगा।

Comments

Transfer of employees from UIT to Municipal Corporation—Power of Transfer.—As per Section 24A of the Act of 1959, the employees of a Trust can be transferred by the State Government form one Trust to another or to the JDA, but it does not empower the State Government to transfer employees of the Trust to the Municipal Corporation and therefore, in view of thus, the impugned transfer order dated 03.07.2003 issued by the Dy. Secretary, Local Self Government Department, Jaipur transferring the petitioners from Trust to Municipal Corporation, which is not permissible under the provisions of Section 24A of the Act of 1959 is wholly illegal and in violation of the provisions of Section 24A of the Act of 1959 and thus, it cannot be sustained.—*Amardeep Dube & Anr. vs. State of Rajasthan & Anr.*, 2003 (3) DNJ 1104 (Raj) = 2004 (1) RLW (Raj) 303 = 2003 (3) CDR 1801 (Raj).

टिप्पणी

यू आई टी से नगर निगम में कर्मचारियों का स्थानान्तरण – स्थानान्तरण की शक्ति. – 1959 के अधिनियम की धारा 24क के अनुसार, न्यास के कर्मचारियों को राज्य सरकार द्वारा एक न्यास से दूसरे न्यास या जयपुर विकास प्राधिकरण में स्थानान्तरित किया जा सकता है, लेकिन यह राज्य सरकार को न्यास के कर्मचारियों को नगर निगम में स्थानान्तरित करने के लिए सशक्त नहीं करती और इसलिए इसके अनुसार न्यास से नगर निगम में प्रार्थियों का स्थानान्तरण करते हुए, जो कि 1959 के अधिनियम की धारा 24 क के प्रावधानों के अधीन स्वीकार्य नहीं है, उप–सचिव, स्थानीय स्व–सरकार विभाग, जयपुर द्वारा जारी आक्षेपित स्थानान्तरण आदेश दिनांक 03.07.2003 पूर्णतया अविधिक है और 1959 के अधिनियम की धारा 24क के प्रावधानों के उल्लघंन में है और इस प्रकार पुष्ट नहीं किया जा सकता–*अमरदीप दुबे और अन्य बनाम् राजस्थान राज्य और अन्य,* 2003 (3) DNJ 1104 (Raj) – 2004 (1) RLW 303 (Raj) = 2003 (3) CDR 1801 (Raj.)

* * * * *

Section 9. Constitution of Trusts.—(1) The Trust shall consist of.—

(a) Chairman,

(b) two members of the Municipal Board, if any, having authority in the urban area, [1][x x x].

[1] Omitted for word "and" by Section 3(a) (i) of Rajasthan Act No. 3 of 1963, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 29.03.1963.

[1] [(bb) x x x]

[2][(c) such number of other persons, as may be determined by the State Government for each Trust, of whom one shall be a person belonging to Scheduled Tribe or Scheduled Caste, if no person of such caste or tribe is represented in the Trust by vitue of Clause (a) or Clause (b)]

[3] [x x x]

(2) The Chairman and the persons referred to in Clause (c) of Sub-section (1) [4][x x x] shall be appointed by the State Government by notification.

(3) The members of the Municipal Board referred in Clause (b) of Sub-section (1) shall be elected by the said Board.

(4) If the said Board does not, by such date as may be fixed by the State Government, elect two of its members to be Trustees, the State Government shall appoint two members of the said Board to be Trustees and every person so appointed shall be deemed to be a Trustee as if he had been duly elected by the Municipal Board.

(5) If the said Board shall have been superseded or dissolved in accordance with the provisions of the Municipal law for the time being in force, it shall be represented in the Trust by person appointed or elected, as the case may be, by the officer or authority appointed under the said law to discharge the functions and exercise the powers of the Board during the period of its superession or dissolution.

(6) Of the person referred to in Clause (c) of Sub-section (1) at least one shall be a person in the service of the State Government.

(7) The names of all persons appointed or elected to the Trust shall be notified by the State Government in the Official Gazette.

धारा 9. न्यासों का गठन–(1) न्यास में निम्नलिखित शामिल होंगे–

(क) सभापति,

(ख) नगरीय क्षेत्र में प्राधिकार रखने वाले म्युनिसिपल मण्डल, यदि कोई हो, के दो सदस्य

[xxx]

(खख) xxx

(ग) ऐसी संख्या में अन्य व्यक्ति, जिन्हें प्रत्येक न्यास के लिए राज्य सरकार द्वारा निर्धारित किया जाये, जिसमें से एक अनुसूचित जाति या अनुसूचित जनजाति से सम्बन्धित व्यक्ति होगा, यदि ऐसी जाति या जनजाति का कोई भी व्यक्ति न्यास में खण्ड (क) या खण्ड (ख) के प्रभाव द्वारा प्रतिनिधित्व नहीं किया जाता हो।

---

[1] Omitted Clause (bb) by Section 2 (i) of Rajasthan Act No. 7 of 1972, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 19.04.1972.

[2] Substituted Clause (c) by Section 2 of Rajasthan Act No. 8 of 1975, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 15.03.1975.—prior to amendment it was as followings:—

"(c) Other persons not less than two and not exceeding six in number of whom one shall be a person belonging to a Scheduled Caste or Scheduled Tribe."

[3] Deleted proviso by Section 2(iii) of Rajasthan Act No. 7 of 1972, published in Rajasthan Gazette, Part IV-A, Extraordinary, dated 19.04.1972. Prior to amendment it was as followings:—

"Provided that, where the State Government is of the opinion that it is not expedient to establish a Trust consisting of six or more members for any urban area, it may, by-order, direct that the Trust for such area shall consist of—

(a) a Chairman,

(b) One member of the Municipal Board, if any, having authority in the urban area, and

(c) Not more than three other members of whom one shall be a person belonging to a Scheduled Caste or Scheduled Tribe.

[4] Omitted words "and in Clause (c) of the proviso thereto" by Section 2 (iii) of Raj. Act No. 7 of 1972

(xxx)

(2) सभापति और उप–धारा (1) के खण्ड (ग) में निर्दिष्ट व्यक्तियों (xxx) को अधिसूचना द्वारा राज्य सरकार द्वारा नियुक्त किया जायगा।

(3) उप–धारा (1) के खण्ड (ख) में निर्दिष्ट म्युनिसिपल मण्डल के सदस्यों को उक्त मण्डल द्वारा निर्वाचित किया जायगा।

(4) यदि उक्त मण्डल ऐसी तिथि द्वारा जिसे राज्य सरकार द्वारा नियत किया जाये, न्यासियों के रूप में इसके सदस्यों में से दो सदस्य निर्वाचित नहीं करता, तो राज्य सरकार उक्त मण्डल के दो सदस्यों को न्यासियों के रूप में नियुक्त करेगी और नियुक्त किया गया प्रत्येक व्यक्ति न्यासी के रूप में ऐसे माना जायेगा, यदि उसे म्युनिसिपल मण्डल द्वारा सम्यक् रूप से निर्वाचित किया गया होता।

(5) यदि उक्त मण्डल तत्समय प्रवृत म्युनिसिपल विधि के प्रावधानों की अनुपालना में विस्थित या विघटित किया गया हो, तो इसका न्यास में प्रतिनिधित्व इसके विस्थन या विघटन की अवधि के दौरान मण्डल के कार्यों का निवर्हन करने और शक्तियों को प्रयुक्त करने के लिए उक्त विधि के अधीन नियुक्त किय गये अधिकारी या प्राधिकारी द्वारा नियुक्त किये गये या निर्वाचित किये गये, यथास्थिति, व्यक्ति द्वारा किया जायगा।

(6) उप–धारा (1) के खण्ड (ग) मे निर्दिष्ट व्यक्तियों में से न्यूनतम एक व्यक्ति राज्य सरकार की सेवा में होगा।

(7) न्यास में नियुक्त या निर्वाचित किये गये सभी व्यक्तियों के नाम राज–पत्र में राज्य सरकार द्वारा अधिसूचित किये जांयगे।

Comments

—A look at the award will show that it has not been stated that the buildings structures or houses are existing and all that has been stated is that in case any buildings are existing on the land of amount of compensation will be determined separately. There being no material that any such claim was filed under Section 9 of U.I.T. Act, it cannot be say that the award is incomplete.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.,* 1993(1) WLC 536 (Raj)

टिप्पणी

–पंचाट का अवलोकन यह दर्शायेगा कि यह वर्णित नहीं किया गया है कि भवन अवसंरचनाएं या मकान विद्यमान हैं और जो भी वर्णित किया गया है वह यह है कि यदि कोई भवन भूमि पर विद्यमान है, तो प्रतिकर की राशि अलग से निर्धारित की जायेगी। ऐसी कोई सामग्री नहीं है कि ऐसा कोई दावा यू. आई.टी अधिनियम की धारा 9 के अधीन फाईल किया गया था, यह नहीं कहा जा सकता कि पंचाट अपूर्ण है.–*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

* * * * *

Section 10. Resignation of Trustee.—Any Trustee may at any time resign his office, Provided that his resignation shall not take effect until accepted by the State Government.

धारा 10. न्यासी का इस्तीफा– कोई भी न्यासी किसी भी समय अपने पद से इस्तीफा दे सकेगा, परन्तु उसका इस्तीफा तब तक प्रभावी नहीं होगा, जब तक कि राज्य सरकार द्वारा स्वीकृत नहीं किया जाये।

* * * * *

Section 11. Term of office of Chairman.—The term of office of the Chairman shall ordinarily be three years.

धारा 11. सभापति की पदाविध– सभापति की पदावधि सामान्यतः तीन वर्ष होगी।

* * * * *

Section 12. Term of office of other Trustees.—Subject to the foregoing provisions, the term of office of every Trustee elected under Clause (b) of Sub-section (1) of Section 9 shall be three years or until he ceases to be a member of the Municipal Board,

whichever period is less, and of every Trustee appointed under Clause (c) of the said sub-section shall be three years, or in the case of such Trustee being in the service of the State Government, until he ceases to hold the office by virtue of which he was appointed Trustee, whichever period is less.

धारा 12. अन्य न्यासियों की पदावधि– पूर्ववर्ती प्रावधानों के अनुसार, धारा 9 की उप–धारा (1) के खण्ड (ख) के अधीन निर्वाचित किये गये प्रत्येक न्यासी की पदावधि तीन वर्ष होगी या जब तक कि म्युनिसिपल मण्डल के सदस्य के रूप में वह समाप्त न हो जाये, जो भी अविध कम हो, और उक्त उप–धारा के खण्ड (ग) के अधीन नियुक्त किये गये प्रत्येक न्यासी की पदावधि तीन वर्ष होगी, या राज्य सरकार की सेवा में होने वाले ऐसे न्यासी की दशा में, जब तक कि वह उस पद को धारित करते हुए समाप्त न हो जाय, जिसके प्रभाव द्वारा उसे न्यासी के रूप में नियुक्त किया गया, जो भी अवधि कम हो।

*****

Section 13. Commencement of term of office of first Trustees.—(1) The term of office of the first Trustees shall commence on such date as shall be notified in this behalf by the State Government.

(2) A person ceasing to be a Trustee by reason of the expiry of his term of office shall, if otherwise qualified, be eligible for re-appointment or re-election.

धारा 13. पहले न्यासियों की पदावधि का प्रारम्भ होना–(1) पहले न्यासियों की पदावधि ऐसी तिथि पर आरम्भ होगी, जिसे राज्य सरकार द्वारा इस निमित्त अधिसूचित किया जायगा।

(2) अपनी पदावधि की समाप्ति के कारण से न्यासी के रूप में समाप्त होने वाला व्यक्ति, यदि अन्यथा अर्हताधारी हो, पुनः नियुक्ति या पुनः निर्वाचन के लिए योग्य होगा।

*****

Section 14. Remuneration of Trustees.—(1) The Chairman [1][may be paid from] out of the trust fund such salary or allowances as may from time to time be proposed by the Trust and approved by the State Government.

(2) Other Trustees may be paid from out of the trust fund such allowance, if any, as may be proposed by the Trust and approved by the State Government.

धारा 14. न्यासियों का पारिश्रमिक–(1) सभापति को ऐसी निधि में से ऐसे वेतन या भत्तों का भुगतान किया जा सकेगा, जिसे समय–समय पर न्यास द्वारा प्रस्तावित और राज्य सरकार द्वारा अनुमोदित किया जाय।

(2) ऐसे न्यासियों को न्यास निधि में से ऐसे भत्ते, यदि कोई हो, का भुगतान किया जा सकेगा, जिसे न्यास द्वारा प्रस्तावित और राज्य सरकार द्वारा अनुमोदित किया जाय।

Comments

Removal of Trustee—Appointment as member of UIT and withdrew the nomination order and cancelled the appointment order.—Challenged on the ground that no opportunity of being heard was given. Violation of principle of natural justice. Complaint against the petitioner with regard to criminal cases pending against him. State Government has power to appoint and remove the trustee. Held, Since the order has been cancelled on complaint the State Government should issue show cause notice to call for explanation with regard to complaint submitted against the petitioner.—*Yogesh Saini vs. State of Rajasthan,* 2003 (3) CDR 2216 (Raj) = 2003 (2) RLW 1377 (Raj) = 2003 (2) DNJ 959 (Raj) = 2003 (1) RLR 364 (Raj) = 2003 (2) WLC (Raj) 47 = 2003 (2) Civ. Times (Raj) 892.

---

[1] Substituted for words "shall receive" by Section 4 of Rajasthan Act No. 3 of 1963, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 29.03.1963.

✍ *टिप्पणी*

न्यासी को हटाया जाना – नगर सुधार न्यास के सदस्य के रूप में नियुक्ति और नामनिर्देशन आदेश का प्रत्याहरण करना और नियुक्ति आदेश रद्द करना.–इस आधार पर चुनौती दी गयी कि सुनवाई का कोई अवसर प्रदान नहीं किया गया। प्राकृतिक न्याय के सिद्वान्त का उल्लंघन। प्रार्थी के विरुद्ध लंबित आपराधिक मामलों के संबंध में प्रार्थी के विरुद्ध शिकायत। राज्य सरकार के पास न्यासी को नियुक्त करने और हटाने की शक्ति है। निर्णीत किया, चूंकि आदेश शिकायत पर रद्द किया गया, अतः राज्य सरकार को प्रार्थी के विरुद्ध प्रस्तुत शिकायत के संबंध में स्पष्टीकरण के लिए बुलाने हेतु कारण दर्शाने का नोटिस जारी करना चाहिए.–*योगेश सैनी बनाम् राजस्थान राज्य,* 2003 (3) CDR 2216 (Raj) = 2003 (2) RLW 1377 (Raj) = 2003 (2) DNJ 959 (Raj) = 2003 (1) RLR 364 (Raj) = 2003 (2) WLC (Raj) 47 = 2003 (2) Civ. Times 892 (Raj).

* * * * *

[1][**Section 14-A Termination of appointment and re-constitution.**— Notwithstanding anything contained in Sections 11, 12 or 15, the State Government may, if it thinks fit in public interest so to do, terminate the appointment of Chairman or any Trustee of a Trust or re-constitute the same at any time.]

धारा 14–क. नियुक्ति की समाप्ति और पुनर्गठन– धारा 11, 12 या 15 में किसी भी बात के अन्तर्विष्ट होते हुए भी, राज्य सरकार यदि यह जनहित में ऐसा करने के लिए यह ठीक समझे, न्यास के सभापति या किसी न्यासी की नियुक्ति समाप्त कर सकेगी या किसी भी समय उसे पुनर्गठित कर सकेगी।

✍ *Comments*

Termination of appointment without giving opportunity of hearing.— Section 14-A does not require an opportunity of hearing. The order by which various persons were removed from the five Trusts also incorporates the name of the officials who have been appointed as Chairman and the Trustees, and they are all Government servants. No member of the Congress Party was appointed. The District Collector, Executive Engineer, P.H.E.D., Executive Engineer, R.S.E.B., and Senior Town Planner Bikaner were already the trustees. The action cannot be considered to be *mala fide*.—*Narain Singh Charan vs. State,* 1995 (1) WLC (Raj) 176.

✍ *टिप्पणी*

सुनवाई का अवसर दिये बिना नियुक्ति का निलम्बन.–धारा 14–क सुनवाई के अवसर की अपेक्षा नहीं करती। आदेश जिसके द्वारा विभिन्न व्यक्तियों को पांच न्यासों से हटाया गया, उन पदाधिकारियों के नाम भी निगमित करता है, जिन्हे चेयरमेन और न्यासियों के रूप में नियुक्त किया गया और वे सभी सरकारी सेवक है। कांग्रेस पार्टी के किसी सदस्य को नियुक्त नहीं किया गया। जिला कलक्टर, कार्यवाहक इंजीनियर, पीएचईडी, कार्यवाहक इंजीनियर, आरएसईबी और वरिष्ठ टाउन प्लानर, बीकानेर पहले से न्यासी थे। कार्यवाही द्वेषपूर्ण आशय के रूप में विचारित नहीं की जा सकती–*नारायणसिंह चारण बनाम् राज्य,* 1995 (1) WLN 176 (Raj).

* * * * *

---

[1] Inserted New Sec. 14-A by Section 3 of Rajasthan Act No. 7 of 1972, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 19.04.1972.

This amendment may be read with Section 4 of the said Act, which quoted as followings:—

"*4. Cessation of office by existing trustees.*—Notwithstanding anything contained in Sections 11, 12, 13 and 14 of the Rajasthan Urban Improvement Act, 1959 as it stood before the commencement of the Rajasthan Urban Improvement (Amendment) Ordinance, 1972 (Rajasthan Ordinance 1 of 1972), the Chairman and trustees of the existing trusts shall, upon the commencement of the said ordinance cease to hold their respective officers."

Section 15. Removal of Trustees.—(1) The State Government may remove from the Trust any Trustee, who.—

(a) refuse to act, or becomes incapable of acting or absents himself for more than three consecutive months from the meetings of the Trust or of any committee of which he is a member and is unable to explain such absence to the satisfaction of the Trust, or

(b) is an undischarged insolvent or has compounded with his creditors, or

(c) has been convicted by a criminal Court of an offence involving moral turpitude, such conviction not having subsequently been set aside, or

(d) has knowingly acquired or continued to hold without the permission in writing of the State Government, directly or indirecly or by a partner, any share or interest in any contract or employment with, by or on behalf of the Trust, or

(e) has knowingly acted as a Trustee in a matter other than a matter referred to in Clause (c) of Sub-section (2) in which he or a partner had, directly or indirectly, a personal interest, or in which he was professionally interested on behalf of a client, principal or other person, or

(f) has acted in contravention of Section 23, or

(g) being a legal practitioner, in any suit or other proceedings acts or appears on behalf of any other person against the Trust, or acts or appears on behalf of any other person in any criminal proceeding instituted by or on behalf of the Trust.

(2) A person shall not be deemed for the purpose of Sub-section (1) to acquire, or continue to have, any share or interest in a contract or employment by reason only of his—

(a) having a share or interest in any lease, sale or purchase of land or building or in any agreement for the same provided that such share or interest was acquired before he became a Trustee, or

(b) having a share or interest in a newspaper in which an advertisement relating to the affairs of the Trust in inserted, or

(c) holding a debenture or otherwise being interested in a loan raised by or on behalf of the Trust, or

(d) having a share or interest in the occasional rate of an article, in which he regularly trades, to the Trust to a value not exceeding, in any one year, such amount as the Trust, with the sanction of the State Government, may fix in this behalf.

(3) The State Government may remove from the Trust a Trustee who in its opinion has so flagrantly abused in any manner his position as a Trustee as to render his continuance as a Trustee detrimental to the public interest.

(4) When the State Government propose to take action under the foregoing provisions of this section an opportunity of explanation shall be given to the Trustee concerned, and, when such action is taken, the reasons there for shall be placed on record and communicated to him in writing.

धारा 15. न्यासियों को हटाया जाना–(1) राज्य सरकार न्यास से किसी न्यासी को हटा सकेगी–

(क) कार्य करने से मना कर देता है या कार्य करने में असमर्थ हो जाता है या न्यास अथवा किसी समिति की बैठकों से तीन से अधिक लगातार माह तक स्वयं को अनुपस्थित

रखता है, जिसका वह सदस्य होता है और न्यास की सन्तुष्टि तक ऐसी अनुपस्थिति स्पष्ट करने में असमर्थ होता है, या

(ख) जो अनुन्मोचित दिवालिया होता है या जिसने अपने लेनदारों के साथ समझौता कर लिया, या

(ग) आपराधिक न्यायालय द्वारा ऐसे अपराध से दोषसिद्ध किया गया, जिसमें नैतिक कदाचार शामिल है, ऐसी दोषसिद्धि को बाद में अपास्त नहीं किया गया, या

(घ) जिसने राज्य सरकार की लिखित में प्रत्यक्षतः या अप्रत्यक्षतः अनुमति के बिना न्यास के साथ, न्यास द्वारा या न्यास की तरफ से किसी संविदा में या नियोजन में या किसी भागीदार द्वारा कोई अंश या हिस्सा जानबूझकर प्राप्त कर लिया हो या धारण करता रहा है, या

(ड.) जिसने उप–धारा (2) के खण्ड (ग) में निर्दिष्ट मामले के अलावा मामले में न्यासी के रूप में जानबूझकर कार्य किया हो, जिसमें उसका या भागीदार का प्रत्यक्षतः या अप्रत्यक्षतः व्यक्तिगत हित था या जिसमें वह मुवक्किल, मुख्य या अन्य व्यक्ति की तरफ से व्यवसायिक रूप से हितबद्ध था, या

(च) जिसने धारा 23 के उल्लघंन में कार्य किया हो, या

(छ) जो विधिक व्यवसायी होते हुए किसी वाद या अन्य कार्यवाहियों में न्यास के विरुद्ध किसी अन्य व्यक्ति की तरफ से कार्य करता है या उपस्थित होता है, या न्यास द्वारा अथवा न्यास की तरफ से संस्थित की गयी किसी आपराधिक कार्यवाही में किसी अन्य व्यक्ति की तरफ से कार्य करता है या उपस्थित होता है।

(2) एक व्यक्ति को केवल उसके निम्नलिखित कारण से संविदा या नियोजन में कोई अंश या हिस्सा अर्जित करने या धारण किया हुआ मानने के लिए उप–धारा (1) के प्रयोजन के लिए नहीं माना जायगा–

(क) भूमि या भवन के किसी पट्टे, विक्रय या क्रय में या उसके लिए किसी करार में अंश या हित रखने के लिए परन्तु ऐसा अंश या हिस्सा उसके न्यासी बनने से पूर्व अर्जित किया गया हो, या

(ख) उस समाचार पत्र में अंश या हिस्सा रखने के लिए जिसमें न्यास के कार्यों से संबंधित विज्ञापन निवेशित हो, या

(ग) न्यास की तरफ से या न्यास के द्वारा लिये गये किसी ऋण में अन्यथा हित रखने या ऋणपत्र धारित करने के लिए, या

(घ) किसी ऐसी वस्तु की, जिसमें वह नियमित रूप से व्यापार करता है, न्यास को समय–समय पर किये जाने वाले विक्रय में, जिसका मूंल्य किसी एक वर्ष में ऐसी रकम से अनधिक हो, जिसे न्यास राज्य सरकार की संस्वीकृति से इस निमित नियत करे, कोई अंश या हित रखने के लिए।

(3) राज्य सरकार न्यास से ऐसे न्यासी को हटा सकेगी, जिसने इसकी राय में न्यासी के रूप में अपनी स्थिति का किसी भी तरीके में घोर दुरुपयोग किया हो, जिससे लोक हित में न्यासी के रूप में उसका बना रहना अहितकर हो गया हो।

(4) जब राज्य सरकार इस धारा के पूर्ववर्ती प्रावधानों के अधीन कार्यवाही करने का प्रस्ताव करे, तो संबंधित न्यासी को स्पष्टीकरण का अवसर प्रदान किया जायेगा और जब ऐसी कार्यवाही की जाती है, तो उसके लिए कारण अभिलेख पर रखे जायेंगे और लिखित में उसे संसूचित किये जायगे।

Comments

Removal of Trustee—Appointment as member of UIT and withdrew the nomination order and cancelled the appointment order.—Challenged on the

ground that no opportunity of being heard was given. Violation of principle of natural justice. Complaint against the petitioner with regard to criminal cases pending against him. State Government has power to appoint and remove the trustee. Held, Since the order has been cancelled on complaint the State Government should issue show cause notice to call for explanation with regard to complaint submitted against the petitioner.—*Yogesh Saini vs. State of Rajasthan,* 2003 (3) CDR 2216 (Raj) = 2003 (2) RLW 1377 (Raj) = 2003 (2) DNJ 959 (Raj) = 2003 (1) RLR 364 (Raj) = 2003 (2) WLC (Raj) 47 = 2003 (2) Civ. Times (Raj) 892.

टिप्पणी

न्यासी को हटाया जाना – नगर सुधार न्यास के सदस्य के रूप में नियुक्ति और नामनिर्देशन आदेश का प्रत्याहरण करना और नियुक्ति आदेश रद्द करना.–इस आधार पर चुनौती दी गयी कि सुनवाई का कोई अवसर प्रदान नहीं किया गया। प्राकृतिक न्याय के सिद्धान्त का उल्लंघन। प्रार्थी के विरुद्ध लंबित आपराधिक मामलों के संबंध में प्रार्थी के विरुद्ध शिकायत। राज्य सरकार के पास न्यासी को नियुक्त करने और हटाने की शक्ति है। निर्णीत किया, चूंकि आदेश शिकायत पर रद्द किया गया, अतः राज्य सरकार को प्रार्थी के विरुद्ध प्रस्तुत शिकायत के संबंध में स्पष्टीकरण के लिए बुलाने हेतु कारण दर्शाने का नोटिस जारी करना चाहिए.–*योगेश सैनी बनाम् राजस्थान राज्य,* 2003 (3) CDR 2216 (Raj) = 2003 (2) RLW 1377 (Raj) = 2003 (2) DNJ 959 (Raj) = 2003 (1) RLR 364 (Raj) = 2003 (2) WLC (Raj) 47 = 2003 (2) Civ. Times 892 (Raj).

* * * * *

Section 16. Disabilities of Trustees removed under Section 15.—(1) A Trustee removed under Clause (a) or Clause (c) of Sub-section (1) of Section 15, or under Sub-section (3) of that section, shall not be eligible for further appointment or election for a period of three years from the date of his remove except when removed for continued absence.

(2) A trustee removed under Clause (b) of Sub-section (1) of Section 15 shall not be so eligible until he has obtained his discharge or has paid his creditors in full, as the case may be.

(3) A Trustee removed under any other provisions of Section 15 shall not be so eligible until he is declared to be no longer ineligible, and he may be so declared by an order of the State Government.

धारा 16. धारा 15 के अधीन हटाये गये न्यासियों की निरर्हताएं–(1) धारा 15 की उप–धारा (1) के खण्ड (क) या खण्ड (ग) के अधीन या उस धारा की उप–धारा (3) के अधीन हटाया गया न्यासी उसके हटाये जाने की तिथि से तीन वर्षों की अवधि के लिए पुनः नियुक्ति या निर्वाचन के लिए योग्य नहीं होगा, सिवाय जब लगातार अनुपस्थिति के लिए हटाया गया हो।

(2) धारा 15 की उप–धारा (1) के खण्ड (ख) के अधीन हटाया गया न्यासी ऐसे तब तक योग्य नहीं होगा, जब तक कि उसने अपनी उन्मुक्ति प्राप्त नहीं कर ली हो, यथास्थिति या उसने अपने लेनदारों का पूर्ण भुगतान नहीं कर दिया हो।

(3) धारा 15 के किसी अन्य प्रावधान के अधीन हटाया गया न्यासी ऐसे तब तक योग्य नहीं होगा, जब तक कि उसे आगे के लिए अयोग्य घोषित नहीं कर दिया गया हो, और उसे राज्य सरकार के आदेश द्वारा ऐसे घोषित किया जा सकेगा।

* * * * *

Section 17. Filling of casual vacancies.—(1) when the place of a Trustee appointed by the State Government becomes vacant by his resignation, removal, death or otherwise, the State Government shall appoint a person to fill the vacancy.

(2) When the place of a Trustee elected under Clause (b) of Sub-section (1) of Section 9 becomes vacant by his resignation, removal, death or otherwise the vacancy

shall be filled within two months of the existence of such vacancy being notified soon after the occurrence there of to the Municipal Board by the Trust in the manner provided by Sub-section (3) of the said section: provided that if the said Board fails to elect its members to fill the vacancy within the period prescribed above, the provisions of Sub-section (4) of Section 9 shall apply.

(3) The term of office of a Trustee appointed or elected under this section shall be the remainder of the term of office of the Trustee in whose place he has been elected or appointed:

Provided that no person elected or appointed under Sub-section (2) shall continue to be a Trustee after he has ceased to be a member of the Municipal Board.

धारा 17. आकस्मिक रिक्तियों का भरा जाना— (1) जब राज्य सरकार द्वारा नियुक्त किये गये न्यासी का स्थान उसके इस्तीफे, हटाये जाने, मृत्यु के कारण से या अन्यथा रिक्त हो जाता है, तो राज्य सरकार रिक्ति भरने के लिए व्यक्ति नियुक्त करेगी।

(2) जब धारा 9 की उप–धारा (1) के खण्ड (ख) के अधीन निर्वाचित किये गये न्यासी का स्थान उसके इस्तीफे, हटाये जाने, मृत्यु के कारण से या अन्यथा रिक्त हो जाता है, तो रिक्ति उक्त धारा की उप–धारा (3) द्वारा उपबंधित तरीके में न्यास द्वारा म्युनिसिपल मण्डल में उसकी रिक्ति होने के शीघ्र पश्चात् अधिसूचित की गयी ऐसी स्थिति की विद्यमानता के दो माह के भीतर भरी जायेगी, परन्तु यदि उक्त मण्डल उपरोक्त विहित अवधि के भीतर रिक्ति भरने के लिए अपने सदस्यों को निर्वाचित करने में असफल हो जाता है, तो धारा 9 की उप–धारा (4) के प्रावधान लागू होंगे।

(3) इस धारा के अधीन नियुक्त या निर्वाचित न्यासी की पदावधि उस न्यासी, जिसके स्थान पर उसे निर्वाचित या नियुक्त किया गया, की पदावधि का शेष भाग होगा :

परन्तु उप–धारा (2) के अधीन निर्वाचित या नियुक्त किया गया कोई भी व्यक्ति म्युनिसिपल मण्डल के सदस्य के रूप में उसके समाप्त होने के पश्चात् न्यासी के रूप में नहीं बना रहेगा।

Comments

—The provisions of Section 17 of the U.I.T. Act are special provisions and whereas under Section 16 the possession of the Act can only be taken after an award has been made under Section 17 even if no award has been made after expiry of the 15 days of publication of notice mentioned in Section 9(1), if the State Government so directs, the Collector may take possession of any land needed for public purposes and such land shall thereupon vest absolutely in the State Government free from all encumbrances and there is no question of reverting or revesting of the land in the owner thereof even if the award may not have been made within two years and all the owner will be entitled in the determination of compensation.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.*, 1993(1) WLC 536 (Raj)

टिप्पणी

—यू.आई.टी. अधिनियम की धारा 17 के प्रावधान विशेष प्रावधान होते हैं और जबकि अधिनियम की धारा 16 के अधीन, आधिपत्य धारा 17 के अधीन पंचाट किये जाने के पश्चात् लिया जा सकता है चाहे यदि धारा 9 (1) में उल्लेखित नोटिस के प्रकाशन के 15 दिनों की समाप्ति के पश्चात् कोई पंचाट नहीं किया गया हो, यदि राज्य सरकार ऐसा निर्देशित करे, तो कलेक्टर लोक प्रयोजनों के लिए आवश्यक किसी भूमि का आधिपत्य ले सकता है और ऐसी भूमि उस पर सभी भारों से मुक्त होकर राज्य सरकार में निश्चित रूप से विहित होगी और उसके मालिक में भूमि के प्रत्यावर्तित करने या पुनः निहित करने का

कोई प्रश्न नहीं हैं चाहे यदि पंचाट दो वर्षों के भीतर नहीं किया गया हो, मालिक प्रतिकर के निर्धारण में हकदार होगा.–*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

* * * * *

Chapter IV
Proceedings of the Trust and Committees

Section 18. Conduct of Business by the Trust.—The Trust shall meet as and when necessary and its business shall be conducted in accordance with regulations made under Section 75.

अध्याय–4
न्यास और समितियों की कार्यवाहियाँ

धारा 18. न्यास द्वारा कार्य संचालन– न्यास की बैठकें तब होगी, जब और जैसे आवश्यक हों और उसका कार्य धारा 75 के अधीन बनाये गये विनियमनों की अनुपालना में किया जायगा।

* * * * *

Section 19. Temporary association of members with the Trust for particular purposes.—(1) The Trust may associate with itself, in such manner and for such period as may be prescribed by regulation made under Section 75, any person whose assistance or advice it may desire in carrying out any of the provisions of this Act.

(2) A person associated with itself by the Trust under Sub-section (1) for any Purpose, shall have a right to take part in the discussions of the Trust relative to the purpose, but shall not have a right to vote at a meeting of the Trust and shall not be a member of the Trust for any other purpose.

धारा 19. विशेष प्रयोजनों के लिए सदस्यों का न्यास के साथ अस्थायी सहयोजन– (1) न्यास अपने साथ ऐसे तरीके में और ऐसी अवधि के लिए, जिसे विहित किया जाये धारा 75 के अधीन बनाये गये विनियमन द्वारा किसी व्यक्ति को सहयोजित कर सकेगा, जिसकी सहायता या सलाह की यह इस अधिनियम के प्रावधानों में से किसी को कार्यान्वित करने की इच्छा करे।

(2) किसी प्रयोजन के लिए उप–धारा (1) के अधीन न्यास द्वारा अपने साथ सहयोजित व्यक्ति के पास प्रयोजन से संबंधित न्यास के विचार–विमर्शों में भाग लेने का अधिकार होगा, लेकिन न्यास की बैठक में मत देने का अधिकार नहीं होगा और किसी अन्य प्रयोजन के लिए न्यास का सदस्य नहीं होगा।

* * * * *

Section 20. Constitution of committees.—(1) The Trust may from time to time appoint committees consisting of a Trustee of Trustees and such other person of any of the following classes as it may think fit, namly,—

(i) persons associated with the Trust under Section 19;

(ii) other persons whose assistance or advice the Trust may desire as members of a committee.

Provided that no committee shall consist of less than three persons.

(2) The trustee appointed to a committee or where two or more than two Trustees are so appointed such one of them as may be nominated by the Trust shall be the Chairman of such committee.

धारा 20. समितियों का गठन– (1) न्यास समय–समय पर ऐसी समितियां नियुक्त कर सकेगा, जिसमें न्यासी या निम्नलिखित वर्गों में से ऐसे अन्य व्यक्ति शामिल होंगे, जिन्हें यह ठीक समझे, अर्थात:–

(i) धारा 19 के अधीन न्यास के साथ सहयोजित व्यक्ति,

(ii) अन्य व्यक्ति, जिनकी सहायता या सलाह की न्यास समिति के सदस्यों के रूप में इच्छा करे:

परन्तु ऐसी समिति में तीन से कम व्यक्ति शामिल होंगे।

(2) समिति में नियुक्त किया गया न्यासी, या जहां दो या दो से अधिक न्यासियों को ऐसे नियुक्त किया जाता है, वहां उनमें से एक, जिसे न्यास द्वारा नामनिर्देशित किया जाये, ऐसी समिति का सभापति होगा।

Comments

—A look at the award will show that it has not been stated that the buildings structures or houses are existing and all th has been stated is that in case any buildings are existing on the land of amoun of compensation will be determined separately. There being no material that any such claim was filed under Section 9 of the U.I.T. Act, it cannot be say that the award is incomplete.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.,* 1993(1) WLC 536 (Raj)

टिप्पणी

–पंचाट का अवलोकन यह दर्शायेगा कि यह वर्णित नहीं किया गया है कि भवन अवसंरचनाएं या मकान विद्यमान है और जो भी वर्णित किया गया है वह यह है कि यदि कोई भवन भूमि पर विद्यमान है, तो प्रतिकर की राशि अलग से निर्धारित की जायेगी। ऐसी कोई सामग्री नहीं है कि ऐसा कोई दावा यू. आई.टी. अधिनियम की धारा 9 के अधीन फाईल किया गया था, यह नहीं कहा जा सकता कि पंचाट अपूर्ण है.–*शिव नारायण और अन्य बनाम् राज. राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

* * * * *

Section 21. Functions of committees.—(1) The Trust may.—

(a) refer to a committee appointed under Section 20, for inquiry and report, any matter relating to any of the purposes of this Act, and

(b) delegate to such committee by specific resolution and subject to any regulation made under this Act any of the functions or duties of the Trust.

(2) Every such committee shall conform to any instructions from time to time given to it by the Trust.

धारा 21. समितियों के कार्य– (1) न्यास – (क) धारा 20 के अधीन नियुक्त की गयी समिति को जांच और रिपोर्ट के लिए इस अधिनियम के प्रयोजनों में से किसी से संबंधित कोई मामला निर्देशित कर सकेगा, और

(ख) ऐसी समिति को विशेष संकल्प द्वारा और इस अधिनियम के अधीन बनाये गये किसी विनियमन के अनुसार न्यास के कार्यों या कर्तव्यों में से कोई प्रत्यायोजित कर सकेगा।

(2) प्रत्येक ऐसी समिति न्यास द्वारा इसे समय–समय पर प्रदान किये गये किन्हीं निर्देशों के अनुरूप कार्य करेगी।

Comments

Order of removel — Trust cannot delegat its power.—From the reading of Section 91-A it will be evident that the power to order removal vests in the Trust. The Trust may delegate any of its functions or the duties to any of the committees constituted under Section 21 of the Act. It may further delegate such of the functions as may be permissible under the regulation framed under Section 75 of the Act to the Chairman of the Trust and there is no provision in the Act empowering the Trust to delegate its power in regard to the order of removal of construction in favour of an officer of the Trust. It is true that under Section 27 of the Act the Chairman may be general or special order in writing delegate to any officer of the Trust any of his power, duties or functions under this Act or

under the Rules made thereunder except the power to preside over the resting of the trust. Such delegation by the Chairman is in regard to him own functions only. There is, however, no provision of such delegation in favour of officer so far as the trust is concerned. It, therefore, follows that the functions of the Trust can be delegated either in favour of the committee or in favour of the Chairman. In the case of Chairman delegation will be to the extent the regulation framed under Section 75 of the Act permits. It may be observed here that the delegation of power is permissible with the legislative permission and in absence of such legislative permission there can be no delegation of the functions of the trust in favour of the officer to the Trust or its Secretary. Any delegation may by the Trust under its resolution in regard to the removal of unauthorised construction cannot be said to be in consonance of the provision of the Act. Court is, therefore, firmly of the opinion that the resolution of the UIT as far it delegates power of removal under Section 91 in favour of its Secy. is beyond the competence of the U.I.T. As a naturally corollary thereof the Secretary of the Trust derives no power of ordering removal of unauthorised construction and is therefore wholly incompetent to pass the impugned order under Section 91 of the Act. It may be that the Trust may empower any office-officer for the purpose of Section 91(C) and authorise any officer to stop the unauthorised building operations but from that it cannot be inferred that the Trust can by its resolution authorise its officer under Section 91(C) of the Act to order removal of unauthorised construction—*Mohan Lal vs. Urban Improvement Trust, Jodhpur,* 1978 RLW 72 (Raj) = AIR 1978 (Raj) 201 = 1978 WLN 38 (Raj).

टिप्पणी

हटाये जाने का आदेश – न्यास अपनी शक्ति प्रत्यायोजित नहीं कर सकता.–धारा 91–क के पठन से, यह स्पष्ट होगा कि हटाये जाने का आदेश करने की शक्ति न्यास में निहित होती है। न्यास अधिनियम की धारा 21 के अधीन गठित समितियों में से किसी को अपने कार्यों या कर्तव्यों में से कोई प्रत्यायोजित कर सकता है। यह ऐसे कार्यों, जो अधिनियम की धारा 75 के अधीन बनाये गये विनियम के अधीन स्वीकार्य हो, को न्यास के चेयरमेन को प्रत्यायोजित कर सकता है और न्यास के अधिकारी के पक्ष में निर्माण हटाने के आदेश के संबंध में अपनी शक्ति प्रत्यायोजित करने के लिए न्यास को सशक्त करते हुए अधिनियम में कोई प्रावधान नहीं है। यह सही है कि अधिनियम की धारा 27 के अधीन चेयरमेन सामान्य या विशेष आदेश द्वारा लिखित में न्यास के किसी अधिकारी को इस अधिनियम के अधीन या उसके अधीन बनाये गये नियमों के अधीन शेष न्यास पर पीठासीन होने की शक्ति के अलावा अपनी शक्ति, कर्तव्यों या कार्यों में से कोई प्रत्यायोजित कर सकता है। चेयरमेन द्वारा ऐसा प्रत्यायोजन केवल स्वंय उसके कार्यों के संबंध में होता है। हालांकि अधिकारी के पक्ष में ऐसे प्रत्यायोजन का कोई प्रावधान नहीं हैं, जहां तक न्यास का संबंध है। अतः यह अनुसरित करता है कि न्यास के कार्य या तो समिति के पक्ष में या चेयरमेन के पक्ष में प्रत्यायोजित किये जा सकते हैं। चेयरमेन के मामले में, प्रत्यायोजन अधिनियम की धारा 75 के अधीन बनाये गये विनियम की सीमा तक होगा। यहां पर अवलोकित किया जा सकता है कि शक्ति का प्रत्यायोजन वैधानिक अनुमति से स्वीकार्य होता है और ऐसी वैधानिक अनुमति के अभाव में, न्यास के अधिकारी या इसके सचिव के पक्ष में न्यास के कार्यों का कोई प्रत्यायोजन नहीं किया जा सकता। अनाधिकृत निर्माण हटाने के संबंध में अपने प्रस्ताव के अधीन न्यास द्वारा कोई प्रत्यायोजन अधिनियम के प्रावधानों की अनुरूपता में नहीं कहा जा सकता। न्यायालय की इसलिए यह राय है कि यू आई टी का प्रस्ताव, जहां यह अपने सचिव के पक्ष में धारा 91 के अधीन हटाये जाने की शक्ति

प्रत्यायोजित करती है, यू आई टी की सक्षमता से परे है। उसके प्राकृतिक रूप से निष्कर्ष के रुप में, न्यास का सचिव अनाधिकृत निर्माण हटाये जाने का आदेश करने की कोई शक्ति व्युत्पन्न नहीं करता और अधिनियम की धारा 91 के अधीन आक्षेपित आदेश पारित करने के लिए पूर्णतया असक्षम होता हैं यह हो सकता है कि न्यास धारा 91(ग) के प्रयोजन के किसी लिए पद–अधिकारी को सशक्त कर सकता है और अनाधिकृत भवन कार्यों को रोकने के लिए किसी अधिकारी को प्राधिकृत कर सकता है, लेकिन इससे यह उपधारित नहीं किया जा सकता है कि न्यास अपने प्रस्ताव द्वारा अधिनियम की धारा 91(ग) के अधीन अपने अधिकारियों को अनधिकृत निर्माण हटाने का आदेश करने के लिए प्राधिकृत कर सकता है।–*मोहन लाल बनाम् नगर सुधार न्यास, जोधपुर,* 1978 RLW 72 (Raj) = AIR 1978 Raj 201 = 1978 WLN 38 (Raj).

* * * * *

[1][**Section 21-A. Delegation of powers, duties and functions of the Trust.**—Any powers, duties and functions, which may be exercised, or performed by or on behalf of the Trust, may by a specific resolution of the Trust and subject to such restrictions, limitations and conditions as may be presecribed by rules or regulations, be delegated to the Chairman or the Secretary or any other officer of the Trust, without prejudice to any powers conferred on any committee by or under Section 21 of this Act.]

धारा 21–क न्यास की शक्तियों, कर्तव्यों और कार्यों का प्रत्यायोजन– कोई भी शक्तियों, कर्त्तव्यों और कार्यों, जिन्हें न्यास द्वारा या न्यास की तरफ से प्रयुक्त या निवर्हित किया जाये, न्यास के विशेष संकल्प द्वारा और ऐसे प्रतिबंधों, परिसीमाओं और शर्तों के अनुसार, जिन्हें नियमों या विनियमनों द्वारा विहित किया जाये, को इस अधिनियम की धारा 21 द्वारा या उसके अधीन किसी समिति पर प्रदत्त की गयी किन्हीं शक्तियों को प्रभावित किये बिना न्यास के सभापति या सचिव या किसी अन्य अधिकारी को प्रत्यायोजित की जा सकेगी।

* * * * *

Section 22. Conduct of business of Committees.—A committee appointed under Section 20 shall meet as and when necessary and conduct it's business in accordance with regulations made under Section 75.

धारा 22. समितियों का कार्य संचालन– धारा 20 के अधीन नियुक्त की गयी समिति अपनी बैठकें तब करेगी, जब और जैसे आवश्यक हो और धारा 75 के अधीन बनाये गये विनियमनों की अनुपालना में अपना कार्य करेगी।

* * * * *

Section 23. Trustees and associated members of Trust or committee not to take part in proceedings in which they are personally interested.—(1) A Trustee who—

(a) has directly or indirectly, by himself or by any partner, employer or employee, any such share or interest as described in Sub-section (2) of Section 15 in respect of any matter, or

(b) has acted professionally in relation to any matter on behalf of any person having therein any such share or interest as aforesaid shall not vote or take any other part in any proceedings of the Trust or any committee relating to such matter.

(2) If any Trustee or any person associated with the Trust under Section 19 or any other member of a committee appointed under this Act has, directly, or indirectly, any beneficial interest in any land situated in an area comprised in a scheme framed under this Act, or in any area in which it is proposed to acquire land for any of the purposes of this Act.—

---

[1] Inserted new sec. 21-A by Section 2 of Rajasthan Act No. 9 of 1978, published in the Rajasthan Gazette, Part IV-A, Extraordinary, dated 26.10.1978. (w.e.f. 15.06.1978).

(i) he shall, before taking part in any proceeding at a meeting of the Trust or any committee relating to such area, inform the person presiding at the meeting of the nature of such interest.

(ii) he shall not vote at any meeting of the Trust or any committee upon any resolution or question relating to such land, and

(iii) he shall not take any other part in any proceeding at a meeting of the Trust, or any committee relating to such area if the person presiding at the meeting considers it inexpedient that he should do so.

धारा 23. न्यासियों और न्यास के सहयोजित सदस्यों का उन कार्यवाहियों में भाग नहीं लेना, जिनमें वे व्यक्तिगत रूप से हितबद्ध हों– (1) न्यासी – (क) जिसका प्रत्यक्षतः या अप्रत्यक्षतः स्वयं द्वारा या किसी भागीदार, नियोक्ता या कर्मचारी द्वारा किसी मामले के संबंध में धारा 15 की उप–धारा (2) में वर्णित अनुसार कोई ऐसा अंश या हित हो, या

(ख) जिसने उपरोक्तानुसार किसी व्यक्ति की तरफ से किसी मामले के संबंध में उसमें कोई ऐसा अंश या हित रखते हुए व्यवसायिक रूप से कार्य किया हो,

न्यास या किसी समिति की किन्हीं कार्यवाहियों में ऐसे मामले से संबंधित मत नहीं देगा या कोई अन्य भाग नहीं लेगा।

(2) यदि किसी न्यासी या धारा 19 के अधीन न्यास के साथ सहयोजित किसी भी व्यक्ति या इस अधिनियम के अधीन नियुक्त की गयी समिति के किसी अन्य सदस्य का प्रत्यक्षतः या अप्रत्यक्षतः इस अधिनियम के अधीन बनायी गयी योजना में शामिल क्षेत्र में, या ऐसे किसी क्षेत्र में, जिसमें इस अधिनियम के प्रयोजनों में से किसी के लिए भूमि अर्जित करना प्रस्तावित है, स्थित किसी भूमि में कोई लाभकारी हित हो –

(i) वह न्यास या ऐसे क्षेत्र से संबंधित किसी समिति की बैठक में किसी कार्यवाही में भाग लेने से पहले ऐसे हित की प्रकृति की बैठक में अध्यक्षता करने वाले व्यक्ति को सूचित करेगा,

(ii) वह ऐसी भूमि से संबंधित किसी संकल्प या प्रश्न पर न्यास या किसी समिति की किसी बैठक में मत नहीं देगा, और

(iii) वह ऐसे क्षेत्र से संबंधित न्यास या किसी समिति की बैठक में किसी कार्यवाही में कोई अन्य भाग नहीं लेगा, यदि बैठक में अध्यक्षता करने वाला व्यक्ति इसे असमीचीन समझे कि उसे ऐसा करना चाहिए।

* * * * *

Section 24. Power to fix strength, salaries etc. of staff.—[1][Subject to any general or special direction issued by the State Government] every Trust shall, from time to time propose for the sanction of the State Government the strength of officers and servants to be appointed, setting forth the conditions of service and emoluments of each officer or servant. The State Government may sanction such proposal with or without amendment and no appointment shall be made otherwise than in accordance with such sanction:

[2][*Provided that the Trust may, subject as aforesaid, direct that one person shall be appointed to discharge the duties of any two or more officers.*]

धारा 24. स्टाफ की संख्या, वेतन इत्यादि नियत करने की शक्ति–राज्य सरकार द्वारा जारी किये गये किसी सामान्य या विशेष निर्देश के अनुसार, प्रत्येक न्यास समय–समय पर राज्य सरकार की संस्वीकृति के लिए नियुक्त किये जाने वाले अधिकारियों और सेवकों की संख्या

---

[1] Inserted by Section 3 read with Second Schedule of the Rajasthan Act No. 21 of 1962, published in the Rajasthan Gazette, Part IV-A, Extraordinary, dated 15.12.1962.

[2] Added proviso by Section 3 read with Second Schedule of the Rajasthan Act No. 21 of 1962, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 15.12.1962.

प्रस्तावित करेगा, जिसमें प्रत्येक अधिकारी या सेवक की सेवा की शर्तें और परिलब्धियां वर्णित की जायेगी। राज्य सरकार संशोधन के साथ या संशोधन के बिना ऐसा प्रस्ताव संस्वीकृत कर सकेगी और कोई भी नियुक्ति ऐसी संस्वीकृति की अनुपालना में के अलावा अन्यथा नहीं की जायगी :

परन्तु न्यास उपरोक्तानुसार निर्देशित कर सकेगा कि एक व्यक्ति को किन्हीं दो या अधिक अधिकारियों के कर्तव्यों का निर्वहन करने के लिए नियुक्त किया जायेगा।

Comments

Transfer of employees from UIT to Municipal Corporation—Power of Transfer.—As per Section 24A of the Act of 1959, the employees of a Trust can be transferred by the State Government form one Trust to another or to the JDA, but it does not empower the State Government to transfer employees of the Trust to the Municipal Corporation and therefore, in view of thus, the impugned transfer order dated 03.07.2003 issued by the Dy. Secretary, Local Self Government Department, Jaipur transferring the petitioners from Trust to Municipal Corporation, which is not permissible under the provisions of Section 24A of the Act of 1959 is wholly illegal and in violation of the provisions of Section 24A of the Act of 1959 and thus, it cannot be sustained.—*Amardeep Dube & Anr. vs. State of Rajasthan & Anr.*, 2003 (3) DNJ 1104 (Raj) = 2004 (1) RLW (Raj) 303 = 2003 (3) CDR 1801 (Raj).

टिप्पणी

यू आई टी से नगर निगम में कर्मचारियों का स्थानान्तरण – स्थानान्तरण की शक्ति. —1959 के अधिनियम की धारा 24क के अनुसार, न्यास के कर्मचारियों को राज्य सरकार द्वारा एक न्यास से दूसरे न्यास या जयपुर विकास प्राधिकरण में स्थानान्तरित किया जा सकता है, लेकिन यह राज्य सरकार को न्यास के कर्मचारियों को नगर निगम में स्थानान्तरित करने के लिए सशक्त नहीं करती और इसलिए इसके अनुसार न्यास से नगर निगम में प्रार्थियों का स्थानान्तरण करते हुए, जो कि 1959 के अधिनियम की धारा 24 क के प्रावधानों के अधीन स्वीकार्य नहीं है, उप–सचिव, स्थानीय स्व–सरकार विभाग, जयपुर द्वारा जारी आक्षेपित स्थानान्तरण आदेश दिनांक 03.07.2003 पूर्णतया अविधिक है और 1959 के अधिनियम की धारा 24क के प्रावधानों के उल्लघंन में है और इस प्रकार पुष्ट नहीं किया जा सकता–*अमरदीप दुबे और अन्य बनाम् राजस्थान राज्य और अन्य,* 2003 (3) DNJ 1104 (Raj) = 2004 (1) RLW 303 (Raj) = 2003 (3) CDR 1801 (Raj.)

* * * * *

[1][**Section 24-A. Power of transfer.**—The officer and employees of a Trust may be transferred, by the State Government from one Trust to another or to the J.D.A. in accordance with the rules made under Section 74.]

धारा 24–क. स्थानान्तरण की शक्ति– न्यास के अधिकारियों और कर्मचारियों को राज्य सरकार द्वारा एक न्यास से दूसरे न्यास में या जयपुर विकास प्राधिकरण में धारा 74 के अधीन बनाये गये नियमों की अनुपालना में स्थानान्तरित किया जा सकेगा।

* * * * *

Section 25. Power of appointment etc.—Subject to the provisions of Section 24 and to any rules for the time being in force, the power of appointing and granting leave to officer and servants of the Trust and censuring, reducing, suspending or dismissing them for misconduct and dispensing with their services for any reason other than misconduct, shall be vested.—

(a) in the case of officers and servants drawing such monthly salary as may be specified by the State Government for each trust, in the Chairman, and

---

[1] Substituted Sec. 24-A by the Rajasthan Act No. 18 of 1994, Published on 30.04.1994 Page 219. Prior it was added by Act, No. 16 of 1992 published in Rajasthan Gazette Extraordinary Part IV-A, dated 05.05.1992 Page 69.

(b) in other cases, in the Trust:

Provided that, in the case of Government servants whose services are lent to the Trust, the power of granting leave only will so vest and the other powers specified in this section will be exercisable by the State Government or by an appropriate authority of the State Government upon a complaint made by the Trust in that behalf or otherwise:

[1][Provided further that officer may be appointed to administrative and technical posts in the Trust by the State Government either from amongst Staff holding posts in the Trust with nomenclature and duties corresponding to posts in a department of the Government from which promotions to similar posts are made or from amongst officers posts encadred in the Rajasthan Municipal Service, or the State services, and the strength of these services shall stand increased accordingly, if necessary.]

धारा 25. नियुक्ति इत्यादि की शक्ति– धारा 24 के प्रावधानों और तत्समय प्रवृत्त किन्हीं नियमों के अनुसार, न्यास के अधिकारियों और सेवकों को नियुक्त करने और छुट्टी प्रदान करने की शक्ति, और अवचार के लिए उनकी परनिन्दा करने, पदावनत करने, निलम्बित करने या पदच्युत करने और अवचार के अलावा किसी कारण के लिए उन्हें सेवा से पृथक् करने की शक्ति निम्नलिखित में निहित होगी–

(क) ऐसे मासिक वेतन, जिसे राज्य सरकार द्वारा प्रत्येक न्यास के लिए विनिर्दिष्ट करें, को आहरित करने वाले अधिकारियों और सेवकों के मामले में, सभापति में निहित होगी, और

(ख) अन्य मामलों में, न्यास में निहित होगी:

परन्तु उन सरकारी सेवकों के मामले में, जिनकी सेवाएं न्यास के उधार दी गयी हैं, केवल छुट्टी प्रदान करने की शक्ति इस प्रकार निहित होगी और इस धारा में विनिर्दिष्ट अन्य शक्तियां इस निमित्त या अन्यथा न्यास द्वारा की गयी शिकायत पर राज्य सरकार के युक्तियुक्त प्राधिकारी द्वारा या राज्य सरकार द्वारा प्रयुक्त करने योग्य होगी :

परन्तु और उस अधिकारी को या तो सरकार के उस विभाग में, जिससे समान पदों पर पदोन्नतियां की जाती हैं, पदों के समान कर्तव्यों और नाम के साथ न्यास में पदों को धारित करने वाले स्टाफ में से या राजस्थान म्युनिसिपल सेवा या राज्य सेवाओं में संवर्णित पदों के अधिकारियों में से राज्य सरकार द्वारा न्यास में प्रशासनिक और प्राविधिक पदों पर नियुक्त किया जा सकेगा, और इन सेवाओं की संख्या तद्नुसार बढ़ायी जायेगी, यदि आवश्यक हो।

* * * * *

Section 26. Control by Chairman.—The Chairman shall exercise supervision and control over the acts and proceedings of all officers and servants of the Trust and, subject to the foregoing sections, shall dispose of all questions relating to the service of the said officers and servants and their pay, privileges and allowance.

धारा 26. सभापति द्वारा नियन्त्रण– सभापति न्यास के सभी अधिकारियों और सेवकों के कार्यों और कार्यवाहियों पर पर्यवेक्षण और नियंत्रण प्रयुक्त करेगा और, पूर्ववर्ती धाराओं के अनुसार, उक्त अधिकारियों और सेवकों की सेवा और उनके वेतन, विशेषाधिकारों और भत्तों से संबंधित सभी प्रश्नों को निस्तारित करेगा।

* * * * *

Section 27. Delegation of Chairman's functions.—(1) The Chairman may, by general or special order in writing delegate to any officer of the Trust any of his powers, duties or functions under this Act or under the rules made thereunder except the power to preside over the meetings of the Trust.

---

[1] Substituted proviso by Section 3 of Rajasthan Act No. 8 of 1975, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 15.03.1975- prior to amendment it was as followings:—

"Provided further the administrative and technical officers of the Trust shall be appointed by the State Government from amongst the corresponding officers encadred in the Rajasthan Municipal Service and the strength of that Service shall be increased accordingly."

(2) The exercise or discharge by any officer of any powers, duties or functions delegated under Sub-section (1) shall be subject to such conditions and limitations, if any, may be specified in the said order and also to control and revision by the Chairman.

धारा 27. सभापति के कार्यों का प्रत्यायोजन.–(1) सभापति लिखित में सामान्य या विशेष आदेश द्वारा न्यास के किसी अधिकारी को इस अधिनियम के अधीन या उसके अधीन बनाये गये नियमों के अधीन अपनी शक्तियों, कर्त्तव्यों या कार्यों में से किसी, सिवाय अधिनियम की बैठकों पर अध्यक्षता करने की शक्ति, को प्रत्यायोजित कर सकेगा।

(2) उप–धारा (1) के अधीन प्रत्यायोजित किन्ही शक्तियों, कर्त्तव्यों या कार्यों के किसी अधिकारी द्वारा प्रयोग या निवर्हन ऐसी शर्तों और परिसीमाओं के अनुसार होगा, यदि कोई हो, और उक्त आदेश में विनिर्दिष्ट की जाये और सभापति द्वारा नियन्त्रण और पुनरीक्षण के अनुसार होगा।

* * * * *

Section 28. Supply of information and documents to the State Government.—(1) The Chairman shall forward to the State Government a copy of the minutes of the proceedings of each meeting of the Trust within ten days from the date on which the minutes of the proceedings of such meeting were signed as prescribed.

(2) If the State Government so directs in any case, the Chairman shall forward to it a copy of all papers, which were laid before the Trust for consideration at any meeting.

(3) The State Government may require the Chairman to furnish it with.—

(a) any return, statement, estimate, statistics or other information regarding any matter under the control of the Trust, or

(b) a report on any such matter, or

(c) a copy of any document in the charge of the Chairman.

(4) The Chairman shall comply with every such requisition without unreasonable delay.

धारा 28. राज्य सरकार को सूचना और दस्तावेजों की आपूर्ति– (1) सभापति उस तिथि, जिस पर ऐसी बैठकों की कार्यवाहियों के कार्यवृत्त विहित अनुसार हस्ताक्षरित किये जाये, से दस दिनों के भीतर न्यास की प्रत्येक बैठक की कार्यवाहियों के कार्यवृत्तों की प्रति राज्य सरकार को अग्रेसित करेगा।

(2) यदि किसी भी मामले में राज्य सरकार ऐसा निर्देशित करे, तो सभापति उन सभी कागजातों की एक प्रति राज्य सरकार को अग्रेसित करेगा, जिन्हें किसी बैठक में विचार के लिए न्यास के समक्ष रखा गया था।

(3) राज्य सरकार सभापति से निम्नलिखित अग्रेसित करने की उपेक्षा कर सकेगी–

(क) न्यास के नियन्त्रण के अधीन किसी मामले से संबंधित कोई विवरणी, विवरण, अनुमान,आंकड़ों या अन्य सूचना, या

(ख) किसी ऐसे मामले पर रिपोर्ट, या

(ग) सभापति के प्रभार में किसी दस्तावेज की प्रति।

(4) सभापति युक्तियुक्त विलम्ब के बिना प्रत्येक ऐसी अध्यपेक्षा की अनुपालना करेगा।

* * * * *

Chapter V
Framing of Schemes

Section 29. Schemes : matters to be provided therein.—(1) The Trust shall, on the orders of the State Government or on its own initiative or on a representation made by the Municipal Board and subject to availability of financial resources, frame schemes for the improvement of the urban area for which the Trust is constituted.

(2) Such schemes may provide for all or any of the following matters, namely.—

(a) the acquisition of any land or other property necessary for, or effected by, the execution of the scheme;

(b) the re-laying out of any land comprised in the scheme;

(c) the construction and re-construction of buildings;

(d) the formation, construction and alteration of streets;

(e) the closure or demolition of dwellings or portions of dwellings unfit for human habitation;

(f) the demolition of obstructive building or portions of buildings;

(g) the draining, water supply and lighting of streets;

(h) the raising [1][or levelling] of any land which the Trust may deem expedient to raise [2][or level]:

(i) the forming of open spaces for the benefit of the area comprised in the scheme or any adjoining area.

(j) all or any of the sanitary arrangements required for the area comprised in the scheme;

(k) the establishment and construction of markets and other places of public requirement or convenience;

(l) the limitation of areas within which special trades or industries may or may not be carried on or which are reserved exclusively for residential or other purposes;

(m) the division of any land into plots for the erection of buildings for residential purposes;

(n) the erection of buildings on any site, the restrictions and conditions in regard to the open spaces to be maintained in or around such buildings, the height and character of such buildings and the architectural features of the elevation or frontage thereof;

(o) the amenities to be provided in relation to any site or building or buildings on such site whether before or after the erection of such buildings and the person or authority by whom or at whose expense such amenities are to be provided;

(p) the construction of buildings for the accommodation (including shops) of the poor and the working classes or of any other class of the inhabitant of the area comprised in the scheme including such classes as are likely to be displaced by the execution of the scheme;

(q) the provision of facilities for communications;

(r) the reclamation or reservation of land for gardens, afforestation and the provision of fuel and gas supply and other needs of the population;

(s) the planting and preservation of trees and plantations;

(t) the sale, letting or exchange of any property or land comprised in the scheme; and

(u) any other matter for which in the opinion of the State Government it is expedient to make provision with a view to the general efficiency thereof,

---

[1] Inserted by Section 5(a) of Rajasthan Act No. 3 of 1963, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 19.03.1963.

[2] Inserted by Section 5(b) *ibid.*

अध्याय–5

योजनाओं का बनाया जाना

धारा 29. योजनाएं: उनमें उपबंधित किये जाने वाले मामले – (1) न्यास राज्य सरकार के आदेशों पर या स्वप्रेरणा पर या म्युनिसिपल मण्डल द्वारा किये गये अभ्यावेदन पर और वित्तीय साधनों की उपलब्धता के अनुसार, उस नगरीय क्षेत्र, जिसके लिए न्यास गठित किया गया, के सुधार के लिए योजनाएं बनायेगा।

(2) ऐसी योजनाएं निम्नलिखित मामलों में से सभी या किसी के लिए उपबंध कर सकेगी, अथार्त्–

(क) योजना के निष्पादन के लिए आवश्यक या उसके द्वारा प्रभावित किसी भूमि या अन्य सम्पति का अर्जन;

(ख) योजना में शामिल किसी भूमि का पुनःअभिन्यास;

(ग) भवनों का निर्माण और पुननिर्माण;

(घ) गलियों का रचना, निर्माण और परिवर्तन;

(ड.) मानवीय निवास के लिए अनुपयुक्त निवास स्थानों या निवास स्थानों के भागों को बन्द करना या गिराना;

(च) बाधक भवनों या भवनों के भागों को गिराना;

(छ) जल–विकास, जल आपूर्ति और गलियों की रोशनी;

(ज) किसी भूमि को ऊंचा करना या समतल करना, जिसे न्यास ऊंचा करना या समतल करने के लिए समीचीन समझे,

(झ) योजना में शामिल क्षेत्र या किसी सहवर्ती क्षेत्र के हित के लिए खुले स्थानों की व्यवस्था करना,

(ञ) योजना के शामिल क्षेत्र के लिए अपेक्षित स्वच्छता की सभी या कोई व्यवस्था;

(ट) बाजारों और सार्वजनिक अपेक्षा या सुविधा के अन्य स्थानों की स्थापना और निमार्ण,

(ठ) ऐसे क्षेत्रों का परिसीमन, जिसके भीतर विशेष व्यापार या उद्योग किये जा सकेंगे या नहीं किये जा सकेंगे या जिन्हें केवल निवासीय या अन्य प्रयोजनों के लिए आरक्षित किया जाता है,

(ड) निवासीय प्रयोजनों के लिए भवनों के परिनिर्माण के लिए प्लाटों में किसी भूमि का विभाजन,

(ढ) किसी स्थल पर भवनों का परिनिर्माण, ऐसे भवनों में या उनके आस–पास रखे जाने वाले खुले स्थानों के संबंध में निर्बंधन और शर्तें, ऐसे भवनों की ऊंचाई और स्वरूप और उनके ब्राह्य स्वरूप या उनके अग्रभागों की वास्तुकला की विशेषताएं;

(ण) किसी स्थल या ऐसे स्थल पर भवन या भवनों के संबंध में प्रदान की जाने वाली सुख–सुविधाएं, चाहे ऐसे भवन के परिनिर्माण से पहले हो या पश्चात्, और व्यक्ति या प्राधिकारी, जिसके द्वारा या जिसके व्यय पर ऐसी सुख–सुविधाएं प्रदान की जानी है;

(त) योजना में शामिल क्षेत्र के गरीब और मजदूर वर्गों या निवासियों के किसी अन्य वर्ग के निवास (जिसमें दुकानें शामिल हैं) के लिए भवनों का निर्माण, जिसमें ऐसे वर्ग भी शामिल हैं, जिनके योजना के निष्पादन द्वारा विस्थापित होने की संभावना हों;

(थ) संसूचनाओं के लिए सुविधाओं का प्रावधान;

(द) उद्यानों, वनों के लिए भूमि को ठीक करना या आरक्षण, और ईंधन और घास आपूर्ति और जनता की अन्य आवश्यकताओं का प्रावधान,

(छ) पौधों का रोपण और वृक्षों तथा पौधों का परिरक्षण,

(झ) योजना में शामिल किसी सम्पति या भूमि का विक्रय, किराये पर देना या विनिमय, और
(प) कोई अन्य मामला, जिसके लिए राज्य सरकार की राय में, उसकी सामान्य दक्षता के विचार से प्रावधान बनाना समीचीन है।

Comments

1. Applicability of Section 29. (धारा 29 का लागू होना.) 40
2. Resolution to resolve land for educational institutions. (शैक्षणिक संस्थाओं के लिए भूमि प्रस्तावित करने के लिए प्रस्ताव) 41
3. Power of UIT.—Framing a scheme without master plan. (नगर सुधार न्यास की शक्ति – मास्टर प्लान के बिना योजना बनाना) 41
4. Allotment of land to hospital for public care. (सार्वजनिक देखरेख के लिए अस्पताल को भूमि का आवंटन) 42

1. Applicability of Section 29.—Construction for purpose other than covered by Section 29. No scheme framed under Section 29, nor any pre-existing scheme in operation—Sections have no application since distinguishing features contemplated in Section 73-B not attracted.

In respect of authority to levy conversion charges in the cases of free old lands, use of which is not restricted by the title, under which such land is held, no conversion charges are leviable and in view of the fact that though under non-obstante provision of Section 73B the State Government has necessary authority to permit the use of the land for purposes other than for purposes restricted under the Scheme framed under Section 29 inspite of the provision of Section 72, but there being no scheme framed under Section 29 or deemed to be framed under Section 41A under which the user of the land in question for commercial purposes was restricted, no demand for change in user could be made on that basis also, and in view of the fact that Trust itself in resolution approving the plan as referred to the fact that land in question was permitted to be put to commercial use way-back in 1995, when the permission was sought no change in user of the land for any restrictive purpsoe was to happen, which could entail levy of charges, and taking into consideration that land abutting on the road from Paota to Mahamandir was factually used for commercial purposes is not sustainable under the provisions of the Urban Improvement Act, 1958 in the present case.—*Jawahar Sons Enterprises Pvt. Ltd. (Ms.) vs. State & Ors.*, 2002 (4) RLW (Raj) 2362 = 2002(1) DNJ (Raj.) 194 = 2002 (1) RRT 459 (Raj) = 2002 (1) CDR 766 (Raj) = 2002 (2) RLR 465 (Raj) = 2002 (2) WLC (Raj) 627 = 2002 (2) WLN 565 (Raj) = AIR 2002 (Raj) 206.

1. धारा 29 का लागू होना.—धारा 29 द्वारा आवृत्त के अलावा प्रयोजन के लिए निर्माण। धारा 29 के अधीन कोई योजना का निर्माण नहीं, न ही कोई पूर्व–विद्यमान योजना प्रवृत्त – धाराएं लागू नहीं होती है, चूंकि धारा 73–ख में निर्दिष्ट विशेषताएं आकर्षित नहीं होती है।

मुक्त पुरानी भूमियों के मामलों में संपरिवर्तन प्रभार अधिग्रहित करने के प्राधिकार के संबंध में, जिसका प्रयोग हक द्वारा सीमित नहीं है, जिसके अधीन ऐसी भूमि धारित की जाती है, कोई संपरिवर्तन प्रभार उद्ग्रहणीय नहीं है और इस तथ्य के अनुसार कि यद्यपि धारा 73–ख के सर्वोपरि प्रावधान के अधीन, राज्य सरकार के पास धारा 72 के प्रावधानों के बावजूद धारा 29 के अधीन बनायी गयी योजना के अधीन सीमित प्रयोजनों के लिए के अलावा प्रयोजनों के लिए भूमि का प्रयोग स्वीकृत करने का प्राधिकार है, लेकिन धारा 29 के अधीन कोई योजना नहीं बनाई गयी है, या धारा 41–क के अधीन बनायी जानी नहीं मानी गयी है, जिसके अधीन वाणिज्यिक प्रयोजनों के लिए प्रश्नगत भूमि का प्रयोगकर्ता

सीमित या, प्रयोगकर्ता में परिवर्तन के लिए कोई मांग उस आधार पर भी नहीं की जा सकी, और इस तथ्य के अनुसार, कि स्वंय न्यास ने प्रस्ताव में योजना को इस तथ्य के निर्दिष्ट किये अनुसार अनुमोदित किया कि प्रश्नगत भूमि 1995 में वाणिज्यिक प्रयोग के लिए स्वीकृत की गयी, जब अनुमति मांगी गयी थी, किसी सीमित प्रयोजन के लिए भूमि के प्रयोगकर्ता में कोई परिवर्तन नहीं होना था, जिससे प्रभारों का उद्ग्रहण किया जा सके और यह विचारित करते हुए, कि, पावटा से महामन्दिर तक सड़क पर सटी भूमि वाणिज्यिक प्रयोजनों के लिए प्रयुक्त की जा रही थी, हस्तगत मामले में नगर सुधार अधिनियम, 1985 के प्रावधानों के अधीन पुष्टनीय नहीं है–*जवाहर सन्स एन्टरप्राइजेज प्रा.लि.(मैं.) बनाम् राज्य और अन्य,* 2002 (4) RLW 2362 (Raj) = 2002(1) DNJ (Raj.) 194 = 2002 (1) RRT 459 (Raj) = 2002 (1) CDR 766 (Raj) = 2002 (2) RLR 465 (Raj) = 2002 (2) WLC 627 (Raj) = 2002 (2) WLN 565 (Raj) = AIR 2002 Raj 206.

2. Resolution to resolve land for educational institutions.—Land reserved for educational institutions but UIT allotted half of plot to appellant and subsequent allotment made of rest of the plot in favour of respondent educational institution. Same was not invalid. Petition against such allotment by appellant belatedly. Not maintainable since appellant could not claim monopoly of allotment over entire plot—Besides since allotment was made and possession already given and entire amount was deposited by respondent. He could not be removed from said land.—*St. Anne's School Society vs. Urban Improvement Trust, Jodhpur Raj. & Anr.* AIR 2000 Raj 422 = 2000 (3) RLW 1552 = 2000 (3) WLC 520 = 2000 (3) RLR 404 = 2000 (3) WLN 7.

2. शैक्षणिक संस्थाओं के लिए भूमि प्रस्तावित करने के लिए प्रस्ताव.–भूमि शैक्षणिक संस्थाओं के लिए आरक्षित की गयी लेकिन नगर सुधार न्यास ने आधा प्लॉट अपीलार्थी को आंवटित कर दिया और शेष प्लाट का अनुगामी आंवटन प्रत्यर्थी शैक्षणिक संस्था के पक्ष में कर दिया। वह अविधिमान्य नहीं था। अपीलार्थी द्वारा ऐसे आवंटन के विरुद्ध विलम्ब से याचिका की गयी, जो कि पोषणीय नहीं है चूंकि अपीलार्थी सम्पूर्ण प्लॉट पर आवंटन की मोनोपोली का दावा नहीं कर सकता – इसके अलावा चूंकि आवंटन कर दिया गया था और आधिपत्य दे दिया गया था और प्रत्यर्थी द्वारा सम्पूर्ण राशि जमा करा दी गयी थी। उसे उक्त भूमि से नहीं हटाया जा सकता–*सेन्ट एन्स स्कूल सोसायटी बनाम् नगर सुधार न्यास, जोधपुर राजस्थान और अन्य*– AIR 2000 Raj 422 = 2000 (3) RLW 1552 = 2000 (3) WLC 520 = 2000 (3) RLR 404 = 2000 (3) WLN 7.

3. Power of UIT.—Framing a scheme without master plan.—Under Section 29 of the UIT Act the Trust on the orders of the State Government or its on initiate or on a representative made by the Municipal Board and subject to availability of financial resources, may frame scheme for the improvement of the urban area for which the Trust is constituted. It can frame more than one scheme and there appears to be on bar to frame a scheme for a part of urban area.

For framing a scheme under Chapter V of the UIT Act existence of a master plan is not a condition precedent. A look at Section 8(1) of the UIT Act will show that the State Government has power by notification in the Official Gazette to establish for the purpose of carrying improvement whether a master plan has or has not been prepared.—*Bishambhar Dayal vs. State of Rajasthan & Ors.*, 1991 (1) WLC 709 (Raj).

3. नगर सुधार न्यास की शक्ति – मास्टर प्लान के बिना योजना बनाना.–नगर सुधार न्यास अधिनियम की धारा 29 के अधीन, राज्य सरकार के आदेशों पर इसके प्रारम्भ करने या म्यूनिसिपल बोर्ड द्वारा किये गये प्रतिवेदन पर और वित्तीय संसाधनों की उपलब्धता के अनुसार, नगरीय क्षेत्र के सुधार के लिए योजना बना सकती हैं, जिसके लिए न्यास गठित किया गया है। यह एक से अधिक योजना बना सकता है और नगरीय क्षेत्र के भाग के लिए योजना बनाने पर कोई वर्जन प्रतीत नहीं होता है।

नगर सुधार न्यास अधिनियम के अध्याय–5 के अधीन योजना बनाने के लिए, मास्टर प्लान की उपलब्धता पूर्ववर्ती शर्त नहीं होती है। नगर सुधार न्यास अधिनियम की धारा 8(1) यह दर्शायेगी कि राज्य सरकार के पास सुधार करने के प्रयोजनों के लिए राजपत्र में अधिसूचना द्वारा स्थापित करने की शक्ति होती है, चाहे मास्टर प्लान तैयार किया गया हो या नहीं किया गया हो–*बिशम्बर दयाल बनाम् राजस्थान राज्य और अन्य,* 1991 (1) WLC 709 (Raj).

4. Allotment of land to hospital for public care.—UIT has power to prepare a scheme and to notify the various purposes for which the land let-out could be used. There is no scheme which shows the left out land to be used for park. It was described as open land. An open land can not be treated as a park.

The allotment of the land to the Trust was eminently just and perfectly suited to the public cause. To interfere with that allotment order at the stage when construction worth lacs have already been made would result in doing injustice. The land measuring 956 sq. yards is still available for the purpose for which the appellant intends using it.

The hospital has already been started functioning. In such a situation, to interfere with the allotment of the land made in favour of the Trust and directing the demolition of the building would harm the public interest instead of serving it.

To interfere in such matter under the guise of the public interest litigation would result in great injustice and that no principles of law could justify the same.—*Suresh Mehta vs. State & Ors.*, 1992 (2) WLN 81 = 1992 (1) RLW 468 = 1992 (1) RLR 185 = 1992 (3) WLC 267 = AIR 1993 Raj 61.

4. सार्वजनिक देखरेख के लिए अस्पताल को भूमि का आवंटन.–नगर सुधार न्यास के पास योजना बनाने और विभिन्न प्रयोजनों, जिनके लिए किराये पर दी गयी भूमि प्रयुक्त की जा सके, को अधिसूचित करने की शक्ति है। ऐसी कोई योजना नहीं है जो पार्क के लिए प्रयुक्त करने हेतु भूमि छोड़ने को दर्शाती हो। इसे खुली भूमि के रूप में वर्णित किया गया है। खुली भूमि को पार्क के रूप में नहीं माना जा सकता।

न्यास को भूमि का आवंटन उचित और निश्चित रूप से सार्वजनिक कारण से वादग्रस्त किया गया। उस स्तर पर, जब लाखों रूपयें की लागत का निर्माण पहले से किया जा चुका था, आवंटन आदेश के साथ हस्तक्षेप करना अन्याय करने में परिणामित होगा। 956 स्क. यार्ड माप वाली भूमि अभी तक उस प्रयोजन के लिए उपलब्ध है जिसके लिए अपीलार्थी इसे प्रयुक्त करना चाहता हैं

हॉस्पीटल ने पहले से ही कार्य करना आरम्भ कर दिया। ऐसी स्थिति में, न्यास के पक्ष में किये गये भूमि के आवंटन के साथ हस्तक्षेप करना और भवन का ह्रास निर्देशित करना जनहित पूर्ण करने के स्थान पर इसे हानि कारित करेगा।

जनहित याचिका के परिप्रेक्ष्य के अधीन ऐसे मामलें में हस्तक्षेप करना अत्यधिक अन्याय में परिणामित होगा और विधि के कोई सिद्धान्त उसे न्यायसंगत नहीं कर सकते–*सुरेश मेहता बनाम् राज्य और अन्य,* 1992 (2) WLN 81 = 1992 (1) RLW 468 = 1992 (1) RLR 185 = 1992 (3) WLC 267 = AIR 1993 Raj 61.

* * * * *

Section 30. Matters to be considered when framing schemes.—When framing scheme in respect of any area, regard shall be had to.—

(a) the nature and the conditions of such area and of neighbouring areas as a whole;

(b) the several directions in which its expansion appears likely to take place"

(c) the likelihood of schemes being framed for other parts of the area; and

(d) such other matters as may be prescribed.

धारा 30. योजनाएं बनाते समय विचारित किये जाने वाले मामले–किसी क्षेत्र के संबंध में योजना बनाते समय, निम्नलिखित बातों को ध्यान में रखा जायेगा –

(क) ऐसे क्षेत्र और पूर्ण रूप से उसके पड़ौसी क्षेत्रों की प्रकृति और परिस्थितियां;

(ख) विभिन्न दिशाएं, जिनमें इसका विस्तार होने की संभावना प्रतीत हो;

(ग) क्षेत्र के अन्य भागों के लिए योजनाएं बनाए जाने की संभावना; और

(घ) ऐसे अन्य मामले, जिन्हें विहित किया जाय।

* * * * *

Section 31. Scheme to conform to master plan.—(1) If for and in respect of the urban area for which the Trust is constituted a master plan has been prepared and approved and is in operation, every scheme framed by the Trust in accordance with the provisions of this Chapter shall conform to such master plan and shall not be framed so as to affect an alteration in the different zones by the master plan.

धारा 31. योजना का मास्टर प्लान के अनुरूप होना– यदि ऐसे नगरीय क्षेत्र के लिए और उसके संबंध में जिसके लिए न्यास गठित किया गया है, मास्टर प्लान तैयार और अनुमोदित किया गया हो, और प्रवर्तन में हो, तो इस अध्याय के प्रावधानों की अनुपालना में न्यास द्वारा बनायी गयी प्रत्येक योजना ऐसे मास्टर प्लान के अनुरूप होगी और ऐसे नहीं बनायी जायेगी, जिससे मास्टर प्लान द्वारा भिन्न–भिन्न जोनों में कोई परिवर्तन प्रभावित होता हो।

* * * * *

Section 32. Previous notification of area for which scheme is framed.—Duration and effect of such notification—(1) Whenever the Trust decides to frame a scheme for any urban area, the State Government may, at the request of the Trust, issue a notification specifying such area and declaring that the Trust has decided to frame a scheme for such area.

(2) A notification under Sub-section (1) shall remain in force for six months from the publication thereof:

Provided that the State Government may, for sufficient reasons extend the said period by a further period not exceeding six months.

[1][(2-A) Where in the opinion of the State Government, it is necessary so to do in public interest, it may, by order published in the Official Gazette extend the period of the notification issued under Sub-section (1) for such further period as it thinks fit, notwithstanding that the period of the notification or the extended period thereof under the provisions of Sub-section (2) has expired. An order under this section may be made so as to be retrospective with effect on and from a date next following the expiration of the period of the notification of the extended period thereof under Sub-section (2).]

(3) If the sanction of a scheme is notified in accordance with Section 38 in respect of such area before the expiry of the notification under this section, such notification shall continue in force until the scheme is carried out.

(4) During the period that a notification under this section remains in force in respect of any urban area, no building shall be erected, re-erected, altered or added within that area without the written sanction of Trust.

धारा 32. उस क्षेत्र के लिए पूर्व अधिसूचना, जिसके लिए योजना बनायी गयी – ऐसी अधिसूचना की अवधि और प्रभाव–(1) जब कभी न्यास किसी नगरीय क्षेत्र के लिए योजना बनाने का विनिश्चिय करता है, तो राज्य सरकार न्यास के अनुरोध पर ऐसे क्षेत्र को विनिर्दिष्ट करते हुए और यह घोषणा करते हुए, कि न्यास ने ऐसे क्षेत्र के लिए योजना बनाने का विनिश्चय किया है, अधिसूचना जारी कर सकेगी।

---

[1] Inserted new Sub-sec. (2-A) by Section 2 of Rajasthan Act No. 2 of 1976, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 17.04.1976. (w.e.f. 28.02.1976).

(2) उप–धारा (1) के अधीन अधिसूचना उसके प्रकाशन से छः माह के लिए प्रवृत्त रहेगी:

परन्तु राज्य सरकार पर्याप्त कारणों के लिए छः माह से अनधिक अन्य अवधि द्वारा उक्त अवधि बढ़ा सकेगी।

(2–क) जहां राज्य सरकार की राय में, यह जनहित में किया जाना आवश्यक हो, तो वह राजपत्र में प्रकाशित आदेश द्वारा उप–धारा (1) के अधीन जारी की गयी अधिसूचना की अवधि ऐसी अन्य अवधि के लिए, जिसे यह ठीक समझे, बढ़ा सकेगी, बावजूद इसके कि अधिसूचना की अवधि या उप–धारा (2) के प्रावधानों के अधीन उसकी बढ़ायी गयी अवधि समाप्त हो गयी हो। इस धारा के अधीन ऐसा आदेश किया जा सकेगा,जो अधिसूचना की अवधि या उप–धारा (2) के अधीन उसकी बढ़ी हुई अवधि की समाप्ति के ठीक अगली तिथि पर और से भूतलक्षी प्रभाव रख सके।

(3) यदि योजना की संस्वीकृति ऐसे क्षेत्र के संबंध में इस धारा के अधीन अधिसूचना की समाप्ति होने से पूर्व धारा 38 की अनुपालना में अधिसूचित की जाती है, तो ऐसी अधिसूचना योजना कार्यान्वित किये जाने तक प्रवृत्त रहेगी।

(4) उस अवधि के दौरान, जब इस धारा के अधीन अधिसूचना किसी नगरीय क्षेत्र के संबंध में प्रवृत्त रहती है, तो किसी भी भवन को न्यास की लिखित संस्वीकृति के बिना उस क्षेत्र के भीतर परिनिर्मित, पुनःपरिनिर्मित, परिवर्तित या परिवर्धन नहीं किया जायगा।

Comments

1. Acquisition proceedings in absence of scheme framed. (बनायी गयी योजना के अभाव में अर्जन कार्यवाहियां – विधिमान्यता) 44
2. Acquisition for Public Purpose. (सार्वजनिक प्रयोजन के लिए अर्जन) 44
3. Duration of notification. (अधिसूचना की अवधि.) 45

1. Acquisition proceedings in absence of scheme framed.—Validity.—In the case of *Pratap & Anr. vs. State*, 1996 (2) Supreme 533, the Apex Court, after considering the law on the point, held that "even if there is no Scheme prepared or finalised under a Housing Board or Urban Improvement Act, acquisition could be validly made under the provisions of the Land Acquisition Act for a public purpose or under the Rajasthan Urban Improvement Act for the purpose of improvement or for any other purpose under the Act. The decision relating to Rajasthan Act is directly on the point.—*UIT, Udaipur vs. Rama Shanker*, 1996 DNJ (Raj) 366 = 1996 WLC (UC) 721.

1. बनायी गयी योजना के अभाव में अर्जन कार्यवाहियां – विधिमान्यता.—*प्रताप और अन्य बनाम् राज्य,* 1996 (2) Supreme 533 के मामले में, एपेक्स न्यायालय ने बिन्दु पर विधि विचारित करने के पश्चात् निर्णीत किया कि "चाहे यदि हाऊसिंग बोर्ड या नगर सुधार न्यास के अधीन कोई तैयार या अन्तिम योजना नहीं हो, सार्वजनिक प्रयोजन के लिए भूमि अर्जन अधिनियम के प्रावधानों के अधीन या सुधार के प्रयोजन के लिए या अधिनियम के अधीन किसी अन्य प्रयोजन के लिए राजस्थान नगर सुधार अधिनियम अर्जन विधिमान्यता से किया जा सकता हैं। राजस्थान अधिनियम से संबंधित विनिश्चय सीधे ही बिन्दु पर है.—*नगर सुधार न्यास, उदयपुर बनाम् रमा शंकर,* 1996 DNJ 366 (Raj) = 1996 WLC (UC) 721.

2. Acquisition for Public Purpose.—The purpose for which the acquisition of land was intended to be made or had been made was a public purpose. The public purpose is a purpose for the good of the public. That means that it is opposed to private purpose.

The purpose of acquisition was for establishment of Sub City Centre. The purpose by itself indicates that it is a public purpose.

The State Government irrespective of the Improvement Act could acquire the land for public purpose. For such acquisition the procedure provided by the Improvement Act is not necessary.—*Himmat Jain vs. State & Ors.*, 1993 (2) WLN 717.

2. सार्वजनिक प्रयोजन के लिए अर्जन.—प्रयोजन जिसके लिए भूमि का अर्जन किया जाना आशयित था या किया गया था, सार्वजनिक प्रयोजन था। सार्वजनिक प्रयोजन जनता के हित के लिए प्रयोजन होता है। इससे अभिप्रेत है कि यह प्राइवेट प्रयोजन के लिए विरोधात्मक होता है।

अर्जन का प्रयोजन – सब–सिटी सेन्टर की स्थापना के लिए था। प्रयोजन स्वयं यह दर्शाता है कि यह सार्वजनिक प्रयोजन है।

सुधार अधिनियम होने के बावजूद राज्य सरकार सार्वजनिक प्रयोजन के लिए भूमि अर्जित कर सकती हैं ऐसे अर्जन के लिए सुधार अधिनियम द्वारा उपबंधित प्रक्रिया आवश्यक नहीं होती हैं–*हिम्मत जैन बनाम् राज्य और अन्य*, 1993 (2) WLN 717

3. Duration of notification—Government is competent to extent duration of six months of notification.—*Bishambhar Dayal & Ors., vs. State of Rajasthan*, 1991 (1) WLC 686.

—It would be in the interest of justice to permit the U.I.T. to produce the scheme because the planned development of City of Jaipur which is Capital of Rajasthan is of great public importance and omission and commissions by haphazard development and unauthorized constructions should not be ignored lightly.—*Kanhaiya Lal vs. U.I.T., Jaipur*, 1987(1) RLR 830 (Raj) = 1987 RLW 638 (Raj) = 1987 WLN 699(UC)

3. अधिसूचना की अवधि.—सरकार अधिसूचना की छः माह की अवधि बढाने में सक्षम होती है –*बिशम्बर दयाल और अन्य बनाम् राजस्थान राज्य*, 1991 (1) WLC 686.

—यू.आई.टी. की योजना प्रस्तुत करने की अनुमति देना न्याय के हित में होगा, क्योंकि जयपुर शहर, जो राजस्थान की राजधानी है, का योजित विकास अत्यधिक सार्वजनिक महत्त्व का है, और अव्यवस्थित विकास तथा अप्राधिकृत निर्माण द्वारा लोप या किया जाना मामूली ढंग से उपेक्षित नहीं किया जाना चाहिए.–*कन्हैया लाल बनाम् यू.आई.टी., जयपुर*, 1987 (1) RLR 830 (Raj) = 1987 RLW 638 (Raj) = 1987 WLN 699 (Raj).

* * * * *

Section 33. Preparation, publication and transmission of notice as to schemes and supply of documents to applicants.—(1) When any scheme has been framed, the Trust shall prepare a notice stating.—

(a) the fact that the scheme has been framed,

(b) the boundaries of the area comprised in the scheme, and

(c) the place at which particulars of the scheme, a map of the area comprised in the scheme, and a statement of the land which it is proposed to acquire may be seen at reasonable hours.

(2) The Trust shall—

(a) Publish the said notice in such manner as may be prescribed, inviting objections and suggestions from all persons with respect to the draft scheme before such date as may be specified in the notice, and

(b) send a copy of the said notice to the Chairman of the Municipal Board.

(3) The Chairman shall also cause copies of all documents referred to in Clause (c) of Sub-section (1) to be delivered to any applicant on payment of such fees as may be prescribed by regulations.

धारा 33. योजनाओं के संबंध में नोटिस की तैयारी, प्रकाशन और पारेषण और आवेदकों को दस्तावेजों की आपूर्ति–(1) जब कोई योजना बनायी गयी हो, तो न्यास एक नोटिस तैयार करेगा, जिसमें निम्नलिखित वर्णित किया जायगा–

(क) तथ्य कि योजना बना ली गयी है,

(ख) योजना में शामिल क्षेत्र की चारदीवारी, और

(ग) स्थान, जहां पर योजना के विवरण, योजना में शामिल क्षेत्र का नक्शा और उस भूमि का विवरण, जिसे अर्जित किया जाना प्रस्तावित है, युक्तियुक्त समय पर देखा जा सकेगा।

(2) न्यास–

(क) ऐसी तिथि से पहले, जिसे नोटिस में विहित किया जाये, प्ररूप योजना के संबंध में सभी व्यक्तियों से आपत्तियां और सुझाव आमन्त्रित करते हुए ऐसे तरीके में, जिसे विहित किया जाये, उक्त नोटिस प्रकाशित करेगा, और

(ख) म्युनिसिपल मण्डल के सभापति को उक्त नोटिस की एक प्रति भेजेगा।

(3) सभापति उप–धारा (1) के खण्ड (ग) में निर्दिष्ट सभी दस्तावेजों की प्रतियां ऐसी फीस, जिसे विनियमनों द्वारा विहित किया जाये, के भुगतान पर किसी आवेदक को परिदत्त करायेगा।

Comments

Trust empowered to take decision before sanction of scheme by Government Under Section 36.—Under Annexure 31 dated April 5, 1969, a decision was taken that the scheme shall not be executed. A reading of Section 40 of the Act will show that it relates to alteration of the scheme after sanction and it does not relate to abandonment or cancellation of the Scheme which has been sanctioned by the State Government. In Annexure R/3 it has been mentioned that the period of execution of the scheme was extended upto March 31, 1985 in exercise of the powers of the State Government under Section 39(1) of the Act. Though it cannot be said whether Annexure 31 dated April 5, 1969 was made by the Trust after the scheme had been sanctioned under Section 38(1) of the Act, but even if it may be assumed that it was made after the sanction of the Scheme under Section 38(1) of the Act, a decision was taken not to execute the scheme, but later on the period of execution of the scheme was extended under Section 39 of the Act. Therefore resolution of the Trust dated April 5,1969 (Annexure 31) *firstly* will have no relevance to the present case and *secondly* the Trust having taken a decision not to execute the scheme and it was well within its power to extend the period of execution of the scheme and the State Government was again within its rights to issue a notification under Section 39(1) of the Act to extend the period of execution of the scheme.—*Hari Ram M. Dhanwani vs. State of Raj. & Ors.*, 1988 (1) RLR 371.

टिप्पणी

सरकार द्वारा योजना की संस्वीकृति से पहले विनिश्चय लेने के लिए न्यास सशक्त धारा 36 के अधीन.–परिशिष्ट 31 दिनांक 05.04.1969 के अधीन, विनिश्चय लिया गया कि योजना निष्पादित नहीं की जायेगी। अधिनियम की धारा 40 का पठन दर्शायेगा कि यह संस्वीकृति के पश्चात् योजना के परिवर्तन से संबंधित है और यह योजना के परित्याग या निरस्तीकरण से संबंधित नहीं हैं, जिसे राज्य सरकार द्वारा संस्वीकृत किया गया। संलग्नक आर/3 में, यह उल्लेखित किया गया कि योजना के निष्पादन की अवधि अधिनियम की धारा 39(1) के अधीन राज्य सरकार की शक्तियों के प्रयोग में 31.03.1985 तक बढ़ायी गयी थी। यद्यपि यह नहीं कहा जा सकता कि क्या संलग्नक 31 दिनांकित 05.04.1969 न्यास द्वारा अधिनियम की धारा 38(1) के अधीन योजना संस्वीकृत करने के पश्चात् बनाया गया, लेकिन चाहे यदि यह माना जाये कि इसे अधिनियम की धारा 38(1) के अधीन योजना की संस्वीकृति के पश्चात् बनाया गया था, योजना निष्पादित नहीं करने का विनिश्चय लिया गया, लेकिन बाद में योजना के

निष्पादन की अवधि अधिनियम की धारा 39 के अधीन बढ़ायी गयी। इसलिए, न्यास का प्रस्ताव दिनांकित 05.04.1969 (संलग्नक 31) प्रथमतः वर्तमान मामले से कोई संबंध नहीं रखेगा और द्वितीयतः न्यास ने योजना निष्पादित नहीं करने का विनिश्चय लिया और यह योजना के निष्पादन की अवधि बढ़ाने की इसकी शक्ति के भीतर होगा और राज्य सरकार योजना के निष्पादन की अवधि बढ़ाने के लिए अधिनियम की धारा 39(1) के अधीन अधिसूचना जारी करने के अपने अधिकारों के भीतर थी–*हरिराम एम. धनवानी बनाम् राजस्थान राज्य और अन्य,* 1988 (1) RLR 371.

* * * * *

Section 34. Transmission to Trust of representation by Municipal Board as to schemes.—The Chairman of any Municipal Board to whom a copy of a notice has been sent under Clause (b) of Sub-section (2) of Section 33 shall within a period of sixty days from the receipt of the said copy, forward to the Trust any representation which the Municipal Board may think fit to make with regard to the scheme.

धारा 34. योजनाओं के संबंध में म्युनिसिपल मण्डल द्वारा अभ्यावेदन का न्यास को पारेषण– किसी म्युनिसिपल मण्डल का सभापति, जिसे नोटिस की एक प्रति धारा 33 की उप–धारा (2) के खण्ड (ख) के अधीन भेजी गयी, उक्त प्रति की प्राप्ति से 60 दिनों की अवधि के भीतर न्यास को ऐसा कोई अभ्यावेदन अग्रेसित करेगा, जिसे म्युनिसिपल मण्डल योजना के संबंध में करना ठीक समझे।

* * * * *

Section 35. Furnishing of copies of extracts from the assessment book of a local body.—The Chairman of the Municipal Board shall furnish the Chairman of the Trust, at his request, with a copy of, or extracts from, the assessment list on payment of such fees as may be prescribed.

धारा 35. स्थानीय निकाय की निर्धारण पुस्तक से उद्धरणों की प्रतियां दिया जाना– म्युनिसिपल मण्डल का सभापति न्यास के सभापति को उसके अनुरोध पर ऐसी फीस के भुगतान पर, जिसे विहित किया जाये, निर्धारण सूची की प्रति या उससे उद्धरण देगा।

* * * * *

Section 36. Abandonment of scheme or application to Government to sanction it.—(1) After the expiry of the date referred to in Clause (a) of Sub-section (2) of Section 33 and of the period prescribed by Section 34 in respect of any scheme the Trust shall consider any objections, suggestions and representations received thereunder and after affording to all persons making such objections, suggestions or representations a reasonable opportunity of being heard, the Trust may either abandon the scheme or apply to State Government for sanction of the scheme with such modifications, if any, as the Trust may consider necessary.

(2) Every application submitted under Sub-section (1) shall be accompanied by—

(a) a description of, and full particulars relating to the scheme, and complete plans and estimates of the cost of executing the scheme;

(b) a statement of the reasons for any modification made in the scheme as originally framed;

(c) a statement of objections, if any, received under Section 33;

(d) any representation received under Section 34; and

(e) a statement of the arrangements made or proposed by the Trust for the re-housing of persons likely to be displaced by the execution of the scheme, for whose re-housing provision is required.

(3) When any application has been submitted to the State Government under Sub-section (1) the Trust shall cause notice of the fact to be published for two consecutive weeks in the Official Gazette and in a local newspaper.

धारा 36. योजना का परित्याग या इसे संस्वीकृत करने के लिए सरकार को आवेदन–(1) धारा 33 की उप–धारा (2) के खण्ड (क) में निर्दिष्ट तिथि या किसी योजना के संबंध में धारा 34 द्वारा विहित अवधि की समाप्ति के पश्चात् न्यास उसके अधीन प्राप्त किन्हीं आपत्तियों, और सुझावों और अभ्यावेदनों को विचारित करेगा और ऐसी आपत्तियां, सुझाव या अभ्यावेदन करने वाले सभी व्यक्तियों को सुनवाई कर युक्तियुक्त अवसर प्रदान करने के पश्चात् न्यास या तो योजना का परित्याग कर सकेगा या ऐसे उपांतरणों के साथ, यदि कोई हो, जिन्हें न्यास आवश्यक विचारित करें, योजना की संस्वीकृति के लिए राज्य सरकार को आवेदन कर सकेगा।

(2) उप–धारा (1) के अधीन प्रस्तुत किये गये प्रत्येक आवेदन के साथ निम्नलिखित लगा होगा–

(क) योजना का वर्णन और योजना से संबंधित पूर्ण विवरण, और योजना के पूर्ण प्लान और योजना निष्पादित करने के व्यय के अनुमान,

(ख) आरम्भ में बनायी गयी योजना में किये गये किसी उपांतरण के लिए कारणों का विवरण,

(ग) धारा 33 के अधीन प्राप्त आपत्तियों, यदि कोई हो, का विवरण,

(घ) धारा 34 के अधीन प्राप्त कोई अभ्यावेदन, और

(ड.) योजना के निष्पादन द्वारा विस्थापित होने से संभावित व्यक्तियों के पुनआर्वास के लिए न्यास द्वारा की गयी और प्रस्तावित व्यवस्थाओं का विवरण।

(3) जब उप–धारा (1) के अधीन राज्य सरकार को कोई आवेदन प्रस्तुत किया गया हो, तो न्यास राज–पत्र में और स्थानीय समाचार–पत्र में दो लगातार सप्ताह तक तथ्य का नोटिस प्रकाशित करायेगा।

Comments

1. Trust empowered to take decision before sanction of scheme by Government Under Section 36. (सरकार द्वारा योजना की संस्वीकृति से पहले विनिश्चय लेने के लिए न्यास सशक्त धारा 36 के अधीन) 48

2. Acquisition of Land without prior sanction of scheme and no publication. (योजना की पूर्व संस्वीकृति के बिना भूमि का अर्जन और कोई प्रकाशन नहीं) 49

1. Trust empowered to take decision before sanction of scheme by Government Under Section 36.—Under Annexure 31 dated April 5, 1969, a decision was taken that the scheme shall not be executed. A reading of Section 40 of the Act will show that it relates to alteration of the scheme after sanction and it does not relate to abandonment or cancellation of the Scheme which has been sanctioned by the State Government. In Annexure R/3 it has been mentioned that the period of execution of the scheme was extended upto March 31, 1985 in exercise of the powers of the State Government under Section 39(1) of the Act. Though it cannot be said whether Annexure 31 dated April 5, 1969 was made by the Trust after the scheme had been sanctioned under Section 38(1) of the Act, but even if it may be assumed that it was made after the sanction of the Scheme under Section 38(1) of the Act, a decision was taken not to execute the scheme, but later on the period of execution of the scheme was extended under Section 39 of the Act. Therefore resolution of the Trust dated April 5,1969 (Annexure 31) *firstly* will have no relevance to the present case and *secondly* the Trust having taken a decision not to execute the scheme and it was well within its power to

extend the period of execution of the scheme and the State Government was again within its rights to issue a notification under Section 39(1) of the Act to extend the period of execution of the scheme.—*Hari Ram M. Dhanwani vs. State of Raj. & Ors.*, 1988 (1) RLR 371.

1. सरकार द्वारा योजना की संस्वीकृति से पहले विनिश्चय लेने के लिए न्यास सशक्त धारा 36 के अधीन.–परिशिष्ट 31 दिनांक 05.04.1969 के अधीन, विनिश्चय लिया गया कि योजना निष्पादित नहीं की जायेगी। अधिनियम की धारा 40 का पठन दर्शायेगा कि यह संस्वीकृति के पश्चात् योजना के परिवर्तन से संबंधित है और यह योजना के परित्याग या निरस्तीकरण से संबंधित नहीं हैं, जिसे राज्य सरकार द्वारा संस्वीकृत किया गया। संलग्नक आर/3 में, यह उल्लेखित किया गया कि योजना के निष्पादन की अवधि अधिनियम की धारा 39(1) के अधीन राज्य सरकार की शक्तियों के प्रयोग में 31.03.1985 तक बढायी गयी थी। यद्यपि यह नहीं कहा जा सकता कि क्या संलग्नक 31 दिनांकित 05.04.1969 न्यास द्वारा अधिनियम की धारा 38(1) के अधीन योजना संस्वीकृत करने के पश्चात् बनाया गया, लेकिन चाहे यदि यह माना जाये कि इसे अधिनियम की धारा 38(1) के अधीन योजना की संस्वीकृति के पश्चात् बनाया गया था, योजना निष्पादित नहीं करने का विनिश्चय लिया गया, लेकिन बाद में योजना के निष्पादन की अवधि अधिनियम की धारा 39 के अधीन बढायी गयी। इसलिए, न्यास का प्रस्ताव दिनांकित 05.04.1969 (संलग्नक 31) प्रथमतः वर्तमान मामले से कोई संबंध नहीं रखेगा और द्वितीयतः न्यास ने योजना निष्पादित नहीं करने का विनिश्चय लिया और यह योजना के निष्पादन की अवधि बढाने की इसकी शक्ति के भीतर होगा और राज्य सरकार योजना के निष्पादन की अवधि बढाने के लिए अधिनियम की धारा 39(1) के अधीन अधिसूचना जारी करने के अपने अधिकारों के भीतर थी–*हरिराम एम. धनवानी बनाम् राजस्थान राज्य और अन्य,* 1988 (1) RLR 371.

2. Acquisition of Land without prior sanction of scheme and no publication.—The acquisition of the land is not being made under the Urban Improvement Trust Act, but under the Land Acquisition Act and there is no bar in the Land Acquisition Act that the land cannot be acquired by the State Government for the development of residential colonies without prior sanction of any scheme and no publication. Then, acquisition of the land precedes the development and in the absence of any scheme, the acquisition can be made under the Act.—*Sunder Lal & Ors., vs. State and Ors.*, 1991 (2) RLR 61 = 1992 (1) WLC 716.

Residential houses or places of business should be provided house site of shop site at reserve or reasonable price—*Sunder Lal & Ors., vs. State of Rajasthan*, 1991 (2) RLR 62.

2. योजना की पूर्व संस्वीकृति के बिना भूमि का अर्जन और कोई प्रकाशन नहीं.–भूमि का अर्जन नगर सुधार न्यास अधिनियम के अधीन नहीं किया जाता है, बल्कि भूमि अर्जन अधिनियम के अधीन किया जाता है और भूमि अर्जन अधिनियम में ऐसा कोई वर्जन नहीं है कि किसी योजना की पूर्व संस्वीकृति के बिना और प्रकाशन के बिना आवासीय कोलोनियों के विकास के लिए राज्य सरकार द्वारा भूमि अर्जित नहीं की जा सकती। तब भूमि का अर्जन विकास का अनुसरण करता है और किसी योजना के अभाव में अर्जन अधिनियम के अधीन किया जा सकता है–*सुन्दर लाल और अन्य बनाम् राज्य और अन्य,* 1991 (2) RLW 61 = 1992 (1) WLC 716.

आवासीय मकान या व्यापार के स्थान आरक्षित या युक्तियुक्त मूल्य पर मकान स्थल या दुकान स्थल पर प्रदान किये जाने चाहिए–*सुन्दर लाल और अन्य बनाम् राजस्थान राज्य,* 1991 (2) RLR 62.

* * * * *

Section 37. Power to sanction, reject or return scheme.—(1) The State Government may sanction, or may refuse to sanction or may return for reconsideration any scheme submitted to it under Section 36.

(2) If a scheme returned for reconsideration under Sub-section (1) modified by the Trust it shall be re-published in accordance with Section 33.—

(a) in every case in which the modification affects the boundaries of the area comprised in the scheme or involves the acquisition of any land not previously proposed to be acquired, and

(b) in every other case, unless the modification is, in the opinion of the State Government, not of sufficient importance to require re-publication.

[1][(3) Notwithstanding anything in Section 29 or in any other provision of this Chapter,—

(a) it shall be lawful for the State Government to sanction any scheme framed by any Trust before the commencement of the Rajasthan Urban Improvement (Amendment) Act, 1963 composing in part, any area lying beyond the area for which such Trust was established;

(b) upon such sanction being given, all previous notification issued, notices as to scheme prepared, published and transmitted, objections, suggestions or representations, if any considered, application for sanction submitted and the notices regarding such submission published in respect of such scheme shall be deemed to have been duly issued, prepared, published and transmitted, considered and submitted and such area shall, notwithstanding anything in Section 8, be deemed to have been included in the area for which such Trust was established.]

धारा 37. योजना संस्वीकृत करने, अस्वीकृत करने या लौटाने की शक्ति–(1) राज्य सरकार धारा 36 के अधीन इसे प्रस्तुत की गयी किसी योजना को संस्वीकृत कर सकेगी या संस्वीकृत करने से मना कर सकेगी या पुनर्विचार के लिए लौटा सकेगी।

(2) यदि उप–धारा (1) के अधीन पुनर्विचार के लिए लौटायी गयी योजना न्यास द्वारा उपांतरित की जाती है, तो इसे धारा 33 की अनुपालना में पुनः प्रकाशित किया जायेगा–

(क) प्रत्येक मामले में, जिसमें उपांतरण योजना में शामिल क्षेत्र की चारदीवारी प्रभावित करता है या किसी भूमि का अर्जन शामिल करता है, जो पूर्व में अर्जित करने हेतु प्रस्तावित नहीं थी, और

(ख) प्रत्येक अन्य मामले में, जब तक कि उपांतरण राज्य सरकार की राय में पर्याप्त महत्त्व का नहीं हो, जिससे उसका पुनःप्रकाशन अपेक्षित हो।

(3) धारा 29 में या इस अध्याय के किसी अन्य प्रावधान में किसी भी बात के होते हुए भी–

(क) उस क्षेत्र, जिसके लिए ऐसा न्यास स्थापित किया गया, से बाहर पड़े किसी भाग को भागतः शामिल करते हुए राजस्थान नगर सुधार (संशोधन) अधिनियम, 1963 के आरम्भ से पहले किसी न्यास द्वारा बनायी गयी किसी योजना को संस्वीकृति करना राज्य सरकार के लिए विधिपूर्ण होगा,

(ख) ऐसी संस्वीकृति दिये जाने पर, जारी की गयी सभी पूर्व अधिसूचना, तैयार की गयी योजना के संबंध में प्रकाशित और पारेषित नोटिस, विचारित्त की गयी आपत्ति, सुझाव या अभ्यावेदन, यदि कोई हो, प्रस्तुत की गयी संस्वीकृति के लिए आवेदन और ऐसी योजना के संबंध में ऐसी प्रस्तुति से संबंधित प्रकाशित सूचनाएं सम्यक् रूप से जारी, तैयार प्रकाशित और पारेषित, विचारित और प्रस्तुत की गयी मानी जायेगी और ऐसा क्षेत्र धारा

[1] Inserted Sub-sec. (3) by Section 6 of Rajasthan Act No. 3 of 1963, published in the Rajasthan Gazette, Extraordinary, Part IV-A dated 29.03.1963.

8 में किसी भी बात के होते हुए भी उस क्षेत्र, जिसके लिए ऐसा न्यास स्थापित किया गया, में शामिल किया हुआ माना जायगा।

Section 38. Notification of sanction of scheme.—(1) Whenever the State Government sanction a scheme it shall announce the fact by notification, and the Trust shall forthwith proceed to execute the same.

(2) The publication of a notification under Sub-section (1) in respect of any scheme shall be conclusive evidence that the scheme has been duly framed and sanctioned.

* * * * *

धारा 38. योजना की संस्वीकृति की अधिसूचना—(1) जब कभी राज्य सरकार योजना संस्वीकृत करती है, तो यह अधिसूचना द्वारा तथ्य की घोषणा करेगी और न्यास उसे निष्पादित करने की तुरन्त कार्यवाही करेगा।

(2) किसी योजना के संबंध में उप–धारा (1) के अधीन अधिसूचना का प्रकाशन निश्चायक साक्ष्य होगा कि योजना सम्यक् रूप से बनायी और संस्वीकृत की गयी है।

Comments

1. Trust empowered to take decision before sanction of scheme by Government Under Section. 36. (सरकार द्वारा योजना की संस्वीकृति से पहले विनिश्चय लेने के लिए न्यास सशक्त धारा 36 के अधीन) 51

2. Acquisition of Land without prior sanction of scheme and no publication. (योजना की पूर्व संस्वीकृति के बिना भूमि का अर्जन और कोई प्रकाशन नहीं) 52

1. Trust empowered to take decision before sanction of scheme by Government Under Section 36.—Under Annexure 31 dated April 5, 1969, a decision was taken that the scheme shall not be executed. A reading of Section 40 of the Act will show that it relates to alteration of the scheme after sanction and it does not relate to abandonment or cancellation of the Scheme which has been sanctioned by the State Government. In Annexure R/3 it has been mentioned that the period of execution of the scheme was extended upto March 31, 1985 in exercise of the powers of the State Government under Section 39(1) of the Act. Though it cannot be said whether Annexure 31 dated April 5, 1969 was made by the Trust after the scheme had been sanctioned under Section 38(1) of the Act, but even if it may be assumed that it was made after the sanction of the Scheme under Section 38(1) of the Act, a decision was taken not to execute the scheme, but later on the period of execution of the scheme was extended under Section 39 of the Act. Therefore resolution of the Trust dated April 5,1969 (Annexure 31) *firstly* will have no relevance to the present case and *secondly* the Trust having taken a decision not to execute the scheme and it was well within its power to extend the period of execution of the scheme and the State Government was again within its rights to issue a notification under Section 39(1) of the Act to extend the period of execution of the scheme.—*Hari Ram M. Dhanwani vs. State of Raj. & Ors.*, 1988 (1) RLR 371.

1. सरकार द्वारा योजना की संस्वीकृति से पहले विनिश्चय लेने के लिए न्यास सशक्त धारा 36 के अधीन.—परिशिष्ट 31 दिनांक 05.04.1969 के अधीन, विनिश्चय लिया गया कि योजना निष्पादित नहीं की जायेगी। अधिनियम की धारा 40 का पठन दर्शायेगा कि यह संस्वीकृति के पश्चात् योजना के परिवर्तन से संबंधित है और यह योजना के परित्याग या निरस्तीकरण से संबंधित नहीं हैं, जिसे राज्य सरकार द्वारा संस्वीकृत किया गया। संलग्नक आर/3 में, यह उल्लेखित किया गया कि योजना के निष्पादन की अवधि अधिनियम की धारा 39(1) के अधीन राज्य सरकार की शक्तियों के प्रयोग में 31.03.1985 तक बढायीं गयी थी। यद्यपि यह नहीं कहा जा सकता कि क्या संलग्नक 31 दिनांकित

05.04.1969 न्यास द्वारा अधिनियम की धारा 38(1) के अधीन योजना संस्वीकृत करने के पश्चात् बनाया गया, लेकिन चाहे यदि यह माना जाये कि इसे अधिनियम की धारा 38(1) के अधीन योजना की संस्वीकृति के पश्चात् बनाया गया था, योजना निष्पादित नहीं करने का विनिश्चय लिया गया, लेकिन बाद में योजना के निष्पादन की अवधि अधिनियम की धारा 39 के अधीन बढ़ायी गयी। इसलिए, न्यास का प्रस्ताव दिनांकित 05.04.1969 (संलग्नक 31) प्रथमतः वर्तमान मामले से कोई संबंध नहीं रखेगा और द्वितीयतः न्यास ने योजना निष्पादित नहीं करने का विनिश्चय लिया और यह योजना के निष्पादन की अवधि बढ़ाने की इसकी शक्ति के भीतर होगा और राज्य सरकार योजना के निष्पादन की अवधि बढ़ाने के लिए अधिनियम की धारा 39(1) के अधीन अधिसूचना जारी करने के अपने अधिकारों के भीतर थी—*हरिराम एम. धनवानी बनाम् राजस्थान राज्य और अन्य,* 1988 (i) RLR 371.

2. Acquisition of Land without prior sanction of scheme and no publication.—The acquisition of the land is not being made under the Urban Improvement Trust Act, but under the Land Acquisition Act and there is no bar in the Land Acquisition Act that the land cannot be acquired by the State Government for the development of residential colonies without prior sanction of any scheme and no publication. Then, acquisition of the land precedes the development and in the absence of any scheme, the acquisition can be made under the Act.—*Sunder Lal & Ors., vs. State and Ors.,* 1991 (2) RLR 61 = 1992 (1) WLC 716.

Residential houses or places of business should be provided house site of shop site at reserve or reasonable price—*Sunder Lal & Ors., vs. State of Rajasthan,* 1991 (2) RLR 62.

2. योजना की पूर्व संस्वीकृति के बिना भूमि का अर्जन और कोई प्रकाशन नहीं.—भूमि का अर्जन नगर सुधार न्यास अधिनियम के अधीन नहीं किया जाता है, बल्कि भूमि अर्जन अधिनियम के अधीन किया जाता है और भूमि अर्जन अधिनियम में ऐसा कोई वर्जन नहीं है कि किसी योजना की पूर्व संस्वीकृति के बिना और प्रकाशन के बिना आवासीय कोलोनियों के विकास के लिए राज्य सरकार द्वारा भूमि अर्जित नहीं की जा सकती। तब भूमि का अर्जन विकास का अनुसरण करता है और किसी योजना के अभाव में अर्जन अधिनियम के अधीन किया जा सकता है—*सुन्दर लाल और अन्य बनाम् राज्य और अन्य,* 1991 (2) RLW 61 = 1992 (1) WLC 716.

आवासीय मकान या व्यापार के स्थान आरक्षित या युक्तियुक्त मूल्य पर मकान स्थल या दुकान स्थल पर प्रदान किये जाने चाहिए—*सुन्दर लाल और अन्य बनाम् राजस्थान राज्य,* 1991 (2) RLR 62.

* * * * *

Section 39. Period for execution of a scheme.—(1) While notifying the sanction of a scheme under Section 38, the State Government shall also specify in such notification the period within which the scheme so sanctioned is required to be executed by the Trust.

(2) If the Trust fails to complete the execution of the scheme within the period specified under Sub-section (1), it shall make an application to the State Government setting forth the reasons for which the scheme could not be executed within the specified period and praying for its extension.

(3) The State Government, may in consultation with the Municipal Board concerned, either refuse to extend or may extend the period and the fact of such refusal or extension shall be notified in the Official Gazette.

धारा 39. योजना के निष्पादन के लिए अवधि—(1) धारा 38 के अधीन योजना की संस्वीकृति अधिसूचित करते समय, राज्य सरकार ऐसी अधिसूचना में उस अवधि को विनिर्दिष्ट करेगी, जिसके भीतर संस्वीकृत की गयी योजना न्यास द्वारा निष्पादित किया जाना अपेक्षित है।

(2) यदि न्यास उप-धारा (1) के अधीन विनिर्दिष्ट अवधि के भीतर योजना के निष्पादन को पूर्ण करने में असफल होता है, तो यह उन कारणों को वर्णित करते हुए, जिनके लिए योजना विनिर्दिष्ट अवधि के भीतर निष्पादित नहीं की जा सकी और इसके विस्तार के लिए प्रार्थना करते हुए राज्य सरकार को आवेदन करेगा।

(3) राज्य सरकार संबंधित म्युनिसिपल मण्डल की सलाह से या तो अवधि बढ़ाने से मना कर सकेगी या अवधि बढ़ा सकेगी और ऐसी अस्वीकृति या विस्तार का तथ्य राज–पत्र में अधिसूचित करेगी।

Comments

Trust empowered to take decision before sanction of scheme by Government Under Section 36.—Under Annexure 31 dated April 5, 1969, a decision was taken that the scheme shall not be executed. A reading of Section 40 of the Act will show that it relates to alteration of the scheme after sanction and it does not relate to abandonment or cancellation of the Scheme which has been sanctioned by the State Government. In Annexure R/3 it has been mentioned that the period of execution of the scheme was extended upto March 31, 1985 in exercise of the powers of the State Government under Section 39(1) of the Act. Though it cannot be said whether Annexure 31 dated April 5, 1969 was made by the Trust after the scheme had been sanctioned under Section 38(1) of the Act, but even if it may be assumed that it was made after the sanction of the Scheme under Section 38(1) of the Act, a decision was taken not to execute the scheme, but later on the period of execution of the scheme was extended under Section 39 of the Act. Therefore resolution of the Trust dated April 5,1969 (Annexure 31) *firstly* will have no relevance to the present case and *secondly* the Trust having taken a decision not to execute the scheme and it was well within its power to extend the period of execution of the scheme and the State Government was again within its rights to issue a notification under Section 39(1) of the Act to extend the period of execution of the scheme.—*Hari Ram M. Dhanwani vs. State of Raj. & Ors.*, 1988 (1) RLR 371.

टिप्पणी

सरकार द्वारा योजना की संस्वीकृति से पहले विनिश्चय लेने के लिए न्यास सशक्त धारा 36 के अधीन.—परिशिष्ट 31 दिनांक 05.04.1969 के अधीन, विनिश्चय लिया गया कि योजना निष्पादित नहीं की जायेगी। अधिनियम की धारा 40 का पठन दर्शायेगा कि यह संस्वीकृति के पश्चात् योजना के परिवर्तन से संबंधित है और यह योजना के परित्याग या निरस्तीकरण से संबंधित नहीं हैं, जिसे राज्य सरकार द्वारा संस्वीकृत किया गया। संलग्नक आर/3 में, यह उल्लेखित किया गया कि योजना के निष्पादन की अवधि अधिनियम की धारा 39(1) के अधीन राज्य सरकार की शक्तियों के प्रयोग में 31.03. 1985 तक बढायी गयी थी। यद्यपि यह नहीं कहा जा सकता कि क्या संलग्नक 31 दिनांकित 05.04.1969 न्यास द्वारा अधिनियम की धारा 38(1) के अधीन योजना संस्वीकृत करने के पश्चात् बनाया गया, लेकिन चाहे यदि यह माना जाये कि इसे अधिनियम की धारा 38(1) के अधीन योजना की संस्वीकृति के पश्चात् बनाया गया था, योजना निष्पादित नहीं करने का विनिश्चय लिया गया, लेकिन बाद में योजना के निष्पादन की अवधि अधिनियम की धारा 39 के अधीन बढायी गयी। इसलिए, न्यास का प्रस्ताव दिनांकित 05.04.1969 (संलग्नक 31) प्रथमतः वर्तमान मामले से कोई संबंध नहीं रखेगा और द्वितीयतः न्यास ने योजना निष्पादित नहीं करने का विनिश्चय लिया और यह योजना के निष्पादन की अवधि बढाने की इसकी शक्ति के भीतर होगा और राज्य सरकार योजना के निष्पादन की अवधि बढाने के लिए अधिनियम की धारा 39(1) के अधीन अधिसूचना जारी करने के अपने अधिकारों के भीतर थी–*हरिराम एम. धनवानी बनाम् राजस्थान राज्य और अन्य,* 1988 (1) RLR 371.

*****

Section 40. Alteration of Scheme after sanction.—At any time after a scheme has been sanctioned by the State Government and before it has been carried into execution, the Trust may alter it:

Provided that if any alteration is estimated to increase the estimated net cost of executing a scheme by more than Rs. 50,000/- or 5 percent of such cost, whichever is less, the alteration shall not be made without the previous sanction of the State Government.

धारा 40. संस्वीकृति के पश्चात् योजना का परिवर्तन– राज्य सरकार द्वारा योजना संस्वीकृत किये जाने के पश्चात् और इसके निष्पादन करने से पहले किसी भी समय, न्यास इसे परिवर्तित कर सकता है:

परन्तु यदि कोई परिवर्तन से योजना के निष्पादन के अनुमादित शुद्ध खर्च में रुपयें 50,000/– से अधिक या ऐसे खर्च के 5 प्रतिशत, जो भी कम हो, की वृद्धि होने का अनुमान हो, तो परिवर्तन राज्य सरकार की पूर्व संस्वीकृति के बिना नहीं किया जायगा।

* * * * *

Section 41. Combination of schemes.—Any number of areas in respect of which schemes have been or are proposed to be framed may, at any time, be included in one combined scheme.

धारा 41. योजनाओं का संयोजन– क्षेत्रों की कोई भी संख्या, जिनके संबंध में योजनाएं बनायी गयी या बनाया जाना प्रस्तावित है, किसी भी समय एक संयुक्त योजना में शामिल की जा सकेगी।

* * * * *

[1][**Section 41-A. Provision for previously sanctioned scheme.**—Notwithstanding anything contained in this Chapter, all improvement and development schemes falling within the purview of this Act, framed by a former Trust or otherwise and sanctioned by the State Government in relation to any area within the State prior to the establishment of an Improvement Trust under this Act for that area, shall be deemed to be the schemes duly sanctioned and notified under and in accordance with the provisions of this Chapter.

धारा 41–क. पूर्व में संस्वीकृत योजना के लिए प्रावधान– इस अध्याय में किसी भी बात के अन्तर्विष्ट होते हुए भी, उस क्षेत्र के लिए इस अधिनियम के अधीन सुधार न्यास की स्थापना से पहले राज्य के भीतर किसी क्षेत्र के संबंध में राज्य सरकार द्वारा संस्वीकृत और पूर्व न्यास द्वारा बनायी गयी या अन्यथा, इस अधिनियम के कार्यक्षेत्र के भीतर आने वाली सभी विकास और सुधार योजनाएं इस अध्याय के प्रावधानों के अधीन और उसकी अनुपालना में सम्यक् रूप से संस्वीकृत और अधिसूचित की गयी योजनाओं के रूप में मानी जायगी।

Comments

Applicability of Section 29.—Construction for purpose other than covered by Section 29. No scheme framed under Section 29, nor any pre-existing scheme in operation—Sections have no application since distinguishing features contemplated in Section 73-B not attracted.

In respect of authority to levy conversion charges in the cases of free old lands, use of which is not restricted by the title, under which such land is held, no conversion charges are leviable and in view of the fact that though under non-obstante provision of Section 73B the State Government has necessary authority to permit the use of the land for purposes other than for purposes restricted under the Scheme framed under Section 29 inspite of the provision of Section 72, but there being no scheme framed under Section 29 or deemed to be framed under Section 41A under which the user of the land in question for commercial purposes was restricted, no demand for change in user could be made on that

---

[1] Inserted new Sec. 41-A by Section 3 of Rajasthan Act No. 6 of 1962, published in Rajasthan Gazette, Extraordinary, Part IV-A, dated 21.04.1962. (w.e.f. 30.12.1961).

basis also, and in view of the fact that Trust itself in resolution approving the plan as referred to the fact that land in question was permitted to be put to commercial use way-back in 1995, when the permission was sought no change in user of the land for any restrictive purpsoe was to happen, which could entail levy of charges, and taking into consideration that land abutting on the road from Paota to Mahamandir was factually used for commercial purposes is not sustainable under the provisions of the Urban Improvement Act, 1958 in the present case.—*Jawahar Sons Enterprises Pvt. Ltd. (Ms.) vs. State & Ors.*, 2002 (4) RLW (Raj) 2362 = 2002(1) DNJ (Raj.) 194 = 2002 (1) RRT 459 (Raj) = 2002 (1) CDR 766 (Raj) = 2002 (2) RLR 465 (Raj) = 2002 (2) WLC (Raj) 627 = 2002 (2) WLN 565 (Raj) = AIR 2002 (Raj) 206.

टिप्पणी

धारा 29 का लागू होना.–धारा 29 द्वारा आवृत्त के अलावा प्रयोजन के लिए निर्माण। धारा 29 के अधीन कोई योजना का निर्माण नहीं, न ही कोई पूर्व–विद्यमान योजना प्रवृत्त – धाराएं लागू नहीं होती है, चूंकि धारा 73–ख में निर्दिष्ट विशेषताएं आकर्षित नहीं होती है।

मुक्त पुरानी भूमियों के मामलों में संपरिवर्तन प्रभार अधिग्रहित करने के प्राधिकार के संबंध में, जिसका प्रयोग हक द्वारा सीमित नहीं है, जिसके अधीन ऐसी भूमि धारित की जाती है, कोई संपरिवर्तन प्रभार उद्‌ग्रहणीय नहीं है और इस तथ्य के अनुसार कि यद्यपि धारा 73–ख के सर्वोपरि प्रावधान के अधीन, राज्य सरकार के पास धारा 72 के प्रावधानों के बावजूद धारा 29 के अधीन बनायी गयी योजना के अधीन सीमित प्रयोजनों के लिए के अलावा प्रयोजनों के लिए भूमि का प्रयोग स्वीकृत करने का प्राधिकार है, लेकिन धारा 29 के अधीन कोई योजना नहीं बनाई गयी है, या धारा 41–क के अधीन बनायी जानी नहीं मानी गयी है, जिसके अधीन वाणिज्यिक प्रयोजनों के लिए प्रश्नगत भूमि का प्रयोगकर्ता सीमित या, प्रयोगकर्ता में परिवर्तन के लिए कोई मांग उस आधार पर भी नहीं की जा सकी, और इस तथ्य के अनुसार, कि स्वंय न्यास ने प्रस्ताव में योजना को इस तथ्य के निर्दिष्ट किये अनुसार अनुमोदित किया कि प्रश्नगत भूमि 1995 में वाणिज्यिक प्रयोग के लिए स्वीकृत की गयी, जब अनुमति मांगी गयी थी, किसी सीमित प्रयोजन के लिए भूमि के प्रयोगकर्ता में कोई परिवर्तन नहीं होना था, जिससे प्रभारों का उद्‌ग्रहण किया जा सके और यह विचारित करते हुए, कि पावटा से महामन्दिर तक सड़क पर सटी भूमि वाणिज्यिक प्रयोजनों के लिए प्रयुक्त की जा रही थी, हस्तगत मामले में नगर सुधार अधिनियम, 1985 के प्रावधानों के अधीन पुष्टनीय नहीं है–*जवाहर सन्स एन्टरप्राइजेज प्रा.लि.(मैं.) बनाम् राज्य और अन्य,* 2002 (4) RLW 2362 (Raj) = 2002(1) DNJ (Raj.) 194 = 2002 (1) RRT 459 (Raj) = 2002 (1) CDR 766 (Raj) = 2002 (2) RLR 465 (Raj) = 2002 (2) WLC 627 (Raj) = 2002 (2) WLN 565 (Raj) = AIR 2002 Raj 206.

* * * * *

Chapter VI

Powers and duties of the Trust where a scheme has been sanctioned

Section 42. Transfer to Trust for purpose of scheme of building or land vested in Municipal Board.—Whenever any building, or any street, square or other land or any part thereof which is vested in the Municipal Board is required for executing any scheme, the Trust shall give notice accordingly to the Chairman of such Board, and such building, street, square, land or part shall thereupon vest in the Trust, subject, in the case of any building to the payment to the said Board of such sum as may be required to compensate it for actual loss resulting from the transfer thereof to the Trust.

अध्याय–6

न्यास की शक्तियां और कर्तव्य, जब योजना संस्वीकृत की जाये

धारा 42. म्युनिसिपल मण्डल में निहित भवन या भूमि की योजना के प्रयोजन के लिए न्यास को अन्तरण– जब कभी कोई भवन या कोई मार्ग, चौक या अन्य भूमि या उसका

कोई भाग, जो म्युनिसिपल मण्डल में निहित है, किसी योजना को निष्पादित करने के लिए अपेक्षित हो, तो न्यास तद्नुसार ऐसे मण्डल के सभापित को नोटिस देगा, और ऐसा भवन, मार्ग, चौक, भूमि या भाग उस पर न्यास में इसके अनुसार निहित हो जायेगा, किसी भवन के मामले में, उक्त मण्डल को ऐसी राशि के भुगतान पर किया जायेगा, जो न्यास को उसके अन्तरण से परिणामित वास्तविक हानि के लिए इसकी क्षतिपूर्ति करने के लिए अपेक्षित हो।

* * * * *

Section 43. Nazul lands.—(1) The State Government may by notification in the Official Gazette and upon such terms and conditions as may be agreed upon between it and the Trust, place at the disposal of the Trust all or any improved and unimproved lands in the urban area for which the Trust has been constituted and which may be vested in the State (known and hereinafter referred to as Nazul lands) for the purposes of improvement in accordance with a scheme framed and sanctioned under this Act.

(2) No improvement of any Nazul land shall be undertaken or carried out except by, or under the control and supervision of the Trust after such land has been placed at the disposal of the Trust under Sub-section (1).

(3) After any such Nazul land has been improved by, or under the control and supervision of the Trust, it shall be dealt with by the Trust in accordance with the rules made and directions given by the State Government in this behalf.

(4) If any Nazul land placed at the disposal of the Trust under Sub-section (1) is required at any time thereafter by the State Government the Trust shall, by notification in the Official Gazette, replace it at the disposal of the State Government upon such terms and conditions as may be agreed upon between that Government and the Trust.

धारा 43. नजूल भूमियां—(1) राज्य सरकार राज–पत्र में अधिसूचना द्वारा और ऐसे निर्बंधनों और शर्तों पर, जिस पर इसके और न्यास के मध्य सहमति हो, न्यास के निस्तारण पर उस नगरीय क्षेत्र में सभी या किन्हीं सुधारी और असुधारी भूमियों को इस अधिनियम के अधीन बनायी गयी और संस्वीकृत योजना की अनुपालना में सुधार के प्रयोजन के लिए रख सकेगी, जिसके लिए न्यास गठित किया गया और जिसे राज्य में निहित किया गया (एतस्मिन् पश्चात् नजूल भूमियों के रूप में निर्दिष्ट किया जायगा)।

(2) किसी नजूल भूमि का कोई सुधार उप–धारा (1) के अधीन न्यास के निस्तारण पर ऐसी भूमि रखे जाने के पश्चात् न्यास के नियन्त्रण और पर्यवेक्षण के द्वारा या उसके अधीन के अलावा नहीं किया जायगा।

(3) न्यास के नियन्त्रण और पर्यवेक्षण द्वारा या उसके अधीन ऐसी कोई नजूल भूमि सुधारी जाने के पश्चात् इस निमित्त राज्य सरकार द्वारा प्रदान किये गये निर्देशों और बनाये गये नियमों की अनुपालना में न्यास द्वारा इस पर कार्यवाही की जायगी।

(4) यदि उप–धारा (1) के अधीन न्यास के निस्तारण पर रखी गयी कोई नजूल भूमि उसके पश्चात् किसी भी समय राज्य सरकार द्वारा अपेक्षित हो, तो न्यास राज–पत्र में अधिसूचना द्वारा ऐसे निर्बंधनों और शर्तों पर जिन पर सरकार और न्यास के मध्य सहमति की जायें, राज्य सरकार के निस्तारण पर इसे पुनः रख देगा।

Comments

Altering the status of open space.—Petitioners filing writ petitions challenging the settlement entered into by the State Government by which it was decided that the land of Rambagh Complex, which was acquired for the purposes of UIT (now JDA) for constructing administrative, commercial and residential building, will be used as city level park, golf course (including club-house) and polo ground. Petitioner and interveners that the State praying should

use the land either for commercial complex (as envisaged earlier) or, if not, then the entire area should be used as a city level part. *Mala fide* or bias not alleged. No factual foundation laid in writ petitions as regards legality or validity of impugned decision/settlement. Settlement arrived at was valid. Public interest litigation can be withdrawn in the interest of the public with leave of the court only. Petitioners, who were not parties to the earlier proceedings at any stage, have no locus standi to approach the Court in appeal even in public interest litigations. The State Government may utilize the axquired land for the purpose of Golf Course, Polo Ground and City level park in public interest. Authority has power to dispose of land by way of allotment, regularisation or auction.—*Rajasthan Polo Club vs. State of Rajasthan & Ors., State of Rajasthan & Anr. vs. S.C. Kabra, Ms. Rambagh Gold Club, K.K. Sharma & Ved Prakash Bishnoi vs. State of Rajasthan & Ors.; Jitendra Shrimali & Anr. vs. State of Rajasthan & Ors.,* 2001 (3) RLR 389 (Raj)

टिप्पणी

खुले स्थान का स्तर परिवर्तित करना.—प्रार्थियों ने राज्य सरकार द्वारा किये गये निपटारे को चुनौती देते हुए रिट याचिका फाईल की, जिसके द्वारा यह विनिश्चित किया गया कि रामबाग काम्प्लेक्स की भूमि, जिसे प्रशासनिक, वाणिज्यिक और रिहायशी भवन निर्मित करने के लिए नगर सुधार न्यास (अब जयपुर विकास प्राधिकरण) के प्रयोजनों के लिए अर्जित किया गया था, शहरीय स्तर पार्क, गोल्फ कोर्स (जिसमें क्लब–हाऊस शामिल है) और पोलो ग्राउन्ड के रूप में प्रयुक्त की जायेगी। प्रार्थी और हस्तक्षेपकों ने प्रार्थना की कि भूमि को वाणिज्यिक काम्प्लेक्स के रूप में प्रयुक्त किया जाना चाहिए, या यदि नहीं, तो सम्पूर्ण क्षेत्र शहरीय स्तर पार्क के रूप में प्रयुक्त किया जाना चाहिए। आक्षेपित विनिश्चय। निपटारे की विधिकता। विधिमान्यता के संबंध में रिट याचिकाओं में कोई वास्तविक आधार प्रतिपादित नहीं। किया गया निपटारा मान्य था। जनहित याचिका केवल न्यायालय की अनुमति से जनता के हित में प्रत्याहरित की जा सकती है। प्रार्थीगण, जो किसी भी स्तर पर पूर्व कार्यवाहियों में पक्षकार नहीं थे, जनहित याचिकाओं में भी अपील में न्यायालय में आने का कोई अधिकार नहीं था। राज्य सरकार जनहित में गोल्फ कोर्स, पोलो ग्राउन्ड और शहरीय स्तर पार्क के प्रयोजनों के लिए अर्जित भूमि प्रयुक्त कर सकती है। प्राधिकारी के पास आवंटन, विनियमितीकरण या नीलामी के जरिये भूमि निस्तारित करने की शक्ति है—*राजस्थान पोलो क्लब बनाम् राजस्थान राज्य और अन्य, राज. राज्य और अन्य बनाम् एस.सी.काबरा, मैं. रामबाग गोल्फ क्लब, के.के. शर्मा और वेद प्रकाश विश्नोई बनाम् राजस्थान राज्य और अन्य, जितेन्द्र श्रीमाली और अन्य बनाम् राजस्थान राज्य और अन्य,* 2001 (3) RLR 389 (Raj)

* * * * *

Section 44. Transfer of private street or square to Trust for purposes of scheme.—(1) Whenever any street or square or part there of which is not vested in the Municipal Board is required for executing any scheme, the Trust shall cause to be affixed in a conspicuous place in or near such street. square or part, a notice signed by the Chairman.—

(a) stating the purpose for which the street, square or part is required, and

(b) declaring that the Trust will, on or after a date to be specified in the notice, such date being not less than thirty days after the date of the notice, take over charge of such street, square or part from the owner thereof; and

shall simultaneously send a copy of such notice to the owner of such street, square of part.

(2) After considering and deciding all objection, if any, received in writing before the date so specified, the Trust may take over charge of such street, square or part from the owner thereof and the same shall thereupon vest in the Trust.

(3) When the Trust alters or closes any street or square or part thereof which has vested in it under Sub-section (2), it shall pay reasonable compensation to the previous owner for the loss of his rights therein.

(4) If the alteration or closing of any such street, square or part causes damage or substantial inconvenience to owners of property adjacent thereto or to residents in the neighbourhood, the Trust.—

(i) shall forthwith provide some other reasonable means of access for the use of persons who were entitled to use street, square or part as a means of access to any property or place, and

(ii) if the provision of such means of access does not sufficientlly compensate any such owner or resident for such damage or incovenience, shall also pay him reasonable compensation in money.

धारा 44. योजना के प्रयोजनों के लिए न्यास को प्राइवेट मार्ग या चौक का अन्तरण–(1) जब कभी कोई मार्ग या चौक या उसका भाग, जो म्युनिसिपल मण्डल में निहित नहीं है, किसी योजना का निष्पादन करने के लिए अपेक्षित हो, तो न्यास ऐसे मार्ग, चौक या भाग में या उसके नजदीक सहजदृश्य स्थान पर सभापित द्वारा हस्ताक्षरित नोटिस लगवायेंगा–

(क) उस प्रयोजन को वर्णित करते हुए, जिसके लिए मार्ग, चौक या भाग अपेक्षित है, और

(ख) यह घोषणा करते हुए कि न्यास नोटिस में विनिर्दिष्ट की जाने वाली तिथि पर या उसके पश्चात् ऐसी तिथि नोटिस की तिथि के तीस दिनों से अन्यून पश्चात् हो, उसके मालिक से ऐसे मार्ग, चौक या भाग का प्रभार ले लेगा, और

ऐसे मार्ग, चौक या भाग के मालिक को ऐसे नोटिस की एक प्रति भेज देगा।

(2) विनिर्दिष्ट की गयी तिथि से पहले लिखित में प्राप्त की गयी सभी आपत्तियों, यदि कोई हों, पर विचार करने और विनिश्चित करने के पश्चात्, न्यास उसके मालिक से ऐसे मार्ग, चौक या भाग का प्रभार ले सकेगा: और वह न्यास में निहित हो जायगा।

(3) जब न्यास किसी ऐसे मार्ग, चौक या उसके भाग को परिवर्तित या बन्द करता है, जिसे उप–धारा (2) के अधीन इसमें निहित किया गया, तो यह पूर्व मालिक को उसमें उसके अधिकारों की हानि के लिए युक्तियुक्त प्रतिकर का भुगतान करेगा।

(4) यदि किसी ऐसे मार्ग, चौक या उसके भाग का परिवर्तन करने या बन्द करने से उसके पास सम्पति के मालिकों को या पड़ौस में निवासियों को कोई क्षति पहुंचती है या सारभूत असुविधा होती है, तो न्यास–

(i) उन व्यक्तियों, जो ऐसे मार्ग, चौक या उसके भाग का उपयोम किसी सम्पति या स्थान पर पहुंचने के साधन के रूप में करने के हकदार थे, के प्रयोग के लिए कोई अन्य युक्तियुक्त साधनों की तुरन्त व्यवस्था करेगा, और

(ii) यदि पहुंचने के ऐसे साधनों की व्यवस्था ऐसी क्षति या असुविधा के लिए किसी ऐसे मालिक या निवासी की पर्याप्त रूप से क्षतिपूर्ति नहीं करता, तो उसे धन के रूप में युक्तियुक्त प्रतिकर का भुगतान भी करेगा।

* * * * *

Section 45. Provisions of drain or waterwork to replace another situated on land vested in the Trust under Section 42 or Section 43 or Section 44.—(1) When any building or any street, square or other land, or any part thereof, has vested in the Trust under Section 42 or Section 43 or Section 44, no drain or waterwork therein shall vest in the Trust until another drain or waterwork, as the case may be, if required, has been provided by the Trust, to the satisfaction of the Municipal Board in place of the former drain or waterwork.

(2) If any question or dispute arises as to whether another drain or water work is required or as to the sufficiency of any drain or water work provided by the Trust under Sub-section (1) the matter shall be referred to the State Government whose decision shall be final.

धारा 45. धारा 42 या धारा 43 या धारा 44 के अधीन न्यास में निहित भूमि पर स्थित नाली या जलसंकर्म के स्थान पर अन्य नाली या संकर्म के प्रावधान–(1) जब किसी भवन या किसी मार्ग, चौक या अन्य भूमि या उसके किसी भाग को धारा 42 या 43 या धारा 44 के अधीन न्यास में निहित किया गया हो, तो उसमें कोई भी नाली या जलसंकर्म न्यास में तब तक निहित नहीं होगा, जब तक कि दूसरी नाली या जलसंकर्म, यथास्थिति, यदि अपेक्षित हो, न्यास द्वारा पूर्व नाली या जलसंकर्म के स्थान पर म्युनिसिपल मण्डल की सन्तुष्टि तक व्यवस्था नहीं की जाय।

(2) यदि इस संबंध में कि क्या दूसरी नाली या जलसंकर्म की आवश्यकता है या न्यास द्वारा उप–धारा (1) के अधीन उपबंधित किसी नाली या जलसंकर्म की पर्याप्तता के संबंध में कोई प्रश्न या विवाद उत्पन्न होता है, तो मामला राज्य सरकार को निर्दिष्ट किया जायेगा, जिसका विनिश्चय अंतिम होगा।

* * * * *

Section 46. Power of Trust to turn or close street or square vested in it.—(1) The Trust may.—

(a) turn, divert, discontinue the public use of, or permanently close, any public street vested in it or any part thereof, or

(b) discontinue the public use of, or permanently close, any public square vested in it any part, thereof.

(2) Whenever the Trust discontinues the public use of, or permanently closes any public street vested in it or any part thereof. it shall by reasonable compensation to every person who was entitled otherwise than as more licensee, to use such or part as a means of access and his suffered damage from such discontinues or closing.

(3) Whenever the Trust discontinues the public use of, or permanently closes, any public street vested in it or any part thereof, it shall pay reasonable compensation to every person.—

(a) who was entitled, otherwise than as a mere licensee, to use such square or part as a means of access, or

(b) whose immovable property was ventilated by such square or part, and who has suffered damage—

(i) in case (a), from such discontinuance or closing, and

(ii) in case (b), from the use of which the Trust has put such square or part.

(4) In determining the compensation payable to any person under Sub-section (2) or Sub-section (3), the Trust shall make allowance for any benefit accruing to him from the construction, provision or improvement of any other public street or square at or about the same time that the public street or square or part thereof, on account of which the compensation is paid, is discontinued or closed.

(5) When any public street or square vested in the Trust, or any part thereof, is permanently closed under Sub-section (1), the Trust may sell or lease so much of the same as is no longer required.

धारा 46. न्यास में निहित मार्ग या चौक का बदलाव करने या बन्द करने की न्यास की शक्ति–(1) न्यास–

(क) अपने में निहित किसी सार्वजनिक मार्ग या उसके किसी भाग का बदलाव कर सकेगा, मोड़ सकेगा या उसके सार्वजनिक प्रयोग को रोक सकेगा या स्थायी रूप से बन्द कर सकेगा, या

(ख) अपने में निहित किसी सार्वजनिक चौक या उसके किसी भाग के सार्वजनिक उपयोग को रोक सकेगा या स्थायी रूप से बन्द कर सकेगा।

(2) जब कभी न्यास अपने में निहित किसी सार्वजनिक मार्ग या उसके किसी भाग के सार्वजनिक उपयोग को रोकता है या स्थायी रूप से बन्द करता है, तो यह उस प्रत्येक व्यक्ति को युक्तियुक्त क्षतिपूर्ति देगा, जो अनुज्ञप्तिधारी होने के कारण से ही नहीं, बल्कि अन्यथा ऐसे भाग का उपयोग पहुंचने के साधन के रूप में करने का हकदार था और जिसे मार्ग के उपयोग का ऐसे रोकने या बन्द करने से नुकसान हुआ है।

(3) जब कभी न्यास अपने में निहित किसी सार्वजनिक चौक या उसके किसी भाग के सार्वजनिक उपयोग को रोकता है या स्थायी रूप से बन्द कर देता है, तो यह उस प्रत्येक व्यक्ति को युक्तियुक्त क्षतिपूर्ति का भुगतान करेगा–

(क) जो ऐसे चौक या भाग को पहुंचने के साधन के रूप में केवल अनुज्ञप्तिधारी के रूप में होने के अलावा अन्यथा हकदार था, या

(ख) जिसकी अचल सम्पति ऐसे चौक या भाग द्वारा संवातित थी और जिसे–

(i) (क) की दशा में ऐसे रोकने या बन्द करने से, और

(ii) (ख) की दशा में उसके प्रयोग से, जिसके न्यास ने ऐसे चौक या भाग को ले लिया।

(4) उप–धारा (2) या उप–धारा (3) के अधीन किसी व्यक्ति को देय प्रतिकर निर्धारित करने में, न्यास उसी समय पर किसी अन्य सार्वजनिक मार्ग या चौक के निर्माण, प्रावधान या सुधार से उसे उपार्जित किसी हित के लिए भत्ते करेगा, कि सार्वजनिक मार्ग या चौक या उसका भाग, जिसके कारण प्रतिकर का भुगतान किया जाता है, रोका जाता है या बन्द किया जाता है।

(5) जब न्यास में निहित कोई सार्वजनिक मार्ग या चौक या उसके किसी भाग को उप–धारा (1) के अधीन स्थायी रूप से बन्द कर दिया जाता है, तो न्यास उसके इतने भाग को, जिसकी बाद में आवश्यकता नहीं हो, बेच सकेगा या पट्टे पर दे सकेगा।

*****

Section 47. Power under the Municipal laws vested in the Trust.—(1) Such provisions of the Municipal law for the time being in force in any part of the State as may be prescribed in the case of each Trust, shall so far as may be consistent with the tenor of this Act, apply to [1][the urban area for which the Trust is established under this Act and] all references in the said provisions to the Municipal Board, Council or Corporation shall be construed as references to the Trust which, in respect of any [2][such urban area] may alone exercise and perform all or any of the powers and functions which under any of the said provisions might have been exercised and performed by the Municipal Board, Council or Corporation or by the Chairman or President or by any officer thereof:

Provided that the Trust may delegate to the Chairman or to any officer of the Trust all or any of the powers conferred under this section.

[3][(2) to (5) Omitted by Rajasthan Act No. 26 ot 1976.]

---

[1] Substituted for words, "all areas, in respect of which a scheme is in force, and for the period during which such scheme remains in force." by Section 3(i)(a) of Rajasthan Act No. 26 of 1976, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 17.04.1976. (w.e.f. 28.02.1976),

[2] Substituted for words, "such areas" Sub-sections 2 to 5 by Section (3)(i)(b) of Rajasthan Act No. 26 of 1976, published in the Rajasthan Gazette, Extraordinary, Part-A, dated 17.04.1976. (w.e.f. 28.02.1976).

[3] Omitted by Section 3(i) of *ibid*, prior to amendment it was as followings:—

"Sub-section 47(2) The Trust may make by-laws for any areas comprised in a scheme which is outside the limits of the Municipality generally for carrying out the purpose of the scheme.

Sub-section 47(3) The power of the Trust to make bye-laws shall be subject to the condition of the bye-laws being made after previous publication and of their not taking effect until they have been confirmed by the State Government; and the State Government may—

(a) in confirming a bye-law, make any change in its form that appears necessary, and

धारा 47. न्यास में निहित म्युनिसिपल विधियों के अधीन शक्ति–(1) राज्य के किसी भाग में, जिसे प्रत्येक न्यास के मामले में विहित किया जाये, तत्समय प्रवृत म्युनिसिपल विधि के ऐसे प्रावधान, जहां तक इस अधिनियम के तात्पर्य से संगत हो उस नगरीय क्षेत्र, जिसके लिए न्यास इस अधिनियम के अधीन स्थापित किया जाता है, को लागू होंगे, और म्युनिसिपल मण्डल, परिषद या निगम के उक्त प्रावधानों में सभी निर्देशों की उस न्यास, जो किसी ऐसे नगरीय क्षेत्र के संबंध में सभी या किन्ही शक्तियों को प्रयुक्त कर सकेगा या कार्यों का निवर्हन कर सकेगा, जिन्हें उक्त प्रावधानों में से किसी के अधीन म्युनिसिपल मण्डल, परिषद या निगम द्वारा या सभापति या अध्यक्ष द्वारा या उसके किसी अधिकारी द्वारा प्रयुक्त किया जाये या निर्वहित किया जाये, के निर्देशों के रूप में व्याख्या की जायगी:

परन्तु न्यास सभापति को या न्यास के किसी अधिकारी को इस धारा के अधीन प्रदत्त शक्तियों में सभी या कोई शक्ति प्रत्योजित कर सकेगा।

(2) से (5) xxx [विलोपित]

* * * * *

Section 48. Transfer of duties etc. of Municipal Board to Trust.—The State Government may by notification in the Official Gazette transfer to the Trust any of the duties, powers, functions and responsibilities of the Municipal Board and thereupon the Trust shall carry out, excercise, perform and discharge such duties, powers, functions and responsibilities.

धारा 48. न्यास को म्युनिसिपल मण्डल के कर्तव्यों, इत्यादि का अन्तरण– राज्य सरकार राजपत्र में अधिसूचना द्वारा न्यास को म्यूनिसिपल मण्डल के कर्तव्यों, शक्तियों, कार्यों और जिम्मेदारियों में से कोई अंतरित कर सकेगी और उस पर, न्यास ऐसे कर्तव्यों को पूर्ण करेगा, शक्तियों को प्रयुक्त करेगा, कार्यों का निवर्हन करेगा और जिम्मेदारियों को उन्मुक्त करेगा।

* * * * *

Section 49. Power to make surveys or contribute towards their cost.—The Trust may—

(a) cause a survey of any land to be made whenever it considers that a survey is necessary or expedient for carrying out any of the purposes of this Act, or

(b) contribute towards the cost or any such survey made by any other local authority.

धारा 49. सर्वे करने या उनके व्यय के लिए अंशदान करने की शक्ति.–न्यास–

(क) किसी भूमि का सर्वे कर सकेगा, जब कभी यह विचारित करता है कि इस अधिनियम के प्रयोजनों में से किसी को कार्यान्वित करने के लिए सर्वे आवश्यक या समीचीन है, या

(ख) किसी अन्य स्थानीय प्राधिकारी द्वारा किये गये ऐसे सर्वे के व्यय के लिए अंशदान कर सकेगा।

* * * * *

Section 50. Vesting in Municipal Board of street laid out or altered and open space provided by the Trust under Scheme.—(1) Whenever the Municipal Board is satisfied—

(a) that any street laid out or altered by the Trust has been duly levelled, paved, metalled, flagged channelled, sewered and drained in the manner provided in the scheme sanctioned by the State Government under this Act,

---

Contd. . . .

(b) after previous publication of its intention, rescind any bye laws which it has confirmed where upon such bye-laws shall cease to have effect.

Sub-section 47(4) No alteration or rescision of a bye-law by the Trust shall have effect unless and until it has been confirmed by the State Government.

Sub-section 47(5) In making a bye-law the Trust may direct that a breach of it shall be punishable with fine which may extend to five hundred rupees, and when the breach is a continuing one, with a further fine which may extend to five rupees for every day after the day of the first conviction during which the offender is proved to have persisted in the offence."

(b) that such lamps, lamp-posts and other apparatus for the lighting of such street as ought to be provided by the Trust have been so provided, and

(c) that water and other sanitary conveniences have been duly provided in each street,

the Municipal Board, after obtaining the assent of the Trust, or failing such assent, the assent of the State Government under Sub-section (3), shall, by a written notice affixed in some conspicuous position in such street, declare the street to be a public street; and the street shall thereupon vest in the Municipal Board and shall thenceforth be maintained, kept in repair, lighted and cleansed by the said Board.

(2) When any open space for purposes of ventilation or recreation has been provided by the Trust in executing may scheme, it shall, on completion, be transferred to be Municipal Board by resolution of the Trust and thereupon vest in, and be maintained at the expense of the said Board:

Provided that the said Board may require the Trust, before any such open space is so transferred, to enclose, level, turf, drain and lay out such space and provide footpaths therein, and if necessary, to provide lamps and other apparatus for lighting it.

(3) If any difference of opinion arises between the Trust and the Municipal Board in respect of any matter referred to in the foregoing provisions of this section, the matter shall be referred to the State Government; whose decision shall be final.

धारा 50. योजना के अधीन न्यास द्वारा बनाये गये या परिवर्तित मार्ग और व्यवस्था किये गये खुले स्थानों का म्युनिसिपल मण्डल में निहित होना–(क) जब कभी म्युनिसिपल मण्डल सन्तुष्ट हो–

(क) कि न्यास द्वारा बनाये या परिवर्तित किये गये मार्ग को इस अधिनियम के अधीन राज्य सरकार द्वारा संस्वीकृत योजना में उपबंधित तरीके में सम्यक् रूप से समतल कर दिया, उस पर पत्थर लगा दिये, पक्का कर दिया, खरीजा बंदी कर दिया, जल–वाहिका, मल–वाहिका और नालियां बना दी गयी हैं,

(ख) कि न्यास द्वारा उपबंधित किये अनुसार ऐसे मार्गों की रोशनी के लिए ऐसे लैम्पों, खम्भों और अन्य उपकरणों की ऐसे व्यवस्था कर दी गयी, और

(ग) कि जल और अन्य स्वच्छता संबंधी सुविधाओं की प्रत्येक मार्ग में सम्यक् रूप से व्यवस्था कर दी गयी,

तो म्युनिसिपल मण्डल, न्यास की अनुमति प्राप्त करने के पश्चात् या ऐसी अनुमति नहीं मिलने पर, उप–धारा (3) के अधीन राज्य सरकार की अनुमति प्राप्त करने के पश्चात्, ऐसे मार्ग में किसी सहजदृश्य स्थान पर लिखित नोटिस चिपकाते हुए उस मार्ग को सार्वजनिक मार्ग घोषित करेगा, और उस पर मार्ग म्युनिसिपल मण्डल में निहित हो जायगा और उक्त मण्डल द्वारा अनुरक्षित, मरम्मतयुक्त हालत में, रोशनीयुक्त और साफ–सुथरा रखा जायगा।

(2) जब संचालन या मनोरंजन के प्रयोजनों के लिए कोई खुले स्थान की व्यवस्था किसी योजना को निष्पादित करने में न्यास द्वारा की गयी हो तो, योजना पूर्ण हो जाने पर वह न्यास के संकल्प द्वारा म्युनिसिपल मण्डल को अन्तरित की जायगी और उस पर उक्त मण्डल में निहित हो जायेगी, और उक्त मण्डल के व्यय पर अनुरक्षित की जायगी–

परन्तु उक्त मण्डल किसी ऐसे खुले स्थान को ऐसे अन्तरित करने से पहले ऐसे स्थान का अहाता बन्द करने, उसे समतल करने, उस पर दूब लगाने ओर उसमें नालियां बनाने और ऐसे स्थान का अभिन्यास करने और उस पर फुटपाथ की व्यवस्था करने, और यदि आवश्यक हो, इसे

रोशनीयुक्त करने के लिए लैम्प और अन्य उपकरणों की व्यवस्था करने की न्यास से अपेक्षा कर सकेगा।

(3) यदि इस धारा के पूववर्ती प्रावधानों में निर्दिष्ट किसी मामले के संबंध में न्यास और म्युनिसिपल मण्डल के मध्य कोई राय का मतभेद हो, तो मामला राज्य सरकार को निर्दिष्ट किया जायगा और जिसका विनिश्चय अन्तिम होगा।

* * * * *

Chapter VII
Acquisition and disposal of Land

Section 51. Power to purchase or lease by agreement.—The Trust may enter into an agreement with any person for the purchase, leasing or exchange by the Trust from such person, of any land which the Trust is authorised to acquire or any interest in such land.

अध्याय–7
भूमि का अर्जन और निस्तारण

धारा 51. करार द्वारा क्रय करने और पट्टे पर देने की शक्ति– न्यास ऐसे व्यक्ति से न्यास द्वारा किसी भूमि को या ऐसी भूमि में किसी हित को क्रय करने, पट्टे पर देने या विनिमय करने के लिए किसी व्यक्ति के साथ करार कर सकता है, जिसे अर्जित करने के लिए न्यास प्राधिकृत है।

* * * * *

Section 52. Compulsory acquisition of land.—(1) Where on a representation from the Trust [1][or otherwise] it appears to the State Government that any land is required for the purpose of improvement or for any other purpose under this Act, the State Government may acquire such land [2][under and in accordance with the provisions of the Land Acquisition Act, 1894 (Central Act 1 of 1894)].

[3] [(2) to (6) Omitted by Rajasthan Act No. 29 of 1987]

---

1 Inserted by Section 3(i) of Rajasthan Act No. 10 of 1973, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 28.03.1973.

2 Substituted for words, "by publishing in the Official Gazette a notice specifying the particular purpose for which such land is required and stating that the State Government has decided to acquire the land in pursuance of this section." by Section 2(a) of Rajasthan Act No. 29 of 1987, Published in the Rajasthan Gazette, Extraordinary, 4 (Ka) dated 04.11.1987. (w.e.f. 01.08.1987).

3 Omitted Sub-sections (2) to (6) Section 2(b) of Rajasthan Act No. 29 of 1987, published in the Rajasthan Gazette, Extraordinary 4 (Ka) dated 04.11.1987. (w.e.f. 01.08.1987), prior to omission it were as followings:—

"Sub-section 52(2) Before publishing a notice under Sub-section (1), the State Government shall by another notice call upon the owner of the land and any other person who in the opinion of the State Government may be interested therein to show cause, within such time as may be specified in the notice, why the land should not be acquired. Such notice shall be individually served upon the owner of the land and any other person who in the opinion of the State Government may be interested therein. It shall also be published in the Official Gazette at least 30 days, in advance and shall be pasted on some conspicuous place in the locality, where the land to be acquired is situate. Such publication and pasting of notice shall be deemed as sufficient and proper service of notice upon the owner of the land and upon all other persons who may be interested therein."

Sub-Section 52 (3) Within the time specified in the notice, the owner of the land or any other person interested therein may show cause and make objections, why the land should not be acquired. Every such objection to the notice given under Sub-section (2) shall be made in writing to the officer on special duty, or any other officer appointed by the State Government for the purpose. Such officer shall give the objector an opportunity of being heard, either in person or by pleader, and after hearing all

[1](2) After the Land has been acquired and its possession taken, the State Government shall, on payment of the amount of compensation as determined under [2][Section 11 of the Land Acquisition Act, 1894 (Central Act 1 of 1894], the amount of interest thereon and of all other charges incurred by the State Government in this connection, transfer it to the Trust or to any other prescribed authority or department for the purpose for which it is acquired.

[3][Provided that such transfer of the land may be made to the Trust or to any other prescribed authority or the department of the Government without recovering any amount,—

(i) Where the State Government is satisfied that any such land is urgently needed by the trust, prescribed authority or department of the Government for-carrying out improvement under Act immediately, or

(ii) Where any such land is intended to be allotted free of charge to the Scheduled Castes, Scheduled Tribes or to person entitled under Section 31 of the Rajasthan Tenancy Act, 1955 (Rajasthan Act 3 of 1955) to posses a site for residential house in the 'abadi' of the urban area free of charge].

[4][(8) x x x]

धारा 52. भूमि का अनिवार्य अर्जन—(1) जहां न्यास से अभ्यावेदन परया अन्यथा, राज्य सरकार को यह प्रतीत होता है कि इस अधिनियम के अधीन सुधार के प्रयोजन के लिए या किसी अन्य प्रयोजन के लिए कोई भूमि अपेक्षित है, तो राज्य सरकार भूमि अर्जन अधिनियम,

---

Contd. . . .

such objections and after making such inquiry, as he deems necessary, shall submit the case for the decision of the State Government together with the record of the proceedings held by him and a report containing his recommendations on the objections. Thereafter, the State Government may pass such orders as it deems fit. The decision of the State Government thereon shall be final).

#Previously Substituted by Section 3(3) of Rajasthan Act No. 10 of 1973, published in the Rajasthan Gazette Extraordinary Part IV-A, dated 28.03.1973, Amendment shall come into force w.e.f. 02.12.1972, for the words:—

"(3) After considering the cause, if any, shown by the owner of the land and by any other person interested therein and after giving such owner and person an opportunity of being heard, the State Government may pass such orders as it deems fit."

"Sub-section 52(4) When a notice under Sub-section (1) is published in the Official Gazette, the land shall, on and from the date of such publication, vest absolutely in the State Government free from.

"Sub-section 52(5) Where any land is vested in the State Government may by notice in writing, order any person who may be in possession of the land to surrender or deliver possession thereof to the State Government or any person duly authorised by it in this behalf within thirty days of the service of the notice."

"Sub-section 52(6) If any person refuses or fails to comply with an order made under Sub-section (5), the State Government may take possession of the land and may for that purpose use such force as may be necessary."

[1] Sub-section (7) shall be re-numbered as Sub-section (2) by Section 2(c) of Rajasthan Act No. 29 of 1987, published in the Rajasthan Gazette Extraordinary 4(Ka) dated 04.11.1987. (w.e.f. 01.08.1987).

[2] Substituted by Section 2(c)—*ibid*, for the expression "Section 53".

[3] Added by Section 4 of Rajasthan Act No. 26 of 1976, published in the Rajasthan Gazette, Extraordinary Part IV-A, dated 17.04.1976. (w.e.f. 28.02.1976).

[4] Omitted by Section 2(d) of Rajasthan Act No. 29 of 1987, published in the Rajasthan Gazette, Extraordinary 4 (Ka) dated 04.11.1987. (w.e.f. 01.08.1987), prior to amendment it was as followings:—

[(8) Any notice issued published by the State Government under this section may also be issued or published for and on behalf of it by any officer, subordinate to it, so authorised.]

Previously Sub-section (8) was inserted by Section 3(5) of Rajasthan Act No. 10 of 1973, published in the Rajasthan Gazette Extraordinary, Part IV-A, dated 28.03.1973.

1894 (1894 का केन्द्रीय अधिनियम सं. 1) के प्रावधानों के अधीन और उसकी अनुपालना में ऐसी भूमि अर्जित कर सकेगी।

(2) xxx

(3) xxx

(4) xxx

(5) xxx

(6) xxx

(2) भूमि अर्जित करने और इसका आधिपत्य लेने के पश्चात् राज्य सरकार भूमि अर्जन अधिनियम, 1894 (1894 का केन्द्रीय अधिनियम सं. 1) की धारा 11 के अधीन निर्धारित किये अनुसार प्रतिकर की राशि के भुगतान पर, उस पर ब्याज की राशि और इस सबंध में राज्य सरकार द्वारा उपगत सभी अन्य प्रभारों के भुगतान पर, इसे न्यास को या किसी अन्य विहित प्राधिकारी को या विभाग को उस प्रयोजन के लिए अन्तरित करेगी, जिसके लिए इसे अर्जित किया गया :

परन्तु भूमि का ऐसा अन्तरण न्यास को या किसी अन्य विहित प्राधिकारी को या सरकार के विभाग को कोई राशि वसूल किये बिना किया जा सकेगा,–

(i) जहां राज्य सरकार सन्तुष्ट हो कि ऐसी कोई भूमि न्यास, विहित प्राधिकारी या सरकार के विभाग द्वारा अधिनियम के अधीन तुरन्त सुधार कार्यान्वित करने के लिए अत्यावश्यक रूप से आवश्यक हो, या

(ii) जहां ऐसी कोई भूमि राजस्थान काश्तकारी अधिनियम, 1955 (1955 के राज. अधि. सं. 3) की धारा 31 के अधीन हकदार व्यक्ति को या अनुसूचित जातियों या अनुसूचित जनजातियों को निःशुल्क नगरीय क्षेत्र की आबादी में आवासीय मकान के लिए स्थान का कब्जा प्राप्त करने के लिए निःशुल्क आबंटन किया जाना आशयित हो।

(8) xxx

Comments

1. Amendment—Applicability. (संशोधन – लागू होना) 65
2. Objection—Interest on Compensation. (आपत्ति – प्रतिकर पर हित) 66
3. After the award Amendment came into force—Applicability. (पंचाट के पश्चात् संशोधन प्रवृत्त हुआ – लागू होना) 66
4. Acquisition Proceedings. (अर्जन कार्यवाहियां) 67
5. Constitutional validity of Section 52 and 53. (धाराऐं 52 और 53 की संवैधानिक विधिमान्यता) 68
6. Notice to be served individually. (व्यक्तिगत रूप से नोटिस तामिल कराया जाना) 68
7. Notice—Territorial jurisdiction. (नोटिस – क्षेत्राधिकारीय अधिकारिता) 69
8. Altering the status of open space. (खुले स्थान का स्तर परिवर्तित करना) 69
9. Right of allottee of alternative land. (वैकल्पिक भूमि का आवंटिती का अधिकार) 70
10. Opportunity of later hearning. (बाद में सुनवाई का अवसर) 70
11. Notice. (नोटिस) 70
12. Vesting of land. (भूमि निहित होना) 71

1. Amendment—Applicability.—Where the proceedings were pending before the date of the introduction of the Amendment Act and the date of the commencement of the Amendment Act before the Land Acquisition Officer or before the reference Court enhanced solatium would be payable.—*Umed Industries & Land Development Co. and Ors. vs. State of Rajasthan & Ors.*, 1995 (1) RLW 112 (SC).

1. **संशोधन – लागू होना.**–जहां संशोधन अधिनियम के प्रस्तावित होने की तिथि और भू–अर्जन अधिकारी के समक्ष या संदर्भ न्यायालय के समक्ष संशोधन अधिनियम के प्रारम्भ होने की तिथि से पहले कार्यवाहियां लम्बित थी, वहां बढा हुआ मुआवजा देय होगा.– *उम्मेद इण्डस्ट्रीज और भू–विकास कं. और अन्य बनाम राजस्थान राज्य और अन्य,* 1995 (1) RLW 112 (SC)

2. Objection—Interest on Compensation.—The use of the word "therein" after the expression "person interested" indicates that only a person having an interest in the land is entitled to raise objections against the acquisition of land under Section 52 of the Act and a person who only claims interest in the compensation but has not interest in the land, cannot be said to be a person who is entitled to raise any objection to the acquisition proceedings.

In the absence of acquisition of title by prescription, possession, by itself, does not confer and title on the person in possession over the property in his possession.—*Grace Harris vs. State of Rajasthan,* 1981 RLW 620 (Raj).

2. **आपत्ति – प्रतिकर पर हित.**–अभिव्यक्ति "हितबद्व व्यक्ति" के पश्चात् शब्द "उसमें" का प्रयोग यह दर्शाता है कि भूमि में हित रखने वाला केवल व्यक्ति ही अधिनियम की धारा 52 के अधीन भूमि के अर्जन के विरुद्ध आपत्ति उत्पन्न करने का हकदार होता है और एक व्यक्ति, जो केवल प्रतिकर में हित का दावा करता है, लेकिन भूमि में हित नहीं होता है, को उस व्यक्ति के रूप में नहीं कहा जा सकता, जो अर्जन कार्यवाहियों में कोई आपत्ति उत्पन्न करने का हकदार होता है।

चिरभोग द्वारा हक के अर्जन के अभाव में, उसके आधिपत्य में सम्पत्ति पर आधिपत्य रखने वाले व्यक्ति पर केवल आधिपत्य किसी हक को प्रदत्त नहीं करता.–*ग्रेस हेरिस बनाम राज. राज्य,* 1981 RLW 620 (Raj).

3. After the award Amendment came into force—Applicability.—Payment of additional amount is independent of the compensation determined for the value of the land. They are not part of the component of the compensation for value of the acquired land. They are in addition to and independent of the component of the compensation under Section 23(1) of Central Land Acquisition Act for Section 52 of the Act. The payment of solatium, interest and additional amount under Sections 23(2), 28 and 23(1A) is in addition to the payment of the compensation in terms of the provisions of the Act under which the property came to be acquired. Admittedly, the Act does not provide for payment of solatium and additional benefits except interest @ 6% per annum from the date of taking possession. The Amendment Act 68 of 1984 would be applicable prospectively from August 1, 1987 to the land acquired thereafter Act, 68 of 1984 would be applicable under Section 60A to the pending cases as on August 1, 1960 to determine compensation.

It would be seen that under the Central Amendment Act payment of additional amount under Section 23(1-A) and of solatium under Section 23(2) cannot be applied to the award made prior to coming into force of the Rajasthan Amendment Act, 29 of 1987. Section 60A provides that notwithstanding anything contained in sub-section (1) of Section 52 of the Act, where any matter relating to acquisition of land is pending on the date of the commencement of the Amendment Ordinance, viz., August 1, 1987 such matters being conducted or action taken, shall be subject to the provisions of the Central LA Act.—*Urban Improvement Trust Jodhpur vs. Gokul Narain & Anr.,* 1996 (2) RLW 122 SC.

3. **पंचाट के पश्चात् संशोधन प्रवृत्त हुआ.**– लागू होना.–अतिरिक्त राशि का भुगतान भूमि के मूल्य के लिए निर्धारित प्रतिकर पर निर्भर करता है। वे अर्जित भूमि के मूल्य के लिए प्रतिकर के अवयव के भाग नहीं होते है। वे अधिनियम की धारा 52 के लिए केन्द्रीय भू–अर्जन अधिनियम की धारा 23(1) के अधीन प्रतिकर के अवयव के अतिरिक्त में और आश्रित होते है। धाराओं 23(2), 28 और 23(1क) के अधीन मुआवजा, ब्याज और अतिरिक्त राशि का भुगतान अधिनियम के प्रावधानों की शर्तों में, प्रतिकर के भुगतान के अतिरिक्त में होता है, जिसके अधीन सम्पत्ति अर्जित हुई। स्वीकृत रूप से, अधिनियम आधिपत्य लेने की तिथि से @ 6 प्रतिशत प्रतिवर्ष ब्याज के अलावा मुआवजा और अतिरिक्त हितों के भुगतान के लिए उपबंध नहीं करता। 1984 का संशोधन अधिनियम सं. 68 अगस्त 1, 1987 से अर्जित भूमि को लागू होगा, तत्पश्चात् 1984 का अधिनियम सं. 68 प्रतिकर निर्धारित करने के लिए 01.08.1960 को लंबित मामलों को धारा 60 क के अधीन लागू होगा।

यह देखा जायेगा कि केन्द्रीय संशोधन अधिनियम के अधीन, धारा 23(1क) के अधीन अतिरिक्त राशि और धारा 23 (2) के अधीन मुआवजे का भुगतान 1987 के राजस्थान संशोधन अधिनियम सं. 29 के प्रवृत्त होने से पहले किये गये पंचाट को लागू नहीं किया जा सकता। धारा 60–क उपबंध करती है कि अधिनियम की धारा 52 की उप–धारा (1) में किसी भी बात के अन्तर्विष्ट होते हुए भी, जहां भूमि के अर्जन से संबंधित कोई मामला संशोधन अध्यादेश के प्रारम्भ होने की तिथि अर्थात 01.08.1987 को लंबित हो, तो ऐसे मामले, जिन्हें किया गया हो, केन्द्रीय भू–अर्जन अधिनियम के प्रावधानों के अनुसार होंगे.–*नगर सुधार न्यास, जोधपुर बनाम गोकुल नारायण और अन्य,* 1996 (2) RLW 122 (SC).

4. Acquisition Proceedings.—Chaturvedi Digest 2002-20030—Land under agreement of sale by Khatedars to Housing Cooperative Society. Land sough to be acquired by UIT. Acquisition proceedings coming to end and Members of society depositing conversation charges. Regulation of allotment to Members pending with JDA. Subsequent Notification by State under Section 6 but under further policy decision. Circular issued for regularisation of land in consequence of which society finalising Agreement by partial deposit of conversion charges. Court ordered *status quo* be maintained.

JDA approving scheme for construction, and construction of bypass declared to be free of cost following which petitioner society depositing conversion charges.

After having duly executed the agreement between the parties vide the sale-deed, it was not open either to the Housing Board or to JDA to take a contrary stand and in view of this agreement having arrived at between the parties, no intermeddling or any unauthorised activity can be permitted over the land in question which already stood allotted to the petitioners.—*Indu Bala Jain & Ors., State of Rajasthan,* 2002 (2) RLW Raj. 1047 = 2002 (1) RLR 527 (Raj) = 2002 (2) WLC (Raj) 407 = 2002 AIHC 3537 (Raj).

4. **अर्जन कार्यवाहियां.**–हाउसिंग को–ओपरेटिव सोसायटी को खातेदारों द्वारा विक्रय के करार के अधीन भूमि। भूमि को नगर सुधार न्यास द्वारा अर्जित करना चाहा गया। अर्जन कार्यवाहियां समाप्त हुई और सोसायटी के सदस्यों ने सपरिवर्तन प्रभार जमा कराये। सदस्यों को आवंटन का विनियमन जयपुर विकास प्राधिकरण से लंबित। धारा 6 के अधीन राज्य द्वारा अनुगामी अधिसूचना, लेकिन अन्य नीति विनिश्चय के अधीन। भूमि के विनियमितीकरण के लिए परिपत्र जारी, जिसके परिणाम में सोसायटी ने संपरिवर्तन प्रभारों के आंशिक भुगतान द्वारा करार अंतिम किया। न्यायालय ने यथास्थिति बनाये रखने का आदेश दिया।

जयपुर विकास प्राधिकरण ने निर्माण के लिए योजना अनुमोदित की और बाई–पास का निर्माण निःशुल्क घोषित किया, जिसका अनुसरण करते हुए प्रार्थी सोसायटी ने संपरिवर्तन प्रभार जमा कराये।

विक्रय–विलेख के द्वारा पक्षकारों के मध्य करार सम्यक् रूप से निष्पादित करते हुए, हाउसिंग बोर्ड या जयपुर विकास प्राधिकरण के लिए विपरीत मत लेना खुला नहीं था और पक्षकारों के मध्य किये गये

इस करार के अनुसार, प्रश्नगत भूमि पर कोई हस्तक्षेपीय या कोई अनाधिकृत गतिविधि स्वीकृत नहीं की जा सकती, जो पहले से ही प्रार्थियों को आवंटित की गयी—*इन्दु बाला जैन और अन्य बनाम् राजस्थान राज्य,* 2002 (2) RLW 1047 (Raj) = 2002 (1) RLR 527 (Raj) = 2002 (2) WLC 407 (Raj) = 2002 AIHC 3537 (Raj).

5. Constitutional validity of Section 52 and 53.—The provisions of Sections 52 and 53 of the Act do not offend Articles 14, 19 and 31A of the Constitution and the powers are not unfettered or unguided. A look at Section 52(2) of the Act will show that before publishing a notice under Sub-section (1), the State Government shall by another notice call upon the owner of the land and any other person who in the opinion of the State Government may be interested therein to show cause, within such time as may be specified in the notice why the land should not be acquired. The said notice has to be individually served upon the owner of the land and any other person who in the opinion of the State Government may be interested therein. It shall be published in the Official Gazette atleast 30 days in advance and shall be pasted on some conspicuous place in the locality, where the land to be acquired is situate. Under Section 52(3) of the Act the owner of the land or any other person interested therein may show cause and make objections, why the land should not be acquired. The objector has to be given an opportunity of being heared and has a right to be presented by a pleader and only after hearing the objections and after making such inquiry as deem necessary, he has to submit the case for decision to the State Government and thereafter the State Government has to pass the orders as it deem fit. Therefore, sufficient safeguards are contained in Sub sections (2) and (3) of Section 52 of the Act and it cannot be said that no guide lines are provided.—*Hari Ram M. Dhanwani vs. State of Raj. & Ors.*, 1988 (1) RLR 371.

5. **धाराऐं 52 और 53 की संवैधानिक विधिमान्यता.**—अधिनियम की धाराओं 52 और 53 के प्रावधान संविधान के अनुच्छेद 14, 19 और 31–क पराजित नहीं करते और शक्तियां अमार्गदर्शित नहीं होती हैं। अधिनियम की धारा 52(2) यह दर्शायेगी की उप–धारा (1) के अधीन नोटिस प्रकाशित करने से पहले, राज्य सरकार दूसरे नोटिस द्वारा भूमि के मालिक और किसी अन्य व्यक्ति, जो राज्य सरकार की राय में उसमें हितबद्व हो, को ऐसे समय के भीतर, जिसे नोटिस में विनिर्दिष्ट किया जाये, कारण दर्शाने के लिए बुलायेगी, कि क्यों भूमि अर्जित नहीं की जानी चाहिए। उक्त नोटिस भूमि के मालिक और किसी अन्य व्यक्ति, जो राज्य सरकार की राय में उसमें हितबद्ध हो, पर व्यक्तिगत रूप से तामिल कराया जायेगा। इसे न्यूनतम 30 दिन पहले राजपत्र में प्रकाशित किया जायेगा और उस क्षेत्र, जहां अर्जित की जाने वाली भूमि क्षेत्र है, में सहज दृश्य स्थान पर चिपकाया जायेगा। अधिनियम की धारा 52(3) के अधीन, भूमि का मालिक या उसमें हितबद्व कोई अन्य व्यक्ति कारण दर्शा सकता है और आपत्तिया कर सकता है, कि क्यों भूमि अर्जित नहीं की जानी चाहिए। आपतिकर्त्ता को सुनवाई का अवसर दिया जायेगा और प्लीडर द्वारा प्रतिनिधित्व करने का अधिकार होता है और केवल आपत्तियां करने के पश्चात् और ऐसी जांच करने के पश्चात् जो आवश्यक हो, उसे राज्य सरकार को विनिश्चय के लिए मामला प्रस्तुत करना होता है और तत्पश्चात् राज्य सरकार को आदेश पारित करने होते हैं, जिसे यह ठीक समझे। अतः अधिनियम की धारा 52 की उप–धाराओं (2) और (3) में पर्याप्त सुरक्षा–मानक अन्तर्विष्ट हैं और यह नहीं कहा जा सकता कि कोई मार्गदर्शक उपबंधित नहीं है—*हरिराम एम. धनवानी बनाम् राजस्थान राज्य और अन्य,* 1988 (1) RLR 371.

6. Notice to be served individually.—Notices under Sub-section (2) of Section 52 required to be served individually on the owners. It is only when the owners are served individually then the owness would be in a position to show

cause against the intended acquisition. If notices are not served individually, then the owners would be deprived of their valuable right to raise objections against the acquisition.—*Jit Singh vs. State*, 1988 WLN (UC) 258.

6. **व्यक्तिगत रूप से नोटिस तामिल कराया जाना**.—धारा 52 की उप–धारा–(2) के अधीन नोटिस व्यक्तिगत रूप से मालिकों पर तामील कराने की आवश्यकता होती है। यह केवल तब होता है जब मालिकों को व्यक्तिगत रूप से तामिल करायी जाती है तो मालिक आशयित अर्जन के विरुद्ध कारण दर्शाने की स्थिति में होंगे। यदि नोटिस व्यक्तिगत रूप से तामिल नहीं कराये जाते हैं तो मालिक अर्जन के विरुद्ध आपत्तियां करने के अपने बहुमूल्य अधिकार से वंचित होंगे—*जीतसिंह बनाम् राज्य,* 1988 WLN (UC) 258.

7. **Notice—Territorial jurisdiction.**—Notice issued under Section 52(2) by Spl. Officer, Town Planning Deptt. against respondents at Calcutta. Held, no cause of action arose within territorial jurisdiction of Calcutta High Court and it could not issue rule *nisi* or *ex-parte* interim stay order.—*State of Raj. & Ors. vs. Ms. Swaica Properties & Anr.*, 1985 (1) WLN 560 (Raj).

7. **नोटिस – क्षेत्राधिकारीय अधिकारिता**.—विशेष अधिकारी, कस्बा प्लानिंग विभाग द्वारा धारा 52 (2) के अधीन नोटिस कलकत्ता में प्रत्यर्थियों के विरुद्ध पारित किया गया। निर्णीत किया, कलकत्ता उच्च न्यायालय की क्षेत्राधिकारीय अधिकारिता के भीतर कोई वाद हेतुक उत्पन्न नहीं हुआ और यह कोई एक–पक्षीय अन्तरिम स्थगन आदेश पारित नहीं कर सकता—*राजस्थान राज्य और अन्य बनाम मैं. स्वेका प्रोपर्टीज और अन्य,* 1985 (1) WLN 560 (Raj).

8. **Altering the status of open space.**—Petitioners filing writ petitions challenging the settlement entered into by the State Government by which it was decided that the land of Rambagh Complex, which was acquired for the purposes of UIT (now JDA) for constructing administrative, commercial and residential building, will be used as city level park, golf course (including club-house) and polo ground. Petitioner and interveners that the State praying should use the land either for commercial complex (as envisaged earlier) or, if not, then the entire area should be used as a city level part. *Mala fide* or bias not alleged. No factual foundation laid in writ petitions as regards legality or validity of impugned decision/settlement. Settlement arrived at was valid. Public interest litigation can be withdrawn in the interest of the public with leave of the court only. Petitioners, who were not parties to the earlier proceedings at any stage, have no locus standi to approach the Court in appeal even in public interest litigations. The State Government may utilize the axquired land for the purpose of Golf Course, Polo Ground and City level park in public interest. Authority has power to dispose of land by way of allotment, regularisation or auction.—*Rajasthan Polo Club vs. State of Rajasthan & Ors., State of Rajasthan & Anr. vs. S.C. Kabra, Ms. Rambagh Gold Club, K.K. Sharma & Ved Prakash Bishnoi vs. State of Rajasthan & Ors.; Jitendra Shrimali & Anr. vs. State of Rajasthan & Ors.*, 2001 (3) RLR 389 (Raj)

8. **खुले स्थान का स्तर परिवर्तित करना**.—प्रार्थियों ने राज्य सरकार द्वारा किये गये निपटारे को चुनौती देते हुए रिट याचिका फाईल की, जिसके द्वारा यह विनिश्चित किया गया कि रामबाग काम्प्लेक्स की भूमि, जिसे प्रशासनिक, वाणिज्यिक और रिहायशी भवन निर्मित करने के लिए नगर सुधार न्यास (अब जयपुर विकास प्राधिकरण) के प्रयोजनों के लिए अर्जित किया गया था, शहरीय स्तर पार्क, गोल्फ कोर्स (जिसमें क्लब–हाऊस शामिल है) और पोलो ग्राउन्ड के रूप में प्रयुक्त की जायेगी। प्रार्थी और हस्तक्षेपकों ने प्रार्थना की कि भूमि को वाणिज्यिक काम्प्लेक्स के रूप में प्रयुक्त किया जाना चाहिए, या यदि नहीं, तो

सम्पूर्ण क्षेत्र शहरीय स्तर पार्क के रूप में प्रयुक्त किया जाना चाहिए। आक्षेपित विनिश्चय। निपटारे की विधिकता। विधिमान्यता के संबंध में रिट याचिकाओं में कोई वास्तविक आधार प्रतिपादित नहीं। किया गया निपटारा मान्य था। जनहित याचिका केवल न्यायालय की अनुमति से जनता के हित में प्रत्याहरित की जा सकती है। प्रार्थीगण, जो किसी भी स्तर पर पूर्व कार्यवाहियों में पक्षकार नहीं थे, जनहित याचिकाओं में भी अपील में न्यायालय में आने का कोई अधिकार नहीं था। राज्य सरकार जनहित में गोल्फ कोर्स, पोलो ग्राउन्ड और शहरीय स्तर पार्क के प्रयोजनों के लिए अर्जित भूमि प्रयुक्त कर सकती है। प्राधिकारी के पास आवंटन, विनियमितीकरण या नीलामी के जरिये भूमि निस्तारित करने की शक्ति है–*राजस्थान पोलो क्लब बनाम् राजस्थान राज्य और अन्य, राज. राज्य और अन्य बनाम् एस.सी.काबरा, मैं. रामबाग गोल्फ क्लब, के.के. शर्मा और वेद प्रकाश विश्नोई बनाम् राजस्थान राज्य और अन्य, जितेन्द्र श्रीमाली और अन्य बनाम् राजस्थान राज्य और अन्य,* 2001 (3) RLR 389 (Raj).

9. Right of allottee of alternative land.—Notification dated 08.07.1987 issued under Section 52 of the Urban Improvement Trust Act was quashed by the Court. Fresh notification issued by the Government under Section 4 of the Land Acquisition Act. Question of any revival of proceedings under Section 60A Urban Improvement Trust Act could not arise. Allottee of alternative land *qua* earlier acquisition proceedings has no right to enforce the allotment. Moreso, when the date on which the writ petition was filed a civil suit was barred by limitation.—*Sudharshana Devi (Smt.) & Ors. vs. State of Rajasthan & Ors.*, 2001 (2) WLN (Raj) 352 = 2000 (4) RLW 688 (Raj) = 2001 (1) WLC (Raj) 730 = 2001 (2) RLR 302 (Raj) = 2001 (1) RRT 620 (Raj) = 2001 RRD 268 (Raj) = 2001 AIHC 251 (Raj).

9. वैकल्पिक भूमि का आंवटिती का अधिकार.–नगर सुधार न्यास अधिनियम की धारा 52 के अधीन जारी अधिसूचना दिनांकित 08.07.1987 न्यायालय द्वारा निरस्त की गयी। भूमि अर्जन अधिनियम की धारा 4 के अधीन सरकार द्वारा नयी अधिसूचना जारी की गयी। नगर सुधार न्यास अधिनियम की धारा 60–क के अधीन कार्यवाहियों के किसी चलन का प्रश्न उत्पन्न नहीं हो सकता। अर्जन कार्यवाहियों से पहले वैकल्पिक भूमि के आवंटिती के पास आवंटन प्रवर्तित करने का कोई अधिकार नहीं होता है। इसके अलावा, जब तिथि जिस पर रिट याचिका फाईल की गयी, पर सिविल वाद परिसीमा द्वारा वर्जित था–*सुदर्शना देवी (श्रीमती) और अन्य बनाम् राजस्थान राज्य और अन्य,* 2001 (2) WLN 352 (Raj) = 2000 (4) RLW 688 (Raj) = 2001 (1) WLC 730 (Raj) = 2001 (2) RLR 302 (Raj) = 2001 (1) RRT 620 (Raj) = 2001 RRD 268 (Raj) = 2001 AIHC 251 (Raj).

10. Opportunity of later hearning.—Opportunity of hearing not later given does not violate principles of natural justice—*Bishambhar Dayal & Ors. vs. State of Rajasthan*, 1991 (1) WLC 686

10. बाद में सुनवाई का अवसर.–बाद में प्रदान किया गया सुनवाई का अवसर प्राकृतिक न्याय के सिद्धान्तों का उल्लंघन नहीं करता–*बिशम्बर दयाल और अन्य बनाम् राजस्थान राज्य,* 1991 (1) WLC 686.

11. Notice.—Notices containing wrong particulars of owners and issued against dead persons—Held, it is sufficient to quash notice,—*Bishambhar Dayal & Ors., vs. State & Ors.*, 1991 (1) WLC 686.

Notification issued, challenged and disposed of. Held, petitioners cannot be allowed to challenge notice issued under Sub-section (5) or (6)—*Bishambhar Dayal & Ors., vs. State & Ors.*, 1991 (1) WLC 688.

Officer on Special duty has jurisdiction to issue notice under Sub-section (5) or (6).—*Bishambhar Dayal & Ors., vs. State & Ors.*, 1991 (1) WLC 686.

11. नोटिस.–नोटिस में मालिकों का गलत विवरण था और मृत व्यक्तियों के विरुद्ध जारी किये गये निर्णीत किया, यह नोटिस निरस्त करने के लिए पर्याप्त है–*बिशम्बर दयाल और अन्य बनाम् राजस्थान राज्य,* 1991 (1) WLC 686.

अधिसूचना जारी की गयी, चुनौती दी गयी और निस्तारित की गयी। निर्णीत किया, प्रार्थियों को उप–धारा (5) या (6) के अधीन जारी नोटिस को चुनौती देने की अनुमति नहीं दी जा सकती–*बिशम्बर दयाल और अन्य बनाम् राजस्थान राज्य,* 1991 (1) WLC 686.

विशेष ड्यूटी पर अधिकारी के पास उप–धारा (5) या (6) के अधीन नोटिस जारी करने की अधिकारिता है–*बिशम्बर दयाल और अन्य बनाम् राजस्थान राज्य,* 1991 (1) WLC 686.

12. Vesting of land.—State Government cannot be said to be divested of land.—*Bishambhar Dayal & Ors., vs. State & Ors.,* 1991 (1) WLC 686.

— If the land had vested in the State Government free from all encumbrances after the publication of the notification under Sub-section (1) of Section 52 of the U.I.T. Act, by virtue of that section there can be no divesting of the land.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.,* 1993(1) WLC 536 (Raj)

—If the Society allots the plots to its members, the petitioners even after the award cannot be said to have acted fairly and *bonafide*. The petitioners have no *locus standi* and they have no case for interference by this Court.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.,* 1993(1) WLC 536 (Raj)

—Even if the conversion charges have been deposited or some contructions have been raised, this cannot be a ground to hold that State Government can be divested of the land which vested in it under Sub-section (4) of Section 52 of U.I.T. Act.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.,* 1993(1) WLC 536 (Raj)

—In a case where the land has absolutely vested in the State Government free from all encumbrances by virtue of Sub-section (4) of Section 52 of the U.I.T. Act after publication of the notification under Sub-section (1) of Section 52 of the U.I.T., if the amount of compensation has not been determined within two years of the extension of the Act to this State, the State Government will be divested of the land and possession has to be re-delivered to the owners of the land.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.,* 1993(1) WLC 536 (Raj.)

—Notification under Section 52(2) of the Urban Improvement Act was issued on 30. 04.1987 and was published in the Rajasthan Gazette dated 09.07.1987. With the coming into force of the Rajasthan Urban Improvement Amendment Act, 1987 the provisions of the Land Acquisition Act, 1894 became applicable to those proceedings. Report was submitted by the competent officer to the Government on 11.07.1988 and a Notification was published on 30.07.1988. It is, thus, clear that the Notification under Section 6 was published after the expiry of the period of one year counted from the date of publication of the notice.—*Damodar Lal Sharma & Ors. vs. State of Rajasthan & Ors.,* 1994 (1) WLC 294 (Raj)

—There is delay of about two years in challenging the award and in view of the notification under Sub-section (2) of Section 52 of U.I.T. Act, it cannot be said that the petitioner had no knowledge of the acquisition proceedings. He shall be deemed to have the knowledge of acquisition proceedings.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.,* 1993(1) WLC 536 (Raj)

—When transfer could not taken place, even agreements to sell could not be executed as in all such cases they had to be followed by the execution of sale-deeds. Therefore, also such transfer of lands in relation to which acquisition proceedings had been initiated by issuing notification under Section 52(2) of the U.I.T. Act was not permissible as it was against the provisions of 1976 Act and

agreement to sell will not confer any right on the purchasers.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.*, 1993(1) WLC 536 (Raj.)

—If the land had vested in the State Government free from all encumbrances after the publication of the notification under Sub-section (1) of Section 52 of the U.I.T. Act, by virtue of that section there can be no divesting of the land.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.*, 1993(1) WLC 536 (Raj)

—Even if the conversion charges have been deposited or some constructions have been raised, this cannot be a ground to hold that the State Government can be divested of the land which vested in it under Sub-section (4) of Section 52 of U.I.T. Act.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.*, 1993(1) WLC 536 (Raj)

—In a case where the land has absolutely vested in the State Government free from all encumbrances by virtue of Sub-section (4) of Section 52 of the U.I.T. Act, after publication of the notification under Sub-section (1) of Section 52 of the U.I.T., if the amount of compensation has not been determined within two years of the extension of the Act to this State, the State Government will be divested of the land and possession has to be re-delivered to the owners of the land.—*Sheo Narain vs. State of Rajasthan*, 1993(1) WLC 536 (Raj).

—Such persons, who not come to this Court with clean hands, do not deserve any interference in the equitable jurisdiction of this Court, the exercise of which jurisdiction should be confined to honest, *bona fide* and law abiding citizens.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.*, 1993 (1) WLC 536 (Raj).

12. **भूमि निहित होना**.—राज्य सरकार भूमि निहित होने के रूप में नहीं कही जा सकती—*बिशम्बर दयाल और अन्य बनाम् राजस्थान राज्य,* 1991 (1) WLC 686.

—यदि भूमि यू.आई.टी. अधिनियम की धारा 52 की उप–धारा (1) के अधीन अधिसूचना के प्रकाशन के पश्चात् सभी ऋणभारों से मुक्त होकर राज्य सरकार में निहित थी, तो उस धारा के प्रभाव से भूमि का कोई वंचन नहीं किया जा सकता.—*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

—यदि सोसायटी अपने सदस्यों को प्लाट आवंटित करती है, तो पंचाट के पश्चात् भी प्रार्थीगण निष्पक्ष रूप से और सद्भावना से कार्य करते हुए नहीं कहे जा सकते। प्रार्थीगण के पास सुने जाने का कोई अधिकार नहीं है और इस न्यायालय द्वारा हस्तक्षेप का उनका कोई मामला नहीं है.—*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य;* 1993 (1) WLC 536 (Raj).

—चाहे यदि संपरिवर्तन प्रभार जमा करा दिये गये हों या कुछ निर्माण कर दिया गया हो, अतः यह निर्णीत करने का यह आधार नहीं हो सकता कि राज्य सरकार उस भूमि का वंचन कर सकती है, जिसे यू.आई.टी. अधिनियम की धारा 52 की उप–धारा (4) के अधीन इससे निहित किया गया.—*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

—ऐसे मामले में जहां भूमि यू.आई.टी. अधिनियम की धारा 52 की उप–धारा (1) के अधीन अधिसूचना के प्रकाशन के पश्चात् यू.आई.टी. अधिनियम की धारा 52 की उप–धारा (4) के प्रभाव से सभी ऋणभारों से मुक्त होकर राज्य सरकार में निश्चित रूप से निहित हो, यदि प्रतिकर की राशि इस राज्य में अधिनियम के विस्तार से दो वर्षों के भीतर निर्धारित नहीं की गयी हो, तो राज्य सरकार भूमि वंचित करेगा और भूमि के मालिक को आधिपत्य पुनःपरिदत्त कर दिया जायेगा.—*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

—नगर सुधार अधिनियम की धारा 52 (2) के अधीन अधिसूचना 30.04.1987 को जारी की गयी और राज. राजपत्र दिनांकित 09.07.1987 में प्रकाशित की गयी थी। राजस्थान नगर सुधार संशोधन अधिनियम, 1987 के प्रवृत्त में आने से, भूमि अर्जन अधिनियम, 1894 के प्रावधान उन कार्यवाहियों को लागू होते हैं। सक्षम अधिकारी द्वारा 11.07.1988 को सरकार को रिपोर्ट प्रस्तुत की गयी और अधिसूचना 30.07.1988 को

प्रकाशित की गयी थी। अतः यह स्पष्ट है कि धारा 6 के अधीन अधिसूचना नोटिस के प्रकाशन की तिथि से गिनी गयी एक वर्ष की अवधि की समाप्ति के पश्चात् प्रकाशित की गयी थी.–*दावेदार लाल शर्मा और अन्य बनाम राजस्थान राज्य और अन्य,* 1994 (1) WLC 294 (Raj).

–पंचाट को चुनौती देने में लगभग दो वर्षों का विलम्ब है और यू.आई.टी. अधिनियम की धारा 52 की उप–धारा (2) के अधीन अधिसूचना के अनुसार यह नहीं कहा जा सकता कि प्रार्थी को अर्जन कार्यवाहियों की जानकारी नहीं थी। उसे अर्जन कार्यवाहियों की जानकारी होनी मानी जायेगी.–*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

–जब अन्तरण नहीं हो सका हो : विक्रय का करार भी निष्पादित नहीं किया जा सका हो, तो ऐसे सभी मामलों में उन्हें विक्रय विलेखों के निष्पादन द्वारा अनुसरित किया जायेगा। इसलिए भूमि के ऐसे अन्तरण भी, जिनके संबंध में अर्जन कार्यवाहियां यू.आई.टी. अधिनियम की धारा 52 (2) के अधीन अधिसूचना जारी करते हुए आरम्भ की गयी थी, स्वीकार्य नहीं था, क्योंकि यह 1976 अधिनियम के प्रावधानों के विरुद्ध था और विक्रय का करार क्रेताओं पर कोई अधिकार प्रदत्त नहीं करेगा.–*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

–यदि भूमि यू.आई.टी. अधिनियम की धारा 52 की उप–धारा (1) के अधीन अधिसूचना के प्रकाशन के पश्चात् सभी ऋणभारों से मुक्त होकर राज्य सरकार में निहित थी, तो उस धारा के प्रभाव से भूमि का कोई वंचन नहीं किया जा सकता.–*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

–चाहे यदि संपरिवर्तन प्रभार जमा करा दिये गये हों या कुछ निर्माण कर दिया गया हो, अतः यह निर्णीत करने का यह आधार नहीं हो सकता कि राज्य सरकार उस भूमि का वंचन कर सकती है, जिसे यू.आई.टी. अधिनियम की धारा 52 की उप–धारा (4) के अधीन इसमें निहित किया गया.–*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

–ऐसे मामले में जहां भूमि यू.आई.टी. अधिनियम की धारा 52 की उप–धारा (1) के अधीन अधिसूचना के प्रकाशन के पश्चात् यू.आई.टी. अधिनियम की धारा 52 की उप–धारा (4) के प्रभाव से सभी ऋणभारों से मुक्त होकर राज्य सरकार में निश्चित रूप से निहित हो, यदि प्रतिकर की राशि इस राज्य में अधिनियम के विस्तार से दो वर्षों के भीतर निर्धारित नहीं की गई हो, तो राज्य सरकार भूमि वंचित करेगा और भूमि के मालिक को आधिपत्य पुनःपरिदत्त कर दिया जायेगा.–*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

–ऐसे व्यक्ति जो इस न्यायालय के पास स्वच्छ हाथों से नहीं आते, इस न्यायालय की अधिकारिता में किसी हस्तक्षेप योग्य नहीं होते हैं, जिसकी अधिकारिता का प्रयोग ईमानदार, सद्भावी और विधि मानने वाले नागरिकों तक सीमित होना चाहिए. –*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

* * * * *

[1][**Section 53** Omitted by Rajasthan Act No. 29 of 1987]

---

[1] Omitted Section 53 by Section 3 of Rajasthan Act No. 29 of 1987, published in the Rajasthan Gazette Extraordinary IV (Ka) dated 04.11.1987. (w.e.f. 01.08.1987) prior to amendment it was as followings:—

"53. *Compensation of compulsory acquisition of land.*—(1) Where any land is acquired by the State Government under this Act, the State Government shall pay for such acquisition compensation the amount of which shall be determined in accordance with the provisions of this Section.

(2) Compensation payable under Sub-section (1) shall be deemed to be due as from the date of [absolutely vesting of the land in the State Government under Sub-section (4)] of Section 52 and shall carry simple interest at the rate of six percent per annum from that day up to the date of payment: Provided that no interest shall be payable on any amount of compensation which remains unpaid for any default of the person entitled to receive it or his agent or representative-in-interest or for any of the reasons specified in Sub-section (3) of Section 57.

(3) Where the amount of compensation can be determined by agreement between the State Government and the person to be compensated, it shall be determined in accordance with such agreement.

(4) Where no such agreement can be reached, the State Government shall refer the case to the Collector for determination of the amount of compensation to be paid for such acquisition as also the person or persons to whom such compensation shall be paid.

[1][**Section 54. to 59-B.** Omitted by Rajasthan Act 29 of 1987].

Contd. . . .

(5) Before finally determining the amount of compensation, the Collector shall give an opportunity to every person to be compensated to state his case as to the amount of compensation.

(6) In determining the amount of compensation, the Collector shall be guided by the following principles, namely—

(a) no allowance shall be made on account of the acquisition being compulsory;

(b) the value of the land shall be taken to be the market value of the land on the date on which the notice calling upon the owner to show cause why the land should not be acquired is issued under Sub-section (2) of Section 52 hereinafter referred to as "the date of notice" such market value being determined on the basis of the use of the land on that date;

(c) the special suitability or adaptability of the land for any purpose shall not be taken into account if that purpose is a purpose to which it would be applied only in pursuance of statutory powers, or for which it would be applied only in pursuance of statutory powers, or for which there is not a market apart from the special needs of a particular purchaser or the requirements of any Department of Government or any local or public authority;

(d) Where the value of the land is increased by reason of the use thereof or of any premises thereon in a manner which could be restrained by any Court, or is contrary to law, or is detrimental to the health of the inmates of the premises, or to public health, the amount of that increase shall not be taken into account.

(7) For the purpose of determing the amount of compensation—

(a) the Collector shall have the power to require any person to deliver to him such returns and assessments as he considers necessary;

(b) the Collector shall also have the power to require any person known or believed to be interested in the land to deliver to him a statement containing, as far as may be practicable, the name of every other person having any interest in the land as co-owner, mortgagee, tenant or otherwise, and the nature of such interest, and of the rents and profits, if any, received or receivable on account thereof for three years next preceding the date of the statement.

(8) Every person required to deliver a return, assessment or statement under Sub-section (7) shall be deemed to be legally bound to do so within the meaning of Section 175 and Section 176 of the Indian Penal Code, 1860 (Central Act 45 of 1860).

(9) The Collector may hear expert witnesses if it be necessary to do so in any particular case.

(10) The Collector shall be entitled to enter on and inspect any land which is the subject of proceedings before him.

(11) The Collector shall dispose of every case referred to him under Sub-section (4) for determination of compensation as expenditiously as possible and in any case within such time as may be prescribed. 45 of 1860)

176 of the Indian Penal Code, 1860 (Central Act 45 of 1860) under Sub-section (7) shall be deemed to be legally bound

(12) The Collector shall determine the amount of costs incurred in any case disposed of by him under this section, and by what parties and in what proportions they are to be paid.

(13) In determining the amount of costs under Sub-section (12) the Collector shall also decide what portion, if any, of the costs so determined shall be paid by the State Government.

[1] Omitted by Section 3 of Rajasthan Act No. 29 of 1987, published in the Rajasthan Gazette Extraordinary IV (Ka) dated 04.11.1987, prior to Amendment it was as following:—

"*54. Appeal to the District Judge against decision of the Collector.*—Any party aggrieved by the decision of the Collector determining the amount of compensation may within sixty days from the date of such decision appeal to the Court of the District Judge having jurisdiction.

"*55. Disputes as to apportionment of compensation.*—If any dispute arises as to the apportionment of compensation among persons claiming to be entitled thereto the State Government shall refer such dispute for the decision of the Court of the District Judge having jurisdiction."

"*56. Appeals to the High Court.*—An appeal shall lie to the High Court from the decision of the District Judge under Section 55 and the provisions of the Code of Civil Procedure, 1908 (Central Act V of

Contd. . . .

1908) with respect to appeals from original decrees shall, so far as may be, apply to appeals under this section."

"57 *Payment of compensation or deposit of the same in Court.*—(1) Where the amount of compensation is determined by agreement, the State Government shall pay such amount together with interest thereon to the persons entitled thereto.

(2) Where the amount of compensation is determined by the Collector under the provisions of Section 53 the State Government shall tender payment of the compensation determined together with interest thereon to the persons entitled thereto according to such determination and shall pay to them unless prevented by someone or more of the contingencies mentioned in the next sub-section.

(3) If the persons entitled to compensation according to the decision of the Collector do not consent to received it, or if there be no person competent to alienate the land or if there be any dispute as to the title to receive the compensation, the State Government shall deposit the amount of the compensation, in the Court of the District Judge having jurisdiction:

Provided that any person admitted to be interested may receive such payment under protest as to the sufficiency of the amount of compensation:

Provided further that nothing herein contained shall affect the liability of any person who may receive the whole or any part of any compensation determined under this Act to pay the same to the person lawfully entitled thereto."

"58. *Investment of the amount of compensation deposited in Court.*—Where any amount of compensation has been deposited in Court under Section 57 the Court may either of its own motion or on the application made by or on behalf of any party interested or claiming to be interested in such amount, order the same to be invested in such Government or other approved securities as it may think proper, and may direct the interest or other proceeds of any such investment to be accumulated and paid in such manner as will, in its opinion give the parties interested therein the same benefit therefrom as they might have had from the land in respect whereof such amount has been deposited or as near thereto as may be."

"59. *Reference of disputes as to sufficiency or otherwise of compensation payable by the Trust under other provisions.*—(1) If any question of disputes arises as to the sufficiency of the compensation paid or proposed to be paid under any provision of this Act otherwise than under the foregoing provisions of this Chapter, the matter shall be determined by the District Judge having jurisdiction upon a reference made to him either by the date on which the said person was informed of the decision of the Trust fixing the amount of compensation to be paid to him or of the rejection of his claim to compensation by the Trust:

Provided that the District Judge shall not entertain the application of any claimant who has not applied to the Trust for compensation within three months of the date on which his claim for compensation accrued.

(2) If a reference to the District Judge be not made within the period prescribed by Sub-section (1), the decision of the Trust shall be final".

Omitted Section 59-A by Section 3 of Rajasthan Act No. 29 of 1987, published in the Rajasthan Gazette Extraordinary IV (Ka) dated 04.11.1987, prior to Amendment it was as followings:—

"[59. A. *Provisions of the Rajasthan Land Acquisition Act not to apply to acquisition under this Act.*—(1) Notwithstanding anything contained in the Rajasthan Land Acquisition Act, 1953 (Rajasthan Act, XXIV of 1953), hereinafter referred to as the Acquisition Act, no proceedings shall be taken thereunder for the acquisition of land required for the purpose of improvement or for any other purpose under this Act:

Provided that nothing herein contained shall apply to any proceeding for the acquisition of land for purposes of improvement or for any other purpose under this Act instituted under the Acquisition Act on or after the 02.12.1972 and pending on the date of the commencement of the Rajasthan Urban Improvement (Amendment) Act, 1976, and all such proceedings shall be continued and completed under and in accordance with the Acquisition Act subject to the condition that references to the word "compensation", wherever occuring in the Acquisition Act shall as from 20.04.1972, be construed as references to the word "amount" as if for the word "compensation" the word "amount" were substituted.

59-B. Construction of certain references in the Act.—In the Chapter VII, in Section 51 to 59 both inclusive, and in all other provisions of this Act, references to the word "compensation" wherever occuring shall as from the 20.04.1972, be construed as references to the word "amount" as if for the word "compensation", the word "amount" were substituted".

धारा [54 से 59–ख 1987 का अधिनियम सं. 29 द्वारा विलोपित]

* * * * *

Section 60. Disposal of land by the Trust.—(1) The Trust may—

(a) with the sanction of the State Government, dispose of [1][by way of allotment, regularization or auction] any land acquired by the State Government, and transferred to the Trust without undertaking or carrying on any improvement thereon, or]

(b) Subject to any directions given by the State Government dispose of any such land after undertaking, or carrying on such improvement as it thinks fit,

to such persons, in such manner and subject to such terms and conditions as it considers expedient for securing the improvement of the urban area concerned according to the [2][master plan or the scheme or both].

(2) The power of the Trust with respect to the disposal of land under Sub-section (1) shall be so exercised as to secure, so far as practicable, that persons who are living or carrying on business or other activities on the land shall, if they desire to obtain accommodation on land belonging to the Trust and are willing to comply with any requirements of the Trust as to its improvement and use have an opportunity to obtain thereon accommodation suitable to their reasonable requirements on terms settled with due regard to the price at which any such land has been acquired from them:

Provided that where the Trust proposes to dispose of by sale any land without any improvement having been undertaken or carried out thereon, it shall offer the land in the first instance to the persons from whom it was required, if they desire to purchase it, subject to such requirements as to its improvement and use as the Trust, may think fit to impose.

[3][(3) Nothing in this Act shall be construed as enabling the Trust to dispose of land by way of gift but subject as aforesaid references in this Act to the disposal of land shall be construed as references to the disposal thereof in any manner, whether by way of sale, exchange, mortgage or lease or by the creation of any easement, right or privilege or otherwise.]

[4][(4) All lands which are deemed to have been placed at the disposal of the Trust under Section 90-B of the Rajasthan Land Revenue Act, 1956 (Act, No. 15 of 1956) upon resumption or surrender of tenancy rights and interest of khatedars thereof, as the case may be, shall be available for allotment or regularization preferably to the persons having possession over such land or part thereof, as the case may be, on the basis of allotment made or Patta given to them by the Housing Co-operative Society or on the basis of any other document of transfer of land to them either by tenant or any other person claiming through the tenant, whose tenancy right have been resumed or surrendered, under the said provision, on such terms and conditions and subject to payment to the Trust of such charges or premium or both, as the case may be, and at such rates as may be prescribed by the State Government in this behalf:

Provided that no allotment or regularization of any land be shall be made which has been duly earmarked for public utilities/services such as park, nursery, civil or military aviation, bus stand, transport terminal, railways, public roads, highways, footpath,

---

[1] Inserted by Act No. 21 of 1999.

[2] Substituted for words, "master plan and the scheme." by Section 7 of Rajasthan Act No. 3 of 1963, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 29.03.1963,

[3] Subs. Sub-section (3) of Section 60 by Rajasthan Act No. 11 of 2004.

[4] Inserted New Sub-section (4) & (5) of Section 60 by Rajasthan, Act No. 21 of 1999.

sewage lines, water supply, electricity supply, telephone lines, hospital, school, educational institution, university, creamation ground, grave-yard and for such other purposes as State Government may specify by notification in the Official Gazette.

(5) The charges realised under Sub-section (4) shall be credited to the Consolidated Fund of the State and the fund of the Trust as may be determined by the State Government.]

धारा 60. न्यास द्वारा भूमि का निस्तारण— (1) न्यास—

(क) राज्य सरकार की सहमति से आबंटन, विनियमितीकरण या नीलामी के जरिये राज्य सरकार द्वारा अर्जित कोई भूमि निस्तारित कर सकेगा और उस पर किसी सुधार को किये बिना न्यास को अन्तरित कर सकेगा; या

(ख) राज्य सरकार द्वारा प्रदान किन्हीं निर्देशों के अनुसार, ऐसे सुधार, जिन्हें यह ठीक समझे, करने के पश्चात् ऐसी कोई भूमि निस्तारित कर सकेगा,

ऐसे व्यक्तियों को ऐसे तरीके में और ऐसे निर्बंधनों और शर्तों के अनुसार, जिन्हें यह मास्टर प्लान या योजना या दोनों के अनुसार संबंधित नगरीय क्षेत्र का सुधार सुनिश्चित करने के लिए समीचीन विचारित करे।

(2) उप–धारा (1) के अधीन भूमि के निस्तारण के संबंध में न्यास की शक्ति उन व्यक्तियों, जो भूमि पर निवास कर रहे हैं या कारोबार या अन्य गतिविधियां कर रहे हैं, की सुरक्षा यथाशक्या व्यवहारिक हों, के संबंध में ऐसे प्रयुक्त की जायेगी, यदि वे न्यास से संबधित भूमि पर निवास प्राप्त करने की इच्छा करें और इसके सुधार और प्रयोग के संबंध में न्यास की किन्हीं अपेक्षाओं की अनुपालना करने की इच्छा करते हैं, उस मूल्य, जिस पर किसी ऐसी भूमि को उनसे अर्जित किया गया, के संबंध में की गयी शर्तों पर उनकी युक्तियुक्त अपेक्षाओं के लिए उस पर उपयुक्त आवास प्राप्त करने का अवसर होगा:

परन्तु जहां न्यास उस पर कोई सुधार किये बिना विक्रय द्वारा किसी भूमि का निस्तारण करने का प्रस्ताव करता है, वहां यह पहले उन व्यक्तियों, जिनसे इसकी अपेक्षा की गयी, यदि वे इसे क्रय करने की इच्छा करे, इसके सुधार और प्रयोग के संबंध में ऐसी अपेक्षाओं के अनुसार, जिन्हें न्यास अधिरोपित करना ठीक समझे, की भूमि का प्रस्ताव देगा।

(3) इस अधिनियम की किसी भी बात का यह अर्थ नहीं लगाया जायेगा कि वह न्यास को उपहार के रूप में भूमि का व्ययन करने के लिए समर्थ बनाती है किन्तु यथापूर्वोक्त के अध्यधीन रहते हुए इस अधिनियम में भूमि के व्ययन के प्रति निर्देशों का अर्थ, किसी भी रीति से, चाहे विक्रय, विनिमय, बंधन या पट्टे के रूप में या उसमें किसी सुखाचार, अधिकार या विशेषाधिकार के सृजन द्वारा या अन्यथा उसके व्ययन के प्रति निर्देशों के रूप में लगाया जायेगा।

(4) सभी भूमियां, जिन्हें राजस्थान भू–राजस्व अधिनियम, 1956 (1956 का अधि सं. 15) की धारा 90–ख के अधीन प्रत्यादान पर या काश्तकारी अधिकारों के प्रत्याहरण पर या उसकी खातेदारी के हित पर यथास्थिति, न्यास के निस्तारण पर रखा हुआ माना जाता है, हाउसिंग सहकारी सोसायटी द्वारा उन्हें दिये गये पट्टे या किये गये आबंटन के आधार पर या किरायेदार द्वारा या किरायेदार के जरिये किसी अन्य व्यक्ति द्वारा उन्हें भूमि के अन्तरण के किसी अन्य दस्तावेज के आधार पर, जिनके काश्तकारी अधिकार प्रत्यादान या प्रत्याहरित किये गये, उक्त प्रावधान के अधीन, ऐसे निर्बंधनों और शर्तों पर और न्यास को ऐसे प्रभारों या प्रीमियम या दोनों, यथास्थिति, के भुगतान के अनुसार और ऐसी दरों पर जिन्हें इस निमित्त राज्य सरकार द्वारा विहित किया जाय, ऐसी भूमि या उसके भाग, यथास्थिति, पर आधिपत्य रखने वाले व्यक्तियों को प्राथमिकता से आबंटन या विनियमितिकरण के लिए उपलब्ध होगी :

परन्तु किसी भूमि का कोई भी आबंटन या विनियमितिकरण नहीं किया जायेगा, जिसे सार्वजनिक सुविधाओं/सेवाओं, जैसे बगीचे, नर्सरी, सिविल या मिलिट्री विमानन, बस स्टैण्ड,

ट्रांसपोर्ट टर्मिनल, रेलमार्ग, सार्वजनिक राड़के, राजमार्ग, फुटपाथ, सीवेज लाइनें, जल आपूर्ति विद्युत आपूर्ति, टेलीफोन लाइनें, अस्पताल, विद्यालय, शैक्षणिक संस्थान, विश्वविद्यालय, श्मशान भूमि, ग्रेव यार्ड के लिए और ऐसे अन्य प्रयोजनों के लिए सम्यक रूप से चिन्हित किया गया, जिन्हें राज्य सरकार राजपत्र में अधिसूचना द्वारा विनिर्दिष्ट करें।

(5) उप-धारा (4) के अधीन वसूल किये गये प्रभारों को राज्य की समेकित निधि और न्यास की निधि में क्रेडिट किया जायगा, जिसे राज्य सरकार द्वारा निर्धारित किया जाय।

Comments

1. Acquisition Proceedings. (अर्जन कार्यवाहियां) 78
2. Cancellation of allotment of plot. (प्लॉट का आवंटन रद्द करना) 78
3. Regularisation and conversion of land when once ordered. (भूमि का विनियमितीकरण और संपरिवर्तन, जब एक बार आदेश किया जाये) 78

1. Acquisition Proceedings.—Conversion charges in respect of land deposited and accepted without demur. No justification after accepting regularisation charges not to consider application for regularisation.

Held, once regularisation charges accepted in pursuance of the compromise arrived at between the parties, respondents are bound to regularise the land in accordance with law and rules—Directed to regularise the land within 8 weeks.—*Akha Ram & Anr. vs. State of Rajasthan,* 2001 (4) RLW 292 (Raj) = 2002 (5) WLC 663 (Raj) = 2001 (2) RLR 470 (Raj).

1. अर्जन कार्यवाहियां.—भूमि के संबंध में संपरिवर्तन प्रभार जमा कराये गये और आपत्ति के बिना स्वीकृत किये गये। विनियमितीकरण प्रभार स्वीकृत करने के पश्चात् विनियमितीकरण के लिए आवेदन विचारित नहीं करने का कोई औचित्य नहीं।

निर्णीत किया, यदि एक बार पक्षकारों के मध्य किये गये समझौते की अनुपालना में विनियमितीकरण प्रभार स्वीकृत किये जायें, तो विधि और नियमों की अनुपालना में भूमि को विनियमित करने के लिए प्रत्यर्थीगण बाध्य हैं– 8 सप्ताह के भीतर भूमि विनियमित करने के लिए निर्देशित–*आखा राम और अन्य बनाम् राजस्थान राज्य,* 2001 (4) RLW 292 (Raj) = 2002 (5) WLC 663 (Raj) = 2001 (2) RLR 470 (Raj).

2. Cancellation of allotment of plot.—Plot allotted to Ex-serviceman on recommendation of Government to Development Authority. Particulars regarding rate of land, handing over possession, etc. was also given. Allottee kept pressing for allotment. However allotment was cancelled by Development Authority without stating any reasons. Persons lower in priority list allotted plot. Order cancelling allotment is illegal in favour of allottee. Government saddled with costs of Rs. 5,000/-.—*Major Suraj Bhan Singh Jodha vs. State of Rajasthan & Anr.,* AIR 1999 Raj 35.

2. प्लॉट का आवंटन रद्द करना.—सरकारी विकास प्राधिकारण की अनुशंसा पर भूतपूर्व – सैनिक को प्लॉट आवंटित किया गया। भूमि की दर, आधिपत्य सौपने इत्यादि से संबंधित विवरण भी दिया गया था। आवंटिती ने आवंटन के लिए दबाव बनाये रखा। हालांकि किन्हीं कारणों को वर्णित किये बिना विकास प्राधिकरण द्वारा आवंटन रद्द कर दिया गया। प्राथमिकता सूची में नीचे व्यक्तियों को प्लॉट आवंटित किया गया। आवंटन रद्द करने का आदेश आवंटिती के पक्ष में अविधिक है। सरकार पर रु. 5,000/– की कोष्ट का भार दिया गया–*मेजर सूरज भान सिहं जोधा बनाम् राजस्थान राज्य और अन्य,* AIR 1999 Raj 35.

3. Regularisation and conversion of land when once ordered.—Once the regularisation charges deposited by the petitioner have been accepted by

respondent (UIT/State Government) in pursuance of compromise arrived at between parties, there is no justification for the respondents in not passing necessary orders regularising land of the petitioner. Directions given to regularise the land by passing necessary orders.—*Akha Ram & Anr. vs. State & Ors.*, 2001 (2) RLR (Raj) 470 = 2001 (4) RLW 292 (Raj) = 2002 (5) WLC 663 CRP (Raj).

3. **भूमि का विनियमितीकरण और संपरिवर्तन, जब एक बार आदेश किया जाये.**—एक बार प्रार्थी द्वारा निक्षेपित विनियमितीकरण प्रभार पक्षकारों के म किये गये समझोते की अनुपालना में प्रत्यर्थी (नगर सुधार न्यास/राज्य सरकार) द्वारा स्वीकृत किये गये हो, तो प्रार्थी की भूमि विनियमित करने के आवश्यक आदेश पारित नहीं करने में प्रत्यर्थियों के लिए कोई औचित्य नहीं है। आवश्यक आदेश पारित करते हुए भूमि विनियमित करने के निर्देश दिये गये—*अक्खा राम और अन्य बनाम् राज्य और अन्य,* 2001 (2) RLR 470 (Raj) = 2001 (4) RLW 292 (Raj) = 2002 (5) WLC 663 CRP (Raj).

* * * * *

[1]**[Section 60-A. Transitory provisions for pending matters relating to acquisition of land.**—(1) Notwithstanding anything otherwise contained in Sub-section (1) of Section 52, where, in any matter relating to the acquisition of land pending on the date of commencement of the Rajasthan Urban Improvement (Amendment) Act, 1987 (Act No. 29 of 1987) (hereinafter in this section referred to as the date of Commencement), an action, thing or order has been taken, done or made under and in accordance with the provisions of this Act as it stood before the date of commencement, such action, thing or order shall not be re-opened or reviewed or be liable to be challenged on the ground that such action, thing or order was at variance with that provided in the Land Acquisition Act, 1894 (Central Act 1 of 1894) (hereinafter in this section referred to as the Land Acquisition Act) subject, however, that any further proceeding, action or order in such matter conducted, taken or made on or after the date of commencement shall, subject to the other provisions of this section, be made under and in accordance with the Land Acquisition Act.

(2) The amount of compensation or interest or that payable for any other reason shall, in a matter pending on the date of commencement, be payable under and in accordance with the provisions of the Land Acquisition Act and the money paid prior to the date of commencement shall be deducted from or adjusted against the said amount.

(3) Where in a matter pending on the date of commencement, a notice under Sub-section (2) of Section 52 or a notice under Sub-section (1) thereof has been issued or, as the case may be, published, such notice shall be deemed to be the notification or declaration published or made respectively under Sub-section (1) of Section 4 or, as the case may be, under Sub-section (1) of Section 6 of the Land Acquisition Act and the declaration or award in such a matter shall be made respectively within a period of one year or, as the case may be, two years from the date of commencement.

(4) Where any land has, prior to the date of commencement, vested in the State Government or its possession has been taken in accordance with the provisions of this Act as it stood before the date of commencement, such vesting or possession of land shall not be liable to be challenged on the ground that no amount of compensation was tendered and paid in accordance with Sub-section (3-A) of Section 17 of the Land Acquisition Act subject, however, the such amount shall be tendered and paid within a period of six months from the date of commencement.

[1] Inserted New Section 60-A by Rajasthan Act No. 29 of 1987, (w.e.f. 01.08.1987).

(5) In determining the amount of compensation to be awarded in a matter pending on the date of commencement, the market value of the land of the date of which the notice was published in the Official Gazette under Clause (b) of Sub-section (6) of Section 53, as it stood before the date of commencement, shall be taken into consideration.

(6) An appeal filed under Section 54 or Section 56 or a dispute referred under Section 55 or Section 59 and pending on the date of commencement shall be decided having regard to the provisions of the Land Acquisition Act.

धारा 60-क. भूमि के अर्जन से संबंधित लंबित मामलों के लिए अल्पकालिक प्रावधान– (1) धारा 52 की उप-धारा (1) में किसी भी बात के अन्यथा अन्तर्विष्ट होते हुए भी, जहां, राजस्थान नगर सुधार (संशोधन) अधिनियम, 1987 (1987 का अधि. सं. 29) के आरम्भ होने की तिथि पर (एतस्मिन् पश्चात् इस धारा में आरंभ की तिथि के रूप में निर्दिष्ट किया जायेगा) लंबित भूमि के अर्जन से संबंधित किसी मामले में, एक कार्यवाही, कार्य या आदेश इस अधिनियम के प्रावधानों के अधीन और उसकी अनुपालना में ऐसे लिया किया या दिया गया हो, मानो यह आरम्भ की तिथि से पहले इसी प्रकार हो, तो ऐसी कार्यवाही, कार्य या आदेश को इस आधार पर पुनः खोला या पुनर्विलोकित या चुनौती नहीं दी जायगी, कि ऐसी कार्यवाही, कार्य या आदेश भूमि अर्जन अधिनियम, 1894 (1894 का केन्द्रीय अधि. सं. 1) में उपबंधित से भिन्न या (एतस्मिन् पश्चात् इस धारा में भूमि अर्जन अधिनियम कहा जायगा) हालांकि आरम्भ की तिथि के पश्चात् या पर ऐसे तरीके में की गयी कोई अन्य कार्यवाही, कार्य या आदेश इस धारा के अन्य प्रावधानों के अनुसार भूमि अर्जन अधिनियम के अधीन और उसकी अनुपालना में किया जायगा।

(2) किसी भी अन्य कारण के लिए देय प्रतिकर या ब्याज की राशि आरम्भ की तिथि पर लंबित मामले में भूमि अर्जन अधिनियम के प्रावधानों के अधीन और उसकी अनुपालना में देय होगी और आरम्भ की तिथि से पूर्व भुगतान किया गया धन उक्त राशि से कटौती किया जायगा या उस राशि के विरुद्ध समायोजित किया जायगा।

(3) जहां आरम्भ की तिथि पर लंबित मामले में, धारा 52 की उप-धारा (2) के अधीन नोटिस या उसकी उप-धारा (1) के अधीन नोटिस जारी या, यथास्थिति, प्रकाशित किया गया हो, वहां ऐसा नोटिस क्रमशः भूमि अर्जन अधिनियम की धारा 4 की उप-धारा (1) या यथास्थिति धारा 6 की उप-धारा (1) के अधीन प्रकाशित या जारी की गयी अधिसूचना या घोषणा के रूप में माना जायेगा और ऐसे मामले में घोषणा या पंचाट क्रमशः आरम्भ की तिथि से एक वर्ष या यथास्थिति, दो वर्ष की अवधि के भीतर किया जायगा।

(4) जहां किसी भूमि को आरम्भ की तिथि से पूर्व राज्य सरकार में निहित किया गया हो या इसका आधिपत्य इस अधिनियम के प्रावधानों की अनुपालना में ऐसे लिया गया हो, मानो यह आरम्भ की तिथि से पूर्व होता, वहां भूमि का ऐसा निहित होना या आधिपत्य को इस आधार पर चुनौतीग्रस्त नहीं किया जायगा कि प्रतिकर की कोई राशि भूमि अर्जन अधिनियम की धारा 17 की उप-धारा (3-क) की अनुपालना में प्रदान या भुगतान नहीं की गयी, हालांकि ऐसी राशि आरम्भ की तिथि से छः माह की अवधि के भीतर प्रदान और भुगतान की जायगी।

(5) आरम्भ की तिथि पर लंबित मामले में प्रदान किये जाने वाले प्रतिकर की राशि निर्धारित करने में, उस तिथि, जिसका नोटिस धारा 53 की उप-धारा (6) के खण्ड (ख) के अधीन राज-पत्र में प्रकाशित किया गया, मानों यह आरम्भ की तिथि से पहले होता पर भूमि का बाजार मूल्य विचारित किया जायगा।

(6) धारा 54 या धारा 56 के अधीन फाईल की गयी अपील या धारा 55 या धारा 59 के अधीन निर्दिष्ट और आरम्भ की तिथि पर लंबित विवाद भूमि अर्जन अधिनियम के प्रावधानों को ध्यान में रखते हुए विनिश्चित किये जायेगे।

✍ *Comments*

—Scuh persons, who do not come to this Court with clean hands, do not deserve any interference in the equitable jurisdiction of this Court, the exercise of which jurisdiction should be confined to honest, *bonafide* and law abiding citizens.—*Sheo Narain & Ors. vs. State of Rajasthan & Ors.*, 1993(1) WLC 536 (Raj.)

✍ *टिप्पणी*

–ऐसे व्यक्ति जो इस न्यायालय के पास स्वच्छ हाथों से नहीं आते, इस न्यायालय की अधिकारिता में किसी हस्तक्षेप योग्य नहीं होते हैं, जिसकी अधिकारिता का प्रयोग ईमानदार, सद्भावी और विधि मानने वाले नागरिकों तक सीमित होना चाहिए।–*शिव नारायण और अन्य बनाम् राजस्थान राज्य और अन्य,* 1993 (1) WLC 536 (Raj).

* * * * *

Chapter VIII
Finance

Section 61. Improvement Fund.—(1) A fund to be called the "Improvement Fund", of the place where the principal office of a Trust is situated shall be constituted for each Trust as soon as it is formed.

(2) There shall be created to this Fund.—

(i) such sums as may be placed by the State Government at the disposal of the Trust, from time to time, either by way of loan or as subside;

(ii) such contribution from the Municipal Board as may, from time to time, be ordered by the State Government to be made, after considering the relief or addition to the resources of such Board accruing or likely to accrue from the schemes undertaken by the Trust;

(iii) the rents, profits and sale proceeds of all lands, buildings, and other property vested or vesting in, or acquired by the Trust under this Act;

(iv) sums borrowed by the Trust with the previous sanction of the State Government subject to the prescribed conditions, for any of the purposes of the Trust; and

(v) all fees and charges payable to or received by the Trust under this Act.

अध्याय–8
वित्त

धारा 61. सुधार निधि–(1) किसी न्यास का गठन होते ही प्रत्येक न्यास के लिए निधि का गठन किया जायगा, जिसे उस स्थान जहां न्यास का प्रधान कार्यालय स्थित है कि "सुधार निधि" कहा जायेगा।

(2) इस निधि में निम्नलिखित क्रेडिट किया जायेगा–

(i) ऐसी राशियां जिन्हें न्यास के निस्तारण पर राज्य सरकार द्वारा समय–समय पर या तो ऋण के जरिये या सहायिकी के जरिये रखा जाये,

(ii) म्युनिसिपल मण्डल से ऐसा अंशदान, जिन्हें न्यास द्वारा प्रारम्भ की गयी योजनाओं से उपार्जित या उपार्जित होने वाले संभावित ऐसे मण्डल के साधनों के राहत या परिवर्धन को विचारित करने के पश्चात् किये जाने हेतु राज्य सरकार द्वारा समय–समय पर आदेश दिया जाये,

(iii) इस अधिनियम के अधीन न्यास में निहित या न्यास द्वारा अर्जित सभी भूमियां, भवनों और अन्य सम्पति के किराये, लाभ और विक्रय आगम,

(iv) न्यास के प्रयोजनों में से किसी के लिए विहित शर्तों के अनुसार राज्य सरकार की पूर्व संस्वीकृति से न्यास द्वारा उधार दी गयी राशियां,

(v) इस अधिनियम के अधीन न्यास को देय या न्यास द्वारा प्राप्त सभी फीसें और प्रभार।

*****

Section 62. Power of Trust to levy betterment charges.—(1) Where as a consequence of any scheme having been executed by the Trust in any area, the value of any property in that area, in the opinion of the Trust, has increased or will increase, the Trust shall, with the sanction of the State Government, be entitled to levy upon the owner of the property or any person having interest therein a betterment charge in respect of the increase in the market value of the property resulting from the execution of the scheme.

(2) Such betterment charge shall be an amount equal to one-forth of the amount by which the market value of the property on the completion of the execution of the scheme, estimated as if the property were clear of buildings, exceeds the market value of the property prior to such execution estimated in like manner.

धारा 62. सुधार प्रभार उदग्रहित करने की न्यास की शक्ति–(1) जहाँ किसी क्षेत्र में न्यास द्वारा किसी योजना के निष्पादित किये जाने के परिणामस्वरूप, उस क्षेत्र में किसी सम्पति का मूल्य न्यास की राय में बढ़ गया या बढ़ेगा, वहां न्यास राज्य सरकार की संस्वीकृति से सम्पति के मालिक या उसमें हित रखने वाले किसी व्यक्ति पर योजना के निष्पादन से परिणामित सम्पति के बाजार मूल्य में वृद्धि के संबंध में सुधार प्रभार उदग्रहित करने का हकदार होगा।

(2) ऐसा सुधार प्रभार उस राशि, जिसके द्वारा अनुमानित योजना के निष्पादन के पूर्ण होने पर सम्पति का बाजार मूल्य, मानों सम्पति पर भवन नहीं थे, ऐसे तरीके में अनुमानित ऐसे निष्पादन से पूर्व सम्पति के बाजार मूल्य से अधिक हो, के एक–चौथाई के बराबर राशि होगा।

*****

Section 63. Assessment of betterment charge.—(1) Where it appears to the Trust that any particular scheme is sufficiently advanced to enable the amount of the betterment charge to be determined, the Trust may, by an order made in this behalf, declare that, for the purpose of determining the betterment charge the execution of the scheme shall be deemed to have been completed and shall thereupon give notice in writing to the owner of the property or any person having an interest therein that the Trust proposes to assess the amount of the betterment charge in respect of the property under Section 62.

(2) The Trust shall then assess the amount of the betterment charge payable by the person concerned after giving such person an opportunity to be heard and such person shall, within three months from the date of receipt of the notice in writing of such assessment from the Trust, inform the Trust by a declaration in writing that he accepts the assessment or dissents from it.

(3) When the assessment proposed by the Trust is accepted by the person concerned within the period specified in Sub-section (2), such assessment shall be final.

(4) If the person concerned dissents from the assessment or fails to give the Trust the information required by Sub-section (2) within the period specified therein, the matter shall be determined by arbitrators in the manner provided in Section 64.

धारा 63. सुधार प्रभार का निर्धारण–(1) जहां न्यास को यह प्रतीत होता हो कि कोई विशेष योजना निर्धारित किये जाने वाले सुधार प्रभार की राशि के अवधारित किये जाने से पर्याप्त रूप से आगे निकल गयी है, वहां न्यास इस निर्मित किये गये आदेश द्वारा घोषणा कर सकेगा कि सुधार प्रभार निर्धारित करने के प्रयोजन के लिए, योजना का निष्पादन पूर्ण किया हुआ माना जायगा और उस पर सम्पति के मालिक या उसमें हित रखने वाले किसी व्यक्ति को लिखित में नोटिस देगा, कि न्यास धारा 62 के अधीन सम्पति के संबंध में सुधार प्रभार की राशि निर्धारित करने का प्रस्ताव करता है।

(2) न्यास तब ऐसे व्यक्ति को सुनवाई का अवसर देने के पश्चात् संबंधित व्यक्ति द्वारा देय सुधार प्रभार की राशि निर्धारित करेगा और ऐसा व्यक्ति, न्यास से ऐसे निर्धारण की लिखित में नोटिस की प्राप्ति की तिथि से तीन माह के भीतर, लिखित में घोषणा द्वारा न्यास को सूचित करेगा कि वह निर्धारण स्वीकार करता है या इससे असहमत है।

(3) जब न्यास द्वारा प्रस्तावित निर्धारण उप–धारा (2) में विनिर्दिष्ट अवधि के भीतर संबंधित व्यक्ति द्वारा स्वीकृत किया जाता है, तो ऐसा निर्धारण अन्तिम होगा।

(4) यदि संबंधित व्यक्ति निर्धारण से असहमत होता है या न्यास को उसमें विनिर्दिष्ट अवधि के भीतर उप–धारा (2) द्वारा अपेक्षित सूचना देने में असफल होता है, तो मामले को धारा 64 में उपबंधित तरीके में माध्यस्थों द्वारा निर्धारित किया जायगा।

* * * * *

Section 64. Settlement of betterment charge by arbitrators.—(1) For the determination of the matter referred to in Sub-section (4) of Section 63, the State Government shall appoint three arbitrators of whom one at least shall have special knowledge of the valuation of land.

(2) Arbitrator shall follow such procedure as may be prescribed.

(3) In the event of any difference of opinion among the arbitrators, the decision of the majority shall prevail and that decision shall be the award of the arbitrators.

(4) If any arbitrator dies, resigns, or is removed under Sub-section (5) or refuses or neglects, in the opinion of the State Government to perform his duties or becomes incapable of performing the same, then the State Government shall forthwith appoint another fit person to take the place of such arbitrator.

(5) If the State Government is satisfied after such inquiry as it thinks fit.—

(a) that an arbitrator has misconducted himself, the State Government may remove him from his office; or

(b) that the award of the arbitrator has been improperly procured or that any arbitrator has misconducted himself in connection with such award, the State Government may set aside the award.

(6) An award which has not been set aside by the State Government under Clause (b) of Sub-section (5) shall be final and shall not be questioned in any Court.

(7) The provisions of the Arbitration Act, 1940 (Central Act 10 of 1940), shall not apply to the arbitration under this section.

धारा 64. माध्यस्थों द्वारा सुधार प्रभार तय करना–(1) धारा 63 की उप–धारा (4) में निर्दिष्ट मामले के निर्धारण के लिए, राज्य सरकार तीन माध्यस्थों को नियुक्त करेगी, जिसमें से न्यूनतम एक के पास भूमि के मूल्यांकन की विशेष जानकारी होगी।

(2) माध्यस्थ ऐसी प्रक्रिया का अनुसारण करेंगे, जिसे विहित किया जाये।

(3) माध्यस्थों के मध्य किसी मतभेद की दशा में, बहुमतता का विनिश्चय मान्य होगा और विनिश्चय माध्यस्थों का पंचाट होगा।

(4) यदि कोई मध्यस्थ मर जाता है, इस्तीफा दे देता है या उप–धारा (5) के अधीन हटा दिया जाता है या अपने कर्तव्यों का निवर्हन करने से, राज्य सरकार की राय में मना करता है या उपेक्षा करता है या उसे निवर्हित करने में असमर्थ हो जाता हैं, तो राज्य सरकार ऐसे माध्यस्थ का कार्य करने के लिए दूसरे योग्य व्यक्ति को तुरन्त नियुक्त करेगी।

(5) यदि राज्य सरकार ऐसी जांच के पश्चात् जिसे यह ठीक समझे, सन्तुष्ट हो–

(क) कि माध्यस्थ ने स्वंय अपचार किया, राज्य सरकार उसे उसके पद से हटा सकेगी या,

(ख) कि माध्यस्थ का पंचाट अनुपयुक्त रूप से किया गया या कि किसी माध्यस्थ ने ऐसे पंचाट के संबंध में स्वयं अपचार किया, तो राज्य सरकार पंचाट अपास्त कर सकेगी।

(6) एक पचांट जिसे उप–धारा (5) के खण्ड (ख) के अधीन राज्य सरकार द्वारा अपास्त नहीं किया गया, अंतिम होगा और किसी न्यायालय में प्रश्नगत नहीं किया जायगा।

(7) माध्यस्थम, अधिनियम, 1940 (1940 का केन्द्रीय अधि सं. 10) के प्रावधान इस धारा के अधीन माध्यस्थ को लागू नहीं होंगे।

*****

Section 65. Payment of betterment charge.—(1) The betterment charge levied under this Act shall be payable in such number of instalments and each instalment shall be payable at such time and in such manner as may be fixed by regulations made in this behalf.

(2) Any arrear of betterment charge shall be recoverable in the manner laid down in the Municipal law for the time being in force for the recovery of municipal claims.

धारा 65. सुधार प्रभारों का भुगतान–(1) इस अधिनियम के अधीन उदग्रहित सुधार प्रभार इतनी किश्तों में देय होगा और प्रत्येक किश्त ऐसे समय पर और ऐसे तरीके में देय होगी, जिसे इस निमित्त बनाये गये विनियमनों द्वारा नियत किया जाये।

(2) सुधार प्रभारों का कोई भी बकाया म्युनिसिपल सीमाओं की वसूली के लिए तत्समय प्रवृत म्युनिसिपल विधि में प्रतिपादित तरीके में वसूल करने योग्य होगा।

*****

Section 66. Custody, investment and application of Trust Fund.—(1) All the moneys of the Trust shall be kept in a Government treasury or sub-treasury or a bank to which the Government treasury business has been made over.

(2) Nothing in the foregoing sub-section shall be deemed to preclude a Trust from investing, with the previous sanction of the State Government, any such moneys which are not required for immediate expenditure, in any of the securities described in Section 20 of the Indian Trusts Act, 1882 (Central Act 2 of 1882) or placing them in fixed deposit with a bank approved by the State Government.

(3) The Trust Fund shall be applied towards meeting the expenses incurred by the Trust in the carrying out of schemes framed and sanctioned under this Act, and in the administration of the other provisions of this Act and for no other purpose.

धारा 66. न्यास निधि की अभिरक्षा, निवेश और उपयोजन–(1) न्यास का सभी धन सरकारी कोषागार या उप–कोषागार या बैंक में रखा जायेगा, जिसे सरकारी कोषागार कारोबार सौंपा गया।

(2) पूर्ववर्ती उप–धारा में कोई भी बात भारतीय न्यास अधिनियम, 1882 (1882 का केन्द्रीय अधिनियम सं. 2) की धारा 20 में वर्णित प्रतिभूतियों में से किसी में राज्य सरकार की पूर्व संस्वीकृति से कोई ऐसा धन, जो तुरन्त व्यय करने के लिए अपेक्षित नहीं है,निवेशित करने से या राज्य सरकार द्वारा अनुमोदित बैंक के साथ नियम निक्षेप में उन्हें रखते हुए न्यास को निवारित करते हुए नहीं मानी जायगी।

(3) न्यास निधि इस अधिनियम के अधीन बनायी गयी और संस्वीकृति योजनाएं कार्यान्वित करने में और इस अधिनियम के अन्य प्रावधानों के प्रशासन में न्यास द्वारा उपगत व्यय करने के लिए प्रयुक्त की जायेगी, किसी अन्य प्रयोजन के लिए नहीं।

*****

[1][**Section 66-A. Power of the Trust to borrow.**—The Trust may, with the previous approval of the State Government, borrow any money for carrying out the purposes of this Act or for servicing any loan obtained by it, at such rates and on such conditions as the State Government may determine at the time money is borrowed].

धारा 66–क. न्यास की उधार लेने की शक्ति.–न्यास इस अधिनियम के प्रयोजनों को कार्यान्वित करने के लिए या उसके द्वारा अभिप्राप्त किसी भी ऋण के शोधन के लिए, राज्य सरकार के पूर्व अनुमोदन से ऐसी दरों पर और ऐसी शर्तों पर, जो राज्य सरकार धन उधार लेने के समय अवधारित करे, कोई भी धन उधार ले सकेगा।

[1] Inserted New Section 66-A by Rajasthan Act No. 11 of 2004.

Section 67. Budget of the Trust.—The Trust shall prepare in such form and at such time every year as may be prescribed a budget in respect of the financial year next ensuing, showing the estimated receipts and expenditure of the Trust and shall forward to the State Government such number of copies thereof as may be prescribed.

धारा 67. न्यास का बजट– न्यास ऐसे प्ररूप में और ऐसे समय पर प्रत्येक वर्ष, जिसे विहित किया जाय, आने वाले अगले वितीय वर्ष के संबंध में बजट तैयार करेगा, जिसमें न्यास की अनुमानित प्राप्तियों और व्यय को दर्शाया जायेगा और राज्य सरकार को उसकी इतनी संख्या में प्रतियां भेजेगा, जिसे विहित किया जाये।

* * * * *

Section 68. Accounts and Audit.—(1) The Trust shall maintain proper accounts and other relevant records and prepare an annual statement of accounts including the balance sheet in such form as the State Government may prescribe.

(2) The accounts of the Trust shall be subject to audit annually by the Examiner of Local Fund Audit and the provisions of the Rajasthan Local Fund Audit Act, 1954 (Rajasthan Act 38 of 1954) shall apply.

धारा 68. लेखे और अंकेक्षण–(1) न्यास उपयुक्त लेखे और अन्य संबंधित अभिलेख रखेगा और ऐसे प्ररूप में, जिसे राज्य सरकार विहित करे, चिट्ठे सहित लेखों के वार्षिक विवरण तैयार करेगा।

(2) न्यास के लेखे स्थानीय निधि अंकेक्षण के जांचकर्त्ता द्वारा वार्षिकी अंकेक्षण किये जायेंगे और राजस्थान स्थानीय निधि अंकेक्षण अधिनियम, 1954 (1954 का राज. अधि. सं. 38) के प्रावधान लागू होंगे।

* * * * *

Section 69. Annual Report.—The Trust shall prepare for every year a report of its activities during that year and submit the report to the State Government in such form and on or before such date as may be prescribed.

धारा 69. वार्षिक रिपोर्ट– न्यास प्रत्येक वर्ष उस वर्ष के दौरान इसकी गतिविधियों की रिपोर्ट तैयार करेगा और राज्य सरकार को ऐसे प्ररूप में और ऐसी तिथि पर या उससे पहले, जिसे विहित किया जाये, रिपोर्ट प्रस्तुत करेगा।

* * * * *

Section 70. Pension and Provident Funds.—(1) The Trust shall constitute for the benefit of its officers and other employees, in such, manner and subject to such conditions as may be prescribed, such pension and provident funds as it may deem fit.

(2) Where any such pension or provident fund has been constituted, the State Government may declare that the provisions of the Provident Funds Act, 1925 (Central Act 19 of 1925) shall apply to such fund as if it were a Government Provident Fund.

धारा 70. पेंशन और भविष्य निधि–(1) न्यास अपने अधिकारियों और अन्य कर्मचारियों के हित के लिए ऐसे तरीके में और ऐसी शर्तों के अनुसार, जिसे विहित किया जाये, ऐसी पेंशन और भविष्य निधि, जिसे यह ठीक समझे, गठित करेगा।

(2) जहां कोई ऐसी पेंशन या भविष्य निधि को गठित किया गया हो, वहां राज्य सरकार घोषणा कर सकेगी कि भविष्य निधि अधिनियम, 1925 (1925 का केन्द्रीय अधि सं. 19) के प्रावधान ऐसी निधि को ऐसे लागू होंगे, मानों यदि यह सरकारी भविष्य निधि होता।

* * * * *

Section 71. Failure to repay loans or other dues.—If the Trust fails to repay any loan or any interest or costs in respect thereof, according to the conditions of the loan, the State Government will attach the rents and other income of the Trust and apply the same in satisfaction of such loan and other dues.

धारा 71. ऋणों या अन्य देयों के पुनर्भुगतान में असफलता– यदि न्यास किसी ऋण या उसके सबंध में किसी ब्याज या व्यय पुनर्भुगतान करने में असफल होता है, तो ऋण की शर्त के अनुसार, राज्य सरकार न्यास के किराये और अन्य आय को कुर्क कर लेगी और ऐसे ऋण तथा अन्य देयों की संतुष्टि में उन्हें प्रयुक्त करेगी।

* * * * *

Chapter IX

General provisions as to improvement

[1][**Section 72. Restriction on improvement in urban areas.**—(1) In an urban area, no improvement shall be undertaken or carried out by any person or department of the Government unless—

(i) it is in accordance with the master plan where it is in operation: or

(ii) it is in accordance with the scheme sanctioned and notified under Section 38; or

(iii) where niether any master plan nor any scheme is in force, it is according to the general approval of the Trust.

and unless permission for undertaking or carrying out such improvement has been obtained in writing under the provisions of Section 73.

(2) No person or department of Government shall use or permit to be used any land or building in any urban area otherwise than in conformity with the master plan where it is in operation or with the scheme sanctioned and notified under Section 38 or with the general approval of the Trust, and unless the permission of the Trust for such use has been obtained under Section 73:

Provided that subject to the provisions of Section 73-B, it shall be lawful for any person or department to continue to use, upon such terms and conditions, as may be prescribed by regulations made in this behalf, any land or building for the purpose and to the extent for and to which, it is being used upon the date on which such plan or scheme comes into force or as the case may be, the area is declared as an urban area under this Act.].

अध्याय–9

सुधार के संबंध में सामान्य प्रावधान

धारा 72. नगरीय क्षेत्रों में सुधार पर निर्बंधन–(1) एक नगरीय क्षेत्र में, कोई भी सुधार किसी व्यक्ति द्वारा या सरकार के विभाग द्वारा तब तक नहीं किया जायगा, जब तक कि –

---

1 Substituted by Section 7 of Rajasthan Act No. 26 of 1976, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 17.04.1976. (w.e.f. 28.02.1976)—Prior to Amendment it was as followings:—

"72. *restrictions on improvement in certain areas.*—

(1) After the coming into operation in any area of a master plan as provided in Section 7 or the notifications of the sanction of a scheme as provided in Section 38—

(i) no improvement shall be undertaken or carried out in that area unless it is in accordance with the master plan or the scheme, as the case may be, and

(ii) no improvement shall be undertaken or carried out in such area by any person or department of Government unless permission for the same has been obtained in writing in accordance with the provisions of Section 73—

(a) from the Trust in case a scheme relating thereto has been notified, or

(b) in case a master plan relating thereto is in operation, from the Municipal Board exercising jurisdiction therein or if no such Board exercises jurisdiction, from the Collector or such other officer or authority as may be authorised in this behalf by the State Government.

(2) After the coming into operation of master plan or scheme, no person shall use or permit to be used any land or building in the area to which the plan or scheme related otherwise than in confirmity with that plan or scheme:

Provided that it shall be lawful to continue to use, upon such terms and conditions as may prescribed by regulations made in this behalf, any land or buildings for the purpose and to the extent for and to which it is being used upon the date which such plan or scheme comes into force."

(i) यह मास्टर प्लान की अनुपालना में नहीं हो, जहां यह प्रवर्तन में हो, या

(ii) यह धारा 38 के अधीन संस्वीकृत और अधिसूचित योजना की अनुपालना में नहीं हो, या

(iii) जहां न तो कोई मास्टर प्लान न ही कोई योजना प्रवृत्त हो, तो यह न्यास के सामान्य अनुमोदन के अनुसार नहीं हो,

और जब तक कि ऐसा सुधार करने की अनुमति धारा 73 के प्रावधानों के अधीन लिखित में प्राप्त नहीं की जाए।

(2) कोई भी व्यक्ति या सरकार का विभाग मास्टर प्लान की अनुरूपता में, जहां यह प्रवर्तन में हो, या धारा 38 के अधीन संस्वीकृत और अधिसूचित योजना की अनुरूपता में या न्यास के सामान्य अनुमोदन की अनुरूपता में के अलावा अन्यथा किसी नगरीय क्षेत्र में किसी नगरीय क्षेत्र में किसी भूमि या भवन को प्रयुक्त नहीं करेगा या प्रयुक्त करने की अनुमति नहीं देगा, और जब तक कि ऐसे प्रयोग के लिए न्यास की अनुमति धारा 73 के अधीन प्राप्त नहीं की जाये।

परन्तु धारा 73–ख के प्रावधानों के अनुसार, उस प्रयोजन के लिए और उस सीमा तक, जिसके लिए और जिस तक इसे उस तिथि पर प्रयुक्त किया जा रहा हो, जिस पर ऐसा प्लान या योजना प्रवृत होती है, किसी भूमि या भवन, या यथास्थिति, क्षेत्र जिसे इस अधिनियम के अधीन नगरीय क्षेत्र के रूप में घोषित किया जाता है, को ऐसे निर्बंधनों और शर्तों पर, जिन्हें इस निमित्त बनाये गये विनियमनों द्वारा विहित किया जाये, लगातार प्रयोग करना किसी व्यक्ति या विभाग के लिए विधिपूर्ण होगा।

Comments

1. Permission to raise construction—Renewal of permission. (निर्माण करने की अनुमति – अनुमति का नवीनीकरण) 87

2. Permission for raising constructions granted. (स्वीकृत निर्माण करने के लिए अनुमति) 88

1. Permission to raise construction—Renewal of permission.—Grant of permission to continue construction work of hotel in "No construction Zone" even after expiry of the extended period granted by the respondent UIT for completion of its second phase. Collector ordered to stop the work. Grant of permission is a statutory document. No provision of extention of time but such power is inherent in the authority granting permission. The case falls within exception carved in Para 23(vii) of the order of this Court.—*E.I.H. Limited vs. State of Rajasthan & Ors.*, 2001 (2) RLW (Raj) = 2001 (1) DNJ 364 (Raj) = 2001 (1) RLR 839 (Raj) = 2001 (2) WLC 249 (Raj) = AIR 2001 Raj 236 = 2001 (4) WLN 99 (Raj).

Prohibition in Sub-sections (1) and (2) of Section 72 stands overridden by Section 73-B. Land originally granted without restriction as to its user. Mere change of current use to commercial use cannot entail conversion charge.

Section 72(2) only permits any alteration in continued use permitted under Section 72(2) whereas change in purpose of use of land can be permitted under Section 73-B—*Ms. Jawahar Sons Enterprises Pvt. Ltd. vs. State & Ors.*, 2002 (2) WLC (Raj) 627 = 2002 (2) RLR 465 (Raj) = 2002 (4) RLW 2362 (Raj) = 2002 (2) WLN 565 (Raj) = AIR 2002 (Raj) 206.

1. निर्माण करने की अनुमति – अनुमति का नवीनीकरण.–इसके द्वितीय फेस की पूर्णता के लिए प्रत्यर्थी नगर सुधार न्यास द्वारा स्वीकृत बढी अवधि की समाप्ति के पश्चात् भी "निर्माण नहीं क्षेत्र" में होटल का निर्माण कार्य जारी रखने की अनुमति प्रदान करना। कलक्टर ने कार्य रोकने का आदेश दिया। अनुमति प्रदान करना वैधानिक दस्तावेज है। समय बढाने का कोई प्रावधान नहीं लेकिन ऐसी शक्ति अनुमति प्रदान करने वाले प्राधिकारी में अन्तर्निहित है। मामला इस न्यायालय के आदेश के पैरा 23(vii) में

दर्शाये अपवाद के भीतर आता है–*ई.आई.एच.लिमिटेड बनाम् राजस्थान राज्य और अन्य,* 2001 (2) RLW (Raj) = 2001 (1) DNJ 364 (Raj) = 2001 (1) RLR 839 (Raj) = 2001 (2) WLC 249 (Raj) = AIR 2001 Raj 236 = 2001 (4) WLN 99 (Raj).

धारा 72 की उप–धाराओं (1) और (2) में वर्जन धारा 73–ख द्वारा अतिव्याप्त होता है भूमि प्रारंभ में इसके प्रयोगकर्ता को प्रतिबंध के बिना स्वीकृत की गयी। वाणिज्यिक प्रयोग में वर्तमान प्रयोग के केवल परिवर्तन से संपरिवर्तन प्रभार अपरिहार्य नहीं कर सकता।

धारा 72(2) के अधीन स्वीकृत क्रमबद्ध प्रयोग में धारा 72(2) केवल किसी परिवर्तन को स्वीकृत करती है, जबकि भूमि के प्रयोग के प्रयोजन में परिवर्तन धारा 73–ख के अधीन स्वीकृत किया जा सकता है–*मैं. जवाहर सन्स एन्टरप्राइजेज प्रा.लि. बनाम् राज्य और अन्य,* 2002 (2) WLC 627 (Raj) = 2002 (2) RLR 465 (Raj) = 2002 (4) RLW 2362 (Raj) = 2002 (2) WLN 565 (Raj) = AIR 2002 Raj 206.

2. Permission for raising constructions granted.—Subsequent order passed by Trust suspending permission in view of Government Order for enquiry. Owner filing suit against order of Trust but not against Government Order and on refusal of injunction in said suit, petitioner-owner, filing writ petition. For lack of *bona fides* and fact that owner having not sued against Order of Govt., writ petition is barred in view of Order 2, Rule 2 of CPC. Principle of constructive *res judicata* would also be attracted.—*Sumer Mal vs. State of Rajasthan & Ors.*, AIR 2000 Raj 1. = 1999 (3) RLW 1666 = 1999 (2) RLR 229 = 1999 (1) WLN 407 (Raj) = 2000 (1) WLC 217.

—It is in evidence that sanctioned plan for the constructions of the building was available in the office of the Trust but whosoever submitted the complaint and appeared for the Trust in the Court of the learned Magistrate acted finally, no efforts were made either to produce a copy of the scheme or of the plan which was finally adopted by the Trust. Under these circumstances in a criminal case, the liability cannot be fastened on the accused petitioner.—*Jitendra Kumar Rastogi vs. Urban Improvement Trust,* 1980 RCC 353 (Raj)

2. स्वीकृत निर्माण करने के लिए अनुमति.–जांच के लिए सरकारी आदेश के अनुसार अनुमति निलम्बित करते हुए न्यास द्वारा अनुगामी आदेश पारित किया गया। मालिक ने न्यास के आदेश के विरुद्ध वाद दाखिल किया, लेकिन सरकारी आदेश के विरुद्ध नहीं, और उक्त वाद में निषेधाज्ञा की अस्वीकृति पर, प्रार्थी मालिक ने रिट याचिका फाईल की। सद्भावना की कमी के लिए और तथ्य कि मालिक ने सरकार के आदेश के विरुद्ध वाद नहीं किया, रिट याचिका सिविल प्रक्रिया संहिता के आदेश 2 नियम 2 के अनुसार वर्जित है। पूर्व–न्याय के सिद्धान्त भी लागू होंगे–*सुमेर मल बनाम् राजस्थान राज्य और अन्य,* AIR 2000 Raj 1. = 1999 (3) RLW 1666 = 1999 (2) RLR 229 = 1999 (1) WLN 407 (Raj) = 2000 (1) WLC 217.

–यह साक्ष्य में है कि भवन के निर्माणों के लिए संस्वीकृत योजना न्यास के कार्यालय में उपलब्ध थी, लेकिन जिस किसी ने शिकायत प्रस्तुत की हो और विद्वान मजिस्ट्रेट के न्यायालय में न्यास के लिए उपस्थित हुआ हो, अंतिम रूप से कार्य किया हो, योजना या प्लान की प्रति प्रस्तुत करने के कोई प्रयास नहीं किये गये थे, जिन्हें न्यास द्वारा अंतिम रूप से अपनाया गया था। दाण्डिक मामले में इन परिस्थितियों के अधीन, अभियुक्त प्रार्थी पर दायित्व नहीं थोपा जा सकता.–*जितेन्द्र कुमार रस्तोगी बनाम् नगर सुधार न्यास और अन्य,* 1980 RCC 353 (Raj).

* * * * *

Section 73. Application for permission.—(1) Every person or department of the Government desiring to obtain the permission referred to in Section 72 shall make an application in writing in such form and containing such particulars in respect of the improvement to which the application relates as may be prescribed by regulations.

(2) Every application under Sub-section (1) shall be accompanied by such fee as may be prescribed:

Provided that no such fee shall be necessary in the case of an application made by a department of Government.

(3) On the receipt of an application for permission under Sub-section (1), the officer or authority competent under Section 72 to grant the permission, after making such inquiry as may be considered necessary in relation to any matter, shall, by order in writing, either grant permission, subject to such conditions, if any, as may be specified in the order to refuse to grant such permission:

Provided that, before making an order refusing such permission, the applicant shall be given a reasonable opportunity to show cause why the permission should not be refused.

(4) Where permission is refused the grounds of such refusal shall be recorded in writing and communicated to the applicant in the manner prescribed by regulations.

(5) A register of applications for permission under this section shall be kept in such form as may be prescribed by regulations.

(6) The said register shall contain such particulars including information as to the manner in which applications for permission have been dealt with as may be prescribed by regulations and shall be available for inspection by any member of the public at all reasonable hours on payment of such fee not exceeding rupees five as may be prescribed by regulations.

(7) Where permission is refused under this section, the applicant or any person claiming through him shall not be entitled to get refund of the fee paid on the application for permission but, on an application for refund being made within three months of the communication of the grounds of the refusal under Sub-section (4), such portion of the fee as may seem proper in the circumstances, of the case may be refunded.

[1][(8) Where in any urban area, an application for undertaking or carrying out an improvement is made to the Trust in the prescribed from and with the prescribed fees and after the receipt of the application the Trust neglects or omits for one month to grant permission or to reject the application for reasons to be recorded by it, the applicant may, by a written communication, call the attention of the Trust to the omission or neglect, and if such omission or neglect continues for a further period of fifteen days from the date of such communication, the Trust shall be deemed to have permitted the proposed work absolutely and such work may be proceeded within the manner specified in the notice:

Provided that nothing herein contained shall be construed to authorise any person to act in contravention of any other provision of this Act or the rules and regulations made thereunder, relating to any matter other than the requirement of obtaining permission of the Trust before undertaking or carrying out improvement under this Act.

(9) Any person aggrieved by an order of the Trust giving permission subject to conditions imposed by it or refusing to give permission under this Act, may appeal to the Collector, within thirty days from the date of the order giving refusing such permission, exclusive of the time requisite for obtaining a copy thereof. No such order shall be called in question otherwise than by such appeal.

(10) The appellate authority may, if it thinks fit for reasons to be recorded, extend the period allowed for appeal. The order of the appellate authority shall be final:

Provided that no order under appeal shall be modified or set aside by the appellate authority until the appellant and the Trust have had a reasonable opportunity of being heard.]

---

[1] Inserted Sub-Section 8 & 9 and 10 by Section 8 of Rajasthan Act No. 26 of 1976, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 17.04.1976 (w.e.f. 28.02.1976).

धारा 73. अनुमति के लिए आवेदन–(1) धारा 72 में निर्दिष्ट अनुमति प्राप्त करने की इच्छा करने वाला प्रत्येक व्यक्ति या सरकार का विभाग उस सुधार, जिससे आवेदन संबंधित है, के संबंध में ऐसे विवरण शामिल करते हुए और ऐसे प्ररूप में, जिसे विनियमन द्वारा विहित किया जाये, लिखित में आवेदन करेगा।

(2) उप–धारा (1) के अधीन प्रत्येक आवेदन के साथ ऐसी फीस लगी होगी, जिसे विहित की जाये:

परन्तु ऐसी कोई भी फीस सरकार के विभाग द्वारा किये गये आवेदक के मामले में आवश्यक नहीं होगी।

(3) उप–धारा (1) के अधीन अनुमति के लिए आवेदन की प्राप्ति पर, अनुमति प्रदान करने के लिए धारा 72 के अधीन सक्षम अधिकारी या प्राधिकारी ऐसी जांच करने के पश्चात् जिसे किसी मामले के संबंध में आवश्यक विचारित किया जाये, लिखित में आदेश द्वारा ऐसी शर्तों के अनुसार, यदि कोई हो, जिन्हें आदेश में विनिर्दिष्ट किया जाये, या तो अनुमति प्रदान करेगा या ऐसी अनुमति प्रदान करने से मना करेगा:

परन्तु ऐसी अनुमति मना करने का आदेश करने से पहले, आवेदक को कारण दर्शाने का अवसर दिया जायेगा कि क्यों अनुमति मना नहीं की जानी चाहिए।

(4) जहां अनुमति अस्वीकृत की जाती है, वहां ऐसी अस्वीकृति के आधार लेखबद्ध किये जांयगे और विनियमनों द्वारा विहित तरीके में आवेदक को संसूचित किये जायेंगे।

(5) इस धारा के अधीन अनुमति के लिए आवेदनों का रजिस्टर ऐसे प्ररूप में रखा जायेगा, जिसे विनियमों द्वारा विहित किया जाय।

(6) उक्त रजिस्टर में उस तरीके, जिसमें अनुमति के लिए आवेदनों पर कार्यवाही की गयी है, के संबंध में सूचना सहित ऐसे विवरण होंगे।, जिन्हें विनियमनों द्वारा विहित किया जाये, और पांच रुपये से अनधिक ऐसी फीस, जिन्हे विनियमनों द्वारा विहित किया जाये के भुगतान पर सभी युक्तियुक्त समय पर जनता के किसी भी सदस्य द्वारा निरीक्षण के लिए उपलब्ध रहेगा।

(7) जहां इस धारा के अधीन अनुमति मना की जाती है, वहां आवेदक या उसके ज़रिये दावा करने वाला कोई भी व्यक्ति अनुमति के लिए आवेदन पर भुगतान की गयी फीस का प्रतिदेय प्राप्त करने का हकदार होगा, लेकिन उप–धारा (4) के अधीन अस्वीकृति के आधारों की संसूचना के तीन माह के भीतर प्रतिदेय के लिए किये गये आवेदन पर, फीस का ऐसा भाग, जिसे मामले की परिस्थितियों में उपयुक्त समझा, जाय प्रतिदेय किया जा सकेगा।

(8) जहां किसी नगरीय क्षेत्र में सुधार करने के लिए एक आवेदन विहित प्ररूप में और विहित फीस के साथ न्यास को किया जाता है और आवेदन की प्राप्ति के पश्चात् न्यास अनुमति प्रदान करने या इसके द्वारा लेखबद्ध किये जाने वाले कारणों के लिए आवेदन अस्वीकृत करने में एक माह तक उपेक्षा या लोप करता है, तो आवेदक, लिखित संसूचना द्वारा, न्यास का ध्यान लोप या उपेक्षा की तरफ आकर्षित कर सकेगा और यदि ऐसा लोप या उपेक्षा ऐसी संसूचना की तिथि से 15 दिनों की अगली अवधि तक लगातार रहती है, तो न्यास द्वारा प्रस्तावित कार्य पूर्णत: अनुज्ञात किया हुआ माना जायेगा और ऐसा कार्य नोटिस में विनिर्दिष्ट तरीके के भीतर आगे किया जा सकेगा।

परन्तु इसमें अन्तर्विष्ट किसी भी बात की व्याख्या इस अधिनियम के अधीन सुधार करने से पहले न्यास की अनुमति प्राप्त करने की अपेक्षा के अलावा किसी मामले से, संबंधित, इस अधिनियम के किसी अन्य प्रावधानों या उसके अधीन बनाये गये नियमों और विनियमनों के उल्लघंन में कार्य करने के लिए किसी व्यक्ति को प्राधिकृत करने के लिए की जायेगी।

(9) इस अधिनियम के अधीन इसके द्वारा अधिरोपित शर्तों के अनुसार अनुमति देते हुए या अनुमति देने से मना करते हुए न्यास के आदेश द्वारा व्यथित कोई भी व्यक्ति ऐसी अनुमति देने या मना करने के आदेश की तिथि से 30 दिनों के भीतर कलक्टर को अपील कर सकेगा, इस अविध में उसकी प्रति प्राप्त करने के लिए आवश्यक समय अलग होगा। ऐसा कोई भी आदेश ऐसी अपील द्वारा के अलावा अन्यथा प्रश्नगत नहीं किया जायेगा।

(10) अपीलीय प्राधिकरण यदि यह ठीक समझे, लेखबद्ध किये जाने वाले कारणों के लिए अपील के लिए स्वीकृत अवधि बढ़ा सकेगा। अपीलीय प्राधिकरण का आदेश अंतिम होगाः

परन्तु अपील के अधीन कोई भी आदेश अपीलीय प्राधिकारण द्वारा उपांतरित या अपास्त तक तक नहीं किया जायगा, जब तक कि अपीलार्थी और न्यास का सुनवाई का युक्तियुक्त अवसर नहीं दिया जाये।

✍ *Comments*

Permission to raise construction—Renewal of permission.—Grant of permission to continue construction work of hotel in "No construction Zone" even after expiry of the extended period granted by the respondent UIT for completion of its second phase. Collector ordered to stop the work. Grant of permission is a statutory document. No provision of extention of time but such power is inherent in the authority granting permission. The case falls within exception carved in Para 23(vii) of the order of this Court.—*E.I.H. Limited vs. State of Rajasthan & Ors.*, 2001 (2) RLW (Raj) = 2001 (1) DNJ 364 (Raj) = 2001 (1) RLR 839 (Raj) = 2001 (2) WLC 249 (Raj) = AIR 2001 Raj 236 = 2001 (4) WLN 99 (Raj).

✍ *टिप्पणी*

निर्माण करने की अनुमति – अनुमति का नवीनीकरण.–इसके द्वितीय फेस की पूर्णता के लिए प्रत्यर्थी नगर सुधार न्यास द्वारा स्वीकृत बढी अवधि की समाप्ति के पश्चात् भी "निर्माण नहीं क्षेत्र" में होटल का निर्माण कार्य जारी रखने की अनुमति प्रदान करना। कलक्टर ने कार्य रोकने का आदेश दिया। अनुमति प्रदान करना वैधानिक दस्तावेज है। समय बढाने का कोई प्रावधान नहीं लेकिन ऐसी शक्ति अनुमति प्रदान करने वाले प्राधिकारी में अन्तर्निहित है। मामला इस न्यायालय के आदेश के पैरा 23(vii) में दर्शाये अपवाद के भीतर आता है–*ई.आई.एच.लिमिटेड बनाम् राजस्थान राज्य और अन्य,* 2001 (2) RLW (Raj) = 2001 (1) DNJ 364 (Raj) = 2001 (1) RLR 839 (Raj) = 2001 (2) WLC 249 (Raj) = AIR 2001 Raj 236 = 2001 (4) WLN 99 (Raj).

[1][**Section 73-A. Sanction for sub-division or re-constitution of plots.**—(1) Any person who intends to sub-divide or re-constitute his plot lying in the area of a Trust established under Section 8 shall submit the lay out plan together with the prescribed particulars to the Trust for sanction.

(2) Subject to any rules that may be made in this behalf, the Trust may, within the prescribed period, sanction such plan either without modification or subject to such modifications and conditions as it considers expedient or may refuse to give sanction, if the Trust is of opinion that such division or re-constitution is not in any way consistent with the proposals of improvement of the urban area of the Trust.

(3) If any person does any work in contravention of Sub-section (1) or in contravention of the modifications and conditions of the sanction granted under Sub-section (2) or despite refusal for the sanction under Sub-section (2), the Trust may direct such person by notice in writing to stop any work in progress and after making an enquiry in the prescribed manner, remove or pull down any work or restore the land to its original condition.

(4) Any expenses incurred by the Trust under Sub-section (3) shall be a sum due to the Trust under this Act from the person in default.

[2][Deleted]

---

[1] Inserted Section 73-A by Section 8 of Rajasthan Act No. 3 of 1963, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 29.03.1963.

[2] Deleted proviso by Section 3 of Rajasthan Act No. 9 of 1978, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 26.10.1978—prior to Amendment it was as followings:—

धारा 73—क. प्लॉटों के उप—विभाजन या पुनर्गठन के लिए संस्वीकृति—(1) कोई भी व्यक्ति, जो धारा 8 के अधीन स्थापित किये गये न्यास के क्षेत्र में पड़े अपने प्लॉट को उप—विभाजित या पुनर्गठित करना चाहता है, विहित विवरणों के साथ ले—आउट (Lay out) प्लान न्यास की संस्वीकृति के लिए प्रस्तुत करेगा

(2) किन्ही नियमों के अनुसार, जिन्हें इस निमित्त बनाया जाये, न्यास विहित अवधि के भीतर या तो उपांतरण के बिना या ऐसे उपांतरणों और शर्तों के अनुसार, जिन्हें यह समीचीन विचारित करें, ऐसा ध्यान संस्वीकृत कर सकेगा या संस्वीकृति देने से मना कर सकेगा, यदि न्यास की राय हो कि ऐसा विभाजन या पुनर्गठन किसी भी तरीके से न्यास के नगरीय क्षेत्र के सुधार के प्रस्तावों के साथ संभव नहीं है।

(3) यदि कोई व्यक्ति उप—धारा (1) के उल्लंघन में या उप—धारा (2) के अधीन प्रदान संस्वीकृति की शर्तों और उपांतरणों के उल्लघंन में या उप—धारा (2) के अधीन संस्वीकृति के लिए मना करने के बावजूद कोई कार्य करता है, तो न्यास लिखित में नोटिस द्वारा ऐसे व्यक्ति को प्रगतिशील किसी कार्य को रोकने के लिए निर्देशित कर सकेगा और विहित तरीके में जांच. करने के पश्चात् किसी कार्य को हटा सकेगा या गिरा सकेगा या भूमि को इसकी आरंभिक स्थिति में प्रत्यावर्तित कर सकेगा।

(4) उप—धारा (3) के अधीन न्यास द्वारा उपगत कोई भी व्यय व्यतिक्रमी में किसी व्यक्ति से इस अधिनियम के अधीन न्यास को देय राशि होगी।

[विलोपित]

*****

[1][**Section 73-B. Restriction on change of use of land and power of State Government to allow change in use of land.**—(1) Notwithstanding anything contained in Section 72 or 73-A—

(i) no person shall use or permit the use of any land situated in any urban area notified under Section 8, for the purpose other than that for which such land was originally allotted or sold to any person by the State Government, any Urban Improvement Trust, any other local authority or any other body or authority in accordance with any law for the time being in force or, otherwise than as specified under a Master Plan, wherever it is in operation;

(ii) in the case of any land not allotted or sold as aforesaid and not covered under Clause (i), no person shall use or permit the use of any such land situated in a Urban Area notified under Section 8, for the purpose other than that for which such land-use was or is permissible, in accordance with the Master Plan, wherever it is in operation, or under any law for the time being in force.

(2) Notwithstanding anything contained in Sub-section (1), the State Government or any authority authorised by it, by notification in the Official Gazette, may allow the owner or holder of any such land, to have change of use thereof, if it is satisfied so to do in public interest, on payment of conversion charges at such rates and in such manner as may be prescribed with respect to the following changes in use—

(i) from residential to commercial or any other purpose; or

(ii) from commercial to any other purpose; or

(iii) from industrial to commercial or any other purpose; or

Contd. . . .

"Provided that the provisions of this section shall not apply to cases in which plots have been allotted by the Trust or Government for residential purposes."

[1] Inserted Section 73-B by Section 2 of Rajasthan Act No. 20 of 1974 and substituted by Act No. 19 of 2000 w.e.f. 20.11.2000.

(iv) from cinema to commercial or any other purpose; or

(v) from any existing permissible use of land to any other purposes, as the State Government may prescribe:

Provided that rates of conversion charges may be different for different areas and for different purposes.

(3) Any person who has already changed the use of land in violation of the provisions of this Act in force at the time of change of use, shall apply to the State Government or any authority authorised by it under Sub-section (2), within such period as may be prescribed, for regularisation of said use and upon regularisation of the change of use of land, he shall deposit the amount contemplated under Sub-section (2).

(4) Where the State Government or the authority authorised by it is satisfied that a person who ought to have applied for permission or regularisation under this section, has not applied and that such permission can be granted or the use of land can be regularised, it may be proceed to determine the conversion charges after due notice and hearing the party/parties and the charges so determined shall become due to the Urban Improvement Trust and be recoverable under Sub-section (6).

(5) The conversion charges so realised shall be credited to fund of the Urban Improvement Trust.

(6) Charges under this section shall be the first charge on the interest of the person liable to pay such charges with respect of the land, the use of which has been changed and shall be recoverable as arrears of land revenue.]

धारा 73–ख. भूमि के प्रयोग के परिवर्तन पर प्रतिबंध और भूमि के प्रयोग में परिवर्तन स्वीकृत करने की राज्य सरकार की शक्ति–(1) धारा 72 या 73–क में किसी भी बात के अन्तर्विष्ट होते हुए भी –

(i) कोई भी व्यक्ति मास्टर प्लान के अधीन, जब कभी यह प्रवर्तन में हो, विनिर्दिष्ट अनुसार के अलावा अन्यथा या तत्समय प्रवृत्त किसी विधि की अनुपालना में उस प्रयोजन, जिसके लिए ऐसी भूमि आरम्भ में राज्य सरकार, किसी नगर सुधार न्यास, किसी अन्य स्थानीय प्राधिकरण या किसी अन्य निकाय या प्राधिकारी द्वारा किसी व्यक्ति को आबंटित या विक्रय किया गया, के अलावा प्रयोजन के लिए धारा 8 के अधीन अधिसूचित किसी नगरीय क्षेत्र में स्थिति किसी भूमि का प्रयोग नहीं करेगा या प्रयोग करने की अनुमति नहीं देगा,

(ii) उपरोक्तानुसार आबंटित या विक्रय नहीं की गयी भूमि और खण्ड (i) के अधीन आवृत्त नहीं किसी भूमि के मामले में, कोई भी व्यक्ति मास्टर प्लान की अनुपालना में, जब कभी यह प्रवर्तन में हो, तत्समय प्रवृत्त किसी विधि के अधीन उस प्रयोजन जिसके लिए ऐसी भूमि स्वीकार्य थी या है, के अलावा प्रयोजन के लिए धारा 8 के अधीन अधिसूचित नगरीय क्षेत्र में स्थिति किसी ऐसी भूमि का प्रयोग नहीं करेगा या प्रयोग करने की अनुमति नहीं देगा।

(2) उप–धारा (1) में किसी भी बात के अन्तर्विष्ट होते हुए भी, राज्य सरकार या इसके द्वारा प्राधिकृत कोई भी प्राधिकारी राज–पत्र में अधिसूचना द्वारा किसी ऐसी भूमि के मालिक या धारक को ऐसी दरों पर और ऐसे तरीके में, जिसे विहित किया जाये, प्रयोग में निम्नलिखित परिवर्तनों के संबंध में, परिवर्तन प्रभारों के भुगतान पर उसके प्रयोग के परिवर्तन की अनुमति दे सकेगा, यदि यह संतुष्ट हो कि ऐसा किया जाना जनहित में है–

(i) निवासीय से वाणिज्यिक या किसी अन्य प्रयोजन में, या

(ii) वाणिज्यिक से किसी अन्य प्रयोजन में, या

(iii) औद्योगिक से वाणिज्यिक या किसी अन्य प्रयोजन में, या

(iv) सिनेमा से वाणिज्यिक या किसी अन्य प्रयोजन में, या

(v) भूमि के किसी विद्यमान स्वीकार्य प्रयोग से किन्ही अन्य प्रयोजनों के लिए, जिन्हें राज्य सरकार विहित करे:

परन्तु परिवर्तन प्रभारों की दरें भिन्न–भिन्न क्षेत्रों के लिए और भिन्न–भिन्न प्रयोजनों के लिए भिन्न–भिन्न हो सकेगी।

(3) कोई भी व्यक्ति, जिसने प्रयोग मे परिवर्तन के समय प्रवृत्त इस अधिनियम के प्रावधानों के उल्लघंन में भूमि का प्रयोग पहले से परिवर्तित कर लिया हो, उक्त भूमि के विनियमितिकरण के लिए ऐसी अवधि के भीतर, जिसे विहित किया जाये, राज्य सरकार या उप–धारा (2) के अधीन इसके द्वारा प्राधिकृत किसी प्राधिकारी को आवेदन करेगा और भूमि के प्रयोग का परिवर्तन विनियमितिकरण होने पर, वह उप–धारा (2) के अधीन विनिर्दिष्ट राशि निक्षेपित करेगा।

(4) जहां राज्य सरकार या इसके द्वारा प्राधिकृत प्राधिकारी सन्तुष्ट हो कि उस व्यक्ति, जिसे इस धारा के अधीन अनुमति या विनियमिकिरण के लिए आवेदन करना चाहिए, ने आवेदन नहीं किया और कि ऐसी अनुमति प्रदान की जा सकती है और भूमि का प्रयोग विनियमित किया जा सकता है, तो यह आवश्यक नोटिस के पश्चात् और पक्षकार/पक्षकारों की सुनवाई के पश्चात् परिवर्तन प्रभारों को निर्धारित करने की कार्यवाही कर सकेगी और निर्धारित किये गये प्रभार नगर सुधार न्यास को देय हो जायेंगे और उप–धारा (6) के अधीन वसूल करने योग्य होंगे।

(5) वसूल किये गये सुधार प्रभार नगर सुधार न्यास की निधि में केडिट किय जायगे।

(6) इस धारा के अधीन प्रभार उस भूमि, जिसका प्रयोग परिवर्तित किया गया, के संबंध में ऐसे प्रभार भुगतान करने के दायी व्यक्ति के हित पर प्रथम प्रभार होंगे और भू–राजस्व के बकायों के रूप में वसूल करने योग्य होंगे।

Comments

1. Applicability of Section 29. (धारा 29 का लागू होना) 94
2. Change of user of Land. (भूमि के प्रयोगकर्ता का परिवर्तन) 95

1. Applicability of Section 29.—Construction for purpose other than covered by Section 29. No scheme framed under Section 29, nor any pre-existing scheme in operation—Sections have no application since distinguishing features contemplated in Section 73-B not attracted.

In respect of authority to levy conversion charges in the cases of free old lands, use of which is not restricted by the title, under which such land is held, no conversion charges are leviable and in view of the fact that though under non-obstante provision of Section 73B the State Government has necessary authority to permit the use of the land for purposes other than for purposes restricted under the Scheme framed under Section 29 inspite of the provision of Section 72, but there being no scheme framed under Section 29 or deemed to be framed under Section 41A under which the user of the land in question for commercial purposes was restricted, no demand for change in user could be made on that basis also, and in view of the fact that Trust itself in resolution approving the plan as referred to the fact that land in question was permitted to be put to commercial use way-back in 1995, when the permission was sought no change in user of the land for any restrictive purpsoe was to happen, which could entail levy of charges, and taking into consideration that land abutting on the road from Paota to Mahamandir was factually used for commercial purposes is not

sustainable under the provisions of the Urban Improvement Act, 1958 in the present case.—*Jawahar Sons Enterprises Pvt. Ltd. (Ms.) vs. State & Ors.*, 2002 (4) RLW (Raj) 2362 = 2002(1) DNJ (Raj.) 194 = 2002 (1) RRT 459 (Raj) = 2002 (1) CDR 766 (Raj) = 2002 (2) RLR 465 (Raj) = 2002 (2) WLC (Raj) 627 = 2002 (2) WLN 565 (Raj) = AIR 2002 (Raj) 206.

Prohibition in Sub-sections (1) and (2) of Section 72 stands overridden by Section 73-B. Land originally granted without restriction as to its user. Mere change of current use to commercial use cannot entail conversion charge.

Section 72(2) only permits any alteration in continued use permitted under Section 72(2) whereas change in purpose of use of land can be permitted under Section 73-B—*Ms. Jawahar Sons Enterprises Pvt. Ltd. vs. State & Ors.*, 2002 (2) WLC (Raj) 627 = 2002 (2) RLR 465 (Raj) = 2002 (4) RLW 2362 (Raj) = 2002 (2) WLN 565 (Raj) = AIR 2002 (Raj) 206.

1. धारा 29 का लागू होना.–धारा 29 द्वारा आवृत्त के अलावा प्रयोजन के लिए निर्माण। धारा 29 के अधीन कोई योजना का निर्माण नहीं, न ही कोई पूर्व–विद्यमान योजना प्रवृत्त – धाराएं लागू नहीं होती है, चूंकि धारा 73–ख. में निर्दिष्ट विशेषताएं आकर्षित नहीं होती है।

मुक्त पुरानी भूमियों के मामलों में संपरिवर्तन प्रभार अधिग्रहित करने के प्राधिकार के संबंध में, जिसका प्रयोग हक द्वारा सीमित नहीं है, जिसके अधीन ऐसी भूमि धारित की जाती है, कोई संपरिवर्तन प्रभार उद्ग्रहणीय नहीं है और इस तथ्य के अनुसार कि यद्यपि धारा 73–ख के सर्वोपरि प्रावधान के अधीन, राज्य सरकार के पास धारा 72 के प्रावधानों के बावजूद धारा 29 के अधीन बनायी गयी योजना के अधीन सीमित प्रयोजनों के लिए के अलावा प्रयोजनों के लिए भूमि का प्रयोग स्वीकृत करने का प्राधिकार है, लेकिन धारा 29 के अधीन कोई योजना नहीं बनाई गयी है, या धारा 41–क के अधीन बनायी जानी नहीं मानी गयी है, जिसके अधीन वाणिज्यिक प्रयोजनों के लिए प्रश्नगत भूमि का प्रयोगकर्ता सीमित या, प्रयोगकर्ता में परिवर्तन के लिए कोई मांग उस आधार पर भी नहीं की जा सकी, और इस तथ्य के अनुसार, कि स्वंय न्यास ने प्रस्ताव में योजना को इस तथ्य के निर्दिष्ट किये अनुसार अनुमोदित किया कि प्रश्नगत भूमि 1995 में वाणिज्यिक प्रयोग के लिए स्वीकृत की गयी, जब अनुमति मांगी गयी थी, किसी सीमित प्रयोजन के लिए भूमि के प्रयोगकर्ता में कोई परिवर्तन नहीं होना था, जिससे प्रभारों का उद्ग्रहण किया जा सके और यह विचारित करते हुए, कि पावटा से महामन्दिर तक सड़क पर सटी भूमि वाणिज्यिक प्रयोजनों के लिए प्रयुक्त की जा रही थी, हस्तगत मामले में नगर सुधार अधिनियम, 1985 के प्रावधानों के अधीन पुष्टनीय नहीं है–*जवाहर सन्स एन्टरप्राइजेज प्रा.लि.(मैं.) बनाम् राज्य और अन्य,* 2002 (4) RLW 2362 (Raj) = 2002(1) DNJ (Raj.) 194 = 2002 (1) RRT 459 (Raj) = 2002 (1) CDR 766 (Raj) = 2002 (2) RLR 465 (Raj) = 2002 (2) WLC 627 (Raj) = 2002 (2) WLN 565 (Raj) = AIR 2002 Raj 206.

धारा 72 की उप–धाराओं (1) और (2) में वर्जन धारा 73–ख द्वारा अतिव्याप्त होता है भूमि प्रारंभ में इसके प्रयोगकर्ता को प्रतिबंध के बिना स्वीकृत की गयी। वाणिज्यिक प्रयोग में वर्तमान प्रयोग के केवल परिवर्तन से संपरिवर्तन प्रभार अपरिहार्य नहीं कर सकता।

धारा 72(2) के अधीन स्वीकृत क्रमबद्ध प्रयोग में धारा 72(2) केवल किसी परिवर्तन को स्वीकृत करती है, जबकि भूमि के प्रयोग के प्रयोजन में परिवर्तन धारा 73–ख के अधीन स्वीकृत किया जा सकता है–*मैं. जवाहर सन्स एन्टरप्राइजेज प्रा.लि. बनाम् राज्य और अन्य,* 2002 (2) WLC 627 (Raj) = 2002 (2) RLR 465 (Raj) = 2002 (4) RLW 2362 (Raj) = 2002 (2) WLN 565 (Raj) = AIR 2002 Raj 206.

2. Change of user of Land.—Land in question being used for commercial purpose since before commencement of any Master Plan. No permission required for its continued use for commercial purpose nor such continued use can be subjected to any conversion charge.

Land originally granted without restriction as to its user. Mere change of current use to commercial use cannot entail conversion charge. Demand for conversion charge quashed.—*Ms. Jawahar Sons Enterprises Ltd. vs. State,* 2002 (2)

WLC (Raj) 627 = 2002 (2) RLR 465 (Raj) = 2002 (4) RLW 2362 (Raj) = 2002 (2) WLN 565 (Raj) = AIR 2002 (Raj) 206.

—A perusal of the Master Plan 1971-91 will show that Sansar Chandra Road has been shown as commercial and even if assuming for the sake of arguments, though not accepting, that the land use from cinema to commercial will change the land use, because in the Master Plan it has been the land use shown was commercial, it cannot be said that there was any deviation of the land use in contravention of the Master Plan. In such a situation, the provisions of Section 25 of Jaipur Development Authority Act, 1982 can hardly be attracted.—*Jaipur Cinema Karmchari Union & Ors. vs. Jaipur Develpment Authority*, 1993 (1) WLC 332 (Raj) = 1993 (1) WLN 461 (Raj).

2. **भूमि के प्रयोगकर्ता का परिवर्तन.**- प्रश्नगत भूमि वाणिज्यिक प्रयोजन के लिए प्रयुक्त, चूंकि किसी मास्टर प्लान के आरम्भ से पहले, वाणिज्यिक प्रयोजन के लिए इसके लगातार प्रयोग के लिए किसी अनुमति की आवश्यकता नहीं, न ही ऐसा लगातार प्रयोग किसी संपरिवर्तन प्रभार का विषय हो सकता है।

भूमि प्रारंभ में इसके प्रयोगकर्ता को प्रतिबंध के बिना स्वीकृत की गयी। वाणिज्यिक प्रयोग में वर्तमान प्रयोग के केवल परिवर्तन से संपरिवर्तन प्रभार अपरिहार्य नहीं कर सकता। संपरिवर्तन प्रभार के लिए मांग निरस्त की गयी.–*मै. जवाहर सन्स एन्टरप्राइजेज लि. बनाम् राज्य,* 2002 (2) WLC 627 (Raj) = 2002 (2) RLR 465 (Raj) = 2002 (4) RLW 2362 (Raj) = 2002 (2) WLN 565 (Raj) = AIR 2002 Raj 206.

–मास्टर प्लान 1971–91 का अवलोकन यह दर्शायेगा कि संसार चन्द्र रोड़ वाणिज्यिक रूप में दर्शायी गयी है और चाहे यदि तर्क के लिए यह मान भी लिया जाये, यद्यपि स्वीकृत नहीं है, कि सिनेमा से वाणिज्यिक के लिए प्रयुक्त भूमि, भूमि का प्रयोग परिवर्तित करेगा, क्योंकि मास्टर प्लान में इसे प्रयुक्त भूमि को वाणिज्यिक दर्शाया गया था, यह नहीं कहा जा सकता कि मास्टर प्लान के उल्लंघन में भूमि प्रयोग का कोई विचलन था। ऐसी स्थिति में जयपुर विकास प्राधिकरण अधिनियम, 1982 की धारा 25 के प्रावधान मुश्किल से आकर्षित हो सकते हैं.–*जयपुर सिनेमा कर्मचारी संघ और अन्य बनाम् जयपुर विकास प्राधिकरण और अन्य,* 1993 (1) WLC 332 (Raj) = 1993 (1) WLN 461 (Raj).

* * * * *

Chapter X
Rules and Regulations

Section 74. Power of Government to make rules.—(1) The State Government may make rules consistent with this Act—

(a) as to the authority on which money may be paid from the Trust fund.

(b) for prescribing the fees payable for a copy of or extracts from the assessement list under Section 35 or Section 73;

[1][(bb) for prescribing standards for the sub-division or re-constitution of plots, lay-out of private streets etc, and, for provision of roads, lanes, water connections, electric connections and other amenities to be provided for the owner at his costs;]

[2][(bbb) for prescribing the particulars to be submitted under Sub-section (1) of Section 73-A, and the period during which the plan shall be sanctioned or refused under Sub-section (2) of the same:]

(c) as to the conditions on which officers and servants of the Trust appointed to offices requiring professional skill may be appointed, suspended or dismissed;

[1] Inserted Clause (bb) by Section 9 of Rajasthan Act No. 3 of 1963, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 29.03.1963.

[2] Inserted Clause (bbb) by Section 9 of Rajasthan Act No. 3 of 1963-*ibid.*

(d) as to the intermediate office or offices, if any, through which correspondence between the Trust and the State Government or officers thereof shall pass;

(e) as to the manner and form in which the Trust shall maintain accounts and prepare an annual statement thereof including the balance sheet;

(f) as to the authority by whom, the conditions subject to which and the mode in which contracts may be entered into and executed on behalf of the trust;

(g) as to the form in which and the time at which the Budget shall be prepared;

(h) as to the returns, statements and reports to be submitted by the Trust;

(i) as to the mutual relations to be observed between the Trust and other local authorities in any matter in which they are jointly interested;

(j) for regulating the grant of leave allowances and acting allowances to the officers and servants of the Trust;

[1][(jj) for prescribing the conditions under which the officers and employees of a Trust may, under Section 24-A, be transferred from one Trust to another or to the J.D.A.]

(k) for establishing and maintaining a pension, provident or annuity fund, for compelling all or any of the officers in the service of the Trust to contribute to such fund at such rates and subject to such conditions as may be prescribed and for supplementing such contributions out of the funds of the Trust.

Provided that a Government servant employed as an officer or servant of the Trust shall not be entitled to leave or leave allowance otherwise than as may be prescribed by the conditions of his service under the State Government;

(l) for determining the conditions under which the officer and servants of the Trust or any of them shall, on retirement, receive pensions or gratuities or compassionate allowances and the amount of such pensions, gratuities and compassionate allowances;

(m) for regulating every matter which, under this Act, may be or is required to be prescribed; [2][x x x]

(n) generally of the guidance of Trusts and public officers in all matters connected with the carrying out of the provisions of this Act[3] [;]

[4][(o) for prescribing the rates of conversion charges; and

(p) as to the authority to which, and the manner in which an application for permission for change of use of land shall be made; and the manner in, and the authority, which conversion charges, payable in respect thereof shall be fixed.]

[5][(2) No rule made under Sub-section (1) shall take effect until it is published in the Official Gazette, and no such rule shall be made except after previous publication:

---

[1] Inserted Clause (jj) by Act No. 16 of 1992, published in Rajasthan Gazette Extraordinary 4 (Ka) dated 05.05.1992 Page 69 and substituted by Rajasthan Act No. 18 of 1994, Published on 30.04.1994 Pages 219-221.

[2] Omitted the word "and" by Section 3(a) of Rajasthan Act, No. 20 of 1974, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 20.09.1974.

[3] Substituted for "." by Section 3 (b) of Rajasthan Act No. 20 of 1974, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 20.09.1974.

[4] Inserted Clause (o) and (p) by Section 3 (c) – *ibid.*

[5] Substituted by Section 9 of Rajasthan Act No. 26 of 1976, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 17.04.1976. (w.e.f. 28.02.1976)—prior to Amendment it was as followings.

Provided that any such rule may be made without previous publication if the State Government considers that it should, in public interest, be brought into force at once.]

अध्याय—10

नियम और विनियमन

धारा 74. नियम बनाने की सरकार की शक्ति—(1) राज्य सरकार इस अधिनियम के साथ संगत नियम बना सकेगी।

(क) ऐसे प्राधिकार के संबंध में, जिस पर धन न्यास निधि से भुगतान किया जाये;

(ख) धारा 35 या धारा 73 के अधीन निर्धारण सूची में उसकी प्रति या उद्धरण के लिए देय फीस विहित करने के लिए;

(खख) प्लाटों के उप—विभाजन या पुनर्गठन, प्राइवेट मार्गों इत्यादि के अभिन्यास के लिए और सड़कों, गलियों जल—कनेक्शनों, विद्युत—कनेक्शनों और मालिक द्वारा अपने व्यय पर प्रदान की जाने वाली अन्य सुख—सुविधाओं के लिए मानक विहित करने के लिए;

(खखख) धारा 73—क की उप—धारा (1) के अधीन प्रस्तुत किये जाने वाले विवरणों, और अवधि, जिसके दौरान प्लान उसकी उप—धारा (2) के अधीन संस्वीकृत या मना किया जायेगा, विहित करने के लिए;

(ग) उन शर्तों के संबंध में, जिन पर व्यवसायिक योग्यता की अपेक्षा करने वाले पदों पर नियुक्त न्यास के अधिकारियों और सेवकों को नियुक्त, निलंबित या बर्खास्त किया जाये,

(घ) मध्यवर्ती कार्यालय या कार्यालयों के संबंध में, यदि कोई हो, जिसके जरिय न्यास और राज्य सरकार या उसके अधिकारियों के मध्य पत्र—व्यवहार किया जायेगा;

(ङ.) उस तरीके और प्ररूप के सबंध में, जिसमें न्यास लेखे रखेगा और चिट्ठे सहित उसके वार्षिक विवरण तैयार करेगा,

(च) ऐसे प्राधिकारी, जिसके द्वारा, उन शर्तों, जिनके अनुसार और उस तरीके, जिसमें संविदाएं की जाये और न्यास की तरफ से निष्पादित की जाये, के संबंध में;

(छ) उस प्ररूप, जिसमें और समय जिस पर बजट तैयार किया जायेगा, के संबंध में;

(ज) न्यास द्वारा प्रस्तुत की जाने वाली विवरणियों, विवरणों और रिपोर्टों के संबंध में;

(झ) किसी मामले में, जिसमें वे संयुक्त रूप से हितबद्ध हैं, न्यास और अन्य स्थानीय प्राधिकारियों के मध्य रखे जाने वाले पारस्परिक संबधों के संबंध में;

(ञ) न्यास के अधिकारियों और सेवकों को छुट्टी भत्ते और कार्यकारी भत्ते की स्वीकृति विनियमित करने के लिए;

(ञञ) उन शर्तों को विहित करने के लिए, जिनके अधीन न्यास के अधिकारियों, और सेवकों को धारा 24—क के अधीन एक न्यास से दूसरे न्यास में या जयपुर विकास प्राधिकरण में स्थानान्तरित किया जा सके।

(ट) पेंशन, भविष्य या वार्षिक निधि स्थापित करने और अनुरक्षित करने के लिए, ऐसी दरों पर और ऐसी शर्तों के अनुसार, जिन्हें विहित किया जाये, ऐसी निधि में अंशदान करने के लिए न्यास की सेवा में अधिकारियों में से सभी या किसी को बाध्य करने के लिए, और न्यास की निधियों में से ऐसे अंशदानों की अभिपूर्ति करने के लिए;

परन्तु न्यास के अधिकारी या सेवक के रूप में नियोजित सरकारी सेवक राज्य सरकार के अधीन उसकी सेवा की शर्तों द्वारा विहित अनुसार के अलावा अन्यथा छुट्टी या छुट्टी भत्ते का हकदार नहीं होगा;

Contd. . . .

"(2) The power of the State Government to make rules under this section is subject to the condition of the rules being made after previous publication and of their to taking effect until they have been published in the Official Gazette."

(ठ) उन शर्तों को निर्धारित करने के लिए, जिनके अधीन न्यास के अधिकारी और सेवक या उनमें से कोई सेवानिवृत्ति पर पेंशन या ग्रेच्युटी या अनुकम्पा भत्ता प्राप्त करेंगे और ऐसी पेंशनों, ग्रेच्युटियों और अनुकम्पा भत्तों की राशि निर्धारित करने के लिए;

(ड) प्रत्येक ऐसे मामले को विनियमित करने के लिए, जो इस अधिनियम के अधीन विहित किये जाने हेतु अपेक्षित हो या है, [xxx]

(ढ) सामान्यतः इस अधिनियम के प्रावधानों को कार्यान्वित करने से जुड़े सभी मामलों में न्यास और लोक अधिकारियों के मार्गदर्शन के लिए है;

(ण) परिवर्तन प्रभारों की दरें विहित करने के लिए, और

(त) उस प्राधिकारी, जिसे और तरीका जिसमें भूमि के प्रयोग के परिवर्तन के लिए अनुमति के लिए आवेदन किया जायेगा और तरीका जिसमें और प्राधिकारी, जिसके द्वारा उसके संबंध में देय परिवर्तन प्रभार नियत किये जायेंगे, के संबंध में।

(2) उप–धारा (1) के अधीन बनाया गया कोई भी नियम तब तक प्रभावी नहीं होगा, जब तक कि इसे राजपत्र में प्रकाशित नहीं किया जाये, और ऐसा कोई नियम पूर्व प्रकाशन के पश्चात् के अलावा नहीं बनाया जायेगा,

परन्तु ऐसा कोई नियम पूर्व प्रकाशन के बिना बनाया जा सकेगा, यदि राज्य सरकार विचारित करती है कि इसे जनहित में एक बार प्रवृत्त किया जाना चाहिए।

Comments

Execution of lease deed.—Land taken on lease from UIT—Right to get the sale deed/lease deed executed by the UIT in accordance with the provisions of Rules 20 and 26, is a statutory right and not contractual right—*Shanker Dutta vs. UIT, & Anr.*, 1998 (2) RLW 787 (Raj)

—There is no provision either in the Act or in the Rules vesting any power of transfer of an employee of one U.I.T. to the other U.I.T.—*Basudeo vs. U.I.T., Bharatpur & Ors.*, 1989(2) RLR 365 (Raj)

टिप्पणी

लीज डीड का निष्पादन.–यू आई टी से भूमि लीज पर ले गयी – नियमों 20 और 26 के प्रावधानों की अनुपालना में यू आई टी द्वारा विक्रय द्वारा विक्रय विलेख/लीज डीड निष्पादित कराने का अधिकार वैधानिक अधिकार है, न कि संविदात्मक अधिकार.–*शंकर दत्ता बनाम यू आई टी और अन्य,* 1998 (2) RLW 787 (Raj).

–अधिनियम में या नियमों में ऐसा कोई प्रावधान नहीं है जो एक यू.आई.टी. से दूसरे यू.आई.टी. में कर्मचारी के अन्तरण की कोई शक्ति निहित कर सके.–*बासुदेव बनाम् यू.आई.टी. भरतपुर और अन्य,* 1989 (2) RLR 365 (Raj).

*****

Section 75. Power of the Trust to make regulations.—(1) Every Trust may, from time to time make regulations consistent with this Act and with any rules made under this Act by the State Government.—

(a) for fixing the amount of security to be furnished by any officer or servant of the Trust from whom it may be deemed expedient to require security,

(b) for associating members with the Trust under Section 19,

(c) for appointing persons, other than Trustees and persons associated with the Trust under Section 19, to be members of committees under Section 20.

(d) for regulating the delegation of power or duties of the Trust to committees or to the Chairman [1][or to the Secretary or any other officer of the Trust,]

---

[1] Inserted w.e.f. 15.06.1978 by Section 4 of Rajasthan Act No. 9 of 1978 published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 26.10.1978.

(e) for regulating, summoning and holding of meetings of the Trust and the committees appointed by it and the conduct of business thereat,

(f) for the guidance of persons employed by it under this Act.

(g) for prescribing the fees payable for copies of documents delivered under Sub-section (3) of Section 33 or under Section 76.

[1][(h) for permitting under Section 73 the improvement in the urban area of the management, use and regulation of any land or building including its erection, re-erection and enlarging of its wall or any projecting portion,

(i) generally for carrying out the purpose of this Act.

(2) All regulations made under Sub-section (1) shall be subject to the sanction of the State Government and shall, when so sanctioned, [2][come into force upon their publication in the Official Gazette.]

धारा 75. विनियमन बनाने की न्यास की शक्ति–(1) प्रत्येक न्यास समय–समय पर इस अधिनियम के साथ और राज्य सरकार द्वारा इस अधिनियम के अधीन बनाये गये किसी नियम के साथ संगत विनियमन बना सकेगा–

(क) न्यास के किसी अधिकारी या सेवक, जिससे यह प्रतिभूति अपेक्षित करना समीचीन समझे, द्वारा अग्रेसित की जाने वाली प्रतिभूति की राशि नियत करने के लिए,

(ख) धारा 19 के अधीन न्यास के साथ सदस्यों के जुड़ने के लिए,

(ग) धारा 19 के अधीन न्यास के साथ जुड़े न्यासियों और व्यक्तियों के अलावा धारा 20 के अधीन समितियों के सदस्यों के रूप में व्यक्तियों को नियुक्त करने के लिए,

(घ) समितियों का या सभापति को या सचिव को या न्यास के किसी अन्य अधिकारी को न्यास की शक्तियों या कर्तव्यों का प्रत्यायोजन विनियमित करने के लिए,

(ड.) न्यास और इसके द्वारा नियुक्त की गयी समितियों की बैठकों को विनियमित करने, समन करने और आयोजित करने के लिए और उनके कार्य के संचालन के लिए,

(च) इस अधिनियम के अधीन इसके द्वारा नियोजित व्यक्तियों के मार्गदर्शन के लिए,

(छ) धारा 33 की उप–धारा (3) के अधीन या धारा 76 के अधीन परिदत्त किये गये दस्तावेजों की प्रतियों के लिए देय फीस विहित करने के लिए,

(घ) धारा 73 के अधीन नगरीय क्षेत्र में सुधार या किसी भूमि या भवन, जिसमें उसका पुनर्निमाण, पुनःपरिनिर्माण और इसकी दीवारों या उसके प्रक्षेप्य भाग का विस्तार शामिल होता है के प्रबंधन, प्रयोग और विनियमन की अनुमति देने के लिए,

(झ) सामान्यतः इस अधिनियम के प्रयोजनों को कार्यान्वित करने के लिए।

(2) उप–धारा (1) के अधीन बनाये गये सभी विनियमन राज्य सरकार की संस्वीकृति के अनुसार होंगे और जब ऐसी संस्वीकृति दी जायें, तब राजपत्र में अपने प्रकाशन पर प्रवृत्त होंगे।

Comments

Order of removel — Trust cannot delegat its power.—From the reading of Section 91-A it will be evident that the power to order removal vests in the Trust. The Trust may delegate any of its functions or the duties to any of the committees constituted under Section 21 of the Act. It may further delegate such

[1] Substituted by Section 10(i) of Rajasthan Act No. 26 of 1976, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 17.04.1976. (w.e.f. 18.02.1976)—prior to Amendment it was as followings:—

"(h) for the management, use and regulation of building constructed under any scheme, and"

[2] Substituted for words, "be notified in the Official Gazette." by Section 10(ii)—*ibid*

of the functions as may be permissible under the regulation framed under Section 75 of the Act to the Chairman of the Trust and there is no provision in the Act empowering the Trust to delegate its power in regard to the order of removal of construction in favour of an officer of the Trust. It is true that under Section 27 of the Act the Chairman may be general or special order in writing delegate to any officer of the Trust any of his power, duties or functions under this Act or under the Rules made thereunder except the power to preside over the resting of the trust. Such delegation by the Chairman is in regard to him own functions only. There is, however, no provision of such delegation in favour of officer so far as the trust is concerned. It, therefore, follows that the functions of the Trust can be delegated either in favour of the committee or in favour of the Chairman. In the case of Chairman delegation will be to the extent the regulation framed under Section 75 of the Act permits. It may be observed here that the delegation of power is permissible with the legislative permission and in absence of such legislative permission there can be no delegation of the functions of the trust in favour of the officer to the Trust or its Secretary. Any delegation may by the Trust under its resolution in regard to the removal of unauthorised construction cannot be said to be in consonance of the provision of the Act. Court is, therefore, firmly of the opinion that the resolution of the UIT as far it delegates power of removal under Section 91 in favour of its Secy. is beyond the competence of the U.I.T. As a naturally corollary thereof the Secretary of the Trust derives no power of ordering removal of unauthorised construction and is therefore wholly incompetent to pass the impugned order under Section 91 of the Act. It may be that the Trust may empower any office-officer for the purpose of Section 91(C) and authorise any officer to stop the unauthorised building operations but from that it cannot be inferred that the Trust can by its resolution authorise its officer under Section 91(C) of the Act to order removal of unauthorised construction—*Mohan Lal vs. Urban Improvement Trust, Jodhpur,* 1978 RLW 72 (Raj) = AIR 1978 (Raj) 201 = 1978 WLN 38 (Raj).

टिप्पणी

हटाये जाने का आदेश – न्यास अपनी शक्ति प्रत्यायोजित नहीं कर सकता.–धारा 91–क के पठन से, यह स्पष्ट होगा कि हटाये जाने का आदेश करने की शक्ति न्यास में निहित होती है। न्यास अधिनियम की धारा 21 के अधीन गठित समितियों में से किसी को अपने कार्यों या कर्तव्यों में से कोई प्रत्यायोजित कर सकता है। यह ऐसे कार्यों, जो अधिनियम की धारा 75 के अधीन बनाये गये विनियम के अधीन स्वीकार्य हो, को न्यास के चेयरमेन को प्रत्यायोजित कर सकता है और न्यास के अधिकारी के पक्ष में निर्माण हटाने के आदेश के संबंध में अपनी शक्ति प्रत्यायोजित करने के लिए न्यास को सशक्त करते हुए अधिनियम में कोई प्रावधान नहीं है। यह सही है कि अधिनियम की धारा 27 के अधीन चेयरमेन सामान्य या विशेष आदेश द्वारा लिखित में न्यास के किसी अधिकारी को इस अधिनियम के अधीन या उसके अधीन बनाये गये नियमों के अधीन शेष न्यास पर पीठासीन होने की शक्ति के अलावा अपनी शक्ति, कर्तव्यों या कार्यों में से कोई प्रत्यायोजित कर सकता है। चेयरमेन द्वारा ऐसा प्रत्यायोजन केवल स्वंय उसके कार्यों के संबंध में होता है। हालांकि अधिकारी के पक्ष में ऐसे प्रत्यायोजन का कोई प्रावधान नहीं हैं, जहां तक न्यास का संबंध है। अतः यह अनुसरित करता है कि न्यास के कार्य या तो समिति के पक्ष में या चेयरमेन के पक्ष में प्रत्यायोजित किये जा सकते हैं। चेयरमेन के मामले में, प्रत्यायोजन अधिनियम की धारा 75 के अधीन बनाये गये विनियम की सीमा तक होगा। यहां पर अवलोकित किया जा सकता है कि शक्ति का प्रत्यायोजन वैधानिक अनुमति से स्वीकार्य होता है और ऐसी वैधानिक अनुमति के अभाव में, न्यास के अधिकारी या इसके सचिव के पक्ष में न्यास के कार्यों का कोई प्रत्यायोजन नहीं किया

जा सकता। अनाधिकृत निर्माण हटाने के संबंध में अपने प्रस्ताव के अधीन न्यास द्वारा कोई प्रत्यायोजन अधिनियम के प्रावधानों की अनुरूपता में नहीं कहा जा सकता। न्यायालय की इसलिए यह राय है कि यू आई टी का प्रस्ताव, जहां यह अपने सचिव के पक्ष में धारा 91 के अधीन हटाये जाने की शक्ति प्रत्यायोजित करती है, यू आई टी की सक्षमता से परे है। उसके प्राकृतिक रूप से निष्कर्ष के रुप में, न्यास का सचिव अनाधिकृत निर्माण हटाये जाने का आदेश करने की कोई शक्ति व्युत्पन्न नहीं करता और अधिनियम की धारा 91 के अधीन आक्षेपित आदेश पारित करने के लिए पूर्णतया असक्षम होता हैं यह हो सकता है कि न्यास धारा 91(ग) के प्रयोजन के किसी लिए पद–अधिकारी को सशक्त कर सकता है और अनाधिकृत भवन कार्यों को रोकने के लिए किसी अधिकारी को प्राधिकृत कर सकता है, लेकिन इससे यह उपधारित नहीं किया जा सकता है कि न्यास अपने प्रस्ताव द्वारा अधिनियम की धारा 91(ग) के अधीन अपने अधिकारियों को अनधिकृत निर्माण हटाने का आदेश करने के लिए प्राधिकृत कर सकता है.–*मोहन लाल बनाम् नगर सुधार न्यास, जोधपुर,* 1978 RLW 72 (Raj) = AIR 1978 Raj 201 = 1978 WLN 38 (Raj).

* * * * *

Section 76. Printing and sale of copies of rules and regulations.—(1) The Chairman shall cause all rules made under Section 74 and all regulations made under Section 75 and for the time being in force, to be printed and shall cause printed copies thereof to be delivered to any applicant on payment of such fees as may be prescribed by regulations.

(2) Notice of the fact of copies of rules and regulations being obtainable at the said price and of the place where and the persons from whom the same are obtainable shall be given by the Chairman by advertisement in local newspaper.

धारा 76. नियमों और विनियमनों की प्रतियों का मुद्रण और विक्रय–(1) सभापति धारा 74 के अधीन बनाये गये सभी नियमों और धारा 75 के अधीन बनाये गये सभी विनियमनों, जो तत्समय प्रवृत्त हो, को मुद्रित करायेगा और किसी भी आवेदक को ऐसी फीस, जिसे विनियमनों द्वारा विहित किया जाए के भुगतान पर उसकी मुद्रित प्रतियां परिदत्त करायेगा।

(2) नियमों और विनियमों की प्रतियाँ उक्त मूल्य पर और उस स्थान पर, जहां और उन व्यक्तियों से, जिनसे वे प्राप्त करने योग्य होती है, प्राप्त करने के तथ्य का नोटिस सभापति द्वारा स्थानीय समाचार पत्र में विज्ञापन द्वारा किया जायगा।

* * * * *

Section 77. Power of Government to cancel regulations made under Section 75.—The State Government may, after previous publication of its intention, rescind any regulations made by the Trust which it has sanctioned, and thereupon the regulations shall cease to have effect.

धारा 77. धारा 75 के अधीन बनाये गये विनियमनों को रद्द करने की सरकार की शक्ति– सरकार अपने आशय के पूर्व प्रकाशन के पश्चात् न्यास द्वारा बनाये गये किन्ही विनियमनों को विखंडित कर सकेगी, जिन्हें इसने संस्वीकृत किया था, और उस पर विनियमन प्रभावहीन हो जायेंगे।

* * * * *

Chapter XI

Procedure and Penalties

Section 78. Stamping signature on notices or bills.—Every notice or bill which is required under this Act to bear the signature of the Chairman or of any other Trustee or of any officer or servant of the Trust shall be deemed to be properly signed if it bears a facsimile of the signature of the Chairman or of such other Trustee or of such officer or servant as the case may be stamped thereupon.

अध्याय–11

प्रक्रिया और शास्तियां

धारा 78. नोटिसों या बिलों पर हस्ताक्षर की मोहर लगाना– प्रत्येक नोटिस या बिल, जिन पर इस अधिनियम के अधीन सभापति या किसी अन्य न्यासी या न्यास के किसी अधिकारी या सेवक के हस्ताक्षर करने की अपेक्षा होती है, उपयुक्त रूप से हस्ताक्षरित माना जायेगा, यदि

इस पर सभापति या ऐसे अन्य न्यासी या ऐसे अधिकारी या सेवक, यथास्थिति, के प्रतिरूप हस्ताक्षर की मोहर लगी हो।

*****

Section 79. Public notice how to be made known.—Every public notice given under this Act shall be in writing over the signature of any officer of the Trust authorised in this behalf and shall be widely made known in the locality to be affected thereby by affixing copies thereof in conspicuous public places within the said locality, or by publishing the same by beat of drum or by advertisement in local newspaper or by any two more of these means, and by any other means that the Trust may think fit.

धारा 79. सार्वजनिक नोटिस की जानकारी कैसे करायी जाये.—इस अधिनियम के अधीन प्रदान किया गया प्रत्येक सार्वजनिक नोटिस इस निमित्त प्राधिकृत न्यास के किसी अधिकारी के हस्ताक्षर के ऊपर लिखित में होगा और उक्त क्षेत्र के भीतर सहजदृश्य सार्वजनिक स्थानों पर उसकी प्रतियां चिपकाते हुए, या ढोल पीटते हुए उसे प्रकाशित हुए, या स्थानीय समाचार पत्र में विज्ञापन द्वारा या इन साधनों में से किन्हीं दो अन्य साधनों द्वारा, और किसी अन्य साधन द्वारा, जिसे न्यास ठीक समझे, उसके द्वारा प्रभावित होने वाले क्षेत्र में व्यापक रूप से जानकारी करायी जायेगी।

*****

Section 80. Service of notice, etc.—(1) All notices, orders and other documents required by this Act or any rule or regulation made thereunder to be served upon any person shall, save as otherwise provided in this Act or such rule or regulation, be deemed to be duly served—

(a) where the person to be served is a company, if the document is addressed to the secretary of the company as its registered office or at its principal office or place of business and is either—

(i) sent by registered post, or

(ii) delivered at the registered office or at the principal office or place of business of the company;

(b) where the person to be served is a partnership, if the document is addressed to the partnership at its principal place of business, indentifying it by the name or style under which its business is carried on, and is either—

(i) sent by registered post, or

(ii) delivered at the said place of business;

(c) where the person to be served is a public body or a corporation or society or other body, if the document is addressed to the secretary, treasurer or other head office of that body, corporation or society at its principal office, and is either—

(i) sent by registered post, or

(ii) delivered at that office;

(d) in any other case, if the document is addressed to the person to be served and—

(i) is given or tendered to him; or

(ii) if such person cannot be found, is affixed on some conspicuous part of his last known place of residence or business, if within the State or is given or tendered to some adult member of his family or is affixed on some conspicuous part of the land or building to which it relates, or

(iii) is sent by registered post to that person.

(2) Any document which is required or authorised to be served on the owner or occupier of any land or building may be addressed to "the owner" or "the occupier", as the case may be, of that land or building naming that land or building, without further name of description, and shall be deemed to be duly served.—

(a) if the document so addressed is sent or delivered in accordance with Clause (d) of Sub-section (1); or

(b) If the document so addressed or a copy thereof so addressed, is delivered to some person on the land or building or where there is no person on the land or building to whom it can be delivered, is affixed to some conspicuous part of the land or building.

(3) Where a document is served on a partnership in accordance with this section, the document shall be deemed to be served on each partner.

(4) For the purpose of enabling any document to be served on the owner of any property, the Trust may, by notice in writing, require the occupier, if any, of the property to state the name and address of the owner thereof.

(5) Where the person on whom a document is to be served is a minor, the service upon his gardian or any adult member of his family shall be deemed to be service upon the minor.

(6) A servant is not a member of the family within the meaning of this section.

धारा 80. नोटिसों इत्यादि की तामील--(1) इस अधिनियम या उसके अधीन बनाये गये किसी नियम या विनियमन द्वारा किसी व्यक्ति पर तामील की जाने हेतु अपेक्षित सभी नोटिसों, आदेशों और अन्य दस्तावेजों को इस अधिनियम या ऐसे नियम या विनियमन में अन्यथा उपबंधित होते हुए भी सम्यक् रूप से तामिल किये हुए माने जायंगे--

(क) जहाँ तामील किये जाने वाला व्यक्ति कम्पनी हो, यदि दस्तावेज कम्पनी के सचिव को इसके पंजीकृत कार्यालय पर या इसके मुख्य कार्यालय पर या कारोबार के स्थान पर संबोधित हो और या तो--

(i) पंजीकृत डाक द्वारा भेजे गये हों, या

(ii) कम्पनी के पंजीकृत कार्यालय पर या मुख्य कार्यालय, पर या कारोबार के स्थान पर परिदत्त किये गये हो,

(ख) जहां तामील किया जाने वाला व्यक्ति भागीदार हो, यदि दस्तावेज भागीदारी को इसके कारोबार के मुख्य स्थान पर उसके नाम या अभिनाम, जिसके अधीन इसका कारोबार किया जाता है, द्वारा इसकी पहचान करते हुए संबोधित किया गया हों और या तो --

(i) पंजीकृत डाक द्वारा भेजे गये हो, या

(ii) कारोबार के उक्त स्थान पर परिदत्त किये गये हों,

(ग) जहां तामील किया जाने वाला व्यक्ति सार्वजनिक निकाय या निगम या सोसायटी या अन्य निकाय हो, यदि दस्तावेज उस निकाय, निगम या सोसायटी के सचिव, कोषागार या अन्य मुख्य अधिकारी को इसके स्थान पर संबोधित किया गया हो, और या तो --

(i) पंजीकृत डाक द्वारा भेजा गया हो, या

(ii) उस कार्यालय में परिदत्त किया गया हो,

(घ) किसी अन्य मामले में, यदि दस्तावेज तामिल किये जाने वाले व्यक्ति को संबोधित किया गया हो और--

(i) उसे प्रदान या निविदत्त किया गया हो, या

(ii) यदि ऐसा व्यक्ति पाया नहीं जा सकें, तो निवास या कारोबार के उसके अंतिम ज्ञात स्थान के किसी सहजदृश्य भाग पर चिपकायें गये हो, यदि राज्य के भीतर हो या उसके परिवार के किसी वयस्क सदस्य को प्रदान या निविदत्त किये गये हों या उस भूमि का भवन के किसी सहजदृश्य भाग पर चिपकाये गये हों। जिससे वह संबंधित हों, या

(iii) उस व्यक्ति को पंजीकृत डाक द्वारा भेजे जाते हों।

(2) कोई भी दस्तावेज, जिसे किसी भूमि या भवन के मालिक या अधिभोगी पर तामील किये जाने की अपेक्षा या प्राधिकृत हो, किसी अन्य नाम या वर्णन के बिना उस भूमि या भवन का नाम बताते हुए उस भूमि या भवन के मालिक या अधिभोगी, यथास्थिति को संबोधित किया जा सकेगा, और सम्यक् रूप से तामील किया हुआ माना जायेगा –

(क) यदि संबोधित किया गया दस्तावेज उप–धारा (1) के खण्ड (घ) की अनुपालना में भेजा या परिदत्त किया गया हो, या

(ख) यदि संबोधित किया गया दस्तावेज या संबोधित किये गये दस्तावेज की प्रति भूमि या भवन पर किसी व्यक्ति को परिदंत्त किया गया हो, या जहां उस भूमि या भवन पर कोई ऐसा व्यक्ति नहीं हों, जिसे इसका परिदान किया जा सके, भूमि या भवन के किसी सहजदृश्य भाग पर चिपकायी गयी हो।

(3) जहां दस्तावेज की तामिली इस धारा की अनुपालना में भागीदारी पर की जाती है, तो दस्तावेज प्रत्येक भागीदार पर तामिल किया हुआ माना जायगा।

(4) किसी सम्पत्ति के मालिक पर किसी दस्तावेज को तामील करने हेतु समर्थ करने के प्रयोजन के लिए, न्यास लिखित में नोटिस द्वारा सम्पति के अधिभोगी, यदि कोई हो, से उसके मालिक का नाम और पता वर्णित करने की अपेक्षा कर सकेगा।

(5) जहां व्यक्ति, जिस पर दस्तावेज तामील किया जाना है, अवयस्क हो, वहां उसके संरक्षक पर या उसके परिवार के किसी वयस्क सदस्य पर तामील अवयस्क पर तामील के रूप में मानी जायेगी।

(6) एक सेवक इस धारा के अर्थ के भीतर परिवार का सदस्य नहीं होता है।

Comments

1. Notice—Authorisation to service. (नोटिस – तामिल की प्राधिकृतता) 105
2. Notice—Service of. (नोटिस – की तामिल) 105

1. Notice—Authorisation to service.—The notice under Section 90 of the Act, cannot be said to be document which is required or authorised to be served on the owner or the occupier of any land or building. The notice under Section 90 is to be given to a person who without the permission of the trust erects, or adds to or alters any building, and such the provision of clause (b) of Sub-section (2) of Section 80 cannot be applied in the case in hand.—*Urban Improvement Trust vs. Narbada Devi,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

1. नोटिस – तामिल की प्राधिकृतता.–अधिनियम की धारा 90 के अधीन नोटिस ऐसा दस्तावेज नहीं कहा जा सकता, जो किसी भूमि या भवन के मालिक या अधिभोगी पर तामिल करने हेतु अपेक्षित या प्राधिकृत होता हैं। धारा 90 के अधीन नोटिस उस व्यक्ति को दिया जाता है, जो न्यास की अनुमति के बिना किसी भवन में जोड़ता है, या घटाता है, या परिवर्तित करता है, और धारा 80 की उप–धारा (2) के खण्ड (ख) के ऐसे प्रावधान हस्तगत मामले में लागू नहीं किये जा सकते–*नगर सुधार न्यास बनाम् नर्बदा देवी,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj)

2. Notice—Service of.—There is no provisions under Section 80 for serving such notice on the husband in place of Narbada Devi herself. There is no provision for giving an authority to accept notice on behalf of a person when he or she is present to accept the notice.

There is a clear non-compliance of Section 80 of the Act in the matter of service of notice under Section 90 of the accused.—*Urban Improvement Trust vs. Narbada Devi,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

2. नोटिस – की तामिल.–स्वंय नर्बदा देवी के स्थान पर उसके पति पर ऐसे नोटिस की तामिल के लिए धारा 80 के अधीन कोई प्रावधान नहीं है। उस व्यक्ति के लिए नोटिस स्वीकृत करने के लिए प्राधिकार देने के लिए कोई प्रावधान नहीं है, जब वह नोटिस स्वीकृत करने के लिए उपस्थित हो।

अभियुक्त के धारा 90 के अधीन नोटिस के तामिल के मामले में अधिनियम की धारा 80 की स्पष्ट अननुपालना है–*नगर सुधार न्यास बनाम् नर्बदा देवी,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

* * * * *

Section 81. Disobedience to act or to notice.—Where, under this Act or a notice given thereunder, the public or any person is required to do or to refrain from doing anything, a person who fails to comply with such requisition, shall, if such failure is not an offence punishable under any other section, be liable, on conviction by a Magistrate to a fine not exceeding five hundred rupees for every such failure and, in the case of a continuing breach to a further fine which may extend to five rupees for every day after the date of the first conviction during which the offender is proved to have persisted in the breach.

धारा 81. अधिनियम या नोटिस की अवज्ञा– जहां इस अधिनियम के अधीन या उसके अधीन प्रदान नोटिस के अधीन, जनता या किसी व्यक्ति से किसी कार्य को करने या करने से दूर रहने की अपेक्षा की जाती है, तो वह व्यक्ति, जो ऐसी अध्यपेक्षा की अनुपालना करने में असफल होता है, यदि ऐसी असफलता किसी अन्य धारा के अधीन दण्डनीय अपराध नहीं हो, मजिस्ट्रेट द्वारा दोषसिद्धि पर प्रत्येक ऐसी असफलता के लिए पांच सौ रुपये से अनधिक जुर्माने का दायी होगा और लगातार उल्लघंन के मामले में, अतिरिक्त जुर्माने, जो उस पहले दोषसिद्धि की तिथि के पश्चात् प्रत्येक दिन के लिए पांच रुपये तक हो सकेगा, जिसके दौरान अपराधी का भंग में लिप्त रहना साबित किया जाता है, का दायी होगा।

* * * * *

Section 82. Powers to Trust to execute works on failure to comply with notice.— If a notice has been given under this Act to a person requiring him to execute a work in respect of any property, movable or immovable, public or private, or to provide or do or refrain from doing anything within a time specified in the notice, and if such person fails to comply with such notice, then the Trust may cause such work to be executed or such thing to be provide or done, and may recover all expenses incurred by it on such account from the said person in the manner provided in the Municipal law for the time being in force for the recovery of municipal claims.

धारा 82. नोटिस की अनुपालना में असफलता पर कार्य निष्पादित करने की न्यास की शक्तियां– यदि इस अधिनियम के अधीन किसी व्यक्ति को नोटिस किसी सम्पति, चल या अचल, सार्वजनिक या प्राइवेट, के संबंध में कार्य निष्पादित करने या नोटिस में विनिर्दिष्ट समय के भीतर किसी कार्य की व्यवस्था करने या पूर्ण करने या करने से दूर रहने की उससे अपेक्षा करते हुए दिया गया हो, और यदि ऐसा व्यक्ति ऐसे नोटिस की अनुपालना करने में असफल रहता है, तो न्यास ऐसे कार्य को निष्पादित करा सकेगा या ऐसी बात की व्यवस्था करा सकेगा या पूर्ण करा सकेगा, और म्युनिसिपल दावों की वसूली के लिए तत्समय प्रवृत्त म्यूनिसिपल विधि में उपबंधित तरीके में उक्त व्यक्ति से उक्त लेखें में इसके द्वारा उपगत सभी व्यय वसूल कर सकेगा।

* * * * *

Section 83. Liability of occupier to pay in default of owner.—(1) If the person to whom the notice mentioned in Section 82 has been given is the owner of the property in respect of which it is given, the Trust may, whether any action or other proceeding has been brought or taken against such owner or not require the person, if any, who occupies such property or a part thereof under such owner, to pay to the Trust instead of to the owner, the rent payable by him in respect of such property, as it falls due, up to the amount recoverable from the owner under Section 82; and any such payment made by the occupier to the Trust shall be deemed to have been made to the owner of the property.

(2) For the purpose of deciding whether action should be taken under Sub-section (1) the Trust may require an occupier of property to furnish information as to the sum payable by him as rent on account of such property and as to the name and address of the person to whom it is payable and if the occupier refuses to furnish such information he shall be liable for the whole of the expenses as if he was the owner.

(3) All moneys recoverable by the Trust under this section shall be recoverable in the manner provided in the Municipal law for the time being in force for the recovery of municipal claims.

धारा 83. मालिक के व्यतिक्रम में भुगतान करने का अधिभोगी का दायित्व.–(1) यदि व्यक्ति, जिसे धारा 82 में उल्लेखित नोटिस प्रदान किया गया, उस सम्पति का मालिक हो, जिसके संबंध में नोटिस दिया गया, तो न्यास, चाहे कोई कार्य या अन्य कार्यवाही ऐसे मालिक के विरुद्ध लाया गया हो या नहीं या चलाई गयी हो या नहीं, उस व्यक्ति, यदि कोई हो, जो ऐसे मालिक के अधीन ऐसी सम्पति या उसका भाग अधिभोगित करता है, से मालिक के स्थान पर न्यास को ऐसी सम्पति के सबंध में उसके द्वारा देय किराया, जितना यह देय हो, धारा 82 के अधीन मालिक से वसूल करने योग्य राशि तक भुगतान करने की अपेक्षा कर सकेगा, और न्यास की अधिभोगी द्वारा किया गया ऐसा कोई भुगतान सम्पति के मालिक को किया हुआ भुगतान माना जायगा।

(2) यह विनिश्चत करने, कि क्या उप–धारा (1) के अधीन कार्यवाही की जानी चाहिए, के प्रयोजन के लिए, न्यास सम्पति के अधिभोगी से ऐसी सम्पति के कारण किराये के रूप में उसके द्वारा देय राशि के संबंध में और उस व्यक्ति, जिसे यह देय होती है, के नाम और पते के सबंध में सूचना अग्रेसित करने की अपेक्षा कर सकेगा और यदि अधिभोगी ऐसी सूचना अग्रेसित करने से मना कर देता है तो वह सम्पूर्ण व्यय के लिए ऐसे दायी होगा, मानों यदि वह मालिक होता।

(3) इस धारा के अधीन न्यास द्वारा वसूल करने योग्य सभी धनराशियां म्युनिसिपल दावों की वसूली के लिए तत्समय प्रवृत्त म्युनिसिपल विधि में उपबंधित तरीके से वसूल करने योग्य होगी।

* * * * *

Section 84. Right of occupier to execute works in default of owner.—Whenever default is made by the owner of a building or land in the execution of a work required under this Act to be executed by him, the occupier of such building or land may, with the approval of the Trust, cause such work to be executed, and the expense thereof shall, in the absence of any contract to the contrary, be paid to him by the owner or the amount may be deducted out of the rent from time to time becoming due from him to such owner.

धारा 84. मालिक के व्यतिक्रम में कार्य निष्पादित करने का अधिभोगी का अधिकार. –जब कभी भवन या भूमि के मालिक द्वारा किसी कार्य के निष्पादन में, जिसका इस अधिनियम के अधीन उसके द्वारा निष्पादन किया जाना अपेक्षित है, व्यतिक्रम किया जाये, तो ऐसे भवन या भूमि का अधिभोगी न्यास के अनुमोदन से ऐसे कार्य को निष्पादित करा सकेगा, और उसके व्यय का किसी प्रतिकूल संविदा के अभाव में मालिक द्वारा उसे भुगतान किया जायेगा या ऐसे मालिक को उससे समय–समय पर देय होने वाले किराये में से राशि काटी जा सकेगी।

* * * * *

Section 85. Procedure upon opposition of execution by occupier.—(1) If after receiving information of the intention of the owner of any building or land to take any action in respect thereof in compliance with a notice issued under this Act, the occupier refuses to allow such owner to take such action, the owner may apply to a Magistrate of the first class.

(2) The Magistrate upon proof of such refusal may make an order in writing requiring the occupier to allow the owner to execute all such works, with respect to such building or land, as may be necessary for compliance with the notice, and may also, if he thinks fit, order the occupier to pay to the owner the costs relating to such application or order.

(3) If, after the expiration of eight days from the date of the Magistrate's order, the occupier continues to refuse to allow the owner to execute such work, the occupier shall be liable, upon conviction, to a fine which may extend to twenty-five rupees for every day during which he has so continued to refuse.

(4) Every owner, during the continuance of such refusal shall be discharged from any penalties to which he might otherwise have become liable by reason of his default in executing such work.

धारा 85. अधिभोगी द्वारा निष्पादन का विरोध करने पर प्रक्रिया–(1) यदि इस अधिनियम के अधीन जारी किये गये नोटिस की अनुपालना में उसके संबंध में कोई कार्यवाही करने की किसी भवन या भूमि के मालिक को आशय की सूचना प्राप्त करने के पश्चात् अधिभोगी ऐसे मालिक को ऐसी कार्यवाही करने की स्वीकृति देने से मना कर देता है, तो मालिक प्रथम श्रेणी के मजिस्ट्रेट को आवेदन कर सकेगा।

(2) मजिस्ट्रेट ऐसी अस्वीकृति के प्रमाण पर ऐसे भवन या भूमि के संबंध में ऐसे सभी कार्यों को निष्पादित करने के लिए मालिक को अनुमति देने की अधिभोगी से अपेक्षा करते हुए लिखित में आदेश कर सकेगा, जो नोटिस की अनुपालना के लिए आवश्यक हो, और यदि वह ठीक समझे, तो ऐसे आवेदन या आदेश से संबंधित व्ययों का मालिक को भुगतान करने का अधिभोगी को आदेश भी कर सकेगा।

(3) यदि मजिस्ट्रेट के आदेश की तिथि से आठ दिनों की समाप्ति के पश्चात् अधिभोगी ऐसा कार्य निष्पादित करने के लिए मालिक को अनुमति देने से लगातार मना करता है, तो अधिभोगी दोषसिद्धि होने पर, जुर्माने के लिए दायी होगा, जो प्रत्येक दिन के लिए पच्चीस रुपये तक हो सकेगा। जिसके दौरान उसने लगातार मना किया हो।

(4) ऐसी अस्वीकृति लगातार रहने के दौरान प्रत्येक मालिक किन्हीं ऐसी शास्तियों से उन्मोचित किया जायेगा, जिनके लिए वह ऐसे कार्य का निष्पादन करने में अपनी व्यतिक्रम के कारण से दायी होता।

*****

Section 86. Recovery of cost of work by the occupier.—When the occupier of a building or land has, in compliance with a notice given under this Act, executed a work to which the owner of such building or land is responsible either in pursuance of the contract of tenancy or by law he shall be entitled to recover from the owner, by deduction from the rent payable by him or otherwise, the reasonable cost of such work.

धारा 86. अधिभोगी द्वारा कार्य के व्यय की वसूली– जब भवन या भूमि के अधिभोगी, ने इस अधिनियम के अधीन दिये गये नोटिस की अनुपालना में ऐसें कार्य, जिसके लिए ऐसे भवन या भूमि का मालिक जिम्मेदार हो, का निष्पादन या तो किरायेदारी की संविदा की अनुपालना में या विधि द्वारा किया हो, तो वह मालिक से ऐसे कार्य का युक्तियुक्त व्यय उसके द्वारा देय किराये से कटौती द्वारा या अन्यथा वसूल करने का हकदार होगा।

*****

Section 87. Relief to agents and trustees.—(1) When a person, by reason of his receiving or being entitled to receive, the rent of immovable property, as trustee or agent of a person or society would, under this Act, be bound to discharge an obligation imposed by this Act on the owner of the property and for the discharge of which money is required, he shall not be bound to discharge the obligation unless he has, or but for his own improper act or default, might have had, in his hands funds belonging to the owner sufficient for the purpose.

(2) When an agent or trustee has claimed and established his right to relief under this section, the trust may give him notice to apply to the discharge of such obligation as aforesaid the first moneys which come to his hands on behalf, or for the owner, and should he fail to comply with such notice, he shall be deemed to be personally liable to discharge such obligation.

धारा 87. अभिकर्त्ताओं और न्यासियों को राहत–(1) जब एक व्यक्ति अचल सम्पति का किराया किसी व्यक्ति या सोसायटी के न्यासी या अभिकर्त्ता के रूप में प्राप्त करने या प्राप्त करने के हकदार होने के कारण इस अधिनियम के अधीन सम्पति के मालिक पर इस अधिनियम द्वारा अधिरोपित बाध्यता उन्मोचित करने के लिए बाध्य हो और जिसके उन्मोचन के लिए धन अपेक्षित हो, तो वह बाध्यता का उन्मोचन तब तक करने के लिए बाध्य नहीं होगा, जब तक कि उसके पास उसके हाथों में प्रयोजन के लिए पर्याप्त मालिक से संबंधित निधियां नहीं हो या जो उसके पास होती, यदि वह कोई अनुपयुक्त कार्य या व्यतिक्रम नहीं करता।

(2) जब अभिकर्त्ता या न्यासी ने इस धारा के अधीन राहत के लिए अपने अधिकार का दावा किया हो और उसे स्थापित किया हो, तो न्यास उस मालिक की तरफ से या उसके लिए पहले प्राप्त धनराशियों को ऐसी बाध्यता को उन्मोचन करने के लिए प्रयुक्त करने हेतु उसे नोटिस दे सकेगा, जो उसके हाथों में आयी और यदि वह ऐसे नोटिस की अनुपालना करने में असफल होता है, तो वह ऐसी बाध्यता का उन्मोचन करने के लिए व्यक्तिगत रूप से दायी माना जायेगा।

* * * * *

Section 88. Application of provisions relating to recovery of municipal claims.—Whenever in this Act or in any municipal law for the time being in force made applicable by Section 47 of this Act, it is provided that any sum shall be recoverable in the manner provided for the recovery of municipal claims, then in applying those provisions, all references to the Municipal Board shall be construed as referring to the trust and all references to the Municipal Officer or the Municipal Fund shall be construed as referring to the office of the Trust, to an officer of the trust and the funds of the trust respectively.

धारा 88. म्युनिसिपल दावों की वसूली से संबंधित प्रावधानों को लागू होना– जब कभी इस अधिनियम में या इस अधिनियम की धारा 47 द्वारा लागू की गयी तत्समय प्रवृत्त किसी म्युनिसिपल विधि द्वारा, यह उपबंधित किया जाता हो कि कोई भी राशि म्युनिसिपल दावों की वसूली के लिए उपबंधित तरीके में वसूल करने योग्य होगी, तो उन प्रावधानों को लागू करने में म्युनिसिपल मण्डल को सभी निर्देशों की व्याख्या न्यास को प्रतिनिर्देशों से की जायेगी और म्युनिसिपल अधिकारी या म्युनिसिपल निधि को सभी निर्देशों की व्याख्या क्रमशः न्यास के कार्यालय को, न्यास के अधिकारी को और न्यास की निधियों को निर्दिष्ट करते हुए की जायेगी।

* * * * *

Section 89. Penalty for removing fence etc. in street.—If any person without lawful authority—

(a) removes any fence, or any timber used for propping or supporting any building, wall or other thing, or extiguishes any light set up at any place; where the surface of street or other ground has been opened or broken up by the Trust for the purpose of carrying out any work, or

(b) infrings any order given or removes any bar, chain or post fixed by the trust for the purpose of closing any street to traffic,

he shall be punishable with fine which may extend to fifty rupees.

धारा 89. मार्ग में से बाड़ इत्यादि हटाने के लिए शास्ति– यदि कोई व्यक्ति विधिपूर्ण प्राधिकार के बिना–

(क) किसी भवन, दीवार या अन्य वस्तु को टिकाने या सहारा देने के लिए प्रयुक्त किसी बाड़ या किसी इमारती लकड़ी को हटाता है, या किसी स्थान पर, जहां मार्ग की सतह या अन्य भूमि को किसी कार्य को कार्यान्वित करने के प्रयोजन के लिए न्यास द्वारा खोदा या तोड़ा गया, लगायी गयी कोई लाईट बुझा देता है, या

(ख) न्यास द्वारा दिये गये किसी आदेश का अतिलंघन करता हऐ या किसी मार्ग को यातायात से बन्द करने के प्रयोजन के लिए न्यास द्वारा लगाये गये किसी अवरोध, जंजीर या स्तम्भ को हटा देता है,

तो वह जुर्माने से दण्डनीय होगा, जो पचास रुपये तक हो सकेगा।

[1][**Section 89-A. Penalty for improvements in contravention of the Act.**—(1) Any person who whether at his own instance or at the instance of any other person, or any department of Government, undertakes or carries out any improvement of any land in any urban area, in contravention of the provisions of Sub-section (1) of Section 72 or in contravention of any condition subject to which permission for undertaking or carrying on any improvement has been granted under Section 73, shall be, punishable with fine which may extend to five thousand rupees and in the case of a continuing offence, with further fine which may extend to one hundred rupees for every day during which such offence continues after conviction for the first commission of the offence.

(2) Any person who uses any land or building in contravention of Sub-section (2) of Section 72, or in contravention of the terms or conditions prescribed by regulations under the proviso to that sub-section, shall be punishable with fine which may extend to two thousand rupees.

धारा 89–क. अधिनियम के उल्लंघन में सुधारों के लिए शास्ति–(1) कोई भी व्यक्ति, जो चाहे स्वप्रेरणा से या किसी अन्य व्यक्ति की प्रेरणा से या सरकार के किसी विभाग की प्रेरणा से, धारा 72 की उप–धारा (1) के प्रावधानों के उल्लघंन में या किसी शर्ते के उल्लघंन में, जिसके अनुसार किसी सुधार को हाथ में लेने या कार्यान्वित करने के लिए अनुमति धारा 73 के अधीन प्रदान की गयी, किसी नगरीय क्षेत्र में किसी भूमि का कोई सुधार करना हाथ में लेता है या कार्यान्वित करता है, तो वह जुर्माने से, जो पांच हजार रुपये तक हो सकेगा, और लगातार अपराध करने के मामले में, अतिरिक्त जुर्माने से दण्डनीय होगा, जो प्रत्येक दिन के लिए एक सौ रुपये तक हो सकेगा, जिसके दौरान ऐसा अपराध पहला अपराध करने की दोषसिद्धि के पश्चात् लगातार रहता है।

(2) कोई भी व्यक्ति, जो धारा 72 की उप–धारा (2) के उल्लघंन में या उस उप–धारा के परन्तुक के अधीन विनियमनों द्वारा विहित निबंधनों और शर्तों के उल्लघंन में किसी भूमि या भवन को प्रयुक्त करता है, जुर्माने से दण्डनीय होगा, जो दो हजार रुपये तक हो सकेगा।

*****

Section 90. Power to prevent or demolish building.—If any person without the permission of the Trust erects, adds to or alters any building or wall so as to make the same project beyond the street alignment or building line shown in any plan finally adopted by the Trust, [2](x x x) the Trust may, by a written notice—

(a) direct that the erection, alteration or addition be stopped, and

(b) require such building or wall to be altered or demolished, as it may deem necessary.

धारा 90. भवन निर्माण को रोकने या गिराने की शक्ति– यदि कोई व्यक्ति न्यास की अनुमति के बिना किसी भवन या दीवार का परिनिर्माण, उसमें परिर्वधन या परिवर्तन ऐसे करता है, जिससे वह न्यास द्वारा अंतिम रूप से अपनाये गये किसी प्लान में दर्शायी गयी मार्ग–संरेखा या भवन रेखा से बाहर निकल जाय,

तो न्यास लिखित नोटिस द्वारा–

(क) निर्देशित कर सकेगा कि परिनिर्माण, परिवर्धन या परिर्वतन रोका जाये, और,

(ख) ऐसे भवन या दीवार को ऐसे परिवर्तित या गिराने की अपेक्षा कर सकेगा, जिसे यह आवश्यक समझे।

---

[1] Inserted Section 89-A by Section 11 of Rajasthan Act No. 26 of 1976, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 17.04.1976. (w.e.f. 28.02.1976).

[2] Omitted the words "or erects or alters any building or wall in an area specified in a scheme," by Section 12 of Rajasthan Act No. 26 of 1976, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 17.04.1976. (w.e.f. 28.02.1976).

Comments

1. Notice—Authorisation to service. (नोटिस – तामिल की प्राधिकृतता) 111
2. Notice—Service of. (नोटिस – की तामिल) 111
3. Notice—Not properly served. (नोटिस – उपयुक्त रूप से तामिल नही) 111
4. Notice—Mere knowledge is not sufficient. (नोटिस – केवल जानकारी पर्याप्त नहीं होती है) 111

1. Notice—Authorisation to service.—The notice under Section 90 of the Act, cannot be said to be document which is required or authorised to be served on the owner or the occupier of any land or building. The notice under Section 90 is to be given to a person who without the permission of the trust erects, or adds to or alters any building, and such the provision of clause (b) of Sub-section (2) of Section 80 cannot be applied in the case in hand.—*Urban Improvement Trust vs. Narbada Devi*, 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

1. नोटिस – तामिल की प्राधिकृतता.–अधिनियम की धारा 90 के अधीन नोटिस ऐसा दस्तावेज नहीं कहा जा सकता, जो किसी भूमि या भवन के मालिक या अधिभोगी पर तामिल करने हेतु अपेक्षित या प्राधिकृत होता हैं। धारा 90 के अधीन नोटिस उस व्यक्ति को दिया जाता है, जो न्यास की अनुमति के बिना किसी भवन में जोड़ता है, या घटाता है, या परिवर्तित करता है, और धारा 80 की उप–धारा (2) के खण्ड (ख) के ऐसे प्रावधान हस्तगत मामले में लागू नहीं किये जा सकते–*नगर सुधार न्यास बनाम् नर्बदा देवी,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj)

2. Notice—Service of.—There is no provisions under Section 80 for serving such notice on the husband in place of Narbada Devi herself. There is no provision for giving an authority to accept notice on behalf of a person when he or she is present to accept the notice.

There is a clear non-compliance of Section 80 of the Act in the matter of service of notice under Section 90 of the accused.—*Urban Improvement Trust vs. Narbada Devi*, 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

2. नोटिस – की तामिल.–स्वंय नर्बदा देवी के स्थान पर उसके पति पर ऐसे नोटिस की तामिल के लिए धारा 80 के अधीन कोई प्रावधान नहीं है। उस व्यक्ति के लिए नोटिस स्वीकृत करने के लिए प्राधिकार देने के लिए कोई प्रावधान नहीं है, जब वह नोटिस स्वीकृत करने के लिए उपस्थित हो।

अभियुक्त के धारा 90 के अधीन नोटिस के तामिल के मामले में अधिनियम की धारा 80 की स्पष्ट अननुपालना है–*नगर सुधार न्यास बनाम् नर्बदा देवी,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

3. Notice—Not properly served.—The accused had made constructions in violation of Scheme but took the view that notice issued under Section 90 of the Act, was not properly served on the accused and as such she could not be held guilty under Section 91 of the Act.—*Urban Improvement Trust vs. Narbada Devi*, 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

3. नोटिस – उपयुक्त रूप से तामिल नहीं.–अभियुक्त ने योजना के उल्लघंन में निर्माण किये थे, लेकिन यह विचार लिया कि अधिनियम की धारा 90 के अधीन जारी नोटिस अभियुक्त पर उपयुक्त रूप से तामिल नहीं किया गया और इसलिए उसे अधिनियम की धारा 91 के अधीन दोषी निर्णीत नहीं किया जा सकता–*नगर सुधार न्यास बनाम् नर्बदा देवी,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

4. Notice—Mere knowledge is not sufficient.—Court see no force in this contention that mere knowledge is sufficient for the compliance of service of notice under Section 90 of the Act.—*Urban Improvement Trust vs. Narada Devi*, 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

4. **नोटिस – केवल जानकारी पर्याप्त नहीं होती है.**–न्यायालय ने इस तर्क में कोई बल नहीं देखा कि अधिनियम की धारा 90 के अधीन नोटिस की तामिल की अनुपालना के लिए केवल जानकारी पर्याप्त होती है–*नगर सुधार न्यास बनाम् नर्बदा देवी,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

* * * * *

Section 91. Penalty for non-compliance with notice under Section 90.—If any person after due notice given under Section 90 does not, stop erection, alternation or addition, or does not demolish or alter any building or wall he shall be punishable with fine which may extend to five hundred rupees, or with simple imprisonment, for a period of six months or with both and the said unauthorised construction shall be demolished or altered by the order of the Magistrate dealing with the case if so requested by the Trust.

धारा 91. धारा 90 के अधीन नोटिस की अनुपालना के लिए शास्ति– यदि कोई भी व्यक्ति धारा 90 के अधीन दिये गये आवश्यक नोटिस के पश्चात् किसी भवन या दीवार का पुनः निर्माण, परिवर्धन या परिवर्तन नहीं रोकता है या किसी भवन या दीवार को नहीं गिराता है या परिवर्तित नहीं करता है, तो वह जुर्माने से, जो पांच सौ रुपये तक हो सकेगा, या साधारण कारावास से, जिसकी अवधि छः माह तक हो सकेगी या दोनों से दण्डनीय होगा, और उक्त अनधिकृत निर्माण मामले पर कार्य करने वाले मजिस्ट्रेट के आदेश द्वारा गिराया जायेगा या परिवर्तित किया जायेगा, यदि न्यास द्वारा ऐसा अनुरोध किया जाये।

Comments

1. Service of Notice. (नोटिस की तामिल) 112
2. Notice—Authorisation to service. (नोटिस – तामिल की प्राधिकृतता) 112
3. Notice—Not properly served. (नोटिस – उपयुक्त रूप से तामिल नहीं) 113
4. Notice—Mere knowledge is not sufficient. (नोटिस – केवल जानकारी पर्याप्त नहीं होती है) 113

1. Service of Notice.—The notice under Section 90 of the Act, cannot be said to be a document which is required or authorised to be served on the owner or occupier of land or building. The notice under Section 90 is to be given to a person who without the permission of the trust eracts, or adds to or alters any building, and as such the provision or Clause (b) of Sub-section (2) of Section 80 cannot be applied.—*Urban Improvement Trust, vs. Narbada Devi,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj)

1. **नोटिस की तामिल.**–अधिनियम की धारा 90 के अधीन नोटिस ऐसे दस्तावेज के रूप में नहीं कहा जा सकता है, जो भूमि या भवन के मालिक या अधिभोगी पर तामिल कराया जाना अपेक्षित या प्राधिकृत है। धारा 90 के अधीन नोटिस ऐसे व्यक्ति को दिया जाना होता है, जो न्यास की अनुमति के बिना किसी भवन में कुछ जोड़ता है, घटाता है या परिवर्तित करता है, और इसलिए धारा 80 की उप–धारा (2) के खण्ड (ख) के प्रावधान लागू नहीं किये जा सकते.–*नगर सुधार न्यास बनाम् नर्बदा देवी,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj)

2. Notice—Authorisation to service.—The notice under Section 90 of the Act, cannot be said to be document which is required or authorised to be served on the owner or the occupier of any land or building. The notice under Section 90 is to be given to a person who without the permission of the trust erects, or adds to or alters any building, and such the provision of clause (b) of Sub-section (2) of Section 80 cannot be applied in the case in hand.—*Urban Improvement Trust vs. Narbada Devi,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

2. **नोटिस – तामिल की प्राधिकृतता.**–अधिनियम की धारा 90 के अधीन नोटिस ऐसा दस्तावेज नहीं कहा जा सकता, जो किसी भूमि या भवन के मालिक या अधिभोगी पर तामिल करने हेतु अपेक्षित या प्राधिकृत होता हैं। धारा 90 के अधीन नोटिस उस व्यक्ति को दिया जाता है, जो न्यास की अनुमति के

बिना किसी भवन में जोड़ता है, या घटाता है, या परिवर्तित करता है, और धारा 80 की उप–धारा (2) के खण्ड (ख) के ऐसे प्रावधान हस्तगत मामले में लागू नहीं किये जा सकते–*नगर सुधार न्यास बनाम् नर्बदा देवी,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj)

3. Notice—Not properly served.—The accused had made constructions in violation of Scheme but took the view that notice issued under Section 90 of the Act, was not properly served on the accused and as such she could not be held guilty under Section 91 of the Act.—*Urban Improvement Trust vs. Narbada Devi,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

3. नोटिस – उपयुक्त रूप से तामिल नहीं.–अभियुक्त ने योजना के उल्लघंन में निर्माण किये थे, लेकिन यह विचार लिया कि अधिनियम की धारा 90 के अधीन जारी नोटिस अभियुक्त पर उपयुक्त रूप से तामिल नहीं किया गया और इसलिए उसे अधिनियम की धारा 91 के अधीन दोषी निर्णीत नहीं किया जा सकता–*नगर सुधार न्यास बनाम् नर्बदा देवी,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

4. Notice—Mere knowledge is not sufficient.—Court see no force in this contention that mere knowledge is sufficient for the compliance of service of notice under Section 90 of the Act.—*Urban Improvement Trust vs. Narada Devi,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

—From the proceedings of the Urban Improvement Trust is clearly transpires that permission was granted to the petitioner for construction of the first floor, but it was made clear to the petitioner that he shall not be permitted to open the windows in the northern side. Thus, the Urban Improvement Trust can direct the petitioner to close the windows as the same has been opened without permission of the Urban Improvement Trust.—*Arjun Ram vs. Additional Collector, Jodhpur,* 1987(1) WLN 453 (Raj).

4. नोटिस – केवल जानकारी पर्याप्त नहीं होती है.–न्यायालय ने इस तर्क में कोई बल नहीं देखा कि अधिनियम की धारा 90 के अधीन नोटिस की तामिल की अनुपालना के लिए केवल जानकारी पर्याप्त होती है–*नगर सुधार न्यास बनाम् नर्बदा देवी,* 1981 WLN 467 (Raj) = 1981 RLW 276 (Raj).

–नगर सुधार न्यास की कार्यवाहियों से यह स्पष्ट रूप से प्रतीत होता है कि पहली मंजिल के निर्माण के लिए प्रार्थी को अनुमति प्रदान की गयी थी लेकिन प्रार्थी को यह स्पष्ट किया गया था कि उसे उत्तरी तरफ खिड़की खोलने की अनुमति नहीं दी जायेगी। अतः नगर सुधार न्यास प्रार्थी को खिड़की बन्द करने के लिए निर्देश दे सकता है, क्योंकि उसे नगर सुधार न्यास की अनुमति के बिना खोला गया था. –*अर्जुन राम बनाम् अपर कलेक्टर, जोधपुर और अन्य,* 1987 (1) WLN 453 (Raj).

* * * * *

[1][**Section 91-A. Order of demolition of buildings etc.**—(1) Where the erection of any building in any urban area has been commenced or is being carried on, or has been completed in contravention of the master plan or of any scheme sanctioned and notified by the State Government or of the sanction of the Trust under Sub-section (1) of Section 72 or without the permission obtained under Section 73, or in contrevention of any rules or conditions subject to which such permission has been granted, the Trust may, in addition to any prosecution that may be instituted under this Act, make an order directing that such erection shall be demolished by the owner thereof within such period not exceeding one months as may be specified in the order and on the failure of the owner to comply with the order, [2][the Trust may itself] cause the erection to be demolished and the

[1] Inserted Section 91-A, B, C, D, E, F, G by Section 13 of Rajasthan Act No. 26 of 1976, Published on 17.04.1976 (w.e.f. 28.02.1976).

[2] Substituted for words "the officer may himself" by Section 5 of Rajasthan Act No. 9 of 1978, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 26.10.1978, (w.e.f. 15.06.1978).

expenses of such demolition shall be recoverable from the owner as arrears of land revenue:

Provided that no such order shall be made unless the owner has been given a reasonable opportunity to show cause why the order should not be made.

(2) Any person aggrieved by an order under Sub-section (1) may appeal to the Divisional Commissioner against the order within 30 days from the date of the order of the Trust and the Divisional Commissioner may after hearing the parties to the appeal either dismiss the appeal or may reverse or vary the whole or any part of the order.

(3) The decision of the Divisional Commissioner in the appeal shall be final and shall not be questioned in any Court.

धारा 91—क. भवनों इत्यादि को गिराने का आदेश—(1) जहां किसी नगरीय क्षेत्र में किसी भवन का पुनर्निर्माण मास्टर प्लान या राज्य सरकार द्वारा संस्वीकृत और अधिसूचित किसी योजना या धारा 72 की उप–धारा (1) के अधीन न्यास की संस्वीकृति के उल्लघंन में या धारा 73 के अधीन अनुमति प्राप्त किये बिना या किन्हीं नियमों या शर्तों के उल्लघंन में, जिनके अनुसार ऐसी अनुमति प्रदान की गयी, आरम्भ किया गया या किया जा रहा है, या पूर्ण किया गया तो न्यास किसी अभियोजन के अतिरिक्त, जिसे इस अधिनियम के अधीन संस्थित किया जाय, यह निर्देशित करते हुए आदेश कर सकेगा कि ऐसा पुनर्निमाण एक माह से अनधिक ऐसी अवधि, जिसे आदेश में विनिर्दिष्ट किया जाये, के भीतर उसके मालिक द्वारा गिराया जायेगा और आदेश की मालिक द्वारा अनुपालना में असफलता पर न्यास स्वयं पुनर्निर्माण गिरवायेगा और ऐसे गिराने के व्यय भू–राजस्व के बकायों के रूप में मालिक से वसूल करने के योग्य होंगे

परन्तु ऐसा कोई भी आदेश तब तक नहीं किया जायगा, जब तक कि मालिक को यह कारण दर्शाने, कि क्यों ऐसा आदेश नहीं किया जाना चाहिए, की युक्तियुक्त अवसर प्रदान नहीं किया जाये।

(2) उप–धारा (1) के अधीन आदेश द्वारा व्यथित कोई भी व्यक्ति न्यास के आदेश की तिथि से 30 दिनों के भीतर आदेश के विरुद्ध खण्ड आयुक्त के समक्ष उपस्थित हो सकेगा और खण्ड आयुक्त अपील के पक्षकारों की सुनवाई करने के पश्चात् या तो अपील खारिज कर सकेगा या आदेश के पूरे या किसी भाग को पलट या परिवर्तित कर सकेगा।

(3) अपील में खण्ड आयुक्त का विनिश्चय अंतिम होगा और किसी न्यायालय में प्रश्नगत नहीं किया जायेगा।

Comments

Order of removel — Trust cannot delegat its power.—From the reading of Section 91-A it will be evident that the power to order removal vests in the Trust. The Trust may delegate any of its functions or the duties to any of the committees constituted under Section 21 of the Act. It may further delegate such of the functions as may be permissible under the regulation framed under Section 75 of the Act to the Chairman of the Trust and there is no provision in the Act empowering the Trust to delegate its power in regard to the order of removal of construction in favour of an officer of the Trust. It is true that under Section 27 of the Act the Chairman may be general or special order in writing delegate to any officer of the Trust any of his power, duties or functions under this Act or under the Rules made thereunder except the power to preside over the resting of the trust. Such delegation by the Chairman is in regard to him own functions only. There is, however, no provision of such delegation in favour of officer so far as the trust is concerned. It, therefore, follows that the functions of the Trust can be delegated either in favour of the committee or in favour of the Chairman.

In the case of Chairman delegation will be to the extent the regulation framed under Section 75 of the Act permits. It may be observed here that the delegation of power is permissible with the legislative permission and in absence of such legislative permission there can be no delegation of the functions of the trust in favour of the officer to the Trust or its Secretary. Any delegation may by the Trust under its resolution in regard to the removal of unauthorised construction cannot be said to be in consonance of the provision of the Act. Court is, therefore, firmly of the opinion that the resolution of the UIT as far it delegates power of removal under Section 91 in favour of its Secy. is beyond the competence of the U.I.T. As a naturally corollary thereof the Secretary of the Trust derives no power of ordering removal of unauthorised construction and is therefore wholly incompetent to pass the impugned order under Section 91 of the Act. It may be that the Trust may empower any office-officer for the purpose of Section 91(C) and authorise any officer to stop the unauthorised building operations but from that it cannot be inferred that the Trust can by its resolution authorise its officer under Section 91(C) of the Act to order removal of unauthorised construction—*Mohan Lal vs. Urban Improvement Trust, Jodhpur,* 1978 RLW 72 (Raj) = AIR 1978 (Raj) 201 = 1978 WLN 38 (Raj).

—From the proceedings of the Urban Improvement Trust is clearly transpirs that permission was granted to the petitioner for construction of the first floor, but it was made clear to the petitioner that he shall not be permitted to open the windows in the northern side. Thus, the Urban Improvement Trust can direct the petitioner to close the windows as the same has been opened without permission of the Urban Improvement Trust.—*Arjun Ram vs. Additional Collector, Jodhpur,* 1987(1) WLN 453 (Raj)

टिप्पणी

हटाये जाने का आदेश – न्यास अपनी शक्ति प्रत्यायोजित नहीं कर सकता.–धारा 91–क के पठन से, यह स्पष्ट होगा कि हटाये जाने का आदेश करने की शक्ति न्यास में निहित होती है। न्यास अधिनियम की धारा 21 के अधीन गठित समितियों में से किसी को अपने कार्यों या कर्तव्यों में से कोई प्रत्यायोजित कर सकता है। यह ऐसे कार्यों, जो अधिनियम की धारा 75 के अधीन बनाये गये विनियम के अधीन स्वीकार्य हों, को न्यास के चेयरमेन को प्रत्यायोजित कर सकता है और न्यास के अधिकारी के पक्ष में निर्माण हटाने के आदेश के संबंध में अपनी शक्ति प्रत्यायोजित करने के लिए न्यास को सशक्त करते हुए अधिनियम में कोई प्रावधान नहीं है। यह सही है कि अधिनियम की धारा 27 के अधीन चेयरमेन सामान्य या विशेष आदेश द्वारा लिखित में न्यास के किसी अधिकारी को इस अधिनियम के अधीन या उसके अधीन बनाये गये नियमों के अधीन शेष न्यास पर पीठासीन होने की शक्ति के अलावा अपनी शक्ति, कर्तव्यों या कार्यों में से कोई प्रत्यायोजित कर सकता है। चेयरमेन द्वारा ऐसा प्रत्यायोजन केवल स्वंय उसके कार्यों के संबंध में होता है। हालांकि अधिकारी के पक्ष में ऐसे प्रत्यायोजन का कोई प्रावधान नहीं हैं, जहां तक न्यास का संबंध है। अतः यह अनुसरित करता है कि न्यास के कार्य या तो समिति के पक्ष में या चेयरमेन के पक्ष में प्रत्यायोजित किये जा सकते हैं। चेयरमेन के मामले में, प्रत्यायोजन अधिनियम की धारा 75 के अधीन बनाये गये विनियम की सीमा तक होगा। यहां पर अवलोकित किया जा सकता है कि शक्ति का प्रत्यायोजन वैधानिक अनुमति से स्वीकार्य होता है और ऐसी वैधानिक अनुमति के अभाव में, न्यास के अधिकारी या इसके सचिव के पक्ष में न्यास के कार्यों का कोई प्रत्यायोजन नहीं किया जा सकता। अनाधिकृत निर्माण हटाने के संबंध में अपने प्रस्ताव के अधीन न्यास द्वारा कोई प्रत्यायोजन अधिनियम के प्रावधानों की अनुरूपता में नहीं कहा जा सकता। न्यायालय की इसलिए यह राय है कि यू आई टी का प्रस्ताव, जहां यह अपने सचिव के पक्ष में धारा 91 के अधीन हटाये जाने की शक्ति प्रत्यायोजित करती है, यू आई टी की सक्षमता से परे है। उसके प्राकृतिक रूप से निष्कर्ष के रूप में,

न्यास का सचिव अनाधिकृत निर्माण हटाये जाने का आदेश करने की कोई शक्ति व्युत्पन्न नहीं करता और अधिनियम की धारा 91 के अधीन आक्षेपित आदेश पारित करने के लिए पूर्णतया असक्षम होता हैं यह हो सकता है कि न्यास धारा 91(ग) के प्रयोजन के किसी लिए पद—अधिकारी को सशक्त कर सकता है और अनाधिकृत भवन कार्यों को रोकने के लिए किसी अधिकारी को प्राधिकृत कर सकता है, लेकिन इससे यह उपधारित नहीं किया जा सकता है कि न्यास अपने प्रस्ताव द्वारा अधिनियम की धारा 91(ग) के अधीन अपने अधिकारियों को अनधिकृत निर्माण हटाने का आदेश करने के लिए प्राधिकृत कर सकता है।—*मोहन लाल बनाम् नगर सुधार न्यास, जोधपुर,* 1978 RLW 72 (Raj) = AIR 1978 Raj 201 = 1978 WLN 38 (Raj).

—नगर सुधार न्यास की कार्यवाहियों से यह स्पष्ट रूप से प्रतीत होता है कि पहली मंजिल के निर्माण के लिए प्रार्थी को अनुमति प्रदान की गयी थी लेकिन प्रार्थी को यह स्पष्ट किया गया था कि उसे उत्तरी तरफ खिड़की खोलने की अनुमति नहीं दी जायेगी । अतः नगर सुधार न्यास प्रार्थी को खिड़की बन्द करने के लिए निर्देश दे सकता है, क्योंकि उसे नगर सुधार न्यास की अनुमति के बिना खोला गया था।—*अर्जुन राम बनाम् अपर कलेक्टर, जोधपुर और अन्य,* 1987 (1) WLN 453 (Raj).

*****

Section 91-B. Power to stop improper use of land or buildings in urban areas.— (1) Whoever uses any land or building in any urban area in contravention of the provisions of Sub-section (2) of Section 72, any officer of the Trust empowered in this behalf may, in addition to any prosecution that may be instituted under the Act for such improper use make an order requiring such person to stop such improper use immediately.

(2) Where such improper use is not discontinued in pursuance of the requisition under Sub-section (1), the Trust or the officer empowered in this behalf may require any police officer to stop such improper use as may be specified in the requisition to the police and to remove from such land or building, any person, other than the owner, making the improper use, and such police officer shall comply with the requisition.

धारा 91—ख. नगरीय क्षेत्रों में भूमि या भवनों के अनुपयुक्त प्रयोग को रोकने की शक्ति—(1) जो कोई भी धारा 72 की उप—धारा (2) के प्रावधानों के उल्लघंन में किसी नगरीय क्षेत्र में किसी भूमि या भवन को प्रयुक्त करता है, तो इस निमित्त सशक्त न्यास का कोई भी अधिकारी किसी अभियोजन के अतिरिक्त, जिसे ऐसे अनुपयुक्त प्रयोग के लिए अधिनियम के अधीन संस्थित किया जाये, ऐसे व्यक्ति से ऐसे अनुपयुक्त प्रयोग को तुरन्त रोकने की अपेक्षा करते हुए आदेश कर सकेगा।

(2) जहां ऐसा अनुपयुक्त प्रयोग उप—धारा (1) के अधीन अध्यपेक्षा की अनुपालना में बन्द नहीं किया जाता है, वहां न्यास या इस निमित्त सशक्त अधिकारी किसी पुलिस अधिकारी से ऐसे अनुपयुक्त प्रयोग, जिसे पुलिस की अध्यपेक्षा में विनिर्दिष्ट किया जाये, को रोकने और ऐसी भूमि या भवन से मालिक के अलावा किसी व्यक्ति, जो अनुपयुक्त प्रयोग कर रहा हो, को हटाने की अपेक्षा कर सकेगा, और ऐसा पुलिस अधिकारी अध्यपेक्षा की अनुपालना करेगा।

*****

Section 91-C. Power to stop building operations.—(1) Where the erection of any building in an urban area has been commenced in contravention of the master plan or any scheme sanctioned and notified by the State Government or of the general approval of the Trust under Sub-section (1) of Section 72 obtained under Section 73, or without such permission, approval or sanction has been granted but such erection has not been completed, any officer of the Trust empowered in this behalf may, in addition to any prosecution that may be instituted under this Act, make an order requiring the building operations in relation to such erection to be discontinued on and from the date of service of the order.

(2) Where such building operations are not discontinued in pursuance of the requisition under Sub-section (1), the Trust or the Officer empowered in this behalf may required any Police Officer to remove the person by whom the erection of the building

has been commenced and all his assistants and workmen from the place of the building within such time as may be specified in the requisition and such Police Officer shall comply with the requisition accordingly;

(3) After a requisition under Sub-section (2) has been complied with, the officer empowered in this behalf may depute by a written order a Police Officer or an Officer or employee of the Trust to watch the place in order to ensure that the erection of the building referred to in Sub-section (1) is not continued.

(4) Any person failing to comply with an order under Sub-section (1) shall be punishable with fine which may extend to two hundred rupees for every day during which the non-compliance continues after the service of the order.

(5) No compensation shall be claimed by any person for any damage which he may sustain in consequences, of the discontinuation of the erection of any building.

धारा 91–ग. भवन निर्माण संक्रियाओं को रोकने की शक्ति–(1) जहां नगरीय क्षेत्र में किसी भवन का पुनर्निमाण मास्टर प्लान या राज्य सरकार द्वारा संस्वीकृत और अधिसूचित की गयी किसी योजना या धारा 73 के अधीन प्राप्त किये गये धारा 72 की उप–धारा (1) के अधीन न्यास के सामान्य अनुमोदन या के उल्लघंन में या ऐसी अनुमति, अनुमोदन या संस्वीकृति प्रदान किये बिना आरम्भ किया गया हो, लेकिन ऐसा पुनर्निर्माण पूर्ण नहीं किया गया हो, तो इस निमित्त सशक्त न्यास को कोई भी अधिकारी किसी अभियोजन के अतिरिक्त, जिसे इस अधिनियम के अधीन संस्थित किया जाये, आदेश को तामील की तिथि पर या ऐसे पुनर्निर्माण के संबंध में भवन निर्माण संक्रियाएं बन्द करने की अपेक्षा करते हुए आदेश कर सकेगा।

(2) जहां ऐसी भवन निर्माण संक्रियाएं उप–धारा (1) के अधीन अध्यपेक्षा की अनुपालना में बन्द नहीं की जाती हैं, वहां न्यास या इस निमित सशक्त अधिकारी उस व्यक्ति, जिसके द्वारा भवन का पुनर्निर्माण आरम्भ किया गया, और उसके सभी सहायकों व सेवकों को ऐसे समय के भीतर, जिसे अध्यपेक्षा में विनिर्दिष्ट किया जाये, भवन के स्थान से हटाने की किसी पुलिस अधिकारी से अपेक्षा कर सकेगा ओर ऐसा पुलिस अधिकारी तद्नुसार अध्यपेक्षा की अनुपालना करेगा।

(3) उप–धारा (2) के अधीन अध्यपेक्षा की अनुपालना होने के पश्चात् इस निमित्त सशक्त अधिकारी लिखित आदेश द्वारा पुलिस अधिकारी या न्यास के अधिकारी या कर्मचारी को यह सुनिश्चित करने के लिए, कि उप–धारा (1) में निर्दिष्ट भवन का पुनर्निर्माण चालू नहीं है, उस स्थान पर निगरानी हेतु प्रतिनियुक्त कर सकेगा।

(4) उप–धारा (1) के अधीन आदेश की अनुपालना करने में असफल होने वाला कोई भी व्यक्ति जुर्माने से दण्डनीय होगा, जो प्रत्येक दिन के लिए दो सौ रुपये तक हो सकेगा, जिसके दौरान अनुपालना आदेश को तामीली के पश्चात् चालू रहती है।

(5) किसी भी व्यक्ति द्वारा किन्हीं क्षतियों के लिए, जिन्हें वह किसी भवन के पुनर्निर्माण को बन्द करने के परिणामस्वरूप उठाये, प्रतिकर का दावा नहीं किया जायगा।

*****

Section 91-D. Offences by Companies.—(1) If the person committing an offence under this Act, is a company, every person, who was responsible to the company as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act if he proves that the offence was committed without his knowledge or that he exercised all due deligence in preventing the commission of such offence.

(2) Notwithstanding anything contained in Sub-section (1) when an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of or is attributable to any neglect on the part

of any Director, Manager, Secretary or other Officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section—

(a) 'Company' means a body corporate and includes a firm or other association of individuals, and

(b) 'director' in relation to a firm means a partner in the firm.

धारा 91–घ. कम्पनियों द्वारा अपराध–(1) यदि इस अधिनियम के अधीन अपराध कारित करने वाला व्यक्ति कम्पनी है, तो प्रत्येक ऐसा व्यक्ति, जो कम्पनी के लिए जिम्मेदार था, और कम्पनी अपराध के दोषी माने जायेंगे और अपने विरुद्ध कार्यवाही किये जाने और तद्नुसार दंडित किये जाने हेतु दायी होंगे:

परन्तु इस उप–धारा में अन्तर्विष्ट कोई भी बात किसी ऐसे व्यक्ति को इस अधिनियम में उपबंधित किसी दण्ड का दायी नहीं बनायेगी, यदि वह साबित करता है कि अपराध उसकी जानकारी के बिना कारित किया गया था या कि उसने ऐसे अपराध को रोकने के लिए सभी आवश्यक प्रयास प्रयुक्त किये थे।

(2) उप–धारा (1) में किसी भी बात के अन्तर्विष्ट होते हुए भी, जब इस अधिनियम के अधीन अपराध कम्पनी द्वारा कारित किया गया हो और यह साबित किया जाये कि अपराध कम्पनी के किसी निर्देशक, प्रबंधक सविच या अन्य अधिकारी की सहमति या मौनानुकूल्ता से या उसकी तरफ से किसी उपेक्षा के कारण कारित किया गया है, तो ऐसा निदेशक, प्रबंधक, सचिव या अन्य अधिकारी भी उस अपराध का दोषी माना जायेगा और अपने विरुद्ध कार्यवाही की जाने और तद्नुसार दंडित किये जाने हेतु दायी होगा।

स्पष्टीकरण– इस धारा के प्रयोजनों के लिए–

(क) *'कम्पनी'* से निगमित निकाय अभिप्रेत है और इसमें फर्म या व्यक्तियों का अन्य संगम शामिल होता है, और

(ख) फर्म के संबंध में *'निर्देशक'* से फर्म का भागीदार अभिप्रेत है।

*****

Section 91-E. Fines payable to the Trust.—All fines reliased in connection with the prosecution under this Act shall be paid to the Trust concerned.

धारा 91–ड. न्यास को देय जुर्माने– इस अधिनियम के अधीन अभियोजन के संबंध में वसूल किये गये सभी जुर्माने संबंधित न्यास में भुगतान किये जायेंगे।

*****

Section 91-F. Defaults in providing amenities.—(1) If the Trust after holding a local enquiry or upon report from any of its officers or other information in its possession is satisfied that the owner of any land in the urban area under its control has failed to provide any amenity in relation to the land, which in the opinion of the Trust ought to be provided, or to carry out any improvement of the land for which permission has been obtained under this Act, it may serve upon the owner a notice requiring him to provide the amenity or carry out the improvement within such time as may be specified in the notice.

(2) If any such amenity is not provide or any such improvement is not carried out within the time specified in the notice, then the Trust may itself provide the amenity or carry out the improvement or have it provided or carried out through such agency as it deems fit:

Provided that before taking any action under this sub-section the Trust shall afford reasonable opportunity to the owner of the land to show cause as to why such action should not be taken.

(3) All expenses incurred by the Trust or the agency employed by it in providing the amenity or carrying out the improvement together with interest at such rate as State

Government may by order fix, from the date on which a demand for the expenses is made till their payment may be recovered by the Trust from the owner as arrears of land revenue.

धारा 91–च सुख–सुविधाएं प्रदान करने में व्यतिक्रम–(1) यदि न्यास स्थानीय जांच करने के पश्चात् या इसके अधिकारियों में से किसी से रिपोर्ट कर या इसके आधिपत्य में अन्य सूचना पर संतुष्ट हो कि इसके नियन्त्रण के अधीन नगरीय क्षेत्र में किसी भूमि का मालिक भूमि के संबंध में किसी सुख–सुविधा को प्रदान करने में, जिसे न्यास की राय में प्रदान किया जाना चाहिए, या भूमि के किसी सुधार को करने मे, जिसके लिए इस अधिनियम के अधीन अनुमति प्राप्त की गयी, असफल हो गया, तो यह मालिक पर नोटिस ऐसे समय के भीतर, जिसे नोटिस में विनिर्दिष्ट किया जाये, सुख–सुविधा प्रदान करने या सुधार करने की उससे अपेक्षा करते हुए तामील कर सकेगा।

(2) यदि ऐसी कोई सुख–सुविधा नोटिस में विनिर्दिष्ट समय के भीतर प्रदान नहीं की जाय या ऐसा कोई सुधार नहीं किया जाये, तो न्यास स्वयं सुख–सुविधा प्रदान कर सकेगा, या ऐसा सुधार कर सकेगा या ऐसी एजेंसी के जरिये, जिसे यह ठीक समझे, सुख–सुविधा प्रदान करा सकेगा या ऐसा सुधार करा सकेगा:

परन्तु इस उप–धारा के अधीन कोई भी कार्यवाही करने से पहले, न्यास भूमि के मालिक को यह कारण दर्शाने, कि क्यों ऐसी कार्यवाही नहीं की जानी चाहिए, का युक्तियुक्त अवसर प्रदान करेगा।

(3) सुख–सुविधा प्रदान करने या ऐसा सुधार करने में न्यास द्वारा या इसके द्वारा नियोजित एजेंसी द्वारा उपगत सभी व्यय, ऐसी दर पर, जिसे राज्य सरकार आदेश द्वारा नियत करें, उस तिथि से, जिस पर व्यय के लिए मांग की गयी, जब तक कि उनका भुगतान नहीं किया जाये, ब्याज के साथ भू–राजस्व के बकायों के रूप में न्यास द्वारा मालिक से वसूल किये जा सकेंगे।

* * * * *

Section 91-G. Power to require local authority to assume responsibility in certain cases.—Where any urban area has been improved by the Trust, the Trust may require the municipality in whose local limits the area so improved is situated to assume responsibility for the maintenance of the amenities which have been provided by the Trust or the amenities which have not been provided by the Trust but which in its opinion should be provided in the area on terms and conditions agreed upon between the Trust and such municipality, and where such terms and conditions cannot be so agreed upon, on terms and conditions setteled by the State Government in consultation with the municipality on a reference of the matter to the State Government by the Trust.]

धारा 91–छ. कतिपय मामलों में जिम्मेदारी ग्रहण करने की स्थानीय प्राधिकारी से अपेक्षा करने की शक्ति– जहाँ किसी नगरीय क्षेत्र का न्यास द्वारा सुधार किया गया हो, वहां न्यास उस नगरपालिका, जिसकी स्थानीय सीमाओं में सुधार किया गया क्षेत्र स्थित है, से उन सुख–सुविधाओ, जिनकी न्यास द्वारा व्यवस्था की गयी, या उन सुख–सुविधाओं, जिनकी न्यास द्वारा व्यवस्था नहीं की गयी, लेकिन जिनकी इसकी राय में न्यास और ऐसी नगरपालिका के मध्य सहमति किये गये निबंधनों और शर्तों पर व्यवस्था की जानी चाहिए, और जहां ऐसे निबंधनों और शर्तों पर सहमति नहीं हो सके, वहां न्यास द्वारा राज्य सरकार को मामले के निर्देश पर नगरपालिका से सलाह–मशवरा करके राज्य सरकार द्वारा सहमत किये गये निबंधनों और शर्तों पर व्यवस्था की जानी चाहिए, के रख–रखाव के लिए जिम्मेदारी ग्रहण करने की अपेक्षा कर सकेगा।

* * * * *

Section 92. Penalty for obstructing contractor or removing mark.—If any person:—

(a) obstructs or molests any person with whom the Trust has entered into of contract in the performance or execution by such person of his duty or anything which he is empowered or required to do under this Act, or

(b) removes any mark set up for the purpose of indicating any level or direction necessary to the execution of works authorised under this Act,

he shall be punishable with fine which may extend to five hundred rupees or with imprisonment for a term which may extend to two months.

धारा 92. ठेकेदार के कार्य में बाधा पहुंचाने या चिन्ह हटाने के लिए शास्ति– यदि कोई भी व्यक्ति–

(क) किसी ऐसे व्यक्ति, जिसके साथ न्यास ने संविदा की हो, को उसके कर्तव्य या किसी ऐसे कार्य, जिसके लिए वह सशक्त है, या इस अधिनियम के अधीन करने के लिए अपेक्षित हो, का ऐसे व्यक्ति द्वारा अनुपालन या निष्पादन में बाधा डालता है या उसे उत्पीड़ित करता है, या

(ख) इस अधिनियम के अधीन प्राधिकृत कार्यों के निष्पादन में आवश्यक किसी सतह या दिशा को दर्शाने के प्रयोजन के लिए लगाये गये चिन्ह को हटाता है,

तो वह जुर्माने से, जो पाँच सौ रुपये तक हो सकेगा या कारावास से; जिसकी अवधि दो माह तक हो सकेगी, दण्डनीय होगा।

*****

[1][**Section 92-A. Encroachment or obstruction upon public land.—**

(1) Whoever—

(a) makes or continues to make any encroachment in any land or space not being private property, whether such land or space belongs to or vests in the Trust or not, except steps over drain in any public street, or

(b) having made such encroachment before coming into force of the Rajasthan Urban Improvement (Second Amendment) Act, 1991, fails to remove such encroachment within fifteen days from the date of service of a notice in writing calling upon him to do so by the Trust,

shall on conviction, be punished with simple imprisonment which shall not be less than one month but which may extend to three years and with fine which may extend to twenty thousand rupees:

Provided that the Court may for any adequate or special reason to be mentioned in the judgment impose a sentence of imprisonment for a term of less than one month.

(2) Whoever—

(a) makes or continues to make any obstruction in any land or space not being private property, whether such land or space belongs to or vests in the Trust or not, except steps over drain in any public street; or

(b) having made such obstruction before coming into force of the Rajasthan Urban Improvement (Second Amendment) Act, 1991, fails to remove such obstruction within fifteen days from the date of service of a notice in writing calling upon him to do so by the Trust,

shall, on conviction, be punished with simple imprisonment which may extend to one month or with fine which may extend to two thousand rupees or with both.

(3) The Trust or any officer authorised by it in this behalf shall have power to remove any such obstruction or encroachment and the expenses of such removal shall be paid by the person who has caused the said obstruction or encroachment.

(4) Whoever not being duly authorised in that behalf removes earth, send or other material from any land or space as aforesaid, shall be punished on conviction with

[1] Inserted Section 92-A vide Section 4 of Rajasthan Act No. 18 of 1991, published in Rajasthan Gazette, Extraordinary, Part IV(A), dated 19.10.1991 pages 65-73 (w.e.f. 27.08.1991).

imprisonment which may extend to six months or with fine which may extend to ten thousand rupees or with both.

(5) Notwithstand anything contained in the foregoing provision, the Trust or the officer authorised by it in this behalf shall, in addition to the action taken as provided in this section, also have power to seize or attach any property found on the land or space referred to in this section or, as the case may be, attached to such land or space or permanently fastened to any thing attached to such land or space.

(6) Where any property is seized or attached by an officer authorised by the Trust, he shall immediately make a report of such seizure or attachment to the Trust.

(7) The Trust may make such order as it thinks fit for the proper custody of the property seized or attached, pending the conclusion of confiscation proceedings, and if the property is subject to speedy and natural decay, or it is otherwise expedient so to do, the Trust may order it to be sold or otherwise disposed to.

(8) Where any property is sold, as aforesaid, the sale proceed thereof after deduction of the expenses of any sale or other incidental expenses relating thereto, shall:

(a) where no order of confiscation is ultimately passed by the Trust; or

(b) where an order passed in appeal so requires,

be paid to the owner thereof or the person from whom it is seized.

(9) Where any property is seized or attached under Sub-section (5), the Trust may order confiscation of such property.

(10) No order for confiscating a property shall be made under Sub-section (9) unless the owner of such property or the person from whom it is seized or attached is given.

(a) a notice in writing informing him of the grounds on which it is proposed to confiscate the property;

(b) an opportunity of making a representation in writing within such reasonable time as may be specified in the notice against the grounds of confiscation; and

(c) a reasonable opportunity of being heard in the matter.

(11) The order of any confiscation under this section shall not prevent the infliction of any punishment to which the person affected thereby is liable under the Act.

(12) Any person aggrieved by an order made under Sub-section (7) or Sub-section (9), may, within one month from the date of the communication to him of such order, appeal against it to the District Judge of the District in which such property is seized or attached.

(13) On such appeal the District Judge may, after giving an opportunity to the appellant and the respondent to be heard, direct the order to be stayed pending disposal of the appeal, or may modify, alter or amend the order and make any further orders that may be just.

(14) Whenever any property is seized or attached pending confiscation under this section, the Trust or the District Judge shall have, and notwithstanding anything to the contrary contained in any other law for the time being in force, any other Court, Tribunal, other authority shall not have, jurisdiction to make orders with regard to the possession, delivery, disposal, release or distribution of such property.

(15) Where any person is prosecuted of an offence under Sub-section (1) or Sub-section (2), the burden of proving that he has not committed the offence shall be on him.

(16) Whoever, being an employee of the Trust, specifically entrusted by an order of the Trust in writing with the duty to stop or prevent the encroachment or obstruction

punishable under this section, wilfully or knowingly neglects or deliberately omits to stop or prevent such encroachment or obstruction, shall, on conviction, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to one thousand rupees or with both:

Provided that no Court shall take cognizance against such employee for the offence punishable under this sub-section except with the previous sanction of the Trust.

(17) No investigation of an offence under this section shall be made by an officer below the rank of a Deputy Superintendent of Police.]

धारा 92–क. सार्वजनिक भूमि पर अतिक्रमण या बाधा–(क) जो कोई भी–

(क) किसी ऐसी भूमि या स्थान, जो प्राइवेट सम्पत्ति नहीं हो, चाहे ऐसी भूमि या स्थान न्यास से संबंधित हो या नहीं, या न्यास में निहित हो या नहीं, किसी सार्वजनिक मार्ग में नालियों पर सीढ़ियों के अलावा, में कोई अतिक्रमण करता है या अतिक्रमण करना जारी रखता है, या

(ख) राजस्थान नगर विकास (द्वितीय संशोधन) अधिनियम 1991 प्रवृत्त होने से पहले ऐसा अतिक्रमण करते हुए, न्यास द्वारा ऐसा करने के लिए उसे कहते हुए लिखित में नोटिस को तामील की तिथि से 15 दिनों के भीतर ऐसा अतिक्रमण हटाने में असफल रहता है,

तो वह दोषसिद्धि होने पर साधारण कारावास से, जो एक माह से कम नहीं होगा, लेकिन जो तीन वर्षों तक हो सकेगा, और जुर्माने से, जो बीस हजार रुपये तक हो सकेगा, दंडित किया जायगा,:

परन्तु न्यायालय निर्णय में उल्लेखित किये जाने वाले किसी पर्याप्त या विशेष कारण के लिए एक माह से कम अवधि के कारावास का दण्डादेश अधिरोपित कर सकेगा।

(2) जो कोई भी –

(क) किसी भूमि या स्थान, जो प्राइवेट सम्पत्ति नहीं हो, चाहे ऐसी भूमि या स्थान न्यास से संबंधित हो या नहीं, या न्यास में निहित हो या नहीं, किसी सार्वजनिक मार्ग में नाली पर सीढ़ियों के अलावा, में कोई बाधा करता है या बाधा लगातार उत्पन्न करता है; या

(ख) राजस्थान नगर सुधार (द्वितीय संशोधन) अधिनियम, 1991 के प्रवृत्त होने से पहले ऐसी बाधा करते हुए, न्यास द्वारा ऐसा करने के लिए उसे कहते हुए लिखित में नोटिस की तामीली की तिथि से 15 दिनों के भीतर ऐसी बाधा हटाने में असफल होता है,

तो वह दोषसिद्धि होने पर साधारण कारावास से, जो एक माह तक हो सकेगा या जुर्माने से, दो हजार रुपये तक हो सकेगा, या दोनों से दंडित किया जायगा।

(3) न्यास या इस निमित्त इसके द्वारा प्राधिकृत किसी भी अधिकारी के पास किसी ऐसी बाधा या अतिक्रमण हटाने की शक्ति होगी और ऐसे हटाये जाने के व्यय का भुगतान उस व्यक्ति द्वारा किया जायेगा, जिसने उक्त बाधा या अतिक्रमण कारित किया।

(4) जो कोई भी, जो इस निमित्त सम्यक् रूप से प्राधिकृत नहीं हो, उपरोक्तानुसार किसी भूमि या स्थान से मिट्टी, रेत या अन्य सामग्री हटाता है, तो वह दोषसिद्धि होने पर कारावास से, जो छः माह तक हो सकेगा, या जुर्माने से, जो दस हजार रुपये तक हो सकेगा, या दोनों से दंडित किया जायेगा।

(5) पूर्ववर्ती प्रावधान में किसी भी बात के अन्तर्विष्ट होते हुए भी, न्यास या इस निमित्त इसके द्वारा प्राधिकृत अधिकारी के पास इस धारा में उपबंधित अनुसार की गयी कार्यवाही के अतिरिक्त इस धारा में निर्दिष्ट ऐसी भूमि या स्थान पर पायी गयी या, यथास्थिति, ऐसी भूमि या स्थान से सलंग्न, या ऐसी भूमि या स्थान से सलंग्न किसी वस्तु से स्थायी रूप से जकड़ी हुई किसी सम्पत्ति को जब्त करने या उसे कुर्क करने की शक्ति होगी।

(6) जहां न्यास द्वारा प्राधिकृत अधिकारी द्वारा कोई सम्पत्ति जब्त या कुर्क की जाती है, वहां वह ऐसी जब्ती या कुर्की की रिपोर्ट तुरन्त न्यास को करेगा।

(7) न्यास अधिग्रहण की कार्यवाहियों का निष्कर्ष लंबित रहने तक जब्त या कुर्क की गयी सम्पत्ति की उपयुक्त अभिरक्षा के लिए ऐसे आदेश कर सकेगा, जिसे वह ठीक समझे, और यदि सम्पत्ति शीघ्र और प्राकृतिक क्षयवान हो, या ऐसा कि जाना अन्यथा समीचीन हो, तो न्यास इसका विक्रय करने या अन्यथा निस्तारित करने का आदेश दे सकेगा।

(8) जहां उपरोक्तानुसार किसी सम्पत्ति का विक्रय किया जाता हो, वहां किसी विक्रय के व्ययों या उससे संबंधित आकस्मिक व्ययों की कटौती के पश्चात् उसके विक्रय आगमः

(क) जहां अधिग्रहण का कोई आदेश न्यास द्वारा अन्ततोगत्वा पारित नहीं किया गया हो, या

(ख) जहां अपील में पारित किया गया आदेश अपेक्षित हो,

उसके मालिक को या उस व्यक्ति, जिससे इसे जब्त किया गया, को भुगतान किये जायंगे।

(9) जहां कोई सम्पत्ति उप–धारा (5) के अधीन जब्त या कुर्क की जाती है, वहां न्यास ऐसी सम्पत्ति के अधिग्रहण का आदेश कर सकेगा।

(10) सम्पत्ति अधिग्रहित करने के लिए कोई भी आदेश उप–धारा (9) के अधीन तब तक नहीं किया जायगा, जब तक कि ऐसी सम्पत्ति के मालिक या उस व्यक्ति, जिससे इसे जब्त या कुर्क किया गया; को–

(क) उन आधारों, जिन पर सम्पत्ति अधिग्रहित करना प्रस्तावित है, को उसे सूचित करते हुए लिखित में नोटिस नहीं दिया जाये;

(ख) ऐसे युक्तियुक्त समय, जिसे अधिग्रहण के आधारों के विरुद्ध नोटिस में विनिर्दिष्ट किया जाये, के भीतर लिखित में अभ्यावेदन करने का अवसर नहीं दिया जाये; और,

(ग) मामले में सुनवाई का युक्तियुक्त अवसर नहीं दिया जाये।

(11) इस धारा के अधीन किसी अधिग्रहण का आदेश किसी दण्ड, जिसके लिए उसके द्वारा प्रभावित व्यक्ति अधिनियम के अधीन दायी होता है, के अधिरोपण को नहीं रोकेगा।

(12) उप–धारा (7) या उप–धारा (9) के अधीन किये गये आदेश द्वारा व्यथित कोई भी व्यक्ति उसे ऐसे आदेश की संसूचना की तिथि से एक माह के भीतर इसके विरुद्ध उस जिले के जिला न्यायाधीश को अपील कर सकेगा, जिस जिले में ऐसी सम्पत्ति जब्त या कुर्क की जाती है।

(13) ऐसी अपील होने पर, जिला न्यायाधीश अपीलार्थी और प्रत्यर्थी को सुनवाई का अवसर प्रदान करने के पश्चात् अपील का निस्तारण लंबित रहने तक आदेश स्थगन का निर्देश दे सकेगा, या आदेश उपांतरित, परिवर्तित या संशोधित कर सकेगा और कोई अन्य आदेश कर सकेगा, जो उचित हो।

(14) जब कभी इस धारा के अधीन अधिग्रहण लंबित रहते हुए कोई सम्पत्ति जब्त या कुर्क की जाये, तो न्यास या जिला न्यायाधीश के पास, और तत्समय प्रवृत्त किसी अन्य विधि में किसी भी बात के प्रतिकूल अन्तर्विष्ट होते हुए भी, ऐसी सम्पत्ति के आधिपत्य, परिदान, निस्तारण, निर्मुक्ति या वितरण के संबंध में आदेश करने की अधिकारिता होगी, किसी अन्य न्यायालय, अधिकरण या अन्य प्राधिकरण के पास अधिकारिता नहीं होगी।

(15) जहां किसी व्यक्ति को उप–धारा (1) या उप–धारा (2) के अधीन अपराध से अभियोजित किया जाता है, वहां यह साबित करने का भार उस पर होगा कि उसने अपराध कारित नहीं किया।

(16) जो कोई भी न्यास का कर्मचारी होते हुए इस धारा के अधीन दण्डनीय अतिक्रमण या बाधा को रोकने या निवारित करने में कर्तव्य से लिखित में न्यास के आदेश द्वारा विशेष रूप से न्यस्त जानबूझकर या जानते हुए ऐसे अतिक्रमण या बाधा को रोकने या निवारित करने में उपेक्षा करता है या जानबूझकर लोप करता है, तो वह दोषसिद्धि होने पर साधारण कारावास से जिसकी अवधि एक माह तक हो सकेगी, या जुर्माने से जो एक हजार रुपये तक हो सकेगा, या दोनों से दण्डित किया जायगाः

परन्तु कोई भी न्यायालय न्यास की पूर्व संस्वीकृति के अलावा इस उप–धारा के अधीन दण्डनीय अपराध के लिए ऐसे कर्मचारी के विरुद्ध प्रसंज्ञान नहीं लेगा।

(17) इस धारा के अधीन अपराध का कोई अनुसंधान पुलिस उप–अधीक्षक की रैंक से नीचे के अधिकारी द्वारा नहीं किया जायगा।

Comments

1. Removal of Tresspasser in exercise of power under Section 92-A. (धारा 92 क के अधीन शक्ति के प्रयोग में अतिक्रमक को हटाया जाना) 124
2. Unauthorised occupation—Eviction. (अनाधिकृत अधिभोग –बेदखली) 124
3. Removel of unauthorised occupant. (अनाधिकृत अधिभोगी को हटाया जाना) 125

1. Removal of Tresspasser in exercise of power under Section 92-A.—Competent Authority of U.I.T. can cause removal of unauthorised occupant from public land, public street or public amenities of public use, after adopting a just, fair and reasonable procedure. Unauthorised occupant can not insist to be dispossessed by taking recourse to some other law in force for the time being. Adjudication of such dispute is the procedural right, procedural right is not a vested right.—*Mohammed Yunus vs. UIT, Jodhpur & Ors.*, 1999 (3) RLW 1714 (Raj).

1. धारा 92–क के अधीन शक्ति के प्रयोग में अतिक्रमक को हटाया जाना.–यू आई टी का सक्षम प्राधिकारी सार्वजनिक भूमि, सार्वजनिक मार्ग, सार्वजनिक उपयोग की सार्वजनिक सुविधाओं से उचित, निष्पक्ष और युक्तियुक्त प्रक्रिया अपनाने के पश्चात् अनाधिकृत उपभोगी को हटा सकता है। अनाधिकृत उपभोगी तत्समय प्रवृत्त किसी अन्य विधि को अपनाते हुए अनाधिपत्य का विरोध नहीं कर सकता है। ऐसे विवाद का न्यायनिर्णयन प्रक्रियात्मक अधिकार है, प्रक्रियात्मक अधिकारी निहित अधिकार नहीं होता है.–*मोहम्मद युनूस बनाम् नगर सुधार न्यास, जोधपुर और अन्य,* 1999 (3) RLW 1714 (Raj.).

2. Unauthorised occupation—Eviction.—Lease of land granted by UIT to respondent. Respondent inducted the petitioner as sub-tenant. Lease of respondent terminated by UIT for violating conditions of lease. Notice by UIT to petitioner under Section 92A of 1959 Act to vacate premises. Right of petitioner, if any, stood extinguished with termination of lease in favour of respondent. Act of 1959 being a special law, Petitioner can-not claim that he can be evicted only by recourse to the provisions of Rajasthan Public Premises (Eviction of Unauthorised Occupants) Act, 1964. Except that petitioner claims no right to protect his possession. Further, a civil suit in the matter was pending before Civil Court in which an injunction had been obtained and the petitioner withdrew his application under Order 39 Rule 2-A CPC. Writ petition was also belated.—*Mohd. Yunus vs. Urban Improvement Trust, Jodhpur & Ors.*, 1999 (3) RLW (Raj) 1633 = 1999 (1) WLN (Raj) 523 = 1999 (3) WLC (Raj) 461.

2. अनाधिकृत अधिभोग –बेदखली.–नगर सुधार न्यास द्वारा प्रत्यर्थी को भूमि का पट्टा स्वीकृत किया गया। प्रत्यर्थी ने उप–किरायेदार के रूप में प्रार्थी को अधिकार दिया। पट्टे की शर्तों के उल्लघंन के लिए नगर सुधार न्यास द्वारा प्रत्यर्थी का पट्टा निलम्बित किया गया। परिसर खाली करने के लिए 1959 अधिनियम की धारा 92–क के अधीन प्रार्थी को नगर सुधार न्यास द्वारा नोटिस दिया गया। प्रत्यर्थी के पक्ष में पट्टे के निलम्बन के साथ प्रार्थी का अधिकार, यदि कोई हो, समाप्त हुआ। 1959 का अधिनियम विशेष विधि है, प्रार्थी यह दावा नहीं कर सकता कि उसे केवल राज. सार्वजनिक परिसर (अनाधिकृत अधिभोगियो की बेदखली) अधिनियम, 1964 के प्रावधानों को प्रयुक्त करते हुए बेदखल किया जा सकता है। सिवाय की प्रार्थी अपने आधिपत्य के संरक्षण के किसी अधिकार के नहीं होने का दावा करता है। मामले में सिविल वाद सिविल न्यायालय के समक्ष लंबित था, जिसमें निषेधाज्ञा प्राप्त की गयी और प्रार्थी ने सिविल प्रक्रिया संहिता के आदेश 39 नियम 2–क के अधीन अपना आवेदन प्रत्याहरित किया

और रिट याचिका भी विलम्ब से थी–*मोह. युनूस बनाम् नगर सुधार न्यास, जोधपुर और अन्य,* 1999 (3) RLW 1633 (Raj) = 1999 (1) WLN 523 (Raj) = 1999 (3) WLC 461 (Raj).

3. Removel of unauthorised occupant.—What the learned Single Judge meant by observing that the appellant-petitioner had abused the process of the Court, is that even if the order dated 04.03.1998, gave a fresh cause of action to the appellant-petitioner, he could have perused the remedy under Order 39 Rule 2-A, CPC on ground that the said order had been passed in violation of the interim injunction passed by the Court on 06.10.1997. The powers of the Civil Court under Order 39 Rule 2-A, CPC, are much wider than Court to punish a contemnor under the provisions of the Contempt of Courts Act, 1971. Under the Code of Civil Procedure, in such a situation, the Civil Court has been empowered to "order the property of a person, guilty of such disobedience or or breach, to be attached", and also to "order such person to be detained in a civil prison" and in case of continuous breach or disobedience, to sell the property so attached and compensate the injured-party from sale-proceeds. Thus, in such circumstances, appellant-petitioner ought to have pressed his application filed under Order 39 Rule 2-A, CPC.

On reaching the inescapable conclusion that Competent Authority of the UIT, in exercise of its powers, under Section 92-A of the Act of 1959, can cause removal of tresspasser/unauthorised occupant from public land, public street or public aminities of public use, after adopting a just, fair and reasonable procedure. Tresspasser/unauthorised occupant cannot insist to be disposed by taking recourse to some other law in force for the time being, for the reason that adjudication of such a dispute is the procedural right to which no one has a vested right. While entertaining the writ petition, the Court should exercise the discretionary/equity jurisdiction only in furtherance of the cause of justice after weighing the public interest *vis-a-vis* private interest.—*Mohd. Yunus vs. Urban Improvement Trust, Jodhpur & Ors.,* 1999 (3) WLC 645 (Raj) = 1999 (3) RLW (Raj) 1714 = 1999 (1) WLN (Raj) 552 = 2000 (1) RLR (Raj) 245 = AIR 1999 (Raj) 334.

3. अनाधिकृत अधिभोगी को हटाया जाना.–विद्वान एकल न्यायाधीश ने यह अवलोकित करते हुए, कि अपीलार्थी प्रार्थी ने न्यायालय की प्रक्रिया का दुरूपयोग किया, यह कहा कि चाहे यदि आदेश दिनांक 04.03.1998 ने अपीलार्थी प्रार्थी को नया वाद हेतुक दिया हो, वह सिविल प्रक्रिया संहिता के आदेश 39 नियम 2–क के अधीन उपचार का इस आधार पर अवलोकन कर सकता है कि उक्त आदेश 06.10.1997 को न्यायालय द्वारा पारित अन्तरिम निषेधाज्ञा के उल्लघंन में पारित किया गया था। सिविल प्रक्रिया संहिता के आदेश 39 नियम 2–क के अधीन सिविल न्यायालय की शक्तियां न्यायालय अवमानना अधिनियम, 1971 के प्रावधानों के अधीन अवमानक को दण्डित करने की न्यायालय की शक्तियों की तुलना में अत्यधिक व्यापक है। सिविल प्रक्रिया संहिता के अधीन ऐसी स्थिति में सिविल न्यायालय "ऐसी अवज्ञा या उल्लघंन के दोषी व्यक्ति की सम्पत्ति कुर्क करने का आदेश करने" और सिविल जेल में ऐसे व्यक्ति को परिरूद्ध करने का आदेश करने" और लगातार उल्लघंन या अवज्ञा के मामले में कुर्क की गयी सम्पत्ति का विक्रय करने और विक्रय आगमों से आहत–पक्षकार की क्षतिपूर्ति करने में सशक्त किया गया है। इस प्रकार, ऐसी परिस्थितियों में, अपीलार्थी प्रार्थी को सिविल प्रक्रिया संहिता के आदेश 39 नियम 2–क के अधीन प्रस्तुत उसका आवेदन दबावित करना चाहिए।

अपूरणीय निष्कर्ष तक पहुंचने पर, कि 1959 के अधिनियम की धारा 92–क के अधीन अपनी शक्तियों के प्रयोग में नगर सुधार न्यास का सक्षम प्राधिकारी सार्वजनिक भूमि, सार्वजनिक मार्ग, सार्वजनिक उपयोग की सार्वजनिक सुविधाओं से उचित, निष्पक्ष और युक्तियुक्त प्रक्रिया अपनाने के पश्चात् अनाधिकृत उपभोगी को हटा सकता है। अनाधिकृत उपभोगी तत्समय प्रवृत्त किसी अन्य विधि को अपनाते हुए अनाधिपत्य का विरोध नहीं कर सकता है। ऐसे विवाद का न्यायनिर्णयन प्रक्रियात्मक अधिकार

है, प्रक्रियात्मक अधिकारी निहित अधिकार नहीं होता है। रिट याचिका पर विचार करते समय, न्यायालय को सार्वजनिक हित और प्राइवेट हित पर ध्यान देने के बाद केवल न्याय के कार्य के अनुक्रम में स्वविवेकीय। समता अधिकारिता प्रयुक्त करनी चाहिए–*मो. युनूस बनाम् नगर सुधार न्यास, जोधपुर और अन्य,* 1999 (3) WLC 645 (Raj) = 1999 (3) RLW 1714 (Raj) = 1999 (1) WLN 552 (Raj) = 2000 (1) RLR 245 (Raj) = AIR 1999 Raj 334.

* * * * *

Chapter XII
Supplemental Provisions

Section 93. Trustees etc. deemed to be public servants.—Every Trustee and every officer and servant of the Trust shall be deemed to be a public servant within the meaning of Section 21 of the Indian Penal Code.

अध्याय–12
अनुपूरक प्रावधान

धारा 93. न्यासी इत्यादि का लोक सेवक माना जाना– न्यास के प्रत्येक न्यासी और प्रत्येक अधिकारी व सेवक को भा.द.संहिता की धारा 21 के अर्थ के भीतर लोक सेवक माना जायेगा।

Comments

Satisfaction of two sections.—Satisfaction of two conditions. Accused Chairman of UIT is a public servant and acted in discharge of duty. Held, cognizance of offence cannot be taken without previous sanction of State Government.—*Mansingh Deora vs. Daulat Rathi & Ors.,* 1984 WLN 559 (Raj) = 1984 RLW 661 (Raj).

टिप्पणी

दो धाराओं की सन्तुष्टि.–दो शर्तों की संतुष्टि। अभियुक्त नगर सुधार न्यास का चेयरमेन लोक सेवक है और कर्तव्य के निवर्हन में कार्य कर रहा था। निर्णीत किया, अपराध का प्रसंज्ञान राज्य सरकार की पूर्व संस्वीकृति के बिना नहीं लिया जा सकता–*मानसिंह देवड़ा बनाम् दौलत राठी और अन्य,* 1984 WLN 559 (Raj) = 1984 RLW 661 (Raj).

* * * * *

[1][**Section 93-A. Liability of Trustees and officers and servant of the Trust.—** Every Trustee, officer, or servant of the Trust shall be liable for the mis-application of any money or other property owned by or vested in or placed at the disposal of the Trust to which he has been a party or for any loss or waste of such money or property which has been caused or facilitated by his misconduct. The Chairman, secretary or other officer or person to whom executive powers are conferred by or under this Act shall be liable for such loss, waste or mis-application, if it is a direct consequence of his neglect or has been caused or facilitated by his misconduct.]

धारा 93–क. न्यास के न्यासियों और अधिकारियों व सेवकों का दायित्व– न्यास का प्रत्येक न्यासी, अधिकारी या सेवक उस न्यास, जिसके लिए उसे पक्षकार बनाया गया, द्वारा स्वामित्वाधीन या न्यास में निहित या न्यास के निस्तारण में रखी किसी धनराशि या अन्य सम्पत्ति के गलत प्रयोग के लिए या ऐसी धनराशि या सम्पत्ति की किसी हानि या बर्बादी के लिए, जिसे उसके अवचार द्वारा कारित या सुगम किया गया, दायी होगा। सभापति, सचिव या अन्य अधिकारी या व्यक्ति, जिसे इस अधिनियम द्वारा या उसके अधीन कार्यवाहक शक्तियां प्रदत्त की

[1] Inserted Section 93-A by Section 10 of Rajasthan Act No. 3 of 1963, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 29.03.1963.

गयी, ऐसी हानि, बर्बादी या गलत प्रयोग के लिए दायी होगा, यदि यह उसकी उपेक्षा का सीधा परिणाम हो या उसके अवचार द्वारा कारित या सुगम किया गया हो।

*****

Section 94. Contribution by Trust towards leave allowance and pensions of Government servants.—The Trust shall be liable to pay such contributions for the leave allowance and pension of every Government servant employed as an officer or servant of the Trust as may be required, by the conditions of his service under the Government, to be paid by him or on his behalf.

धारा 94. सरकारी सेवकों के छुट्टी भत्ते : र पेंशन के लिए न्यास द्वारा अंशदान— न्यास सरकार के अधीन उनकी सेवा की शर्तों द्वारा न्यास के अधिकारी या सेवक के रूप में नियोजित प्रत्येक सरकारी सेवक के छुट्टी भत्ते और पेंशन के लिए ऐसे अंशदान का भुगतान करने का दायी होगा, जिससे उसके द्वारा या उसकी तरफ से भुगतान करने की अपेक्षा हो।

*****

Section 95. Authority for prosecutions.—Unless otherwise expressly provided, no Court shall take cognizance of any offence punishable under this Act, except on the complaint of or upon information received from the Trust or some person authorised by the Trust by general or special order in this behalf.

धारा 95. अभियोजनों के लिए प्राधिकारी— जब तक कि अभिव्यक्त रूप से अन्यथा उपबंधित नहीं हो, कोई भी न्यायालय, इस निमित्त सामान्य या विशेष आदेश द्वारा न्यास द्वारा प्राधिकृत किसी व्यक्ति या न्यास की शिकायत पर या उससे प्राप्त सूचना पर के अलावा, इस अधिनियम के अधीन दण्डनीय किसी अपराध का प्रसंज्ञान नहीं लेगा।

*****

[1][**Section 95-A. Cognizance of offences.**—No Court other than that of a Magistrate of the first class shall try any offence against this Act.]

धारा 95–क. अपराधों का प्रसंज्ञान— प्रथम श्रेणी मजिस्ट्रेट के अलावा कोई भी न्यायालय इस अधिनियम के विरुद्ध किसी अपराध को विचारित नहीं करेगा।

*****

[2][**Section 96. Power of the Trust as to legal matters.**—(1) The Trust may—

(a) institute, defend or withdrow from any legal proceeding;

(b) compound any offence against this Act;

(c) admit, compromise or withdraw any claim made in any legal proceeding or otherwise; and

(d) obtain such legal advice as may from time to time be considered necessary or expedient, for any of the purposes under this Act or for securing the lawful exercise or discharge of any power or duty vested in or imposed upon the Trust or any officer or servant of the Trust.

---

[1] Inserted Section 95-A by Section 11 of Rajasthan Act No. 3 of 1963, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 29.03.1963.

[2] Substituted by Section 14 of Rajasthan Act No. 26 of 1976—published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 17.04.1976. (w.e.f. 28.02.1976), prior to Amendment it was as followings:—

"96. *Powers to Chairman as to institution, etc. of legal proceedings and obtaining legal advice.*—The Chairman may, subject to the control of the Trust:—

(a) institute, defend or withdraw from legal proceedings under this Act,

(b) compound any offence against this Act,

(c) admit, compromise or withdraw any claim made under this Act, and

(d) obtain such legal advice and assistance as he may from time to time think it necessary or expedient to obtain or as he may be desired by the Trust to obtain for any of the purposes referred to in the foregoing clauses of this section or forsecuring the lawful exercise or discharge of any power or duty vested in or imposed upon the Trust or any officer or servant of the Trust."

(2) The Trust may delegate to any of its committees the power conferred on it under Sub-section (1) to be exercised by such committee subject to such conditions and restrictions as may be prescribed.]

धारा 96. विधिक मामलों के संबंध में न्यास की शक्ति–(1) न्यास–

(क) किसी विधिक कार्यवाही को संस्थित, बचाव या प्रत्याहरित कर सकेगा,

(ख) इस अधिनियम के विरुद्ध किसी अपराध का शमन कर सकेगा,

(ग) किसी विधिक कार्यवाही में या अन्यथा किये गये किसी दावे को स्वीकार, समझौता या प्रत्याहरित कर सकेगा, और

(घ) न्यास या न्यास के किसी अधिकारी या सेवक में निहित या उस पर अधिरोपित किसी शक्ति के विधिपूर्ण प्रयोग या कर्तव्य के निवर्हन को सुनिश्चित करने के लिए या इस अधिनियम के अधीन प्रयोजनों में से किसी प्रयोजन के लिए ऐसी विधिक सलाह प्राप्त कर सकेगा, जिसे समय–समय पर आवश्यक या समीचीन विचारित किया जाये।

(2) न्यास अपनी समितियों में से किसी को उप–धारा (1) के अधीन इस पर प्रदत्त शक्ति ऐसी समिति द्वारा ऐसी शर्तों और प्रतिबंधों के अनुसार, जिन्हे विहित किया जाये, प्रयुक्त करने हेतु प्रत्यायोजित कर सकेगा।

* * * * *

Section 97. Indemnity to Trust etc.—No suit, prosecution or other legal proceeding shall be maintainable against the Trust or any Trustee, or any officer or servant of the Trust, or any person acting under the direction of the Trust or the Chairman, or any officer or servant of the Trust in respect of anything lawfuly and in good faith and with due care and attention done under this Act.

धारा 97. न्यास इत्यादि की समरक्षा– कोई भी वाद, अभियोजन या अन्य विधिक कार्यवाही न्यास या किसी न्यासी, या न्यास के किसी अधिकारी या सेवक के विरुद्ध या न्यास या सभापति या न्यास के किसी अधिकारी या सेवक के निर्देश के अधीन कार्यरत किसी व्यक्ति के विरुद्ध विधिपूर्वक और सद्भाव में और इस अधिनियम के अधीन आवश्यक सावधानी और ध्यान से किये गये किसी कार्य के संबंध में पोषणीय नहीं होगी।

* * * * *

Section 98. Notice of suit against Trust etc.—(1) No suit shall be instituted against the Trust or any Trustee, or any person associated with the Trust under Section 19 or any member of a Committee appointed under Section 20 or any officer or servant of the Trust, or any person acting under the direction of the Trust, or of the Chairman or of any officer or servant of the Trust in respect of an act purporting to be done under this Act, until the expiration of two months next after notice in writing has been in the case of a Trust, left at its office and, in any other case, delivered to or left at the office or place, of the abode of the person to be sued, explicity stating the cause of action, the nature of the relief sought, the amount of compensation claimed and the name and place of abode of the intending plaintiff, and the plaint shall contain a statement that such notice has been so delivered or left.

(2) If the Trust of other person referred in Sub-section (1) shall, before the action is commenced have tendered sufficient amends to the plaintiff, the plaintiff shall not recover any sum in excess of the amount so tendered and shall also pay all costs incurred by the defendant after such tender.

(3) No action such as is described in Sub-section (1) shall, unless it is an action for the recovery of immovable property or of a declaration of title thereon, be commenced otherwise than within six months next after the accrual of the cause of action therefor.

(4) Nothing in Sub-section (1) shall be construed to apply to a suit wherein the only relief claimed is an injunction of which the object would be defeated by the giving of the notice of the postponement of the commencement of the suit or proceeding.

धारा 98. न्यास इत्यादि के विरुद्ध वाद का नोटिस—(क) कोई भी वाद न्यास या किसी न्यासी, या धारा 19 के अधीन न्यास से जुड़े किसी व्यक्ति या धारा 20 के अधीन नियुक्त समिति के किसी सदस्य या न्यास के किसी अधिकारी या सेवक के विरुद्ध या न्यास या न्यास के सभापति या किसी अधिकारी या सेवक के निर्देशों के अधीन कार्यरत किसी व्यक्ति के विरुद्ध इस अधिनियम के अधीन किये जाने हेतु तात्पर्यित कार्य के संबंध में, जब तक कि न्यास के मामले में इसके कार्यालय में लिखित में नोटिस छोड़े जाने के पश्चात् अगले दो माह की समाप्ति नहीं हो जाय और किसी अन्य मामले में वाद किये जाने वाले व्यक्ति के कार्यालय या निवास के स्थान पर परिदत्त या छोड़े जाने के पश्चात् अगले दो माह की समाप्ति नहीं हो जाये जिसमें स्पष्ट रूप से वाद हेतुक, चाही गयी राहत की प्रकृति, दावा किये गये प्रतिकर की राशि और आशयित वादी के निवास का नाम और पता वर्णित किया जायेगा, संस्थित नहीं किया जायेगा, और अभियोग में ऐसा वर्णन शामिल होगा कि नोटिस ऐसे परिदत्त किया गया है या छोड़ा गया है।

(2) यदि न्यास या उप–धारा (1) में निर्दिष्ट अन्य व्यक्ति कार्यवाही आरंभ होने से पहले वादी को पर्याप्त अभितुष्टि प्रदान कर दीये हो, तो वादी ऐसे प्रदान की गयी राशि से अधिक कोई राशि वसूल नहीं करेगा और ऐसे निविदान के पश्चात् प्रतिवादी द्वारा उपगत सभी व्ययों का भी भुगतान करेगा।

(3) कोई भी कार्यवाही, जो उप–धारा (1) में वर्णित है, जब तक कि यह अचल सम्पत्ति की वसूली या उस पर हक की घोषणा के लिए कार्यवाही नहीं हो, उसके लिए वाद हेतुक की उत्पत्ति के पश्चात् अगले छः माह के भीतर ही न कि अन्यथा प्रारम्भ की जायेगी।

(4) उप–धारा (1) में किसी भी बात की व्याख्या वाद पर लागू करने के लिए नहीं की जायेगी, जिसमें दावा की गयी केवल राहत निषेधाज्ञा है, जिसका उद्देश्य वाद या कार्यवाही के आरम्भ होने या स्थगित करने का नोटिस देते हुए विफल हो जाये।

Comments

—The purpose of notice is to inform the Government and the concerned public authority about the case of the plaintiff, his cause of action and the relief which he wants to claim. All these things find incorporated in the notice. Therefore, the Court do not agree with the findings of the trial Court that the plaintiff cannot rely upon the notice or that it was not a valid notice.—*Man Mohan Dayal vs. State of Rajasthan*, 1989(2) RLR 755 (Raj) = 1989(2) WLN 646 (Raj)

टिप्पणी

–नोटिस का प्रयोजन सरकार और संबंधित लोक प्राधिकारी को वादी के मामले, उसके वाद हेतुक और अनुतोष, जिसका वह दावा चाहता है, के बारे में सूचित करना है। ये सभी चीजें नोटिस में पायी गयी थी। इसलिए न्यायालय विचारण न्यायालय के निष्कर्षों से सहमत नहीं होता कि वादी नोटिस पर विश्वास नहीं कर सकता या कि यह मान्य नोटिस नहीं था।–*मनमोहन दयाल बनाम् राजस्थान राज्य,* 1989 (2) RLR 755 (Raj) = 1989 (2) WLN 646 (Raj).

* * * * *

Section 99. Mode of proof of Trust records.—A copy of any receipt, application, plan, notice, order, entry in a register or other document in the possession of the Trust shall, if duly certified by the legal keeper thereof or, the Secretary of the Trust or any person authorised by the Trust in this behalf be received as *prima facie* evidence of the entry or document and shall be admitted as evidence of the matters and transaction therein recorded in every case where, and to the same extent as, the original entry or document would, if produced, have been admissible prove such matter.

धारा 99. न्यास अभिलेखों के प्रमाण का तरीका– न्यास के आधिपत्य में किसी रसीद, आवेदन, प्लान, नोटिस, आदेश रजिस्टर में प्रविष्टि या अन्य दस्तावेज की प्रति, यदि उसके विधिक रक्षक या न्यास के सचिव या इस निमित्त न्यास द्वारा प्राधिकृत किसी अधिकारी द्वारा

सम्यक् रूप से प्रमाणित की गयी हो, प्रविष्टि या दस्तावेज के प्रथम दृष्टतया साक्ष्य के रूप में प्राप्त की जायेगी और प्रत्येक मामले में अभिलेखित मामलों और उसमें संव्यवहार के साक्ष्य के रूप में स्वीकृत की जायेगी, जहां और उसी सीमा तक जिसमें मूल प्रविष्टि या दस्तावेज होता, यदि प्रस्तुत किया जाता, ऐसे मामले को प्रमाणित करने के लिए स्वीकार्य होती।

*****

Section 100. Restriction on the summoning of Trust servants to produce documents.—No trustee or officer or servant of the Trust shall in any legal proceeding to which the Trust is not a party be required to produce any register or document the contents of which can be proved under the preceding section by a certified copy, or to appear as a witness to prove the matters and transaction recorded therein unless by order of the Court made for special cause.

धारा 100. दस्तावेज प्रस्तुत करने के लिए न्यास सेवकों को समन करने पर प्रतिबंध— न्यास के किसी न्यासी या अधिकारी या सेवक से किसी विधिक कार्यवाही में, जिसमें न्यास पक्षकार नहीं है, किसी रजिस्टर या दस्तावेज प्रस्तुत करने, जिसकी अन्तर्वस्तुओं को प्रमाणित प्रति द्वारा पूर्ववर्ती धारा के अधीन प्रमाणित किया जा सके, या उसमें अभिलेखित मामलों और संव्यवहारों को प्रमाणित करने के लिए गवाह के रूप में उपस्थित होने की अपेक्षा तब तक नहीं की जायेगी, जब तक कि विशेष कारण के लिए न्यायालय का आदेश नहीं किया जाय।

*****

Section 101. Validation of acts and proceedings.—(1) No act done or proceeding taken under this Act shall be questioned on the ground merely of—

(a) the existence of any vacancy in, or any defect in the constitution of, the Trust or any committee; or

(b) any person having ceased to be a trustee; or

(c) any trustee, or any person associated with the Trust under Section 19 or any other member of a committee appointed under this Act having voted or taken part in any proceeding in contravention of Section 23; or

(d) the failure to serve a notice on any person, where no substantial injustice has resulted from such failure; or

(e) any omission, defect or irregularity not affecting the merits of the case.

(2) Every meeting of the Trust shall be taken to have been duly convened and to be free from all defect and irregularity.

धारा 101. कार्यों और कार्यवाहियों का विधिमान्यकरण—(1) इस अधिनियम के अधीन किये गये किसी भी कार्य या की गयी किसी भी कार्यवाही को केवल निम्नलिखित आधार पर प्रश्नगत नहीं किया जायेगा—

(क) न्यास या किसी समिति के गठन में किसी रिक्ति या किसी त्रुटि की विधमानता, या

(ख) किसी व्यक्ति के न्यासी के रूप में नहीं रहने, या

(ग) किसी न्यासी या धारा 19 के अधीन न्यास से जुड़े किसी व्यक्ति या इस अधिनियम के अधीन नियुक्त समिति के किसी अन्य सदस्य द्वारा धारा 23 के उल्लघंन में किसी कार्यवाही में मत देने या भाग लेने, या

(घ) किसी व्यक्ति पर नोटिस की तामील की असफलता, जहां ऐसी असफलता से कोई सारवान अन्याय नहीं हुआ हो, या

(ड.) कोई लोप, त्रुटि या अनियमितता, जिससे मामले के गुणावगुणों पर प्रभाव नहीं पड़ा हो।

(2) न्यास की प्रत्येक बैठक सम्यक् रूप से सूचित की गयी होगी और सभी त्रुटि और अनियमितता से मुक्त होगी।

*****

Section 102. Power of entry.—(1) The Chairman or any other person who may be authorised in that behalf by the State Government may, with or without assistants or workmen, enter into or upon any land in order.—

(a) to make any inspection, survey, measurement, valuation or inquiry,

(b) to take levels,

(c) to dig or bore into the sub-soil,

(d) to set out boundaries and intended lines of work,

(e) to mark such levels, boundaries and lines by marks and cutting trenches, or

(f) to do any other thing.

Whenever it is necessary to do so for any of the purposes of this Act or any rule make or scheme sanctioned thereunder or any scheme which the Trust intends to frame thereunder:

Provided as follows—

(a) except when it is otherwise specially provided by rule, on such entry shall be made between sunset and sunrise;

(b) except when it is otherwise specially provided by rule, no building which is used as a human dwelling shall be so entered, unless with the consent of the occupier thereof, without giving the said occupier at least twenty-four hours previous written notice of the intention to make such entry;

(c) Sufficient notices shall in every instance be given, even when any premises may otherwise be entered without notice, to enable the inmates of any apartment appropriated to females to remove to some part of the premises where their privacy need not be disturbed;

(d) due regard shall always be had, so far as may be compatible with the exigencies of the purpose for which the entry is made to the social and religious usages of the occupants of the premises entered.

(2) Whenever the Chairman enters into or upon any land in pursuance of Sub-section (1) he shall at the time of such entry pay or tender payment for all necessary damages to be done as aforesaid, and, in case of dispute as to the sufficiency of the amount so paid or tendered, he shall at once refer the dispute to the Trust whose decision shall be final.

(3) It shall be lawful for any person authorised under Sub-section (1) to make an entry for the purpose of inspection or search to open or cause to be opened a door, gate or other barrier.—

(a) if he considers the opening thereof necessary for the purpose of such entry, inspection or search, and

(b) if the owner or occupier is absent or, being present, refuses to open such door, gate or barrier.

धारा 102. प्रवेश की शक्ति–(1) सभापति या अन्य कोई व्यक्ति, जिसे राज्य सरकार द्वारा इस निमित्त प्राधिकृत किया जाये, सहायकों, या कर्मकारों के साथ या उनके बिना, निम्न के लिए किसी भूमि में या उस पर प्रवेश कर सकेगा–

(क) किसी निरीक्षण, सर्वे, नाप मूल्याकंन या जांच करने के लिए,

(ख) सतह मापने के लिए,

(ग) अवमृदा को खोदने या बंधन करने के लिए,

(घ) संकर्म की चारदीवारी और आशयित रेखांकन करने के लिए,

(ड.) निशानों द्वारा और खांचे काटते हुए ऐसी सतहों, चारदीवारों और रेखाओं को चिन्हित करने के लिए या,

(च) कोई अन्य कार्य करने के लिए।

जब कभी यह इस अधिनियम या बनाये गये किसी नियम या उसके अधीन संस्वीकृत योजना या किसी ऐसी योजना, जिसे न्यास उसके अधीन बनाने के लिए आशयित हो, के प्रयोजनों में से किसी के लिए ऐसा किया जाना आवश्यक हो,

परन्तु–

(क) सिवाय जब यह नियम द्वारा विशेष रूप से अन्यथा उपबंधित हो, ऐसे प्रवेश को सूर्यास्त और सूर्योदय के मध्य नहीं किया जायेगा,

(ख) सिवाय जब यह नियम द्वारा विशेष रूप से अन्यथा उपबंधित हो किसी भी भवन, जिसे मानवीय आवास के रूप में प्रयुक्त किया जाता है, में तब तक प्रवेश नहीं किया जायेगा, जब तक कि ऐसा प्रवेश करने के आशय की न्यूनतम 24 घंटों की पूर्व लिखित सूचना उक्त अधिभोगी को नहीं दी जाये और उसके अधिभोगी की सहमति नहीं हो,

(ग) प्रत्येक अवसरों में पर्याप्त नोटिस दिये जायेंगे, चाहे किसी परिसर में नोटिस के बिना अन्यथा प्रवेश किया जा सकता हो, महिलाओं के लिए प्रयुक्त किसी कक्ष के अन्तःवासियों को परिसर के किसी भाग में, जहां उनकी एकान्तता में बाधा नहीं पड़े, चले जाने का अवसर देने हेतु,

(घ) प्रवेश किये गये परिसर के अधिभोगियों की सामाजिक और धार्मिक प्रथाओं का हमेशा आवश्यक ध्यान रखा जायगा, जहां तक वे उस प्रयोजन, जिसके लिए प्रवेश किया जाता है, की आवश्यकताओं के अनुरूप हो।

(2) जब कभी सभापति उप–धारा (1) की अनुपालना में किसी भूमि में या उस पर प्रवेश करता है, तो वह ऐसे प्रवेश के समय पर उपरोक्तानुसार की जाने वाली सभी आवश्यक क्षतियों के लिए भुगतान करेगा या भुगतान निविदान करेगा, और भुगतान या निविदान की गयी राशि की पर्याप्तता के सबंध में विवाद के मामले में, वह एक बार विवाद न्यास को निर्दिष्ट करेगा, जिसका विनिश्चय अंतिम होगा।

(3) उप–धारा (1) के अधीन प्राधिकृत किसी व्यक्ति के लिए दरवाजे, फाटक या अन्य अवरोध को खोलना या खुलवाना, निरीक्षण या तलाशी के प्रयोजन के लिए, प्रवेश करने के लिए विधिपूर्ण होगा–

(क) यदि वह ऐसे प्रवेश, निरीक्षण या तलाशी के प्रयोजन के लिए उसका खोला जाना आवश्यक विचारित करता है, और

(ख) यदि मालिक या अधिभोगी अनुपस्थित हो या उपस्थित होते हुए ऐसा दरवाजा, फाटक या अवरोध खोलने से मना कर देता है।

* * * * *

Section 103. General power of Trust to pay compensation.—In any case not otherwise expressly provided for in this Act, the Trust may pay reasonable compensation to any person who sustains damage by reason of the excercise of any of the powers vested under this Act in the Trust or the Chairman or any officer or servant of the Trust.

धारा 103. प्रतिकर भुगतान करने की न्यास की सामान्य शक्ति– किसी ऐसे मामले में, जो इस अधिनियम में अभिव्यक्त रूप से अन्यथा उपबंधित नहीं हो, न्यास किसी ऐसे व्यक्ति को, जिसे इस अधिनियम के अधीन न्यास में या न्यास के सभापति या किसी अधिकारी या सेवक में निहित शक्तियों में से किसी के प्रयुक्त करने के कारण से नुकसान होता है, युक्तियुक्त प्रतिकर का भुगतान कर सकेगा।

* * * * *

Section 104. Compensation to be paid by offenders for damage caused by them.—(1) If, on account of any act or omission, any person has been convicted of an offence under this Act, and by reason of such act or omission, damage has occurred to any property of the Trust, compensation shall be paid by the said person for the said damage notwithstanding any punishment to which he may, been sentenced for the said offence.

(2) In the event of dispute, the amount of compensation payable by the said person shall be determined by the Magistrate before whom he was convicted of the said offence.

(3) If the amount of any compensation due under this section be not paid, the same shall be recovered under a warrant from the said Magistrate as if it were a fine inflicted by him on the person liable therefor.

धारा 104. अपराधियों द्वारा कारित नुकसान के लिए उनके द्वारा प्रतिकर का भुगतान किया जाना–(1) यदि किसी कार्य या लोप के कारण, किसी व्यक्ति को इस अधिनियम के अधीन अपराध का दोषसिद्ध किया गया हो, और ऐसे कार्य या लोप के कारण, न्यास की किसी सम्पत्ति को नुकसान हुआ हो, तो उक्त अपराध के लिए किसी दण्ड, जिसके लिए उसे दण्डादिष्ट किया गया हो, के होते हुए भी उक्त नुकसान के लिए उक्त व्यक्ति द्वारा देय प्रतिकर का भुगतान किया जाएगा।

(2) विवाद की दशा में, उक्त व्यक्ति द्वारा देय प्रतिकर की राशि उस मजिस्ट्रेट द्वारा निर्धारित की जायेगी, जिसके समक्ष उसे उक्त अपराध के लिए दोषसिद्ध किया गया।

(3) यदि इस धारा के अधीन देय किसी प्रतिकर की राशि का भुगतान नहीं किया जाये, तो उसकी वसूली उक्त मजिस्ट्रेट से वारण्ट के अधीन ऐसे की जायेगी, मानो यदि यह उसके लिए दायी व्यक्ति पर उसके द्वारा किया गया जुर्माना हो।

* * * * *

Section 105. Ultimate dissolution of Trust and Transfer of its assets and liabilities to the Municipal Board.—(1) When all schemes sanctioned under this Act have been executed or have been so far executed as to render the continued existence of the Trust, in the opinion of the State Government, unnecessary, the State Government may by notification declare that the Trust shall be dissolved from such date as may be specified in this behalf in such notification and the Trust shall be deemed to be dissolved accordingly.

(2) From the said date—

(a) all properties, funds and dues which are vested in or realisable by the Trust shall vest in and be realisable by the Municipal Board;

(b) all liabilities which are enforceable against the Trust shall be enforceable against the Municipal Board;

(c) for the purpose of completing the execution of any scheme sanctioned under this Act, which has not been fully executed by the Trust, and of realising properties, funds and dues referred to in Clause (a) the function of the Trust under this Act shall be discharged by the Municipal Board as if it were the Trust under this Act; and

(d) the Municipal Board shall keep separate accounts of all moneys respectively received and expended by it under this Act, until all loans raised hereunder have been repaid and until all other liabilities to in Clause (b) have been duly met.

धारा 105. अन्ततः न्यास का विघटन और म्युनिसिपल मण्डल को इसकी आस्तियों और दायित्वों का अन्तरण–(1) जब इस अधिनियम के अधीन संस्वीकृत सभी योजनाओं का निष्पादन हो चुका हो या इतना निष्पादन हो चुका हो जिससे न्यास का अस्तित्व में रहना राज्य सरकार की राय में अनावश्यक हो जाए, तो राज्य सरकार अधिसूचना द्वारा घोषणा कर सकेगी कि न्यास ऐसी तिथि से, जिसे ऐसी अधिसूचना में इस निमित्त विनिर्दिष्ट किया जाये, विघटित हो जायेगा, और न्यास तद्नुसार विघटित हुआ माना जायेगा।

(2) उक्त तिथि से–

(क) सभी सम्पत्तियां, निधियां और देय, जो न्यास में निहित होते हैं या न्यास द्वारा वसूलनीय होते हैं, म्युनिसिपल मण्डल में निहित हो जायेंगे या म्युनिसिपल मण्डल द्वारा वसूलनीय हो जांयगे,

(ख) सभी दायित्व, जो न्यास के विरुद्ध प्रवर्तनीय होते हैं, म्युनिसिपल मण्डल के विरुद्ध प्रवर्तनीय हो जांयेगे,

(ग) इस अधिनियम के अधीन संस्वीकृति किसी योजना के निष्पादन को पूर्ण करने के प्रयोजन के लिए, जिसे न्यास द्वारा पूर्णतया निष्पादित नहीं किया गया हो, और खण्ड (क) में निर्दिष्ट सम्पत्तियों, निधियों और देयों की वसूलियां पूर्ण करने के प्रयोजन के लिए, इस अधिनियम के अधीन न्यास के कार्य का निवर्हन म्युनिसिपल मण्डल द्वारा ऐसे किया जायेगा, मानों यदि यह इस अधिनियम के अधीन न्यास होता, और

(घ) म्युनिसिपल मण्डल इस अधिनियम के अधीन इसके द्वारा क्रमशः प्राप्त और व्यय की गयी सभी धनराशियों के अलग लेखे रखेगा, जब तक कि उसके अधीन उत्पन्न सभी ऋणों का पुनर्भुगतान नहीं किया जाये और जब तक कि खण्ड (ख) में सभी अन्य दायित्वों की सम्यक् रूप से पूर्ति नहीं हो जाये।

Comments

Municipal Board has to discharge all functions of UIT on abolition of Urban Improvement Trust.—*Bishambhar Dayal & Ors. vs. State of Rajasthan,* 1991 (1) WLC 686.

टिप्पणी

म्यूनिसिपल बोर्ड को नगर सुधार न्यास के उन्मूलन पर नगर सुधार न्यास के सभी कार्यों का निवर्हन करना होता है–*बिशम्बर दयाल और अन्य बनाम् राजस्थान राज्य,* 1991 (1) WLC 686.

* * * * *

Section 106. Repeal and Saving—[1][(1)] The Alwar State Town and Village Improvement Act, 1947, the City of Kota Improvement Act, 1946 and all other corresponding laws or rules, in force in any part of the State shall stand repealed in any area for which a Trust is constituted under this Act or for which a master plan is ordered to be prepaid thereunder on and from the date on which such Trust is constituted or such order is made:

Provided that such repeal shall not in any way affect anything done or action taken under the Act, law or rule so repealed, previously to such coming into force.

[2][(2) As from the date of the establishment of an Improvement Trust under this Act for area within the State, hereinafter referred to as such establishment—

(a) the former Trust, if any, functioning in that area shall stand dissolved;

(b) all lands and buildings (together with all interests of whatsoever nature and kind therein) situated in such area and vested or vesting in such former Trust immediately before such establishment shall pass on to and vest in the Trust so established;

(c) all stores, articles and other movable properties belonging to such former Trust immediately before such establishment and utilised for or in connection with such area shall pass on to and vest in the Trust so established;

---

[1] Renumbered and be deemed to have been renumbered from 30.12.1961 by Section 4(a) of Rajasthan Act No. 6 of 1992, published in the Rajasthan Gazette, Extraordinary, Part IV-A, dated 21.04.1962.

[2] Inserted and be deemed to have been inserted from 30.12.1961 by Section 4(b)—*ibid.*

(d) all appointments, notifications, orders, schemes, rules forms, notices or byelaws made or issued or any licence or permission granted by such former Trust immediately before such establishment in or in connection with such area shall in so far as they are not inconsistent with the provisions of this Act, continue in force and be deemed to have been made, issued or granted under the provisions of this Act unless and until they are superseded any appointment, notification, order, scheme, rule, form, notice or bye-law made or issued or any licence or permission granted under the said provisions;

(e) notwithstanding anything contained in this Act, the validity of any declaration, application, publication notification, appointment, order proposal, award, proceeding, consultation, inquiry, certification, sanction, agreement, notice, approval, decision, dispute, draft or final scheme or act made, held issued, entered into, given, taken, decided, drawn up or done, or purporting to have been made, *held, issued entered into given, taken, decided, drawn up or done, as the case may* be, before such establishment in connection with such schemes shall not be liable to be called in question in any Court or before any Tribunal or authority:

(f) all debts, obligations and liabilities, incurred all contracts entered into and all matters and things engaged to be done by, with or for the former Trust immediately before such establishment for or in connection with such area shall be deemed to have been incurred, entered into and engaged to be done by, with or for the Trust so established:

(g) all assessments, valuations, measurements or divisions made by the former Trust immediately before such establishment in or in connection with such area shall, in so far as they are not inconsistent with the provisions of this Act, continue in force and be deemed to have been made under the provisions of this Act unless and until they are superseded by any assessment, valuation, measurement or division made by the Trust so established under the said provisions;

(h) all rates, taxes, fees, rents and other sums of money due to the former Trust in, or in relation to, such area immediately before such establishment shall be deemed to be due to the Trust so established;

(i) all rates, fees, rents and other charges leviable in, or in relation to such area, shall unless and until they are varied by the Trust so established, continue to be levied at the same rate at which they were being levied by the former Trust immediately before such establishment;

(j) all suits, prosecutions and other legal proceedings instituted or which might have been instituted by or against such former Trust immediately before such establishment for any matter in relation to such area may be continued or instituted by or against the Trust so established; and

(k) every officer or other employee servings under such former Trust immediately before such establishment in connection with such area shall be required to give an option to become an officer or employee of the Trust so established, with such designation as the Chairman may determine and hold office by the same tenure and at the same remuneration and on the same terms and conditions of service as he would have held the same if the Trust had not been established, and shall continue to do so unless and until such tenure, remuneration and terms and conditions are duly altered by the Trust so established:

Provided that the tenure, remuneration and terms and conditions of service of any such officer or other employee shall not be altered to his disadvantage.]

धारा 106. निरसन और व्यावृत्ति–(1) अलवर राज्य कस्बा और गांव सुधार अधिनियम, 1947, कोटा शहर सुधार अधिनियम, 1946 और राज्य के किसी भाग में प्रवृत्त सभी अन्य तत्स्थानी विधियों या नियमों को किसी ऐसे क्षेत्र में निरसित माना जायेगा, जिसके लिए इस अधिनियम के अधीन न्यास गठित किया जाता है या जिसके लिए उस तिथि, जिस पर ऐसा न्यास गठित किया जाता है या ऐसा आदेश किया जाता है, पर और से उसके अधीन मास्टर प्लान तैयार करने का आदेश दिया जाता है:

परन्तु ऐसा निरसन किसी भी तरीके में पूर्व में ऐसे प्रवृत्त होने के लिए निरसित अधिनियम, विधि या नियम के अधीन किये गये किसी कार्य या की गयी किसी कार्यवाही को प्रभावित नहीं करेगा।

(2) राज्य के भीतर किसी क्षेत्र के लिए इस अधिनियम के अधीन सुधार न्यास की स्थापना की तिथि से, एतस्मिन् पश्चात् ऐसी स्थापना कहा जायगा–

(क) उस क्षेत्र में कार्यरत भूतपूर्व न्यास, यदि कोई हों, विघटित हो जायेगा,

(ख) ऐसी स्थापना के तुरन्त पूर्व ऐसे क्षेत्र में स्थित और ऐसे भूतपूर्व न्यास में निहित या निहित होने वाली सभी भूमियां और भवन (सभी हितों के साथ, चाहे उनकी प्रकृति और प्रकार कुछ भी हो) ऐसे स्थापित किये गये न्यास को प्राप्त हो जायेगी और न्यास में निहित हो जायगी,

(ग) ऐसी स्थापना से तुरंन्त पूर्व ऐसे भूतपूर्व न्यास से संबंधित और ऐसे क्षेत्र के लिए या उसके सबंध में प्रयुक्त सभी भण्डार, वस्तुएं और अन्य अचल सम्पत्तियां ऐसे स्थापित किये गये न्यास को प्राप्त हो जायगी और न्यास में निहित हों जायेगी,

(घ) ऐसे क्षेत्र में या उसके संबंध में ऐसी स्थापना से तुरन्त पूर्व ऐसे भूतपूर्व न्यास द्वारा की गयी सभी नियुक्तियां या जारी की गयी अधिसूचनाएं, आदेश योजनाएं, नियम, प्ररूप नोटिस या उप–विधियां या प्रदान कोई अनुज्ञप्ति या अनुमति, जहां तक वे इस अधिनियम के प्रावधानों के साथ असंगत नहीं हो, लगातार प्रवृत्त रहेंगी और इस अधिनियम के प्रावधानों के अधीन की गयी, जारी की गयी या प्रदान की गयी मानी जायगी, जब तक कि उन्हें उक्त प्रावधानों के अधीन की गयी किसी नियुक्ति या जारी की गयी अधिसूचना, आदेश, योजना, नियम प्ररूप नोटिस या उप–विधि या प्रदान की गयी किसी अनुज्ञप्ति या अनुमति द्वारा अतिष्ठित नहीं हो जाय,

(ड.) इस अधिनियम में किसी भी बात के अन्तर्विष्ट होते हुए भी, ऐसी योजनाओं के संबंध में ऐसी स्थापना से पूर्व की गयी किसी घोषणा, कार्यवाही किये गये आवेदन, प्रकाशन अधिसूचना, नियुक्ति, आदेश प्रस्ताव, पंचाट, कार्यवाही, सलाह, जांच, प्रमाणीकरण, जारी की गयी संस्वीकृति, किये गये करार, दिये गये नोटिस, लिये गये अनुमोदन, विनिश्चय विनिश्चित किये गये विवाद, बनाये गये प्ररूप या अंतिम योजना या किये गये कार्य जिसे किया जाना, कार्यवाही किया जाना, जारी किया जाना, किया जाना, दिया जाना, लिया जाना, विनिश्चित किया जाना, बनाया जाना या पूर्ण किया जाना तात्पर्यित है, की वैधता किसी न्यायालय में या किसी अधिकरण या प्राधिकरण के समक्ष प्रश्नगत करने हेतु दायी नहीं होगी,

(च) ऐसे क्षेत्र के संबंध में या उसके लिए ऐसी स्थापना के तुरन्त पूर्व भूतपूर्व न्यास द्वारा उपगत सभी ऋण, बाध्यताएं और दायित्व, उसके साथ की गयी सभी संविदाएं और उसके साथ या उसके लिए किये जाने वाले सभी मामले और बातें, स्थापित किये गये न्यास द्वारा उपगत, उसके साथ की गयी और उसके साथ या उसके लिए किये गये माने जायेंगे,